Sixth Series, Vol. XIV—No. 41

Thursday, April 20, 1978
Chaitra 30, 1900 (Saka)

LOK SABHA DEBATES

PARL... (16) (5)
3.8.78

(Fourth Session)

(Vol. XIV contains Nos. 41—50)

LOK SABHA SECRETARIAT
NEW DELHI

Price Rs. 4.00

CONTENTS

(Sixth Series, Volume XIV, Fourth Session, 1978)

No. 41, Thursday, April 20, 1978/Chaitra 30, 1900 (Saka)

COLUMNS

Oral Answers to Questions :

*Starred Questions Nos. 803, 804, 806 and 808 to 810 . 1—38

Written Answers to Questions :

Starred Questions Nos. 801, 802, 805, 807 and 811 to 820. . 39—63

Unstarred Questions Nos. 7520 to 7556, 7558, 7559, 7561 to 7563, 7565 to 7637 and 7639 to 8819 . . . . . 63—260

Statement correcting Answer to USQ. No. 418 dated 23-2-1978. 260—63

Re. Problems of Delhi Medical Students. . . . . 263—66

Re. Motion for Adjournment—

Conduct of the Minister of External Affairs in violating the oath of secrecy by his statement alleging secret understanding between Mr. Bhutto and Shrimati Indira Gandhi . . . 267—81

Papers laid on the Table . . . . . 281—83

Calling Attention to Matter of Urgent Public Importance—

Reported fire in the Indian Embassy in Manila. . . 283—94

Shri Mohinder Singh Sayian Wala 283

Shri Samarandra Kundu . . . . 283—85, 293—94

Shri Atal Bihari Vajpayee . . . . . 285—86

Shri Manoranjan Bhakta . . . . . 286—87

Shri Saugata Roy . . . . . 288—91

Shri Ram Vilas Paswan . . . . . 291—93

Public Accounts Committee—

Seventy-fourth and Seventy-sixth Reports 294

[illegible]ates Committee—

Eighteenth Report and Minutes . . . . . 294—95

[illegible]ient *Re.* Renaming of Two Hospitals in Delhi . . 295—98

Shri Raj Narain. . . . . 295—96

*The sign + marked above the names of a Member indicates that the question actually asked on the floor of the House by that Member.

COLUMNS

Matters under Rule 377—

(i) Reported loss of file containing important documents relating to the capsule—

Shri Keshavrao Dhandge 298

(ii) Reported move to wind up the Jute Corporation of India at Calcutta—

Shri Saugata Roy . . . . . 299—300

(iii) Adverse effect of power shortage on agricultural and the industrial production—

Shri Birendra Prasad . . . . . 300—301

(iv) Wide spread incidence of Malaria in Delhi—
Dr. Laxminarayan Pandeya. . . . . 301—302

(v) Reported attempt by supporters of former Prime Minister to disturb court proceedings.—

Shri Brij Bhushan Tiwari . . . . . 302—303

Demands for Grants 1978-79 —

Ministry of Agriculture and Irrigation. . . . . 303—55

Shri B. P. Kadam . . . . . 303—307

Shri Raghunath Singh Verma . . . . . 307—15

Shri Dajiba Desai . . . . . 315—21

Shri Chandan Singh . . . . . 321—29

Shri M. R. Lakshminarayananan . . . . . 329—34

Shri Bhanu Pratap Singh . . . . . 334—55

Committee on Private Members' Bills and Resolutions
Seventeenth Report 356

Bills Introduced—

(1) Homoeopathy Central Council (Amendment) Bill (*Amendment of Section* 2) by Shri Daya Ram Shakya . 356

(2) Constitution (Amendment) Bill (*Amendmet of Articles* 19, 31 *etc.*) by Shri Madan Tiwary. . . 357

(3) Constitution (Amendment) Bill (*Amendmet of Articles* 84, 173 *etc.*) by Shri Raj Krishna Dawn. . . . 357

(4) Constitution (Amendment) Bill (*Amendmet of article* 19, *omission of article* 31 *etc.*) by Shri Y. P. Shastri. . 357—358

(5) Janata Trusteeship Bill by Dr. Ramji Singh . . . 358

(6) Constitution (Amendment) Bill (*Amendmet of Articles* 19, 31 *etc.*) by Shri Sharad Yadav. . . . 358—59

(7) Constitution (Amendment) Bill (*Amendmet of articles* 352, 356 etc.) by Shri Hari Vishnu Kamath. . 359

	COLUMNS
Constitution (Amendment) Bill—	
(*Amendment of article* 51) by Shri Hari Vishnu Kamath	359—423
Shri Shankar Dev	359—64
Dr. Ramji Singh	364—72
Shri P. K. Deo	372—75
Shri Godey Murahari	375—79
Shri Samarandra Kundu	379—82
Shri Jagannath Rao	382—86
Shri Hukmdeo Narain Yadav	386—91
Prof. P.G. Mavalankar	391—95
Shri Shyamaprasanna Bhattacharyya	395—96
Shri Shanti Bhushan	396—410
Shri Hari Vishnu Kamath	410—21
Committee on Public Undertakings—	
Sixth Report and Minutes	423
Motion *Re.* Law and Order Situation in the country	423—508
Shri C. M. Stephen	424—36
Shri Kanwar Lal Gupta	438—46
Shri Mohd. Shafi Qureshi	446—63
Shrimati Mrinal Gore	463—67
Shri Yadvendra Dutt	468—73
Shri Dinen Bhattacharya	473—77
Shri Shambhu Nath Chaturvedi	479—81
Shri M.N. Govindan Nair	481—83
Shri R. Mohanarangam	483—86
Shri Charan Singh	486—506

LOK SABHA

Thursday, April 20, 1978/Chaitra 30, 1900 (Saka)

he Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Filling up of Posts of Assistant Engineers

+

*803. SHRI VAYALAR RAVI:
SHRI N. SREEKANTAN NAIR:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a large number of Assistant Engineers are waiting for posting after passing the test and empanelling;

(b) if so, the reasons for delay in posting these qualified Assistant Engineers; and

(c) the total number of AE's posts lying vacant, circle-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD UKHDEO SAI): (a) No, Sir.

(b) Question does not arise in view of (a) above.

(c) As on 17th April, 1978 postings against all intimated vacant posts have been made.

SHRI VAYALAR RAVI: About the waiting for posting of the Assistant Engineers, the Minister said 'no'. But I am really surprised to hear his answer because recently, I think, about 786 Assistant Engineers have been promoted from the Junior Supervisory Cadre who appeared for test, passed and had been on the panel. They have been listed now. About 786 are waiting for posting. I know personally as a representative of the Trade Union of the P. and T. about the Engineers in Kerala who have not been posted. They are awaiting posting. I do not know how you say 'no'. Please let me know, how many people appeared for the test, passed and were put in the list and how many of them are still waiting for posting even-to-day. Please tell me the number and what is the delay in posting them?

SHRI NARHARI PRASAD SUKHDEO SAI: There are about 898 officials who have been selected. Out of these 799 have already been posted. Now the waiting list is of 99 only.

SHRI VAYALAR RAVI: I am glad to have this information. The complaint was that the posting was so much delayed and even this class....

MR. SPEAKER: Possibly because of the complaint.

SHRI VAYALAR RAVI: After the complaint they have been posted now. Others are still waiting. May I know from the hon. Minister how much time do you take as a general policy? People appear for the test, not only in Tele-Communication, but also Postal Department for promotion from Class IV to Class III and from Class III to Class II. There is a general complaint always that you do not keep the panel for more than a year and sometimes they lose the chance to get accommodated because the panel may be cancelled. Can I

get an assurance or will you enlighten the House that enormous delay will be avoided and the employees who get through will be accommodated as soon as possible? Will you give an assurance?

SHRI NARHARI PRASAD SUKHDEO SAI: Yes, there was enormous delay previously. As soon as the Janata Government took the charge, we have done all these things and for the last three years there was no selection and all that. We have set things right now. We will be doing it for others also.

SHRI VAYALAR RAVI: Thank you very much. You are doing good for the workers.

एल्यूमिनियम का आयात

*804. डा० लक्ष्मीनारायण पांडेय : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आगामी कुछ वर्षों में भारत को एल्यूमिनियम का आयात करना पड़ेगा ;

(ख) यदि हां, तो कितना ;

(ग) देश में उसकी वर्तमान उत्पादन क्षमता क्या है ; और

(घ) इसे बढ़ाने के लिए क्या उपाय किये गए हैं ?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Yes, Sir.

(b) The quantity of import of aluminium would be proportionate to the rising demand in the country.

(c) The production capacity for aluminium in the country by the end of this year would be 316,000 tonnes per annum.

(d) With possibility of using the very large deposits of bauxite recently discovered on the east coast, two feasibility studies have already been commissioned one for Orissa and the Other for Andhra Pradesh. The former study, for an alumina plant of 600,000—800,000 tonnes and an aluminium plant of around 160,000 tonnes per annum to start with and the latter, that is Andhra State, for an alumina plant of 600,000 tonnes capacity initially would be ready around the middle of 1979. With a projected production capacity of at least I million tonnes of aluminium metal per annum in course of time, these two projects are expected to put the country in a commanding position in the world aluminium industry.

डा० लक्ष्मीनारायण पांडेय : अध्यक्ष महोदय, माननीय मंत्री जी ने जो उत्तर दिया है, उसमें मेरे प्रश्न के (ख) तथा (ग) भाग का उत्तर बिलकुल नहीं दिया गया है। मैंने पूछा था कि देश में इस की उत्पादन क्षमता क्या है ? मैं मंत्री महोदय से जानना चाहता हूं—वर्तमान उत्पादन क्षमता के अनुसार यदि उत्पादन नहीं हो रहा है, तो इस का क्या कारण है, विशेष कर मध्य प्रदेश के कोरबा स्थित संयंत्र "बालको" में उत्पादन क्षमता के अनुसार उत्पादन न होने का क्या कारण है ? आप ने कहा है कि उड़ीसा और आन्ध्र प्रदेश में दो अध्ययन दल अध्ययन कर रहे हैं जो अपनी साध्यता रिपोर्ट पेश करेंगे, उसके बाद नए संयंत्र लगाने पर विचार करेंगे। लेकिन मैं जानना चाहता हूं कि जो संयंत्र इस समय अपनी क्षमता का पूरा उपयोग नहीं कर रहे हैं, उन की क्षमता का पूरा उपयोग करने के लिये आप क्या कदम उठा रहे हैं ?

SHRI BIJU PATNAIK: The Production capacity as I have said, in the aluminium industry in the country by the end of this year will be 316,000 tonnes of which 50,000 tonnes of the capacity in BALCO at Korba will be ready in another few month The loss in production in the aluminium industry is largely due shortage of power both in M.P. Korba and in Karnataka. With the

new developments in the power sector, the position may improve. This Government has undertaken huge power projects. Our requirements of aluminium will be much higher in the coming years and that is why, as I said, the other two major projects are also taken in hand.

डा० लक्ष्मीनारायण पांडेय : मैं मंत्री महोदय से जानना चाहता हूं—क्या यह सही है कि मध्य प्रदेश, आन्ध्र प्रदेश और उड़ीसा में बाक्साइट का काफी बड़ा भण्डार है । इस समय भी मध्य प्रदेश के भण्डार का ठीक से उपयोग नहीं किया जा रहा है । आप की साध्यता रिपोर्ट 1979 तक आयेगी । क्या इन सूचनाओं के आधार पर आप किसी प्रकार का कोई संयंत्र लगाने का विचार कर रहे हैं, यदि कोई ऐसा निश्चय किया है तो वह संयंत्र कब तक लग कर तैयार हो जायेगा । वर्तमान में कर्नाटक और मध्य प्रदेश में जो संयंत्र लगे हुए हैं—उनकी क्षमता का पूरा उपयोग हो सके—ऐसी व्यवस्था की जाय, ताकि देश की वर्तमान आवश्यकता को देखते हुए हम निजी उत्पादन से उसको पूरा कर सकें और आयात पर व्यय न करना पड़े । कृपा कर यह भी बतायें कि 1978–79 में आप कितना आयात करने जा रहे हैं, क्योंकि जो उत्तर आप ने दिया है, वह पर्याप्त नहीं है ?

MR. SPEAKER: You have asked many questions; it is very difficult to remember them.

SHRI BIJU PATNAIK: I think I have answered all the questions. Dr. Pandeya need not be under the misapprehension that there is a lot of bauxite ore in Madhya Pradesh.

In fact, to feed the BALCO plant in Korba, a very considerable quantity of bauxite has to be brought from Orissa also. I am glad to inform the House that the Orissa Government has very kindly agreed to allocate certain areas of bauxites for the Madhya Pradesh plant. The present constraint is due to power. The power position, I hope, will improve in not too distant a future. But, when the power position improves the total capacity would be 3,16,000 tonnes. When you and the new capacity, that can only come by taking a very large deposit, as I mentioned in answer to question (d).

SHRI JAGNNATH RAO: Sir, at present, the private sectors like HINDALCO, INDALCO, MALCO and Asanzol Aluminium Corporation have been producing. What is the production of these private sector units and what is the demand of the country? Is it mainly because of shortage of power that the production has gone down? What is the actual demand in the country and what is the shortfall if any? How are you going to improve it because when aluminium is going to replace copper, the demand will be very much higher. Is there any projection of demand and Supply?

SHRI BIJU PATNAIK: I have answered that to part (d) of the question of the hon. Member. I have explained that it was due to shortage of power. I have also said that the quantity of aluminium import would be proportionate to the rising demand of the country. I do not wish to give the tonnage. That is a commercial intelligence which I do not wish to give. If I say this, it will raise the price in the world market.

SHRI R. VENKATARAMAN: Sir, the hon. Minister has given a very happy thought to the House that some day India will have a commanding height in the aluminium market of the world. To starving and struggling industries in India, to-day, it is a very comforting thought.

We would like to know, firstly what is the proven quantity of bauxite both in Orissa and in Andhra; secondly, what is the amount of power that would be required to utilise this proven quantity in that

area and, whether provision has been made for the supply of adequate power and thirdly, in view of the commanding position that the Minister wants India to have, will he consider giving up the idea of export of alumina and see that every bit of it is manufactured into aluminium in the country?

SHRI BIJU PATNAIK: Sir, the hon. Member who had been a very competent Minister of Industries here as also a Member of the Planning Commission here, should know that the feasibility studies are being made and when these feasibility studies are in the hands of the Government, then only we would be able to plan investment. Possibly, when we talk of one million tonnes of aluminium metal, there is a need of—as Mr. Venkataraman knews well—nearly 2,500 M.W. of power. Recently for 600 M.W. hydroelectric power plant in that area, the Prime Minister put the foundation stone. Therefore, that is for the peaking load. Both in Andhra and in Orissa, there is unlimited coal reserve which will generate as much thermal power as we require and, when we talk of going in stages of one million tonnes of aluminium metal, I have no doubt that the planning of large power plants of 500 M.W. capacity, thermal capacity, would also form part of the package deal in terms of investment or credits or whatever we plan to obtain.

The second question was as to why we should export aluminina. As I said, on the basis of a feedback system of credit, for a few years, we have to export some quantity of alumina to obtain the credit for building these plants. This is the normal procedure. There is an estimate of more than 2 billion tonnes between Andhra and Orissa. The proven reserves are already nearly 700 million tonnes. I have no doubt that these reserves are world's biggest findings in bauxite. It is lucky we have it. We must exploit it to the best advantage of the nation. When today's total aluminium production is only 15 million tonnes in the world the capacity of 1 million tonne of India will give it a commading height. That is what I have said.

Early Motherhood

*806. SHRI ANNASHEB GOTKHINDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether early motherhood is on the increase in the country;

(b) if so, the names of such States where the problem has assumed serious levels;

(c) whether Government have ascertained the factors contributing to the problem;

(d) if so, the nature of those factors; and

(e) the measures undertaken to minimise its severity?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) और (ख). महापंजीयक द्वारा 1972 में किये गये जनन क्षमता सर्वेक्षण के आधार पर प्रथम प्रसव के समय वाली मध्यम (मीडियम) आयु के अनुमान विवरण-1 में दिए गए हैं। मध्यम आयु गांवों में 21.04 वर्ष और नगरों में 21.84 वर्ष थी। एक लाख से भी अधिक जनसंख्या वाले कस्बों और शहरों में हुए जन्म-पंजीकरण के आधार पर 1962, 1971, 1972 और 1973 के जो अनुमान लगाए गए हैं, उनसे ज्ञात होता है कि प्रथम प्रसव के समय वाली मध्यम-आयु जो 1962 में 21.2 वर्ष थी, वह 1971–73 की अवधि में बढ़कर औसतन 22.2 वर्ष हो गई। राज्यवार अनुमान विवरण-2 पर दिए गए हैं।

मध्यम से तात्पर्य है कि 50 प्रतिशत प्रथम प्रसव तो उस आयु से अधिक में होते हैं और 50 प्रतिशत उस आयु से कम आयु में।

(ग), (घ) और (ङ). ये प्रश्न नहीं उठते । हाल ही के बाल-विवाह प्रतिबन्ध (संशोधन) अधिनियम से तो, जिसमें विवाह के समय की आयु बढ़ाने की व्यवस्था की गई है, अवश्य ही प्रथम प्रसव के समय वाली आयु और भी बढ़ जाएगी।

विवरण–I

क्रम सं०	राज्य/संघ शासित क्षेत्र	पहले प्रसव 1072 में मध्यम-आयु	
		ग्रामीण	नगरीय
1	2	3	4
1.	आन्ध्र प्रदेश	19.25	20.93
2.	असम	19.44	22.20
3.	मेघालय	21.00	—
4.	बिहार	20.63	19.60
5.	गुजरात	21.32	22.40
6.	हरियाणा	20.99	22.06
7.	हिमाचल प्रदेश	21.75	22.73
8.	जम्मू व काश्मीर	21.97	21.96
9.	कर्नाटक	19.84	21.16
10.	केरल	21.98	21.92
11.	मध्य प्रदश	19.58	21.11
12.	महाराष्ट्र	21.04	22.07
13.	मणिपुर	22.50	22.50
14.	उड़ीसा	20.34	19.72
15.	पंजाब	22.53	22.44
16.	राजस्थान	20.85	20.93
17.	तमिलनाडु	22.07	22.50
18.	त्रिपुरा	21.25	24.17
19.	उत्तर प्रदेश	20.89	21.67
20.	पश्चिम बंगाल	19.30	21.52
21.	अण्डमान एवं निकोबार द्वीप समूह	21.17	22.50
22.	अरुणाचल प्रदेश	23.10	—
23.	चण्डीगढ़	22.50	23.00

1	2	3	4
24.	दादर और नगर हवेली	19.42	—
25.	दिल्ली	21.45	22.63
26.	गोआ, दमन व दीव	20.99	23.82
27.	लक्यद्वीप	20.00	—
28.	पांडिचेरी	21.79	22.08
	भारत	21.04	21.84

स्रोत : महापंजीयक 1972, जनन-क्षमता सर्वेक्षण

विवरण—2

1962, 1971, 1972 और 1973 के दौरान जिन नगरों की संख्या एक लाख से अधिक थी, उनमें पहले प्रसव के समय महिलाओं की आयु ।

क्रम सं०	राज्य/संघ शासित क्षेत्र	1962	1971	1972	1973
1	2	3	4	5	6
1.	आन्ध्र प्रदेश	19.6	19.9	20.4	20.9
2.	असम	अनु०	22.0	21.6	21.7
3.	बिहार	20.7	अनु०	अनु०	21.6
4.	गुजरात	22.2	23.2	22.7	22.7
5.	जम्मू व काश्मीर	अनु०	20.7	20.1	21.0
6.	कर्नाटक	20.4	21.3	21.3	21.6
7.	केरल	21.6	22.1	22.0	22.2
8.	मध्य प्रदेश	20.6	21.7	21.6	22.1
9.	महाराष्ट्र	22.8	23.3	23.1	23.3
10.	मेघालय	अनु०	21.1	अनु०	23.0
11.	उड़ीसा	19.7	20.1	20.2	20.5
12.	पंजाब	अनु०	21.8	22.3	21.7
13.	राजस्थान	21.2	22.6	अनु०	23.0
14.	तमिलनाडु	20.5	21.5	21.3	21.6
15.	उत्तर प्रदेश	20.3	अनु०	21.3	21.9

1	2	3	4	5	6
16.	पश्चिम बंगाल . .	20.0	22.0	22.4	22.6
17.	चण्डीगढ़ . .	अनु०	22.9	23.0	23.0
18.	दिल्ली . . .	21.3	28.0	22.7	22.5
	अखिल भारत . .	21.2	22.2	22.0	22.3

स्रोत :– इसका आधार सिविल पंजीयन के वे प्रकाशित अथवा संकलित आंकड़े हैं जो भारत के महापंजीयक द्वारा "भारत के जन्म-मरण आंकड़े—1962, 1971, 1972 और 1973" प्रकाशनों में दिये गये हैं ।

अनु० :– अनुपलब्ध ।

SHRI ANNASAHEB GOTKHINDE: Mr. Speaker, I seek your protection. Part (b) of my question has not been answered. I will explain how. I want to quote some information:

"Close to 13 million of the 60 million women who became mothers in 1975 became parents before they became adults. This is one of the findings of the First Interhemispheric Conference on Adolescent Fertility held in Virginia. The evidence presented indicates that early motherhood is increasing everywhere, emerging as a serious problem in some countries, or reaching alarming levels in others."

Sir, 13 million out of 60 million comes to about 20 per cent and the findings given by this Conference are that the problem has been reaching an alarming proportion throughout the world.

MR. SPEAKER: The world average may be different from the Indian average.

SHRI ANNASAHEB GOTKHINDE: Let the Minister say so. Let the Minister give the names of those States where the problem has assumed serious level.

Then, Sir, the statement given by the Minister is incomplete. Whereas the first statement gives the figures for the year 1972 and does not give the figures relating to the year 1962 the second statement gives the figures for both 1962 and 1972. So, the answer is not complete. Further, Sir, in respect of Bihar, Meghalaya, Rajasthan and Uttar Pradesh it is mentioned that the information is not available for the years 1971 and 1972.

Therefore, I want to know whether Government is prepared to accept the findings mentioned by me earlier and come to the conclusion that the problem has assumed serious proportions in some of the States in the country.

श्री राज नारायण : हमारे माननीय सदस्य कुछ बुद्धि विभ्रम में फंस गए हैं । जब सारी दुनिया के मुल्कों का टोटल करके एवेज निकाला जाएगा तो वह कुछ आएगा और जब केवल भारत के राज्यों का निकाला जाएगा तो वह कुछ दूसरा आएगा । भारत की पर कैपिटा इनकम अगर आठ सौ है । और सारे विश्व के मुल्कों की जोड़ कर अगर आप निकालेंगे तो वह कुछ बढ़ जाएगी और हो सकता है कि डेढ़ हजार हो जाए । सवाल बिना समझे पूछा जाए तो सदन के समय का दुरुपयोग होता है । मैं अपने मित्र की तथा

सारे सदन की जानकारी के लिए आपके माध्यम से बता देना चाहता हूं कि प्रश्न अवश्य सीरियस है। ऐसा नहीं है कि हम इस प्रश्न को सीरियस नहीं समझते। इसीलिए हमारी सरकार नें अभी अभी नया कानून बनाया है जिस में लड़की की उम्र पहले पंद्रह साल थी अब उसकी उम्र अठारह साल शादी की कर दी है। लड़के की पहले 18 साल थी और अब उसको कर दिया है 21 साल। इन तमाम बातों को समझते हुए शादी की उम्र बढ़ा दी है। इस उम्र को बढ़ाने से भी हमारी समस्या कुछ सुलझेगी क्योंकि एक खास समय होता है और जो लोग इसके जानकार हैं वे जानते हैं कि 20 से ले कर 28 या 22 से ले कर 28—कई जगह कई प्रकार की रिपोर्टस हैं—लेकिन मोटे तौर पर मैं बताऊं कि 20 से ले कर 28 तक का ऐसा समय रहता है जिस में कि गर्भ धारण आसानी से होता हैं और इस पीरियड को हम बचाना चाहते हैं। इसलिए हम धीरे धीरे मेरेज एज को बढ़ा रहे हैं। मालूम नहीं हमारे सम्मानित मित्र नें कहां से फिगर्ज ली हैं। मैं उनकी जानकारी के लिए बता देना चाहता हूं कुछ प्रान्तों की बात। आंध्र प्रदेश को आप लें। प्रथम शिशु जिस उम्र में होते हैं वह मध्यम मान लिया गया। और उसके ऊपर 50, हम कहते हैं कि सारी जो फ़िगर हमारे पास हैं उसके मुताबिक प्रथम शिशु इस उम्र से 50 फ़ीसदी अधिक होते हैं, और इससे कम होते हैं।....

अध्यक्ष महोदय : राजनारायण जी, आपने स्टेटमेंट दे दिया। You need not repeat.

श्री राज नारायण : वह है कि कुछ राज्यों के बारे में गलत फ़िगर दे दी।

MR. SPEAKER: For some States, you have given figures. You need not give the figures again.

SHRI RAJ NARAIN: I have given figures for all the States.

SHRI ANNASAHEB GOTKHINDE: He has referred to the Child Marriage Restraint (Amendment) Act. In spite of the enactment of the said Act, we are witnessing a good number of child marriages in some States. Child Marriages are in vogue in many States such as Rajasthan and in some other States. The population growth is increasing in our country. What steps are being taken by the Government to minimise this particular sort of infringement of the Act?

श्री राज नारायण : माननीय सदस्य को पहले ही बता दिया कि कम उम्र, छोटी उम्र, चाइल्ड रहे बच्चे न पैदा हों इसकी पूरी कोशिश कर रहे हैं। इसी बात को मद्देनजर रखते हुए 15 से 18 साल लड़की की और 18 से 21 साल लड़के की उम्र कर दी गई। माननीय सदस्य क्यों नहीं समझ रहे हैं? मैं उस कठिनाई को नहीं समझ पाया, उस उलझन को जो, हमारे मित्र को परेशान कर रही हैं। कृपा कर के जरा उलझन की गुत्थी खोल दी जाय। क्या सम्मानित सदस्य चाहते हैं कि छोटी उम्र में ज्यादा बच्चे पैदा हों? क्या वह चाहते नहीं कि ज्यादा बच्चे न पैदा हों? ग्रोथ आफ पौपुलेशन पर चैक लगे? क्या चाहते हैं?

SHRI ANNASAHEB GOTKHINDE: Sir, he has not answered my question.

MR. SPEAKER: The act was passed only recently.

SHRI RAJ NARAIN: This is the most appropriate way of answering questions. You please read the Parliamentary Practice of other countries.

श्री हुकम चन्द कछवाय : माननीय अध्यक्ष जी, मैं आपके माध्यम से मन्त्री जी से जानना चाहता हूं अभी उन्होंने इस प्रश्न के उत्तर में हाल में जो कारण बना है उसका उल्लेख किया है। इसमें दो मत नहीं हैं। उस कारण को बिहार, उत्तर प्रदेश, राजस्थान और मध्य प्रदेश में ठीक प्रकार से लागू किया जायगा यह सन्देह का विषय है। क्योंकि

ऐसा नाजुक विषय है बाल विवाह वहां न हो इससे काफी जन असन्तोष भड़केगा। ऐसी परिस्थिति में इन प्रान्तों के अन्दर कम आयु में बच्चे पैदा न हों उसके लिये सरकार ने कोई विशेष योजना बनाई है? या कोई अगर बालविवाह को न रोक सके वैसी परिस्थिति में ऐसी औषधिया देना आवश्यक होगा जिसका प्रभाव 18 साल की उम्र तक रहे। ऐसी कोई योजना है जिससे 18 साल के बाद ही बच्चे हों, ऐसा कोई उपाय करने जा रहे हैं क्या?

MR. SPEAKER: Earlier it was a non-cognizable offence. I think under the new Law, it is a cognizable offence. It is just for information.

श्री हुकम चन्द कछवाय : राजस्थान, मध्य प्रदेश, बिहार और उत्तर प्रदेश में इसको नहीं माना जाता। यदि जबरदस्ती की तो असन्तोष भड़केगा। ऐसी परिस्थिति में सरकार क्या करने जा रही है?

श्री राज नारायण : श्रीमन् मैं आपका बड़ा अनुग्रहीत हूं कि आपने आधे प्रश्न का जवाब तो दे दिया।

MR. SPEAKER: I only gave you the information.

SHRI RAJ NARAIN: But that is a real information. कि पहली बार भारत की सरकार ने काग्नी-जेबिल आफेंस बनाया है, अगर 15 साल से कम और 21 साल से कम उम्र की लड़की और लड़का क्रमशः शादी करते हैं। इससे पहले काग्नीजेबिल आफेंस था ही नहीं। माननीय सदस्य ने शारदा एक्ट की बात कही है। शारदा एक्ट की दुर्दशा हम सब जानते हैं। इसी लिए भारत सरकार ने सोचा कि अब इसको काग्नीजेबिल आफेंस बना दें, और इस को काग्नीजेबिल आफेंस बना दिया गया है। लेकिन उस में भी हमने जनता की परेशानी को मद्देनजर रखा है, और यह व्यवस्था की है कि शादी होते समय पुलिस काग्नीजेन्स लेगी, लेकिन गिरफ्तारी नहीं करेगी।

कछवाय साहब पण्डित आदमी हैं। वह सिन्दूर भी लगाते हैं। मैं उन से पूछना चाहता हूं कि वह हम से चाहते क्या हैं। तमाम वेद, उपनिषद्, रामायण और महाभारत यह शिक्षा दे रही हैं कि ब्रह्मचर्य धारण करो, इन्द्रिय-निग्रह करो। लेनिन ने कहा है कि अनब्राइडल्ड सेक्सुएल लाइफ इज बूर्जवा--- वह प्रालिटेरियट नहीं है, वह गरीब नहीं है, वह बूर्जवा है। इस की सब से बड़ी दवा आत्म-नियन्त्रण है। अगर आत्म नियन्त्रण रखोगे, तो सारा मामला सट जायेगा, नहीं तो मामला नहीं सटेगा।

श्री हुकम चन्द कछवाय : अध्यक्ष यहोदय

MR. SPEAKER: He told you; you should observe brahmacharya.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय मैं ने कहा है कि देहात में दस बारह साल की उम्र में शादियां होती हैं। मैं ने प्रान्तों के नाम गिनाये हैं। मैं ने यह पूछा है कि क्या शादी होने के बाद उन-लोगों को कोई ऐसी औषध दी जायेगी कि अठारह साल की उम्र तक उन के बच्चे न हों।

अध्यक्ष महोदय : श्रीमती अहिल्या पी० रांगनेकर।

श्रीमती अहिल्या पी० रांगनेकर : अध्यक्ष महोदय, मन्त्री महोदय द्वारा जो फिगर्ज दी गई हैं, उन के बारे में जांच होनी चाहिए, क्योंकि जो **मीडियम एज एट फर्स्ट मेटर्निटी** की फिगर्ज दी गई हैं, उन में बिहार की रूरल एज 20.63 और अरबन एज 19.60 दी गई है। क्या आप समझते हैं कि देहात में ज्यादा उम्र में बच्चे पैदा होते हैं और शहरों में कम उम्र में? **(व्यवधान)** 1971, 1972 और 1973 की जो फिगर्ज दी गई हैं, उन के बारे में कहा गया है कि **दीज फीगर्स आर बेस्ड आन सिविल रजिस्ट्रेशन डेटा।**

देहात में कौन रजिस्ट्रेशन कराने के लिए जाता है ? दो दिन पहले जो विमेन लेजिस्लेटर्स की कांफ्रेंस हुई थी, उस में नये डैटा रखे गये थे कि पहला बच्चा होने के समय औरतों का डैथ रेट बढ़ रहा है, क्योंकि कम उम्र में बच्चा पैदा होता है। इस लिए मैं नहीं मानती हूं कि ये सच्ची फिगर्ज हैं। (व्यवधान) इस लिए फर्टिलिटी सरवे की इन फिगर्ज को फिर से एग्जामिन करना चाहिए। अगर सदन को इस तरह की फ़िगर्ज दी जाती हैं, तो यह तो सदन को गुमराह करना है। इस लिए मैं मन्त्री महोदय से यह जानना चाहती हूं कि क्या वह इन फ़िगर्ज की जांच करेंगे, वर्ना हमारे देश की सच्ची हालत सदन के सामने नहीं आयेगी। औरतों के बारे में यह सवाल बहुत गम्भीर है। औरतों की मृत्यु-संख्या बढ़ रही है और इस बारे में हैल्थ मिनिस्ट्री को शीघ्र ही कदम उठाना चाहिए।

श्री बसन्त साठे : क्या मन्त्री महोदय खुद ब्रह्मचारी हैं ?

श्री राज नारायण : मैं माननीय सदस्या का अनुगृहीत हूं कि उन्होंने एक बहुत ही जरूरी प्रश्न की ओर हमारा ध्यान आकर्षित किया है। उन्होंने जो प्रश्न उठाया है, इस की जांच हम करायेंगे कि क्या ये आंकड़े सही हैं या गलत हैं। हमारे दिमाग में इस तरह की शंका उत्पन्न हुई थी। (व्यवधान) आप जरा ध्यान से सुनिये (व्यवधान)

At that time I was in the Opposition You do not play the role of the Opposition. You are in the ruling Party.

लास्की कहता था : The duty of the Opposition is not only to criticise the Government, but also to change the Government and repudiate the Government.

SHRI RAGHAVALU MOHANARANGAM: When the Minister has doubts about the statistics, what is the point in giving such statistics on the floor of the House?.... (*Interruptions*).

MR. SPEAKER: He has given the figures supplied to him by the Department. He can say "I will get it re-examined."

श्री बसन्त साठे : मन्त्री जी ने कहा कि उनके दिमाग में शंका आई तो यह बहुत गम्भीर आरोप है (व्यवधान)

श्री राज नारायण : ऐसा लगता है कि सम्मानित सदस्य कांग्रेस (आई) में हैं। मैं यह कह रहा था कि जैसी शंका माननीय सदस्य को हुई थी उसी प्रकार की शंका मेरे मन में भी हुई थी इसलिए हमने इसके बारे में जांच की। उसका नतीजा यह आया कि बिहार के शहर और दूसरे शहरों में बड़ा अन्तर है। बिहार के शहरों का जो सोशल स्ट्रक्चर है वह कुछ भिन्न है बनिस्बत वाराणसी के (व्यवधान)

Let me have my full say. Why do you interrupt? You must have some patience. Hear me first.

सवाल यह है कि माननीय सदस्य उत्तर सुनना पसन्द करेंगे या नहीं। मैं फिर से जांच कराऊंगा, यह मैं ने कह दिया है लेकिन सदन के सम्मानित सदस्यों की जानकारी के लिए मैं कह रहा हूं कि इसकी जांच हमने दफ्तर में भी की। मैं ने कहा कि इस आंकड़े की फिर से जांच हो जानी चाहिए।

MR. SPEAKER: Mr. Raj Narain, you have already answered the question.

SHRI RAJ NARAIN: I have answered the question. But I wanted to give them more information.

MR. SPEAKER: No, No. Only the answers.

(*Interruptions*).

MR. SPEAKER: May I request the Minister to answer only the question? There will be interesting debate on other things. I think, you have answered the question. No more. I call the next question.

Primary Health Centres without Doctors

*808. SHRI G. S. REDDI:
SHRI ISHWAR CHAUDHRY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of primary health centres without doctors at the end of March, 1978;

(b) the reasons for not posting doctors to those centres; and

(c) when could these centres expect posting of doctors?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) से (ग). सम्बन्धित सूचना एकत्र की जा रही है जो मिलने पर सभा-पटल पर रख दी जायेगी ?

SHRI G. S. REDDI: It is surprising that the Minister is not able to get the figures of primary health centres which are working without doctors in the whole of India. It may be that he is not able to get the latest information. But the hon. Minister should be able to tell us how many Primary Health Centres are working in India without doctors.

SHRI V. ARUNACHALAM: When the answer is not available, why did you allow the question?

PROF. P. G. MAVALANKAR: Mr. Speaker, Sir, Kindly see Direction 13A of the Speaker's directions, which says:

"Answers to questions given in the House shall be complete and, as far as possible, each part thereof shall be answerred separately.

(2) If, on his attention being drawn to an answer...."

which I am doing with great respect,

"....the Speaker is satisfied that it does not fulfil this condition, he may direct the Minister to give a complete answer."

Now my submission is this. During the last so many days a number of starred questions are replied to by hon. Ministers with this two line sentence *viz.*, information is being collected and will be placed on the Table of the House. I would request you to kindly see that if and when such a question is to be answered in this form, that question is transferred to written answers and the hon. Member's another question, for which he has given a priority may be brought into starred questions so that there is an opportunity for discussion. Otherwise what happens is, the discussion is lost, the starrred questions are gone and information never comes. I tell you one more point. Most of the information, which they say, will be given is, I suspect, given to us only after May 12th! I am not making a charge. But generally the experience is that the information comes only after the House is over. Then, where is the opportunity for discussion? So, kindly use your discretion....

MR. SPEAKER: It is your suggestion. The Rules Committee is examining the matter.

(Interruptions)

MR. SPEAKER: I am going to hold over this question.

PROF. P. G. MAVALANKER: Whenever questions are answered in this form that details will be given later you can transfer such questions to unstarred questions and one more starred question can come.

MR. SPEAKER: Mr. Mavalankar, your suggestion is impracticable for this reason. The answers are given to me only on the morning of the day and by that time the question list is already printed. All that I can do is, if the information is not complete, to hold over the question for the next sitting. This question requires a very big reply.....

(Interruptions)

MR. SPEAKER: Mr. Chandrappan, my difficulty is that I can hear only

one person at a time and I cannot bear all the persons.

SHRI VAYALAR RAVI: I will give you one example. The other day, I put a simple question *viz*, how many agents are there for STC and they said that they are collecting the information. How can they say like that?

MR. SPEAKER: That is a different matter.

(*Interruptions*)

PROF. P. G. MAVALANKAR: You are right when you said that the answers come to you only the previous day. But my only point is....

MR. SPEAKER: Please come and discuss the matter with me in the Chamber. I am at your service. What is the point in doing like this? Question Hour is a very important hour.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, इस सवाल का नोटिस 21 दिन पहले दिया गया है । 21 दिन का समय इसीलिए रखा गया है और 21 दिन के बाद भी अगर जानकारी नहीं मिलती है तो बड़े आश्चर्य की बात है.....

अध्यक्ष महोदय : आप भी चैम्बर में आ कर बात कर लीजिए ।

श्री राज नारायण : श्रीमन् मैं एक निवेदन करना चाहता हूं । सदन के सम्मानित सदस्य जरा कृपा कर के क्वेश्चयन पढ़ें तब जो रूल मावलंकर जी ने पढ़ा है उस को ध्यान में लाएं । वह रूल हम ने भी पढ़ा है, कई बार उसे हम कोट कर चुके हैं, मुसीबत है कि अब नहीं कर पाते हैं । क्वेश्चन क्या है यह देखें—

MR. SPEAKER: If you are not ready, I will hold ever the question.

SHRI RAJ NARAIN: I am totally and fully ready.

क्वेश्चन यह है कि—

"क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बतानें की कृपा करेंगे कि मार्च सन 1978 के अन्त तक ऐसे कितने प्राथमिक स्वास्थ्य केन्द्र थे जिन में डाक्टर नहीं थे ?"

मार्च 1978 तक सवाल में पूछा गया है, 77 नहीं पूछा गया है । अगर सदन 77 तक जानना चाहता है तो वह मैं बता सकता हूं । 77 तक की सूचना मेरे पास आई है । 78 के मार्च तक की नहीं आई हैं । मगर 77 तक सम्मानित सदस्य पूछेंगे तो मैं बता दूंगा ।

एक माननीय सदस्य : बता दीजिए ।

श्री राज नारायण : हां, तो ले लें ।.. (**व्यवधान**).....

Just hear me. Don't make noise. I heard you: Now you should hear me.

देखिए, 31 मार्च, सन् 77 तक बिना डाक्टर वाले प्राथमिक स्वास्थ्य केन्द्र थे 49 ।

MR. SPEAKER: This question is very difficult to answer because it is about the end of March 1978. That question need not be gone into now. We shall go to Question No. 809. (*Interruptions*). I am holding over that question because it is about March 1978 and information cannot be collected.

Cataract Operations

*809. SHRI D. B. CHANDRE GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is possible to cure all cataract patients in India if the services of about 3,500 eye surgeons are properly utilised;

(b) whether Government would like to strengthen facilities in eye camps and set up camps throughout the country particularly in villages, as cataract survey does not take much time and one surgeon with proper facilities can perform 100 operations a day; and

(c) if so, the steps Government have taken in this regard?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) जी हां, सैद्धान्तिक रूप में तो किया जा सकता है किन्तु वित्तीय और भौतिक कठिनाइयों के कारण व्यावहारिक रूप से ऐसा करना सम्भव नहीं हो सकता हैं ।

(ख) और (ग). सरकार ने देश भर में नेत्र शिविर खोलने सम्बन्धी सुविधाओं को सुदृढ़ करने के लिए पहले ही उपाय कर लिए हैं । इस सम्बन्ध में एक विवरण सभा पटल पर रख दिया गया हैं । यद्यपि, एक सर्जन के लिए एक दिन में 100 आपरेशन करना सम्भव हो भी सकता है किन्तु यदि उन्हें विज्ञानसम्मत तरीके से किया जाए तो उसे एक दिन में 30–40 आपरेशनों से अधिक करना वांछनीय नहीं है ।

विवरण

सरकार ने एक "राष्ट्रीय दृष्टि विकार निवारण एवं अंधता नियंत्रण कार्यक्रम" आरम्भ किया है जिसके अन्तर्गत 5 वर्ष की अवधि के अन्दर 80 गश्ती यूनिटें खोली जानी हैं । उनमें से 15 यूनिट पहले ही खोल दी गयी है और 15 यूनिटें 1978–79 में खोली जाएंगी । शेष 50 यूनिटें 1982 तक खोल दी जाएंगी । प्रत्येक गश्ती यूनिट 5.5 जिलों के ग्रामीण क्षेत्रों को सेवाएं प्रदान करेगी । इस प्रकार 80 गश्ती यूनिटें सम्पूर्ण देश के ग्रामीण क्षेत्रों में सेवाएं प्रदान कर सकेंगी । इन गश्ती यूनिटों का उपयोग चिकित्सा सेवाएं प्रदान करने में विशेषकर नेत्र शिवरों में मोतियाबिन्द और ग्लोकोमा का आपरेशन करने में किया जाएगा ।

इन गश्ती यूनिटों के अतिरिक्त सरकार नेत्र शिविरों का आयोजन करने वाले स्वैच्छिक संगठनों को वित्तीय सहायता दे रही है । इसके अलावा विभिन्न अन्तर्राष्ट्रीय और राष्ट्रीय एजेन्सियां केवल नेत्र शिविरों को आयोजित करने में ही नहीं लगी हुई हैं बल्कि वे उन स्वैच्छिक संगठनों को भी वित्तीय सहायता दे रहीं हैं जो नेत्र शिविरों के लगाने में सक्रिय रूप से कार्य कर रही हैं ।

लोगों को नेत्र उपचार की विस्तृत सामुदायिक सेवाएं प्रदान करने के लिए इस राष्ट्रीय कार्यक्रम के अन्तर्गत प्राइमरी हैल्थ सेंटरों, जिला अस्पतालों और मेडिकल कालेजों को की सुदृढ़ किया जा रहा है ।

SHRI D. B. CHANDRE GOWDA: Sir, in view of the recent conference of World Health Organisation on restoration of sight to the curable blind, this cataract is placed on the list of curable blind. This is one of the major causes for blindness in India which, of course, the hon. Minister ought not to have taken so lightly to say that it is only in theory. In fact, it is being put into practice in India by voluntary organisations to which I come later. I would like to know from the hon. Minister whether this cataract is placed as curable blind. If so, the reasons for this, and also what steps the Minister is going to take to involve voluntary organisations and in what manner voluntary organisations are being financed by the Government of India.

श्री राज नारायण : श्रीमन्, अपने देश में जितनी वालन्टी-आर्गेनिजेशेन्ज हैं, शायद ही कोई ऐसी हो जो मेरी दृष्टि में न पहुंची हो और जो सम्मानित सदस्य की दृष्टि में पहुंच गई हो, जिस को सरकार सहायता न देती हो । सरकार सभी स्वयं-सेवी संगठनों को सहायता देती है । यदि, अध्यक्ष महोदय, अनुमति दें तो मैं पूरा विवरण सदन के सम्मानित सदस्यों के सामने पढ़ कर सुना सकता हूं ।

SHRI D. B. CHANDRE GOWDA: Sir, may I know from the hon. Minister whether he is aware of voluntary organisations run by an eminent personality and internationally famous person like Dr. Modi, who is not only doing operations, but also conducting camps. The hon. Minister in his reply says that it is not advisable for a doctor to perform more than 30 to 40 operations in a day. Does the hon.

Minister know that in Dr. Modi's camp, an average of 100 operations are per formed by a single man?

MR. SPEAKER: Exceptions prove the rule.

SHRI D. B. CHANDRE GOWDA: Yes, that is the reason why I am bringing it to the notice of the Minister. If one single individual can take up cataract operations internationally also, why can't the 350 eye doctors who are available under the Central Government service take up this issue, and in what way he has failed to recognise this voluntary assistance of Dr. Modi, and what financial assistance he is going to give for the betterment of the nation in so far as the cataract problem is concerned?

श्री राज नारायण : श्रीमन् मैं अपने सम्मानित सदस्य को यह आश्वासन दे देना चाहता हूं कि सरकार डा० मोदी को जो भी सहायता वे मांगेंगे, देने के लिए तैयार है । अभी तक पोजीशन यह है कि जिस संगठन से वे सम्बन्धित हैं, उस से उन को पैसा मिलता है और मोबाइल वैन भी मिली हुई है जोकि एअर-कंडिशन्ड है और अनेक प्रकार की दूसरी सुविधाएं उन को मिलती हैं जिस से भारत सरकार से कोई सहायता लेने की उन्हें आवश्यकता नहीं पड़ी मगर भारत सरकार, अगर उन को आवश्यकता प्रतीत होगी, सर्वदा हाथ जोड़ कर सहायता देने के लिए खड़ी रहेगी ।

मैं माननीय सदस्य को यह जानकारी भी दे दूं कि हमारे राज्य मंत्री उन के केन्द्र पर गये थे और उन को कह भी आए हैं कि अगर उन्हें किसी भी प्रकार की कमी महसूस हो, तो वे भारत सरकार को लिखें और हमारा स्वास्थ्य मंत्रालय उनकी सहायता करने के लिए बराबर खड़ा रहेगा ।

एक दूसरी बात मैं और बता दूं और वह यह है कि हमारे सम्मानित सदस्य ने जो डा० मोदी के आपरेशन्स के फीगर्स यहां दिये है, वे उन के महत्व को कम करते हैं । हम को यहां तक जानकारी मिली है कि डा० मोदी कभी कभी 400, 500 और यहां तक कि 1000 आपरेशन्स एक दिन में करते हैं और उस तक वे चले जाते हैं ।

श्री बसन्त साठे : एक दिन में ?

श्री राज नारायण : एक दिन में, ऐसी खबर हम को मिली है ।

मैं आप को यह भी बता दूं कि इस बारे हम ने डा० राजेन्द्र प्रसाद सेन्टर फार ओपथैलमिक साइंसेज के डा० एल० पी० अग्रवाल से बात की है कि डा० मोदी किस तरीके से आपरेशन करते हैं क्योंकि एक दिन में वे इतने सारे आपरेशन कर लेते हैं। उस तरीके का वे पता लगाएं क्योंकि समय का जो एक्सेप्शन इस मामले में है, उस से अगर काम बन सकता है तो वह तरीका अपनाया जाए । हमारा जो स्वास्थ्य मंत्रालय है, वह नेत्र रोग हो या कुष्ठ रोग हो या किसी भी प्रकार का रोग हो, उस के निवारण के लिए वह कोई कोताही नहीं करेगा ।

श्री राम कवार बेरवा : मोतियाबिन्द 50 साल की उम्र वाले जो लोग हैं उन्हें विशेषकर होता है । इसलिए मैं मंत्री महोदय से यह जानना चाहता हूं कि इसके इलाज के लिए आपने कोई और ऐसा उपाय निकाला है जैसे कि चेचक के लिए चेचक का टीका निकाला है और उस के लगाने के बाद वह नहीं होता, तो क्या इस के लिए कोई आप ने ऐसी योजना बनाई हैं जिस के लागू करने से यह न हो सके ?

श्री राज नारायण : मैंने इसीलिए पहले ही निवेदन किया था कि अभी जो एक सम्मेलन बुलाया गया था और जिस की यहां पर बैठकें हुई थीं, उस का पूरा का पूरा मेमोरेन्डम मेरे पास है और आप यदि मुझे आज्ञा दें, तो मैं उस को पढ़ दूं क्योंकि हमारे सम्मानित सदस्य बार बार हम से पूछते हैं कि यह नेत्र

रोग क्यों होता है । सीधी सी बात है कि जब लोगों को अच्छी खुराक मिलेगी, अच्छे खाद्य पदार्थ मिलेंगे, तो यह नहीं होगा । यह तो एक बुनियादी सवाल है कि हर आदमी को बढ़िया मकान मिले । उस के पास कपड़ा हो, खाना हो, दवा हो, शिक्षा हो, सफाई हो, रोशनी हो, तब नेत्र रोग नहीं होगा । जब हम लोग पढ़ते थे तो डिबरी में तेल जला कर पढ़ते थे और उस का सारा धुआं आखों में चला जाता था । इस तरह से अनेक प्रकार से मौतियाबिन्द हो जाता है और 50 साल के बाद यह हो जाता है ।

SHRI K. GOPAL: Mr. Speakar, Sir, in the name of eye camps in our country, people are takon like cattle. Opetrations take place—300 or 400 in number. It is not the quickness of operation that matters; it is the post-operative care for any operation, especially cataract, that does. What is happening is that once some people, especially people from the villages, are operated, not post-operative care is given to them, with the result that many people lose their eye sight. Recently, an unofficial team from the United States and one surgeon from the Soveit Union came and contructed camps in our country, wherein they employed new methods and techniques. Is the Government aware of such methods and techniques? I am told that normally for cataract operations the hospitalization is for a week. But according to the new method, it is only 24 hours. No detachment of ratina or any such thing takes place. Will the hon. Minister tell us whether, in these eye camps they will constitute Government supervision so that no malpractice takes place? Secondly, will Government adopt the latest techniques which have been brought by the doctors from the Soviet Union?

श्री राज नारायण : श्रीमन, सम्मानित सदस्य को मैं इतना आश्वासन देना चाहता हूं कि जितनी हमारी शक्ति है, गवर्नमेंट के पास जितनी शक्ति है उस सब को बूहिया कर के हम सुपरवाइज करने की कोशिश करेंगे ।

Dispensaries and Hospitals in Rural and Urban Areas

+

'810. SHRI RAJENDRA KUMAR SHARMA:

SHRI DHARM VIR VASISHT:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to lay a statement showing:

(a) the total number of Government dispensaries and hospitals in the country and the population after which there is one hospital or dispensary;

(b) the percentage thereof in rural and urban areas; separately;

(c) whether Government have any scheme under which maximum number of persons are benefited by these dispensaries or hospitals in future; and

(d) if so, the details thereof?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) ग्रामीण और नगरीय क्षेत्रों में सरकारी अस्पतालों और औषधालयों की संख्या तथा उनके अन्तर्गत आने वाली जनसंख्या के ब्यौरे का एक विवरण सभा-पटल पर रख दिया गया है ।

(ख) ग्रामीण और नगरीय क्षेत्रों में सरकारी अस्पतालों और औषधालयों के वितरण का प्रतिशत इस प्रकार है :—

	ग्रामीण	नगरीय
अस्पताल .	21.3	78.7
औषधालय	75.8	24.2

(ग) और (घ). 1978–83 की पंचवर्षीय योजना के प्रारूप के अनुसार नगरों

में स्थित अस्पतालों में बिस्तरों की संख्या यदि बढ़ाई भी गई तो बहुत थोड़ी बढ़ाई जायेगी और वह भी तब बढ़ायी जाएगी जब आवश्यकता और प्राथमिकता ऐसी हो कि बढ़ाने के अलावा कोई चारा ही न हो । ग्रामीण क्षेत्रों में प्राथमिक स्वास्थ्य केन्द्रों और उपकेन्द्रों का जाल बिछा हुआ है । 400 प्राथमिक स्वास्थ्य केन्द्रों को 30 पलंगों वाले अस्पताल बनाने का विचार है । अब हम देहात को ज्यादा देख रहे हैं । जहां पिछले तीस सालों में रूरल पापुलेशन बिल्कुल नेग्लेक्टड थी, वहां अब रूरल पापुलेशन पर हमारी सरकार की दृष्टि गयी है । अब हमें ग्रामीण क्षेत्रों में अस्पताल देने की व्यवस्था कर रहे हैं । शहरों में वहीं देंगे जहां आवश्यकता होगी और बिना दिये काम नहीं चलेगा ।

विभिन्न राज्यों/संघशासित क्षेत्रों के शहरी और ग्रामीण इलाकों में स्थापित सरकारी अस्पतालों और औषधालयों की कुल संख्या तथा उनके द्वारा सेवित ग्रामीण और शहरी जनसंख्या का विभाजन

राज्य	अस्पतालों की संख्या		प्रत्येक अस्पताल द्वारा सेवित जनसंख्या (लाखों में)		औषधालयों की संख्या		प्रत्येक औषधालय द्वारा सेवित जनसंख्या (लाखों में)	
	ग्रामीण	शहरी	ग्रामीण	शहरी	ग्रामीण	शहरी	ग्रामीण	शहरी
1	2	3	4	5	6	7	8	9
आंध्र प्रदेश . .	82	223	4.64	0.409	543	159	0.701	0.573
अरुणाचल प्रदेश . .	17	—	0.29	—	14	—	0.350	—
असम . . .	7	53	22.00	0.283	390	21	0.395	0.714
बिहार . . .	*	83	—	0.741	×466	×2	1.174	30.400
गुजरात . . .	16	116	13.30	0.716	318	124	0.669	0.670
हरयाणा . . .	3	57	30.20	0.340	102	54	0.888	0.359
हिमाचल प्रदेश . .	19	21	1.78	0.119	×143	×10	0.236	0.250
जम्मू और कश्मीर . .	—	28	40.80	0.332	×574	×29	0.071	0.321
कर्नाटक . . .	29	123	8.31	0.630	176	66	1.370	1.174
केरल . . .	85	63	2.31	0.605	597	30	0.329	1.270
मध्य प्रदेश . .	41	156	9.41	0.481	492	45	0.785	1.669
महाराष्ट्र . . .	52	344	7.31	0.501	1072	430	0.355	0.400
मणिपुर . . .	4	7	2.55	0.214	62	3	0.165	0.500
मेघालय . . .	1	8	9.40	0.200	56	1	0.168	1.600
नागालैण्ड . . .	25	5	0.20	0.100	73	7	0.068	0.071

1	2	3	4	5	6	7	8	9
उड़ीसा	75	115	2.92	0.175	241	51	0.909	0.394
पंजाब	10	103	11.20	0.338	340	92	0.324	0.378
राजस्थान	24	141	0.75	0.355	347	257	0.674	0.195
सिक्किम	4	1	5.75	—	26	—	0.088	—
तमिलनाडु	64	246	4.87	0.550	254	331	1.227	0.408
त्रिपुरा	4	9	3.80	0.200	106	5	0.143	0.360
उत्तर प्रदेश	50	467	13.81	0.285	706	364	1.064	0.365
पश्चिम बंगाल	60	167	0.10	0.722	200	106	1.378	1.137
संघ शासित क्षेत्र								
अण्डमान और निकोबार द्वीप समूह	9	3	0.11	0.100	56	6	0.018	0.050
चण्डीगढ़	—	1	—	2.500	1	14	0.300	0.178
दादरा और नागर हवेली	1	—	0.80	—	2	—	0.400	—
दिल्ली	2	34	2.55	1.207	41	200	0.124	0.221
गोवा	*	*	*	*	*	*	*	*
लक्षद्वीप	2	—	0.20	—	—	—	—	—
मिजोरम	1	2	—	—	25	—	—	—
पांडिचेरी	—	8	—	0.275	19	3	0.158	0.733
	696	2583	6.88	0.463	7568	2410	0.632	0.496

*उपलब्ध नहीं है ।

×गुजरात, हिमाचल प्रदेश तथा जम्मू और कश्मीर के बारे में एजेन्सी-वार आंकड़े उपलब्ध नहीं हैं ।

श्री राजेश कुमार वर्मा : सभापति महोदय, माननीय मंत्री जी से जानना चाहूंगा—जैसा उन्होंने स्वयं स्वीकार किया है कि ग्रामीण क्षेत्र के अन्दर अभी तक इस प्रकार की दवाएं बहुत कम मात्रा में थीं और उत्तर प्रदेश के संबंध में उन्होंने जो आंकड़े प्रस्तुत किये हैं, वे भी इस बात का द्योतक हैं कि ग्रामीण अंचलों में 15 प्रतिशत चिकित्सालय दिये गये और अरबन एरियाज में 85 प्रतिशत दिये गये, इस प्रकार के अनुपात को उन्होंने स्वयं स्वीकार किया है कि ग्रामीण क्षेत्रों में फीसदी न हो कर 15 फीसदी अनुपात रहा है—इस की पूर्ति के लिए वे भविष्य में क्या विशेष प्रयास करने जा रहे हैं ?

इस के साथ साथ उन्होंने रूरल एरियाज में डिस्पेंसरीज का दो-तिहाई और अरबन एरियाज में एक-तिहाई प्रतिशत बताया है। इनके अनुसार डिस्पेंसरीज अभी 25 प्रतिशत का है। इस अनुपात में भी अन्तर है। इस अन्तर को मिटाने के लिए भी वह भविष्य में क्या प्रयास करने जा रहे हैं ? इसकी जानकारी वह दें।

श्री राज नारायण : श्रीमन्, हमने अपनी बजट स्पीच में इस की पूरी जानकारी दे दी थी और आज भी दे देते हैं। जस्ट मिनट बिफोर हमने अपने उत्तर में कहा है कि ग्रामीण क्षेत्रों में स्वास्थ्य केन्द्रों और उपकेन्द्रों का जाल बिछा हुआ है। 400 प्राथमिक स्वास्थ्य केन्द्रों को तीस पलंगों वाले अस्पताल बनाने का विचार है। यानी चार सौ स्वास्थ्य केन्द्रों में हम एक अस्पताल बनाने जा रहे हैं। यह हम देहात में बनायेंगे, शहर में नहीं बनायेंगे। शहर के बारे में हमने पहले ही बता दिया है जहां पर अस्पताल बढ़ाये बिना काम ही चले, वहीं हम बढ़ायेंगे।

श्री राजेश कुमार वर्मा : क्या माननीय मंत्री जी को इस बात की भी जानकारी है कि पिछले तीस वर्षों में सरकार द्वारा जो ग्रामीण क्षेत्रों में जो डिस्पेंसरीज दी गयी थीं उन में या तो कहीं डाक्टर्स नहीं थे, या कहीं दवाएं नहीं थीं, और कहीं कहीं बिल्डिंग्स भी नहीं थीं। बहुत सी जगहों पर नाम मात्र की डिस्पेंसरीज थीं। उनको व्यावहारिक रूप देने के लिए माननीय मंत्री जी क्या करने जा रहे हैं ? मैं यह भी चाहता हूं कि मंत्री महोदय इसकी भी जानकारी दें कि ग्रामीण क्षेत्रों के लोगों में जो लोग सीरियस या अन्य इस प्रकार के रोगों से ग्रस्त होते हैं और जिन का वहां की डिसपेंसरीज के माध्यम से सुधार नहीं हो सकता है, उपचार नहीं हो सकता है यदि वे लोग आल इंडिया इंस्टीट्यूट आफ मैडीकल साइंसिस में आते हैं तो क्या उनको वहां आसानी से भरती कर लिया जाएगा और उनका आसानी से वहां इलाज करवाने का वह प्रबन्ध कर सकेंगे ?

श्री राज नारायण : मैं सम्मानित सदस्य का बड़ा आभारी हूं इस प्रश्न को करने के लिए बार बार प्रश्नों के द्वारा हम लोग नीतियों को प्रकट करते रहते हैं। उनको यह जानकारी हुई होगी कि हमने जन स्वास्थ्य रक्षक इसीलिए बनाए हैं। हम लोग एक लाख रुपये की दवाई प्राथमिक स्वास्थ्य केन्द्र में देने जा रहे हैं। इसके साथ साथ और जितनी आवश्यकता होगी, उस आवश्यकता की पूर्ति हम करने जा रहे हैं। देहातों में कहीं कोई कमी नहीं पड़ेगी। लेकिन एक मेरा निवेदन माननीय सदस्यों से है। वे अपने अपने क्षेत्रों में जाएं और यह देखें कि जो जन स्वास्थ्य रक्षक है उसका चयन ठीक से हुआ है। उनका काम ठीक से हो रहा है और दवाओं का वितरण ठीक से वे कर रहे हैं या नहीं कर रहे हैं। उसकी जानकारी वे केन्द्रीय सरकार के पास जरूर भेजें। तभी यह काम चल सकेगा।

WRITTEN ANSWERS TO QUESTIONS

Grant-in-aid Scheme

*801. SHRI BALASAHEB VIKHE PATIL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the amount sanctioned under the Grant-in-aid Scheme to the voluntary organisations in 1977-78;

(b) whether Government have any proposal to re-structure and re-organize the Grant-in-aid Scheme; and

(c) if so, the broad details of the same?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Rs. 1,52,50,966.00.

(b) No, Sir.

(c) Does not arise.

Villages provided with Postal Facilities during current Plan period

*802. SHRI R. P. DAS: Will the Minister of COMMUNICATIONS be pleased to lay a statement showing:

(a) the number of villages provided with postal facilities during the current Plan period;

(b) whether the targets have been achieved as laid down in the Plan; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEV SAI): (a) The current plan has just commenced with effect from 1-4-1978. Information in respect of the Fifth Plan (1974-75 to 1977-78) is placed on the table of the House.

(b) The annual targets regarding opening of Post Offices were achieved except in 1974-75.

(c) During 1974-75, there was a ban on opening of post offices in normal rural areas due to financial stringency.

Statement

(i) Opening and upgradation of Post Office in rural areas

Year	Targets		Achievements	
	Opening of Post Offices	Upgradation of Post Offices	Post Offices opened	Upgradation of Post Offices
1974-75	1500 (including upgradation)		414	174*
1975-76	1600	Do	Do. 1048	325*
1976-77	2028	210	2028	212
1977-78	3100	200	3297	228

*This includes upgradation in rural/urban areas.

(ii) Provision of postal counter facilities in villages through Mobile Post Offices in rural areas

Year	No of villages covered through Mobile Post Offices	
	Target	Achievements
1977-78	50 000	66,087

Survey of Hilly regions of U.P. for Minerals

*805. SHRI JAGANNATH SHARMA:
DR. MURLI MANOHAR JOSHI:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have undertaken any survey for locating mineral resources in the hill region of U.P.; and

(b) if so, the details thereof?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Yes, Sir.

(b) As a result of surveys conducted by Geological Survey of India and the State Government Department of Geology and Mining in the hilly region of U.P., estimated reserves of important minerals include 552 million tonnes of limestone in Pithoragarh, Nainital, Dehradun, Tehri-Garhwal, Almora and Chamoli districts; 102 million tonnes of dolomite in Tehri Garhwal and Dehradun districts; less than one million tonnes of copper-lead-zinc ore (average metal content 8.9 per cent) in Pithoragarh district; 59 million tonnes of magnesite in Almora, Pithoragarh and Chamoli district and 18 million tonnes of rock phosphate in Dehradun and Tehri Garhwal districts. Occurrences of a number of other minerals like gypsum, sospstone, glass sand, building stones etc. have also been located.

Projections for Steel

*807. SHRI S. D. SOMASUNDARAM: Will the Minister of STEEL AND MINES be pleased to lay a statement showing:

(a) the number of Steel plants in India (state-wise) classified as private and public sector and their rated capacity;

(b) the demand for steel in our country at present;

(c) the anticipated demand for the next ten years; and

(d) the programmes and projections for meeting the demand?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) At present there are Six Integrated Steel Plants, five in Public Sector and One in Private Sector, as listed below:

('000 tons)

Name	Location	Rated Capacity	
		Ingot Steel	Saleable Steel
Public Sector			
Bhilai Steel Plant	Madhya Pradesh	2500	1965
Durgapur Steel Plant	West Bengal	1600	1239
Rourkela Steel Plant	Orissa	1800	1220
Bokaro Steel Plant	Bihar	1700*	1355
Indian Iron and Steel Co. Ltd.	West Bengal	1000	800
Private Sector			
Tata Iron and Steel Co Ltd	Bihar	2000	1500
	TOTAL	10,600	8,084

(*Anticipated capacity in 1978-79 is 2·5 MT Steel ingots)

In addition there are 145 Electric Arc Furnace Units licensed in the private sector spread through out the country with a capacity of about 3.3 million tonnes of Steel Ingots/annum.

(b) Mild Steel demand during 1977-78 was estimated at 6.94 million tonnes of Saleable Steel.

(c) It is estimated that the demand of Mild Steel would rise to 10.9 milon tonnes of Saleable Steel by 1982-83 and 15.4 million tonnes of Saleable Steel by 1987-88.

(d) The following/programmes are being considered for implementation so as to meet the demand on long-term basis:—

(i) Build up of production in the existing steel plants through maximum capacity utilisation;

(ii) completion of expansion programmes of Bhilai and Bokaro to 4.0 million ingot tonnes each;

(iii) modernisation, rehabilitation and technological improvement to be introduced in the steel plants;

(iv) Bokaro expansion to 5.5 MT stage; and

(v) setting up of a port based, Export oriented Blast Furnace Complex with an annual capacity of one million tonnes of saleable pig iron on "Production Compensation" basis or under credit. This would be the first stage in the establishment of a full fledged integrated steel plant. Similar proposals for setting up other port-based plants are also receiving attention of the Government.

(vi) CRGO/CRNGO Steel Sheets project at Rourkela;

(vii) First Phase of Salem Steel Ltd., to produce Cold Rolled stainless Steel Sheets/strips and

(viii) Additional melting facilities at Alloy Steel Plant, Durgapur to increase the existing Ingot capacity from 100,000 ingot tonnes of Alloy Steel to 160,000 Ingot tonnes.

(ix) Increasing emphasis on Research and Development Projects for ensuring higher productivity in the steel plants.

Seminar on Blindness

*811. SHRI C. K. JAFFER SHARIEF:

SHRI G. M. BANATWALA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to lay a statement showing:

(a) whether any survey has been conducted by the Government of India in respect of the number of blind persons in India, (State-wise);

(b) whether a Seminar was held in New Delhi in the 3rd week of March, 1978;

(c) if so, the details of the recommendations of this Seminar; and

(d) the reaction of Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) No state-wise survey has been conducted.

(b) Yes, Sir.

(c) A statement is laid on the Table of the Sabha.

(d) Most of the recommendations are already being implemented to a certain extent under the National Programme for Prevention of Blindness. However, the recommendations are still being examined and will be implemented to the extent considered necessary within the overall framework of the National Programme keeping in view the financial and other constraints.

Statement

The Regional Seminar of W.H.O. on restoration of sight to the curable blind held in New Delhi in the 3rd week of March, 1978 recommended the measures set out below:

1. Assessing the magnitude of problem of curable blindness

(a) Data should be collected to provide information on the magnitude of the problem of curable blindness including the permanently blind.

(b) Epidemiological investigations should be undertaken for the purpose of instituting measures for prevention and control of blindness in the community.

(c) A system of information should be developed for exchange of knowledge and skill among countries of the Region and for promotion of research.

2. For restoring sight to the curable blind.

(i) Cataract

(a) Urgent programmes or immediate activities should be launched to restore sight to the curably blind; the backlog of cataract cases being dealt with on a priority basis. This should be undertaken as a 'Crash Programme' and/or through enhancing the potential of existing services to deal with such large numbers at the community level.

(b) Simultaneously, measures for the establishment of a permanent structure should be undertaken for providing eye health care at the local level, and comprehensive ophthalmic services at the intermediate and central levels.

(c) The cooperation and services of local medical and auxiliary personnel should be enlisted and utilized for programmes aimed at providing immediate relief according to their competence. The cooperative restoration of sight should be entrusted to medical personnel trained in such procedures.

(d) The operational feasibility of eliminating the existing backlog of curable blindness caused by cataract should be tested by setting up pilot demonstration projects in well defined geographical areas.

(ii) Corneal Blindness.

(a) In health education, priority should be given to imparting knowledge on how to prevent and cure corneal blindness caused by malnutrition, parasitic infestations, infections and injuries.

(b) First-aid measures to protect eyes should be made available at the community level so as to minimize damage caused by improper care or management, especially due to infection and nutrition.

(c) Since corneal grafting needs good institutional facilities and well trained manpower, patients should be referred to institutions where optimum care, management and follow-up are available.

(d) Facilities should be established for the collection storage and transport of donor eyes for corneal grafting.

(e) National, Regional and International eye banks should coordinate their activities to make maximum use of the eyes donated to eye banks. These eyes should be provided free of any charges.

National and international airlines are transporting eyes free of charge. The problem of handling charges by the airline staff and free custom clearance should be streamlined to avoid delay and additional costs on eye donation.

The eyes so received should be used for corneal grafting without any charge to the recipient.

(f) Legislation should be introduced wherever and whenever necessary.

(iii) Posterior Segment Blindness

(a) Early detection facilities should be made available at the local level for the prevention of irrevocable loss of sight. In adition to providing diagnostic and treatment

facilities, the public should be made aware of the need to seek early treatment and maintain regular follow-up.

(b) Information on recent developments in the management of posterior segment lesions should be made available to the profession and technical assistance provided for the development of services to deal with posterior segment disorders.

(c) Selected institutions, suitably located, should be strengthened to provide services for the management of referral cases of posterior segment blindness

3. Planning and Delivery of Community-Oriented Eye Health Services

(i) Planning

Detailed national planning should be undertaken for the provision of community-oriented ophthalmic services integrated at different levels with the existing health services. The planning should include details about immediate, medium-term and long-term objectives, approaches, activities, targets, resources, monitoring and evaluation.

(ii) Training

(a) Training of health and allied manpower should receive priority attention for providing community-oriented eye health services. This would require training of community workers to provide the non-technical services required for creating community awareness, health education, fund raising, organisation and assistance in mass eye camps including any other services requiring voluntary workers.

(b) The curriculum content of health and allied health personnel should be strengthened to include the concepts of prevention of blindness and of restoration of sight to the curably blind. Wherever possible, the trainees should receive practical training at the stage of internship, residency and post-graduate study.

(c) In service training facilities should be provided for social workers, non-technical volunteers, nurses and physicians in general practice.

(d) Certain institutions in the countries should be selected or established in order to function as National Institutes equipped and staffed for training of health and allied manpower required for training and research in community-oriented ophthalmology.

(e) Training should be given in techniques of operational research on the delivery of services for the restoration of sight to the curably blind.

(f) Facilities should be provided for the Regional exchange of scholars and research workers and opportunities for such an exchange should be explored through technical co-operation among developing countries.

(iii) Health Education and Community Education

(a) The health education programme should be designed as part of the general education with special emphasis on eye health and aim at the involvement of people in self care.

(b) Concepts of eye health education should be included in the training of all health and allied personel, community leaders, social workers, school teachers, managers of organised sectors in various occupations and other voluntary workers in the community.

(c) Suitable media for eye health education should be developed, taking into consideration social and cultural leaders including the sources available to the community.

(iv) Resources for the Programme of Restoration of Sight to the Curably Blind.

(a) In order to mobilise sources, donors should be provided with well

defined objectives. Periodical feedback on the utilisation of resources provided and accountability, including the provision of an annual statement of accounts, are essential for ensuring a continual flow of funds. Escalating costs should be taken into consideration in preparing the budget for the proposed programme.

(b) The mobilisation of community resources for preliminary action, and obtaining government resources for planning should be the first step. This should be followed by exploring assistance from bilateral, international and non-governmental sources.

(c) The mobilization of resources should be coordinated through machinery at the national level.

(d) Resources should be made available for training, research and development.

(e) Manpower resources, supplies and equipment should be made available through a programme of technical cooperation among developing countries in the Region and if necessary from elsewhere.

Shifting of Labour Bureau

*812. SHRI VASANT SATHE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to lay a statement showing:

(a) whether the question of shifting of Labour Bureau from Simla and Chandigarh to a Centrally located place is under consideration of Government;

(b) if so, at what stage the consideration of the matter stands;

(c) what steps have been taken in regard to the proposal to strengthen the regional offices of the Labour Bureau for operational efficiency; and

(d) what new schemes have been entrusted to the Labour Bureau during 1978-79 and details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No Sir. A part of the Labour Bureau was shifted from Simla to Chandigarh in August, 1971. It has been decided to shift the remaining portion of the Bureau also to Chandigarh.

(b) Does not arise.

(c) Proposals to strengthen the operational efficiency of the Regional Offices are under examination.

(d) Apart from the Schemes continued from the previous year, the following new schemes are proposed to be taken up during 1978-79—

(i) Survey of Labour Conditions in certain unorganised industries like Bidi, Tiles and Bricks, Zari etc.

(ii) Socio-Economic conditions of Women Workers in Plantation Industries.

(iii) Survey of Living and Working Conditions of Labour belonging to Scheduled Castes/Scheduled Tribes.

(iv) Intensive Studies of Conditions of Rural Labour in certain types of villages.

(v) Collection of Labour Statistics under Annual Survey of Industries—Sample Sector.

(vi) Modernisation of Machine Tabulation Unit.

Chasnala Incident and Unrest in Collieries

*813. SHRI A. K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Ministry's attention is drawn to the incident at Chasnala, Dhanbad on 28th January, 1978 and the resulting unrest in collieries and if so, the details of that;

(b) whether it is a fact that the Minister of Steel and Mines during his recent visit to Chasnala assured the delegation of the Bihar Colliery

Kamgar Union that he would make a detailed probe of the whole incident; and

(c) if so, when that probe would be done?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Yes, Sir. There was an incident at Chasnala on 28-1-1978. It is reported that as a result of clash between two groups of workers near the Chasnala quarry of Indian Iron and Steel Company, an exchange of fire took place and one person died and several others received injuries.

(b) and (c). I have requested the Bihar Government to expedite the police investigation and take action against the culprits.

Discharge of Tailing Water of Zawar Mines in Tidi Water

*814. SHRI BHANU KUMAR SHASTRI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the tailing water of Zawar Mines, Udaipur (Rajasthan) is discharged in Tidi River in spite of its being harmful to health;

(b) whether it is also a fact that the fertility of all the fields has been destroyed due to the use of this water for irrigation there;

(c) whether the Tailing Dam now under construction has also no provision to check this water; and

(d) whether the cattle taking this water are not consuming sodium cyanide which is poisonous?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) It is a fact that the decanted water from the tailing dam is discharged into the Tidi River, but the water so discharged is not harmful to health. An analysis report of the effluent water is enclosed.

(b) No, Sir. The water discharged into the river is not likely to effect soil fertility, because during March to June when the flow of water in the river is very low, there is hardly any scope for irrigation.

(c) Even so, a new Tailing Dam now under construction would, when completed by the middle of 1979, ensure that no effluent water gets discharged into the river.

(d) The water being discharged into the river does not contain any sodium cyanide.

ANALYSIS REPORT

Discharge of Tailing Water of Zawar Mines in Tidi River.

Particulars	June, 77	July, 77	August, 77	Dec., 77	Jan. 78	Feb., 78		Limits prescribed by Raj. Board for Prevention & Control of Water Pollution Jaipur as per IS-2490 Part-I-1974
						Old Dam	New Dam	
1	2	3	4	5	6	7	8	9
1. PH	8·7	9·0	8·8	8·0	8·2	7·8	8·0	5·5—9·0
2. Colour	White Turbid	White Turbid	White Turbid	White Turbid.	..	Turbid	Clear	..
3. Phenolphlein Alkalinity	--	--	--	--	Nil	Nil	Nil	..
4. Methylerange Alkalinity	..	..	..	..	158	212	152	..
5. Total Hardness	..	..	..	..	297	985	254	..
6. Calcium Hardness	..	..	..	..	155	280	168	..
7. Mg. Hardness	..	..	..	..	142	105	86	..
8. Sulphates	..	..	..	..	144	148	44	..

1	2	3	4	5	6	7	8	9
9. Chlorides	..	..	..	—	63	73	45	..
10. Total solids	..	..	..	—	676	..	524	..
11. Suspended solids	62 ppm	60	70	85	78	..	46	100 ppm
12. Dissolved solids	..	..	..	..	598	524	478	..
13. Cyanide	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0·2
14. Xanthates	..	—	—	—	Nil	Nil	Nil	..
15. Zinc	0·62	0·83	0·70	0·65	3·5	3·2	3·2	5·0
16. Lead	0·065	0·066	0·048	0·05	0·09	0·10	0·09	0·10
17. Iron	0·18	0·12	0·20	0·20	0·3	0·3	0·25	0·80
18. Copper	0·06	0·058	0·055	0·05	Tr.	Tr.	Tr.	3·8
19. Residual Chlorine	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1·0
20. Temperature	32°C	32°C	29°C	26°C	..	..	..	40°C

Cut down of Imports of Iron Ore by Japan and lay off of Workers

*815. SHRI JYOTIRMOY BOSU: Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 3285, on the 16th March, 1978 regarding "Cut down in imports of Iron Ore by Japan from India" and state:

(a) the quantity and value of India's iron ore exports to Japan, year-wise, during the last 3 years;

(b) estimated export during the years 1977-78 and 1978-79;

(c) total number of iron ore workers apprehended to be laid off due to cut down in import of iron ore by Japan from India;

(d) what arrangements, if any, are being made to provide alternative employment for the laid off workers; and

(e) what steps, if any, are being taken to find alternative market for our iron ore?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) The quantity and value of India's iron ore exports to Japan during the last three years is indicated below:—

Year	Quantity in million tonnes value in Rs/crores	
	Quantity	Value
1974-75 . . .	16·13	114·02
1975-76 . . .	17·18	154·41
1976-77 . . .	17·77	178·15

(b) Exports of iron ore to Japan during 1977-78 have been about 16.34 million tonnes, exports during 1978-79 are expected to be of the same order, unless there is a further deterioration in Japanese steel production.

(c) Due to high inventory of iron ore with Minerals and Metals Trading Corporation Ltd., recent comissioning of additional mining projects, non-increase of exports to Japan during 1978-79 and taking into account the extreme recession in the world steel industry, some lay-off of iron ore workers is apprehended. The precise number of workers who may have to be laid off will depend, *inter alia*, upon the actual shipments to Japan and other countries.

(d) Government have initiated all-round measures to increase employment opportunities in the rural and other sectors in order to provide additional employment, including alternative employment for such workers as may be laid-off in the iron ore mines due to recession in the world steel industry affecting iron ore exports.

(e) The Minerals and Metals Trading Corporation Ltd., are looking for additional markets for iron ore in countries other than Japan, but so far there has been no response.

Special Stamp in honour of Netaji

*816. SHRI SAMAR GUHA: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 4201 dated 23rd March, 1978 regarding special stamp and state:

(a) the facts about the difficulties in the way of issuing a special stamp in commemoration of the installation of Netaji's portrait in the Central Hall; and

(b) whether Fifth Definite Series of Stamps was issued on 27th May, 1976, if so, whether similar stamps would be issued in honour of Netaji as well and whether re-issuing of fresh stamps in honour of Netaji would be reconsidered?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEV SAI): (a) and (b). The proposal for the issue of such stamps will be placed before the next meeting of the Philatelic Advisory Committee for its consideration.

Endorsement by M.Ps on Passport Applications

*817. PROF. P. G. MAVALANKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have received any communications from one or more M.Ps. suggesting the discontinuance of the endorsement by an M.P. on a passport application;

(b) if so, Government's reaction thereto; and

(c) whether Government propose to further extend and widen the present practice of endorsements (by an M.P.) by enabling an M.L.A. also to sign such passport applications?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) Yes, Sir.

(b) The views of the Hon'ble Members will be taken into consideration when the liberalised procedures introduced in August last year are reviewed in August, 1978.

(c) The proposal to authorise MLAs to sign passport applications is under consideration of the Government.

किराये की इमारतों में डाक घर और उन पर व्यय

*818. श्री धयाराम शाक्य : क्या संचार मंत्री निम्नलिखित जानकारी देने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे :

(क) देश में कितने डाकघर किराये की इमारतों में हैं और उनके किराये के रूप में कितनी धनराशि प्रतिवर्ष खर्च की जा रही है और कितने डाकघर सरकारी इमारतों में हैं ;

(ख) क्या सरकार का विचार भविष्य में इन डाकघरों के लिये भूमि खरीदने का है; और

(ग) यदि हां, तो वर्ष 1978-79 में इस प्रयोजन के लिये कितनी धनराशि नियत की गई है ?

संचार मंत्रालय में राज्य मंत्री (श्री मरहरि प्रसाद सुखदेव साव) : (क) इस समय 19061 डाकघर किराये की इमारत में काम कर रहे हैं, जिनके लिए विभाग प्रति वर्ष किराये के तौर पर 3.45 करोड़ रुपये का भुगतान कर रहा है । 2,431 डाकघर विभागीय इमारतों में काम कर रहे हैं ।

(ख) महत्वपूर्ण डाकघरों के लिए विभिन्न चरणों में जमीन खरीदने का प्रस्ताव है ।

(ग) 25 लाख रुपये ।

दिल्ली टेलीफोन्स की विशेष सेवाओं के पास राज्यों की नई टेलीफोन डाइरेक्टरियां का उपलब्ध न होना

*819. श्री लालजी भाई : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली टेलीफोन्स की 813 जैसी विशेष सेवाओं के पास राज्यों की नयी टेलीफोन डाइरेक्टरियां उपलब्ध नहीं हैं और केवल 1975 की डाइरेक्टरियां वहां के आपरेटरों के पास हैं ;

(ख) क्या राज्यों में नयी सरकारों के बन जाने के बाद भी आपरेटर 3 वर्ष पुराना टेलीफोन नम्बर देते हैं ;

(ग) यदि हां, तो ऐसी अनियमितता के क्या कारण हैं और इस बारे में पूरा ब्यौरा क्या है ।

संचार मंत्रालय में राज्य मंत्री (श्री मरहरि प्रसाद सुखदेव साव) : (क) दिल्ली टेलीफोन को 183 पोजीशनों पर अधिकांश मामलों में टेलीफोन डाइरेक्टरियों के अद्यायतन संस्करण दिए गए हैं । बकाया डाइरेक्टरियों के संस्करण प्राप्त करने की व्यवस्था की जा रही है ।

(ङ) और (च) जी हां ऐसी स्थिति उन स्थानों के संबंध में है, जहां टेलीफोन डाइरेक्टरी का तीन वर्ष पुराना संस्करण उपलब्ध है ।

Names of Countries where Indians can go without Passport and Visa

*820. SHRI MANORANJAN BHAKTA: Will the Minister of EXTERNAL AFFAIRS be pleased to lay a statement showing:

(a) the names of countries for which Indian nationals have not to obtain any passport or visa for going there as tourists;

(b) whether India is proposing to abolish these formalities with some more neighbouring foreign countries; and

(c) if so, facts and details of negotiations held therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) Indian nationals visiting Nepal and Bhutan as tourists do not require to have a passport or obtain a visa. Passport are required by Indian nationals for visiting all other countries.

A statement, listing the countries which do not require Indian nationals to obtain visas for going there as tourists, is laid on the Table of the House.

(b) No, Sir.

(c) Does not arise.

Statement

Requirement of visas for Indian Nationals visiting foreign countries as Tourists

Commonwealth Countries:

(i) List of Commonwealth countries for which Indian tourists do not require a visa;

1 Botswana
2 Canada
3 Fiji
4 Guyana
5 Jamaica
6 Kenya
7 Malaysia (provided they do not travel as deck sea passengers and are in possession of return air/sea tickets).
8 Mauritius
9 Malawi
10 Lesotho
11 New Zealand
12 Nigeria
13 Seychelles
14 Singapore (upto two weeks)
15 Tanzania
16 Trinidad and Tobago
17 Zambia

(ii) List of Commonwealth countries for visiting which Indian tourists require visas

1 Australia
2 Hongkong

B. Non-Commonwealth Countries

(i) List of non-Commonwealth countries for which Indian tourists do not require visas

1 Chile
2 Ireland
3 Maldives

(ii) List of non-Commonwealth countries for visiting which Indian tourists do not require visas by virtue of Visa Abolition Agreements entered into with these countries;

1 Bulgaria
2 Denmark
3 Federal Republic of Germany
4 Finland
5 Iceland
6 Norway
7 Sweden
8 Yugoslavia

(iii) List of non-Commonwealth countries for which Indian tourists

have to obtain visas but do not require to pay any visa fee by virtue of Visa Fee Abolition Agreements entered into with these countries:

1 Afghanistan
2 Argentina
3 Czechoslovakia
4 Greece
5 Hungary
6 Iran
7 Mongolia
8 Poland
9 Romania
10 Sen Marino
11 USSR
12 Uruguay

Grouping of Nations

7520. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the origin of the grouping of nations known as 'Group of 77' and the functions of this group;

(b) what does Government imply with the term 'Third World Countries' and what is the origin of this term; and

(c) the names of the countries who are members of the 'Group of 77' and which are the countries who are included in 'Third World Countries'?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) The Group 77 was first formed in the context of UNCTAD (United Nations Conference on Trade and Development). A joint Declaration by 77 developing nations was included as an annex to the final Act of the First UNCTAD Conference of 1964. Since then, with the emergence of new independent nation States as a result of the process of decolonisation, membership of the Group of 77 has expanded considerably. But the name of the Group continues to be patterned after its original membership. The primary function of the G-77 is to present a united approach of developing countries to problems that are crucial to their development. The Group now functions actively at Geneva in the context of UNCTAD and at the U.N. Headquarters in New York in the context of the Second Committee of the United Nations General Assembly dealing with economic matters.

(b) The phrase "Third World" was first coined by the French after the Afro-Asian Conference at Bandung in 1955. Government of India have always regarded the description of developing countries as "Third world" as a misnomer. The phrase "Third World Countries" really means developing countries and Government of India have consistently preferred to describe the developing countries as developing countries, or, in the popular parlance at the United Nations, as the Group of 77. This is because we do not accept the division of the world into three words which is implied by the term "Third World".

(c) The names are as per Statement attached.

Statement

Members of the Group of the 77

Afghanistan
Algeria
Angola
Argentina
Bahamas
Bahrain
Bangladesh
Barbados
Benin
Bhutan
Bolivia
Botswana
Brazil
Burma
Burundi
Cape Verde
Central African Republic

Chad
Chile
Colombo
Comoros
Congo
Costa Rica
Cuba
Cyprus
Democratic Kampuchea
Democratic People's Republic of Korea
Democratic Yemen
Dominican Republic
Ecuador
Egypt
El Salvador
Equatorial Guinea
Ethiopia
Fiji
Gabon
Gambia
Ghana
Grenada
Guatemala
Guinea
Guinea-Dissau
Guyana
Romania
Rwanda
Sao Tome and Principe
Saudi Arabia
Senegal
Seychellos
Sisrra Leone
Singapore
Socialist Republic of Vietnam
Somala
Sri Lanka
Sudan
Surinam
Swaziland
Syrian Arab Republic
Haiti
Honduras
India
Indonesia
Iran
Iraq
Ivory Coast
Jamaica
Jordan
Kenya
Kuwait
Lao People's Democratic Republic
Lebanon
Lesotho
Liberia
Libyan Arab Republic
Madagascar
Malwai
Malaysia
Maldives
Mali
Malta
Mauritania
Mauritius
Mexico
Morocco
Mozambique
Nepal
Nicaragua
Niger
Nigeria
Oman
Pakistan
Palestine Liberation Organization
Panama
Papua New Guinea
Peraguay
Peru
Philippines
Qatar
Republic of Korea
Thailand
Togo
Trinidad and Tobago
Tunisia
Uganda

United Arab Emirates
United Republic of Camaroon
United Republic of Tanzania
Upper Volta
Uruguay
Venezuela
Yemen
Yugoslavia
Zaire
Zambia

Television sets manufacturing and selling agencies

7521. SHRI K. PRADHANI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of television sets manufacturing and selling agencies in India and how many persons are employed on monthly/daily wages basis by each of them at present;

(b) whether agencies are paying monthly/daily wages at a rate lower than the one prescribed by Government; and

(c) if so, what remedial action Government propose to take in the matter?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). The matter falls in the State Sphere.

Employees of North Eastern Telecommunication Circle

7522. SHRI AHMED HUSSAIN: Will the Minister of COMUNICATIONS be pleased to furnish the total number of employees in the North Eastern Telecommunications Circle in the following classes as on the 31st December, 1976 and 31st December, 1977 and number belonging to (i) Scheduled Caste, (ii) Scheduled Tribes and (iii) Minority Community—

1. Class-I
2. Class-II
3. Class-III
4. Class-IV (Including Sweepers and excluding Daily wagers) and
5. Class-IV (Daily wages)?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) A statement is enclosed.

Statement

As on 31-12-76

Class	SC	ST	OC	Total
I	..	..	15	15
II	5	2	77	84
III	493	653	4580	5726
IV (including Sweepers and excluding Daily wagers)	134	112	456	702
Class IV Daily Wager	..	..	..	..
As on 31-12-77				
I	..	..	17	17
II	6	4	76	86
III	495	663	4597	5755
IV (including Sweepers and excluding Daily wagers)	135	113	446	694
Class IV Daily Wagers	..	..	..	..

The concerned Telecom. Circle is not able to give the required information for the Minorities Communities, as they have a doubt about its definition.

Small Pox Vaccine

7523. SHRI DURGA CHAND: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that smallpox vaccine is still being manufactured;

(b) if so, the reasons therefor;

(c) whether the vaccine which is no longer used in the country with the eradication of smallpox is exported;

(d) if so, the names of countries to which the vaccine is exported; and

(e) the value in terms of foreign exchange of the vaccine exported during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes.

(b) The eradication of smallpox from whole of the World has not yet been certified. The primary vaccinations to protect the new borns are being continued as per recommendation of the International Commission.

(c) No. However, vaccine was donated to W.H.O. on their request for use in Nepal, Sri Lanka, Bangladesh and Bhutan.

(d) Does not arise.

(e) Does not arise.

गंगापुर सिटी में रेल डाक सेवा का कार्यालय

7524. **श्री मीठालाल पटेल** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पश्चिम रेलवे में गंगापुर सिटी स्टेशन पर (सवाई माधोपुर, राजस्थान) रेल डाक सेवा का कार्यालय बहुत समय से कार्य कर रहा हैं और यदि हां तो उक्त कार्यालय कब से कार्य कर रहा हैं ;

(ख) क्या इतना समय बीत जाने के बाद भी उक्त कार्यालय की हालत वही है जसे उसे पहली बार खोलते समय थी ;

(ग) क्या उक्त कार्यालय के दोषपूर्ण कार्यकरण के कारण लोगों को इससे लाभ नहीं मिल सका हैं और यदि हां तो उसके क्या कारण हैं ;

(घ) गत तीन वर्षों के दौरान कितने मूल्य की सरकारी टिकटें बेची गई और रजिस्ट्रियां की गई ; और

(ङ) क्या इन परिस्थितियों को देखते हुये सरकार उक्त कार्यालय के लिये भवन का निर्माण करने की व्यवस्था करेगी और यह सुनिश्चित करेगी कि जन हित में इसका कार्य भली भांति चल और यदि हां, तो कब और यदि नहीं, तो इसके क्या कारण हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय): (क) गंगापुर सिटी रेलवे स्टेशन पर रेल डाक सेवा का एक परिवहन डाक कार्यालय हैं जहां एक मेल गार्ड और एक मेल मैन काम करता हैं। यह कार्यालय 11-5-70 को खोला गया था ।

(ख) जी हां ।

(ग) यह कार्यालय संतोषजनक ढंग से काम कर रहा हैं ।

(घ) चूंकि यह कार्यालय डाकघर नहीं हैं, इलिये वहां ऐसी कोई बिक्री नहीं हुई हैं।

(ङ) रेल विभाग परिवहन डाक कार्यालय के लिये एक इमारत के निर्माण के बारे में सहमत हो गया हैं । स्थल के नकशे और इमारत के नकशे की स्वीकृति दी जा चुकी हैं जिस पर 25,000 रु० की लागत

आयेगी । इस इमारत का यथाशीघ्र निर्माण कराने के लिये सभी प्रयत्न किये जा रहे हैं ।

Trade Agreement between India and Afghanistan

7525. SHRI MOHINDER SINGH SAYIAN WALA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether some negotiations have taken place between India and Afghanistan for import of steel by that country and dry fruits by India; and

(b) if so, the progress made and details of the agreement if any, made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). An expert team from Afghanistan visited India from March 27 to April 1, 1978, to discuss possibilities of diversification and promotion of trade between the two countries. The adoption of a less complicated pattern of trade was also explored.

Dry fruits have been a traditional item of export from Afghanistan. No negotiations have taken place for import of steel by Afghanistan from India.

Senior Architects P & T

7526. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that while the number of posts of Superintending Engineers in the Posts and Telegraphs Department had been increased 8 fold during the past two years, the posts of Senior Architect remained static;

(b) if so, whether there is a specific provision to maintain a definite proportion between the posts of Superintending Engineers and Senior Architects; and

(c) the reasons for not maintaining the proportion in that Department?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No, Sir.

(b) and (c). Do not arise.

Complaints of Wrong Meter Reading and Excess Billing in Delhi

7527. SHRI MADHAVRAO SCINDIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of complaints received during last 6 months in Delhi Telephone Exchanges regarding wrong meter reading and excess billing;

(b) the detail of action taken to prevent such practice to minimise the hardship and financial loss to the consumers;

(c) whether some telephones working for the Members of Parliament are also showing defective meter reading for the last one year; and

(d) if so, what action is proposed to check it?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) 7059.

(b) Preventive measure taken are as follows:

1. Routine testing of all subscriber's meters.

2. Routine testing of STD barred facillity where telephones connections have been STD barred.

3. Fortnightly meter readings are taken. If any extraordinary spurt in the meter readings is observed, the same is investigated.

(c) and (d). Some complaints from M.Ps alleging defective meter reading have also been received. Each such

complaint is examined promptly and rebate sanctioned, where justified.

Transfer of Refractories in Raniganj to Steel Ministry

7528. SHRI ROBIN SEN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether his Ministry has agreed to a proposal of West Bengal Government to transfer the Raniganj group of Refractories to Steel Ministry as its captive industry, from the Ministry of Industry; and

(b) if so, how long it will take to implement the said proposal?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b). The proposal is receiving attention of the Government of India.

Officials who visited North Korea

7529. SHRI OM PRAKASH TYAGI: Will the Minister of EXTERNAL AFFAIRS be pleased to state the number and designation of the officials of the Government of India who have visited the Democratic People's Republic of Korea (North Korea), during the last two years for various purposes other than diplomatic assignments?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): A Trade Delegation from India visited Democratic People's Republic of Korea from May 10 to 14, 1977 and concluded the annual trade protocol between India and DPRK. The delegation consisted of the following:

(a) Shri Prem Kumar, Joint Secretary, Ministry of Commerce—Leader.

(b) Shri A. K. Ahuja, Joint Divisional Manager, MMTC—Member.

(c) Shri V. N. Singh, Regional Manager, (Counsellor), STC Representative. Embassy of India. Moscow—Member.

Payment of House Rent Allowances to P & T Employees in Mizoram

7530. DR. R. ROTHUAMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether he is aware that some Central Government Employees in A.I.R., SIB, Field Publicity P&T (Postal Wing) and General Manager, P&T (Maintenance) working in Mizoram have been given 'House Rent Allowance' whereas same Central Government Employees in P&T Engineering Wing (Tele-com.) P&T Telegraphic Wing, Central Excise and L.C. working in Mizoram have been deprived of the benefit of the House Rent Allowance;

(b) if so, the steps taken or proposed to be taken to correct the irregularities in the matter of the House Rent Allowance; and

(c) if not, whether he proposes to look into the matter with a view to remove the anomalies in order to ensure payment of the said House Rent Allowance to all Central Government Employees equally?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) to (c). Under the present orders of the Government House Rent Allowance to Central Government Employees posted to Mizoram is admissible only to the staff having All India Transfer liability. Due to incorrect interpretation of the order some P&T units were paying H.R.A. to their staff not entitled to it. Action is being taken to rectify the irregularity.

Stagnations in the Cadre of Junior Engineer of Telecommunication Wing

7531. SHRI YASHWANT BOROLE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether 15,000 junior engineers of telecommunication wing of P&T Department protested against stagnations in the cadre;

(b) whether it is a fact that about 6,000 of them are still awaiting their first promotion even after qualifying in departmental examination;

(c) if so, what is his reaction to the hardships felt by the employees; and

(d) the steps contemplated to improve the situation and give junior engineers their due?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SAI): (a) Yes, Sir.

(b) Qualifying in the Departmental Examination only makes the Junior Engineers eligible for consideration for selection by the D.P.C. against the existing/anticipated vacancies and does not confer any right on them for their promotion to TES Group 'B'. The officers become eligible for taking departmental examination after 5 years' service whereas they get their promotion after selection by DPC after a much longer period. The 6000 or so officers cannot, therefore, be taken as due for promotion on after qualifying the said examination.

(c) In view of the foregoing, there is no hardship to the employees involved as they are to be promoted, after approval by the DPC., in their turn against the vacancies that may arise.

(d) Question does not arise.

केशोद और माणावदर के बीच सीधी टेलीफोन लाइन

7532. **श्री धर्म सिंह भाई पटेल** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात के सौराष्ट्र प्रदेश के जूनागढ़ जिला के केशोद नगर के चैम्बर आफ कामर्स, केशोद ने केशोद से माणावदर तक सीधी टेलीफोन लाइन के लिए 10 दिसम्बर, 1977 को दिल्ली, अहमदाबाद और जूनागढ़ के टेलीफोन अधिकारियों को अभ्यावेदन भेजा था ; और

(ख) यदि हां, तो यह कब मंजूर की जायेगी तथा कार्य कब आरम्भ होगा और पूरा हो जायेगा ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) जी हां । केशोद और माणावदर के बीच एक सीधा ट्रंक सर्किट देने के बारे में केशोदनगर चेम्बर आफ कामर्स की एक अर्जी प्राप्त हुई हैं । माणावदर और जूनागढ़ के बीच एक 60-चैनल यू० एच० एफ० लिंक की व्यवस्था करने के प्रस्ताव की जांच की जा रही है । इस लिंक की व्यवस्था हो जाने के बाद किशोद और माणवदर के बीच एक सीधा ट्रंक सर्किट देना संभव हो सकेगा ।

(ख) इस समय कोई निश्चित तारीख नहीं बताई जा सकती ।

Sponge Iron Plant in Orissa

7533. SHRI PRADYUMNA BAL: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Orissa Government have applied for licence for a factory to manufacture sponge iron in collaboration with any firm;

(b) whether the Chief Minister of Orissa has written for permission for location of sponge iron factory in Orissa;

(c) whether permission has already been given to Orissa Government; and

(d) if not, the reasons therefor and when will it be given?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) to (d). The Industrial Promotion and Investment Corporation of Orissa Ltd. (a State Government Undertaking) has been granted a letter of intent for production of 300,000 tonnes per annum of sponge iron. The site for

the Project has been selected in the district of Keonjhar.

The Chief Minister of Orissa has requested that an early decision may be taken on the foreign collaboration proposal after considering all the issues involved. The proposal is at present under consideration of the Government.

Grant of Telephone Connections in Goa

7534. SHRI EDUARDO FALEIRO: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the people in Goa have to wait for several years to get new telephone connections;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to ease this position?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) to (c). There are 23 exchanges working in Goa. In 19 of them, telephone connections within a reasonable distance from the exchange can be provided within a short time. There are, however, a few long-distance connections pending for a few years because of the shortage of line materials.

2. In the remaining 4 exchanges there are substantial waiting lists because of difficulties in expanding the exchanges. due to non-availability of accommodation in the buildings.

3. In case of smaller exchanges efforts are being made to provide long distance connections by augmenting the supply of line stores. In case of the 4 larger exchanges. steps are being taken to augment the accommodation and instal additional exchange capacities.

French Warships in Indian Ocean

7535. SHRI SARAT KAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that France has deployed warships equipped with anti-aircraft rockets and ship-to-ship missiles in the Indian Ocean;

(b) whether it is a fact that France has sent two sub-marines to the Indian Ocean earlier also;

(c) whether the Government of India conveyed to the French Government a desire to keep the Indian Ocean as zone of peace; and

(d) if so, what has been the reaction of the French Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). The French Government is aware of the position of the Government of India on the establishment of a Zone of Pease in the Indian Ocean which is consistent with the Declaration of the U. N. General Assembly on the subject. The French Government has so far abstained on this Declaration and subsequent U.N. Resolutions on the subject.

Propaganda Literature sent abroad during Emergency

7536. SHRI R. K. MHALGI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of India through their Embassies abroad have sent during emergency varied type of literature of anti-propaganda against Shri Jay Prakash Narayan and R.S.S. and other anti-emergency Leaders and organisations;

(b) if so, the amount of money spent for the purpose including parcel charges;

(c) which Indian Embassies were asked to distribute the above mentioned literature and to how many persons it was sent; and

(d) whether foreign Embassy Offices received in writing any reaction thereto, if so, the nature thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Directorate of Advertising and Visual Publicity had produced a series of pamphlets during the Emergency obviously to justify the measure, and some of these could now be regarded as propaganda against the banned organisations and also against Shri Jay Prakash Narayan. Only some of these pamphlets were acquired by this Ministry and these were routinely supplied to our missions abroad.

(b) The Ministry of External Affairs did not incur any expenditure on acquiring these publications. The cost of sending these pamphlets cannot be ascertained as these were supplied by the regular diplomatic bags going to our missions abroad.

(c) These publications were meant for distribution and each mission was supplied with a few copies of each for suitable use.

(d) While we have no information whether our missions abroad received any reactions to these pamphlets in writing, some of our missions reacted by saying that these publications were not good for distribution abroad and that they were of no interest.

विषाक्त भोजन

7537. **श्री राम सेवक हजारी** : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में प्रत्येक राज्य में वर्षवार देश में कितने व्यक्तियों की विषाक्त भोजन से मृत्यु हुई ;

(ख) विषाक्त भोजन से मृत्यु की घटनाओं को रोकने के लिये क्या उपाय किये गये तथा उनका क्या परिणाम निकला; और

(ग) होटलों और ढाबों में शुद्ध भोजन की व्यवस्था कराने के लिये तथा उन पर नियंत्रण रखने के लिये क्या उपाय किये गये तथा उनका क्या परिणाम निकला ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) से (ग) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी ।

Ayurvedic Colleges

7538. SHRI AHMED M. PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Ayurvedic Colleges and Colleges-cum-Hospitals functioning in India;

(b) if so, the names of such institutions;

(c) whether there is any proposal with the Government of India for the development of teaching in Ayurveda; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) There are 93 recognised Ayurvedic Colleges in India. Teaching hospitals are attached to almost all these colleges.

(b) A list is laid on the Table of the Sabha. [*Placed in Library. See* No. LT 2141/178].

(c) and (d). The Central Council of Indian Medicine has prepared a comprehensive syllabus for under-graduate education in Ayurveda and with the approval of the Central Government this has been circulated among the States for implementation.

The Central Council of Indian Medicine has also prepared minimum standards and curriculum for post-graduate education with a view to producing specialists who can be efficient

teachers, clinicians, pharmaceutical experts and research workers in their respective fields of Ayurveda. It has contemplated the introduction of 18 subjects for the post-graduate degree course and 15 subjects for the post-graduate diploma course.

The National Institute of Ayurveda set up in Jaipur is expected to provide facilities for ayurvedic education a high standard. The Post-graduate Institute of Indian Medicine in the Banaras Hindu University, Institute of Post-graduate Teaching and Research, Gujarat Ayurved University and 16 upgraded departments of Post-graduate education in different parts of the country also provide facilities for Post-graduate education. All these institutions have been established with financial assistance from the Central Government.

The Central Government provide financial assistance to under-graduate colleges run by voluntary organisations for constructing college buildings, hostels and laboratories and also for the purchase of essential equipments and establishing pharmacies and herb gardens.

A proposal for giving financial assistance to colleges administered by State Governments and private agencies is under the consideration of the Central Government. In order to improve the quality of teaching staff in various under-graduate colleges, a proposal is being considered for providing training to teachers who are not post-graduates.

Aluminium Plant in Ratnagiri

7589. SHRI BAPUSAHEB PARULEKAR: Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 1560 on the 24th November, 77 regarding the Aluminium project at Ratnagiri and state:

(a) whether Government is unable to take up the construction of Ratnagiri Aluminium Project due to financial constraints over all these years;

(b) if so, whether Government would permit the construction of Aluminium plant at Ratnagiri in private sector;

(c) if not, the reasons for the same; and

(d) if yes, whether Government would allow the establishment in private sector to make use of Punjabi at Udgir and Duangakwadi in Kolhapur District; and

(e) if not, the reasons for the same?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b). The Ratnagiri Aluminium Project is an approved project which it has not been possible to take up so far due to financial constraints. If some private sector parties are interested in this project Government would consider any specific proposal on merits.

(c) Does not arise.

(d) Presumably the reference is to the use of bauxite at Udgiri and Dhangarwadi. If the project is permitted in the private sector their bauxite deposits would also be permitted to be used by the private sector.

(e) Does not arise.

Rule of Recognising Employees' Organisations

7540. SHRI N. SREEKANTAN NAIR:

SHRI VAYALAR RAVI:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware that the present system of recognising employees organisations at National and Circle level is undemocratic; and

(b) if so, what are the proposals to introduce democratic system for recognition of these organisations?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR

(SHRI RAVINDRA VARMA): (a) and (b). The question of evolving criteria and procedure for determining the representative character of Trade Union Organisations at the national tripartite and other bodies is under consideration.

महाराष्ट्र के ग्रामीण क्षेत्रों में तार और टेलीफोन की सुविधाएं

7541. **श्री केशोराव धोंडगे** : क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) महाराष्ट्र के ग्रामीण क्षेत्रों में ऐसे नये स्थानों की संख्या क्या है जहां 1977-78 में तार और टेलीफोन की सुविधाएं उपलब्ध कराई गई है ;

(ख) उनका जिला-वार ब्यौरा क्या है?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) महाराष्ट्र के ग्रामीण क्षेत्रों में जिन नए स्थानों पर वर्ष 1977-78 में तार और टेलीफोन की सुविधाएं दी गई हैं उनकी संख्या क्रमश: 110 और 113 हैं ।

(ख) जिलेवार ब्यौरा उस प्रकार है :—

क्रम सं०	जिला	1977-78 में जिन स्थानों पर टेलीफोन सुविधा दी गई, उनकी संख्या	1977-78 में जिन स्थानों पर तार सुविधा दी गई, उनकी संख्या
1	2	3	4
1	अहमदनगर	7	7
2	अकोला	1	1
3	अमरावती	6	5
4	औरंगाबाद	4	4
5	भान्द्रा	2	2
6	बीड	कुछ नहीं	कुछ नहीं
7	बुलधाना	कुछ नहीं	कुछ नहीं
8	चान्दा	कुछ नहीं	कुछ नहीं
9	धुलिया	6	6
10	जलगांव	6	5
11	कोलाबा	3	3
12	कोल्हापुर	14	13
13	नागपुर	3	3
14	नान्देड	8	8
15	नासिक	10	10
16	ओसमानाबाद	4	4
17	पारभानी	3	3
18	रतनगिरि	9	9
19	पूना	5	5
20	सतारा	4	4
21	सांगली	8	8
22	शोलापुर	3	3
23	थाना	1	1
24	वर्धा	4	4
25	यवतकाल	2	2
	योग :	113	110

C.M.P.F. Deposits

7542. SHRI PABITRA MOHAN PRADHAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware of the unusual delay in disposal of

the Coal Mines Provident Fund deposits, Employer's contribution and the interest thereof and it has become a chronic disease with the administration;

(b) whether the C.M.P.F. depositors are allowed to withdraw the deposits for needful purposes viz. house building and repair, purchase of land, marriage expenses of the daughters etc.; and

(c) if so, the total number of applicants allowed the interim withdrawals during the last 3 years and its percentage out of the total number of depositors?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINGH): (a) and (c). The information is being collected and will be placed on the Table of the Sabha.

(b) Under the Coal Mines Provident Fund Scheme there exist provisions for grant of non recoverable advances from the members' total contribution including interest thereon standing to his credit on the date of authorisation of such advances for the purpose of purchasing shares in Consumers' Co-operative Societies, for House Building, for Financing of Life Insurance Policies and for meeting the expenses in connection with the Marriage of daughter and Post Matriculation Education of children of a member.

मंत्रालय में हिन्दी सलाहकार समिति

7543. **श्री नवाब सिंह चौहान** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय में हिन्दी सलाहकार समिति गठित की गयी है ; और

(ख) यदि हां, तो उसके सदस्यों के नाम क्या हैं और उनमें से कितने और किन-किन व्यक्तियों को राजभाषा विभाग की सिफारिशों पर मनोनीत किया गया है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) जी नहीं

(ख) प्रश्न ही नहीं उठता ।

Hike in Prices of Iron Ore

7544. SHRIMATI PARVATHI KRISHNAN: Will the the Minister of STEEL AND MINES be pleased to state:

(a) whether the Public Sector Steel Plants had arrived at an agreement with the iron ore and manganese ore mine owners some times in the year 1977, on a hike in the prices of ores; and

(b) if so, the details and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). Supplies of low grade manganese ore from private sector mines in the Barajamda area to Bokaro, Durgapur and Rourkela Steel Plants are co-ordinated through the M.M.T.C. On expiry of the earlier price settlement which was valid for 5 years upto 31st March, 1977, tripartite negotiations were taken up in April, 1977 by MMTC/SAIL for a new 5 years agreement with manganese ore suppliers. A Committee of Experts from HSL, MMTC, SAIL and the Eastern Zone Mine Owners Association examined the claims relating to increases in cost of production, in detail. Based on this examination a new 5 years agreement with a base price of Rs. 62 per tonne for supplies of low grade manganese ore effective from 1st April, 1977, against the earlier price of Rs. 49.80 per tonne was finally negotiated on 15th July, 1977.

With regard to iron ore, the public sector steel plants draw the bulk of their supplies from their own captive mines. However, Durgapur and

Rourkela Steel Plants procure some quantity of special grades of iron ore from private sector mine owners in the Barajamda area through the MMTC. MMTC have been recommending an increase in the price of such iron ore on the ground of increase in prices of POL, transportation costs, loading charges etc. Based on MMTC's recommendations Rourkela Steel Plant have agreed to an increase of Re. 0.18 Paise per tonne for 1976-77 and Rs. 2.25 to Rs. 3.18 per tonne for 1977-78 over the prices in 1975-76. Durgapur Steel Plant have similarly agreed to an increase of Rs. 0.75 Paise per tonne for iron ore supplies during 1976-77 over the price in 1975-76 and are negotiating prices for 1977-78.

Use of Stabilising and Emulsifying Agents in Flavours

7545. SHRI BHARAT SINGH CHOWHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question 1342 on the 2nd March, 1978 regarding the finalisation of the draft Rules 61-A and 61-B about the use of stabilising and emulsifying agents in flavours and state:

(a) the progress made in the matter of publication of the draft notification in question;

(b) in case it has since been published, whether he would lay on the Table a copy thereof; and

(c) if not, when it is likely to be published?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). The draft Rules have not yet been given a final shape. As soon as these are finalised, they will be notified in the Gazette and a copy of the notification will be laid on the Table of the Sabha as required under Section 23(2) of the Prevention of Food Adulteration Act, 1954.

Incentives to Medical Graduates to establish clinics in Rural Area

7546. SHRI SURAJ BHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the incentives afforded by Government to induce young medical graduates to start their clinics and establish themselves in rural areas;

(b) whether Government propose to give concession in Income Tax rates to the doctors functioning in rural areas to induce them to establish themselves permanently in these areas to afford competent medical service to the rural people; and

(c) whether advances on concessional interest rates are permissible to the doctors willing to establish in rural areas, from Co-operative or Nationalised banks, for construction of premises and purchase of equipment; if not, whether Government propose to take any action to attract competent medical personnel to the rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) For the present, the Government of India have no Scheme of incentives to induce medical graduates to start their clinics and establish themselves in rural areas. Information on the subject from the State Governments is being awaited and the same will be placed on the Table of the House on receipt.

(b) There is no proposal before the Government to give concession in Income Tax rates to the doctors working in rural areas with a view to inducing them to establish themselves permanently in such areas.

(c) Nationalised Banks are already giving financial assistance to the doctors for setting up practice in rural as well as urban areas. A list of such facilities is laid on the Table of the House. [*Placed in Library. See* No. LT-2142/78].

Extension of Service given to Secretary-General, Indian Red Cross Society

7547. SHRI R. L. P. VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the present Secretary-General of Indian Red Cross Society, who is 70 years old has been given 4 extensions of one year each; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) The age of the present Secretary-General who joined the Indian Red Cross Society on 16th June, 1969 is 68 years. He was initially given a contract of three years and has been given three fresh contracts for an extended total period of 7 years.

(b) It has been stated by the Indian Red Cross Society that in taking decision to extend the term of the Secretary-General, the Managing Body took into consideration among other reasons the fact that during this period several important projects initiated by him were at hand. While it is true that it will not be in the interest of the society to grant him further extension of service, but this Ministry can not interfere in the matter as the Red Cross Society is an Autonomous body.

भिलाई इस्पात संयंत्र में एमोनियम सल्फेट के लिये खरीदे गये बारदाने का मूल्य

7548. **श्री मोहन धैय्या** : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन महीनों में भिलाई इस्पात संयंत्र में उत्पादित एमोनियम सल्फेट के लिए खरीदे गये बारदाने का मूल्य कितना है ;

(ख) क्या इस खरीद की सतर्कता विभाग द्वारा जांच की जा रही है; और

(ग) यदि हां, तो तत्संबंधी पूरे तथ्य क्या हैं ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) : (क) दिसम्बर 1977 से फरवरी 1978 के महीनों में भिलाई इस्पात कारखाने द्वारा एमोनियम सल्फेट के लिये खरीदे गए बारदाने का मूल्य 11.22 लाख रुपये है ।

(ख) जी नहीं ।

(ग) प्रश्न नहीं उठता ।

Chairman Indian Red Cross Society

7549. SHRI SHARD YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that he has given a statement in the Parliament that present Chairman of Indian Red Cross Society was nominated on 24th February, 1977 for the tenure of one year;

(b) if so, whether a new Chairman has been nominated in his place; and

(c) if not, the reason thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) Yes, Sir. Shri V. M. Tarkunde has been nominated as the new new Chairman.

(c Does not airse.

हंगरी के पत्रकारों को वीसा न दिया जाना

7550. **श्री माधवेन्द्र दत्त** : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हंगरी के कुछ पत्रकारों ने भारत की यात्रा करने के लिये वीसा हेतु

आवेदन-पत्र दिए थे लेकिन भारतीय दूतावास ने इन्हें जारी नहीं किया था और यदि हां, तो उसके क्या कारण हैं ;

(ख) क्या उन्होंने बाद में उनके मंत्रालय से अनुरोध किया है और मंत्रालय ने टेलेक्स पर वीसा के लिए अनुमति दे दी थी;

(ग) क्या इसके बाद भी हंगरी स्थित भारतीय दूतावास के अधिकारियों ने उन्हें वीसा देने के लिए पूरे छः सप्ताह लिये; यदि हां, तो उसके क्या कारण हैं ; और

(घ) क्या उनके मंत्रालय के आदेशों के बाद भी दूतावास के अधिकारियों ने पत्रकारों से प्रश्न पूछा कि क्या वह सम्मेलन, जिसमें वे भाग लेना चाहते हैं वस्तुतः क्या होने जा रहा था और यदि हां, तो इस प्रकार की घटनाओं की पुनरावृत्ति को रोकने के लिए सरकार द्वारा क्या कार्यवाही करने का प्रस्ताव है ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : (क) और (ख). हंगेरियाई पत्रकार डा० जानोस फोलिनुस्ज तथा ऐडम डान्को के वीज़ा प्रार्थना-पत्र बुडापेस्ट स्थित भारतीय दूतावास को क्रमशः 2 और 3 फरवरी 1978 को प्राप्त हुये थे। भारतीय दूतावास ने केबल द्वारा इस मामले में भारत सरकार से सलाह मांगी थी और उन्हें वीज़ा प्रदान करने का प्राधिकार अविलंब 3 फरवरी को भारतीय राजदूतावास को भेज दिया गया था ताकि नई दिल्ली में 8 से 11 फरवरी, 1978 तक तृतीय अंतर्राष्ट्रीय आर्थिक पत्रकार विचार गोष्ठी में वे लोग भाग ले सकें। भारत में अंतर्राष्ट्रीय सम्मेलनों अथवा विचार-गोष्ठियों में विदेशी पत्रकारों के हिस्सा लेने से संबद्ध स्थायी अनुदेशों के बारे में राजदूतावास ने 4 फरवरी को कुछ स्पष्टीकरण मांगे। ये स्पष्टीकरण 6 फरवरी को भेज दिये गये और सम्बद्ध राजदूतावास ने 7 फरवरी, 1978 को सुबह इन दोनों पत्रकारों को वीज़ा जारी कर दिये थे।

(ग) हमारे मिशनों का बराबर यह प्रयत्न रहता है कि वीज़ा के आवेदन पत्रों को शीघ्रतापूर्वक निपटा दिया जाय। इस मामले में भी कोई विलंब नहीं हुआ था इसलिए यह कहना ठीक नहीं कि इन दो पत्रकारों को वीज़ा जारी करने में 6 सप्ताह का समय लगा।

(घ) प्रश्न नहीं उठता।

Conveyance Allowance for Medical Officers

7551. SHRI K. LAKKAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that some Medical Officers in C.G.H.S. are in receipt of monthly conveyance allowance at fixed rates, but do not undertake any journeys for visits to the residences of beneficiaries; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Medical Officers working under Central Government Health Scheme are granted conveyance allowance for paying domiciliary visits to examine the patients. The payment of the conveyance allowance is authorised only after scrutiny of the record of visits to ensure that the medical officer has made the prescribed minimum number of visits.

In view of the limitations of time and the large number of patients to be attended to in the dispensaries, the doctors have to use a certain amount of discretion, based on their clinical judgement in each individual case while deciding or refusing to make a domiciliary visit to see a patient.

In case there is a complaint against a Medical Officer for not examining a patient at his house without valid reasons suitable action is taken against him after proper inquiry.

Alleged Appointment of L.D.Cs.

7552. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have received certain complaints from the Vice-President, E. P. F. Karamchari Sangh (Regd.), Delhi about the illegal recruitment of certain L.D.Cs. in the Regional Provident Fund Office, Delhi; and

(b) if so, what action Government have taken in this behalf?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): (a) Yes.

(b) The Central Provident Fund Commissioner, has submitted a report which is under examination of Government.

Attitude of Semi-Government Bodies towards Employment Exchanges

7553. SHRIMATI MRINAL GORE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to refer to the reply given to Unstarred Question No. 4860 on the 30th March, 1978 re: Committee to review working of Employment Exchanges and state whether any directive has been given to the Committee to look into the working of the Employment Exchanges and to examine the attitude of the Semi-Government bodies towards making recruitment through Employment Exchanges?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): According to the terms of reference of the Committee as laid down in para 3(iii) of the Government Resolution No. DGET-5(9)/77-EE.I, dated 1st March, 1978, the Committee has been asked to advise and recommend suitable measures to increase placement of registrants in employment exchanges both in Government (Central and States) as also public and private sectors as well as to secure maximum and effective utilisation of Employment Service by employers. The point referred to by the Hon'ble Member is, therefore, covered under the terms of reference of the Committee.

उत्तर प्रदेश में टेलीफोन आटोमेटिक मशीनों के लिये बिजली

7554. **डा० महादीपक सिंह शाक्य :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या टेलीफोन आटोमेटिक मशीनों के परिचालन के लिए 24 घंटे में कम से कम 9 घंटे बिजली की आवश्यकता होती है; और

(ख) यदि हां, तो उत्तर प्रदेश में आटोमेटिक मशीनों के परिचालन को सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) और (ख): सभी आटोमेटिक टेलीफोन एक्सचेंज बिना किसी बाधा के काम करते रहें इसके लिए यह एक अनिवार्य शर्त है कि बिजली की सप्लाई निरन्तर मिलती रहे । थोड़ी देर के लिए सार्वजनिक बिजली की सप्लाई बंद हो जाने पर इस संकट से उबरने के लिए सभी टेलीफोन एक्सचेंजों में आपातकाल में काम आने वाली बैटरियां लगायी गयी हैं । जहां कभी कभी लम्बी अवधि तक बिजली बंद रहती है वहां टेलीफोन सेवा निरंतर चालू रखना कठिन हो जाता है । इस समस्या को कम करने के लिए एक्सचेंजों के एक समूह के सामूहिक प्रयोग के लिए पोर्टेबल वैकल्पिक

इंजन जेनरेटरों की व्यवस्था की जा रही है ।

Sino-Indian Boundary Dispute

7555. SHRI HARI VISHNU KAMATH: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to his statement on Call Attention Notice and his answer to question thereon on 16th March, 1978 and state:

(a) whether any communication has been received from the Chinese Government on the subject of resolving the India-China boundary dispute through direct, peaceful negotiations;

(b) if so, the details thereof;

(c) whether any date and venue have been set for preliminary talks, if not, negotiations between the two Governments; and

(d) if not, the present position with regard to the solution of the boundary dispute?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) No, Sir.

(b) In view of the above, question does not arise.

(c) and (d). Government of India wishes to improve relations with the People's Republic of China on the basis of the Five Principles and seeks to resolve all outstanding issues between the two countries including the border questions through bilateral negotiations and through peaceful means.

"Kashmir"

7556. SHRI KANWAR LAL GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Ministry of Home Affairs have written to his Ministry objecting to the presence of U. N. Observers in Kashmir;

(b) if so, the details thereof and the reaction of the Ministry thereto;

(c) the number of foreign Observers present in Kashmir now; and

(d) the amount spent by the Central Government over them so far?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). A suggestion in regard to our stand on the presence of the U.N. Military Observers Group is under the consideration of the Government of India.

(c) The number of UN Observers is at present 11 in Jammu and Kashmir.

(d) The details of expenditure by the Central Government over the military observers so far are not immediately available. The expenditure, however, is mostly in 'kind such as the provision of free accommodation, free mechanical transport, including POL etc.

शिमला का धसना

7558. **श्री सुभाष आहूजा** : क्या इस्पात और खान मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शिमला कई वर्षों से निरन्तर जमीन में धस रहा है ; और

(ख) यदि हां, तो इस बारे में सरकार का विचार क्या कार्यवाही करने का है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा): (क) शिमला नगर के लगातार धंसते जाने के बारे में कोई प्रमाण नहीं है। लेकिन समय-समय पर स्थानीय रूप से भू-स्खलन तथा धसकाव की सूचनाएं मिलती रहती हैं ;

(ख) 1950, 1959 और 1966 में धसकनों के बारे में प्राप्त रिपोर्टों की भारतीय भूसर्वेक्षण द्वारा जांच की गई थी तथा 1971

में एक अन्य नमूने की जांच एक केन्द्रीय दल द्वारा की गई थी जिसमें भारतीय भूसर्वेक्षण का भी एक अधिकारी था। इस सम्बन्ध में कुछ सुधार के उपायों का भी सुझाव दिया गया था। जिनमें एक सुझाव इस समस्या के लिए दीर्घ कालीन इंजीनियरी हल का पता लगाने के लिए आगामी खोज कार्यक्रम का भी था। इस सम्बन्ध में आवश्यक कार्रवाई की जिम्मेदारी मुख्यतया राज्य सरकार की है। लेकिन कुछ सिफारिशों पर स्थानीय प्राधिकारियों द्वारा पहले ही कार्रवाई की जा चुकी है।

Laboratories to Re-Analyse Food Samples

7559. SHRI D. D. DESAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether more laboratories have been planned to re-analyse food samples as provided in the Prevention of Food Adulteration Act;

(b) if so, the details thereof;

(c) whether there is any plan to provide at least one re-analysis laboratory in each State;

(d) whether every municipality would be encouraged to set up its own food analysis laboratory; and

(e) whether private laboratories will be authorized to make analysis?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). At present there are 85 Public Analyst Laboratories in the the local bodies/State Governments. In the event the analysis report of country which are administered by a food sample given by a Public Analyst appears to be erroneous, there is a provision under Sub-section (2E) of Section 13 of the Prevention of Food Adulteration Act to get the second part of the sample re-analysed by any other Public Analyst in the country. As 85 Public Analyst Laboratories are already in existence, there is no proposal to set up more such laboratories to undertake re-analysis work.

The Government have, however, designated the following three laboratories as Central Food Laboratories with effect from the 1st April, 1978, in addition to the Central Food Laboratory at Calcutta, for analysing samples of food referred to them by the courts, in cases where prosecutions have been instituted, for giving their final opinion as per the requirement of sub-section (2) of section 13 of the Prevention of Food Adulteration Act:

(i) Food Research and Standardisation Laboratory, Ghaziabad.

(ii) Public Health Laboratory, Pune.

(iii) Central Food Technological Research Institute, Mysore.

(c) and (d). These matters concern the State Governments.

(e) No.

SC and ST Share in Posts

7561. SHRI R. N. RAKESH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the total number of posts filled up in each category of posts with specific shares of Scheduled Castes and Scheduled Tribes in such employment in the Ministry, its attached and subordinate offices including the public sector undertakings, if any, and also the number of posts de-reserved in each category and reasons therefor; and

(b) the total number of departmental promotions/upgradation of posts in each category of posts and how many

posts have gone to Scheduled Castes and Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). The required information for the years 1975 and 1976 are contained in the statement placed on the table of the House. Figures for the year 1977 are not yet available. Some posts were de-reserved due to non-availability of candidates belonging to the Scheduled Castes and Scheduled Tribes for appointment to reserved posts.

Statement

Year	Group of Posts	Direct Recruitment							Promotions/Upgradations					
		Total vacancies filled	No. of vacancies reserved for SC & ST		No. of SC & ST actually appointed		No. of vacancies dereserved		Total vacancies filled	No. of vacancies reserved for SC & ST		No. of SC & ST actually appointed		No. of vacancies dereserved	
			SC	ST	SC	ST	SC	ST		SC	ST	SC	ST	SC	ST
1975	Group A	23	4	4	3	4	1	..	..	..	..	..	..	..	..
	Group B	32	9	4	7	1	2	3	138	7	2	8*	1	..	1
	Group C	103	13	7	18*	4	..	3	16	1	..	1	..	..	..
	Group D (Excluding Sweepers)	5	3	..	2	..	1	..	..	..	..	..	..	..	..
	Group D (Sweepers)	1	..	..	1	..	..	..	..	..	..	..	..	..	..
1976	Group A	27	4	3	4	2	..	1	29	4	2	..	..	4	2
	Group B	22	7	7	2	1	5	6	108	18	14	13	..	5	14
	Group C	108	13	9	15*	..	..	9	30	7	4	1	..	6	4
	Group D (Excluding sweepers)	7	2	2	3	..	..	2	5	2	..	3*	..	..	..
	Group D (Sweepers)	3	2	1	2	1	..	..	..	..	..	..	..	..	..

* Includes appointments against reserved vacancies brought forward from previous years.

महाराष्ट्र के सरकारी कर्मचारियों द्वारा हड़ताल के कारण केन्द्रीय सरकार को हुई हानि

7562. **श्री हुकम चन्द कछवाय** : क्या संसदीय कार्य तथा श्रम मन्त्री यह बताने की कृपा करेंगे कि बम्बई और महाराष्ट्र में राज्य के सरकारी कर्मचारियों की हाल की हड़ताल के परिणामस्वरूप केन्द्रीय सरकार को धन और उत्पादन की अलग अलग कितनी हानि हुई ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : राज्य सिविल सेवाओं सम्बन्धी मामले सम्बन्धित राज्य सरकार के क्षेत्राधिकार में आते हैं। राज्य के सरकारी कर्मचारियों की हाल ही में हुई हड़ताल के कारण धन और उत्पादन के रूप में कितनी हानि हुई, इस के बारे में श्रम मन्त्रालय को कोई जानकारी नहीं है ।

Bus Service Between Bhuj and Hyderabad (Sindh)

7563. SHRI ANANT DAVE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether relations between Pakistan and India are improving and both the countries have agreed upon commercial and social exchanges;

(b) whether there is any proposal to introduce international Bus Service, between Bhuj-Khavda and Hyderabad (Sindh); and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) A number of steps have been taken by the Government of India to normalise India's relations with Pakistan. Some of these steps have been taken jointly with the Government of Pakistan and are embodied in agreements signed between the two countries. The Trade Agreement of 1975 is due to be reviewed by delegations from both sides early next month with a view to examining further steps to promote the growth of trade. Government have also held discussions with the Pakistan Government at various levels on the promotion of travel and cultural exchanges. Government have welcomed the recent exchanges in the field of sport between the two countries and the visits to India of Pakistani artistes. Government hope that it would be possible for Indian artistes and other professionals to visit Pakistan also.

(b) No, Sir.

(c) Travel between Pakistan and India is governed by bilateral agreements, which at present, permit nationals of either country to travel to the other by air and rail, and to cross the border by road at specific points. There is yet no agreement for the movement of vehicles from one country to the other.

Machinery to Encourage Collective Bargaining

7565. SHRI S. S. SOMANI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether any suggestion has been made to Government by the Law Commission recently regarding collective bargaining that the Labour Ministry should have in consultation with the State Governments and the national trade unions and that the Employers should create machinery to encourage collective bargaining and that should get a place in the Industrial Bill; and

(b) if so, the reaction of Government thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) The whole matter is under examination in the overall context of

the Comprehensive Industrial Relations Bill.

सागर डिवीजन का सर्वेक्षण

7566. **श्री नर्मदा प्रसाद राय :** क्या इस्पात और खान मन्त्री यह बताने की कृपा करेंगे कि :

(क) सागर डिवीजन में खनिज संसाधनों का पता लगाने के लिये कितने सर्वेक्षण किये गये हैं और क्या सरकार ने इस सर्वेक्षणों पर आधारित बड़े उद्योगों की स्थापना के लिये कोई योजना बनाई है और यदि हां, तो किस प्रकार की ;

(ख) सागर डिवीजन में अब किन-किन उद्योगों को स्थापित किया जायेगा ;

(ग) क्या सागर डिवीजन में प्रचुर मात्रा में उपलब्ध कच्चे माल जैसे तांबा, लोहा और सीमेंट का उपयोग करने के लिये योजनायें बनाई गई हैं और इन योजनाओं को कार्यान्वित न करने के क्या कारण हैं ; और

(घ) कच्चे माल जैसे हीरापुर, बुंदा, धमौनी गधाडोगरी तांबा, टेडुर खेड़ा शाहगढ़, गधाडोगरी में लोहा और भालगढ़ सिधौड़ा (खुर्द) मल्थन में सीमेंट का सर्वेक्षण करने और अन्तिम रूप से पता लगाने के लिये सरकार द्वारा क्या उपाय किये जा रहे हैं ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) : (क) खनिजों का पता लगाने के लिए भूवैज्ञानिक सर्वेक्षण एक लगातार चलने वाला काम है। फिर भी, हाल ही के वर्षों में सागर डिवीजन में किए गए सर्वेक्षणों में सागर और छतरपुर जिलों में आधारधातु, फास्फोराइट और यूरेनियम खनिजों के लिए तथा टीकमगढ़ जिले में पाइरोफिलाइट के लिए खोज कार्य शामिल है। इस समय भारतीय भू-सर्वेक्षण सागर और छतरपुर जिलों के हीरापुर क्षेत्र में फास्फोराइट के लिए तथा छतरपुर जिले के सलैय्या क्षेत्र में आधारधातु हेतु खोज कर रहा है। खोज कार्य प्रारम्भिक अवस्था में है, इसलिए इस स्थिति में इन सर्वेक्षणों के आधार पर उद्योग स्थापित करने के बारे में कुछ कहना जल्दबाजी होगी।

(ख) और (ग). राज्य सरकार से जानकारी की प्रतीक्षा है।

(घ) बुंदा तहसील में हीरापुर में तांबे के और टेडुरखेड़ा, शाहगढ़ में लोहे के प्राप्ति-स्थल महत्वपूर्ण नहीं है, इसलिए इस समय भारतीय भू-सर्वेक्षण द्वारा इन प्राप्ति-स्थलों पर आगामी खोज करने का कोई कार्यक्रम नहीं है।

Number of Post Offices to be Opened in Punjab Circle during 1978-79

7567. DR. BALDEV PRAKASH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of Post Offices to be opened in the year 1978-79 in Punjab circle (including sub-post offices);

(b) whether a representation has been received from the inhabitants of Chowk Rattan Singh, Amritsar, to open a post office in the Chowk;

(c) if so, the action taken by Government; and

(d) is it a fact that the nearest post office is 4 km. away from the locality?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEV SAI): (a) It has tentatively been proposed to open 200 Branch Post Offices in North West Circle in 1978-79. No target for opening sub-post offices are fixed as the same are opened wherever found justified.

(b) Yes, Sir.

(c) Opening of a Post Office at Chowk Rattan Singh, Amritsar was not found justified.

(d) Nearest existing post office i.e., Seth Jagat Bandhu Road Post Office, is about two furlongs away from Chowk Rattan Singh.

डाक सामग्री पर लगी गोंद

7568. **श्री लालजी भाई :** क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या इन दिनों सप्लाई की गई डाक सामग्री के जोड़े जाने वाले भागों पर लगी गोंद इतनी कम होती है कि लोगों को लिफाफे, अन्तर्देशीय पत्र आदि जोड़ने में कठिनाई होती है ; और

(ख) यदि हां, तो क्या सरकार ने इस समस्या पर ध्यान दिया है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) और (ख). एसी कोई आम शिकायत नहीं है फिर भी गोंद की किस्म सुधारने के उपाय किये जा रहे हैं। मशीनों में अच्छे स्तर के गोंद को प्रयोग में लाया जाए, इसके निमित्त उसके स्तर का निरीक्षण करने के लिए कठोर नियन्त्रण रखा जा रहा है और प्रक्रिया में सुधार लाने के लिए सभी सम्भव प्रयत्न किये जा रहे हैं ।

Cess charge for Admission/Treatment in AIIMS

7569. SHRI MANORANJAN BHAKTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that some sort of cess is charged from patients seeking admission/treatment at the AIIMS, New Delhi, if so, the facts and basis thereof;

(b) whether most of the patients do not give their real income figures in order to avoid payment of proper cess; and

(c) if so, what steps are being taken to make the system fool proof to avoid loss of revenue to Government?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) There is an O.P.D. levy of 50 paise on first visit.

(ii) There is no cess for treatment but there is a cess of Rs. 2/- for admission to the general wards and Rs. 5/- for admission to the Private Wards of the A.I.I.M.S. Hospital.

(iii) There is no cess on the treatment although the patients with monthly income of Rs. 500/-and above have to bear proportionate expenditure on various investigations including E.E.G., E.C.G., X-Ray investigations etc. There is however a certain levy on surgical procedures in respect of patients with a monthly income of Rs. 500/- and above.

(b) The statement of the patients about their monthly income are accepted as valid.

(c) Does not arise.

Eligibility of Diploma holders from Mining School, Keonjhar (Orissa) for Employment

7570. SHRI GOVIND MUNDA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether it is a fact that students who have obtained mining diploma from Mining School, Keonjhar (Orissa) are not eligible for employment until and unless they pass a further competency certificate examination at Dhanbad;

(b) if so, the reasons in detail as to why such re-examination is necessary for employment;

(c) how many students are affected every year due to above policy; and

(d) what steps Government propose to take to remove the genuine grievances of such students?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No, Sir. Students passing with a Diploma in Mining from the School of

Mining, Keonjhar are eligible, once they have the prescribed experience, to work as Sirdar, Mate, Overman, Foreman or Surveyor. However, before they can be employed in senior supervisory positions like Assistant Manager or Manager, they have to pass examination for Manager's Certificates which are conducted by the Boards of Mining Examinations constituted under the Coal and Matalliferous Mines Regulations.

(b) Mining is a hazardous profession and large number of persons are employed in mines at a given time. Safety of these persons depends on the safe conduct of mining operations. As senior supervisory personnel have to guide the junior supervisory personnel in conducting the operations, it is necessary that before being allowed to work in such capacity, they should be examined in practical aspects.

(c) About 20 candidates are affected.

(d) The question of giving relaxations to the Mining Graduates and Diploma holders, etc., was considered by the Joint Board on Mining Engineering Education and Training. Based on the recomemndations of the Board, certain relaxations had already been granted in 1974 to the Mining Degree and Diploma holders. The question of approving the Diploma in Mine Surveying awarded by the Orissa School of Mining, Keonjhar under regulation 17 of the Coal Mines Regulations, 1957 and the Metalliferous Mines Regulations, 1961 is, however, being considered.

Non-Functioning of S.T.D. service between Raniganj-Calcutta

7571. SHRI K. PRAKASH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) since when the Raniganj-Calcutta S.T.D. telephone line and the ordinary trunk line have not been functioning; and

(b) the action being taken by Government to ensure uninterrupted telephone service in the above region in view of the fact that Raniganj area is the main centre for the supply of coal?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKDEV SAI): (a) Raniganj-Calcutta STD Telephone line and Ordinary trunk line are functioning normally.

(b) Does not arise.

टेलीफोन सलाहकार समिति में मनोनयन के मानदंड

7572. श्री राम जीवन सिंह : क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) टेलीफोन सलाहकार समिति में लोगों को मनोनीत करने के लिए क्या नियम और मानदण्ड निर्धारित हैं ; और

(ख) क्या आपातकाल की उद्घोषणा से पूर्व स्थापित की गई टेलीफोन सलाहकार समिति इस बीच पुनर्गठित हो गई है ; और यदि नहीं, तो इसके क्या कारण हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) इस समय जो नियम लागू हैं, उनकी एक प्रतिलिपि सभा-पटल पर रखी जाती है [ग्रन्थालय में रखी गई । देखिये संख्या एलटी 2143/78]

(ख) संशोधित नीति के अनुसार कुल 50 टेलीफोन सलाहकार समितियों का गठन किया जाना है। इनमें से 20 समितियों का गठन हो चुका है और शेष समितियों के गठन के बारे में कार्रवाई की जा रही है।

जगन्नाथपुरा, गुजरात की दुग्ध उत्पादक सहकारी समिति को टेलीफोन कनेक्शन

7573. श्री मोतीभाई आर० चौधरी । क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) सिद्धपुर टेलीफोन एक्सचेंज को जगन्नाथपुरा गांव की दुग्ध उत्पादक सहकारी

समिति से टेलीफोन कनेक्शन के लिये कब मांग प्राप्त हुई थी ;

(ख) क्या शीघ्र टेलीफोन कनेक्शन लेने की आशा से उपरोक्त समिति ने टेलीफोन विभाग के पास धनराशि जमा कराई है जैसा कि ओ०वाई०टी० योजना के अन्तर्गत अपेक्षित है ; और यदि हां, तो उन्हें अब तक टेलीफोन कनेक्शन न देने के क्या कारण हैं ; और

(ग) अपेक्षित धनराशि जमा कराने के बाद ओ० वाई० टी० योजना के अन्तर्गत टेलीफोन कनेक्शन देने में कितना समय लगता है और अब यह कनेक्शन कब तक देने का प्रस्ताव है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) जगन्नाथपुरा गांव की दूध उत्पादक सहकारी समिति की ओर से सिद्धपुर एक्सचेंज से टेलीफोन कनेक्शन देने की मांग 5-9-1977 को प्राप्त हुई थी।

(ख) जी हां। उक्त समिति ने ओ० वाई०टी० जमा राशि के रूप में 3000 रुपये 5-9-1977 को जमा कराए थे और 5-12-1977 को टेलीफोन कनेक्शन दे दिया गया था।

(ग) ओ०वाई०टी० को धनराशि जमा कराने के तीन महीने बाद यह टेलीफोन कनेक्शन दिया गया था। अपेक्षित साज-सामान मिलने में समय लग जाने के कारण यह विलम्ब हुआ है।

Demurrages paid by Bhilai Steel Plant to Railway

7574. SHRI G. NARASIMHA REDDY: Will the Minister of STEEL AND MINES be pleased to state:

(a) is it a fact that Bhilai Steel Plant had to pay heavy amount towards Railways demurrages;

(b) if so, the amount paid during last three years and who is responsible; and

(c) what action Government is taking to avoid such expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (c). For the four years period from 1st April, 1973, to 31st March, 1977 an amount of Rs. 244.19 lakhs was paid towards demurrage by Bhilai steel Plant against an amount of Rs. 781.14 lakhs claimed by the Railways. A further amount of Rs. 269.51 lakhs has also been paid by Bhilai provisionally towards the disputed claims of the Railways. The amounts of railway demurrage against the steel plants depend, *inter alia*, upon the wagon free time allowances and rates of demurrage per wagon day, in relation to the volume and pattern of operations in the steel plants and the facilities available therefor etc. Apart from the prevailing inadequate free time allowances, the Railways also enhanced the rate of demurrage with effect from 1st May, 1973, three-fold. An inter-Ministerial Committee has been constituted to study the steel plant operations and recommend realistic wagon free time allowances.

Expulsion of Indians from Canary Islands

7575. SHRI YADVENDRA DUTT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the news report in the *Statesman* of dated the 5th April, 1978 saying that 14 Indians have been expelled from Canary Islands;

(b) if so, whether it is a fact that no reason for their deportation was given; and

(c) what steps Government is taking in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir.

(b) The reason for the expulsions was non--possession of valid visa/work permit/residence permit.

(c) Our Embassy took up the matter with the Spanish Ministry of Interior and Ministry of Foreign Affairs at the highest level and persuaded them to adopt a sympathetic view of Indians living and working in the Canary Islands. The Spanish authorities have clarified that a non-discriminatory policy would be followed against Indians.

निरंजन वीविंग मिल, सूरत द्वारा भविष्य निधि का जमा न कराया जाना

7576. श्री छोटूभाई वासवा : क्या संसदीय कार्य तथा श्रम मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात के सूरत में स्थित निरंजन वीविंग मिल के मालिकों ने गत कई वर्षों से भविष्य निधि के अपने हिस्से सहित अपने कर्मचारियों का भविष्य निधि जमा नहीं कराई है ;

(ख) यदि हां, तो उसकी राशि क्या है और उसके क्या कारण हैं ; और

(ग) क्या सरकार ने भविष्य निधि की राशि जमा न कराये जाने के लिये सम्बद्ध नियमों के अन्तर्गत इस मिल के मालिकों के विरुद्ध कोई कार्यवाही की है ; और यदि हां, तो कब और तत्सम्बन्धी ब्यौरा क्या है ?

श्रम और संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० राम कृपाल सिंह) : भविष्य निधि प्राधिकारियों ने इस प्रकार सूचित किया है :—

(क) मैसर्स निरंजन मिल्स प्राइवेट लिमिटेड, सूरत ने, जो कर्मचारी भविष्य नि धि और प्रकीर्ण उपबन्ध अधिनियम, 1952 के अधीन एक छूट प्राप्त प्रतिष्ठान है, जनवरी, 1978 तक के सम्बन्धन में भविष्य निधि के अंशदानों की कुल राशि अपने न्यासी बोर्ड को हस्तान्तरित कर दी है।

(ख) और (ग) : प्रश्न नहीं उठते।

Standard of education in Private Medical Colleges

7577. SHRI G. Y. KRISHNAN: Will the Minister of HEALTH AND FAMILY WELFARE be plased to state:

(a) whether Government are aware that the standard of education in private medical colleges has deteriorated;

(b) whether it is a fact that these medical colleges are running business by exporting huge amounts from students;

(c) whether Government have exchanged views with the Chief Ministers and All India Medical Association in this regard; and

(d) if so, what measures Government propose to take for the basic changes in the management and administrative set up of the Private Medical Colleges in the States?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Some of the private medical colleges are not upto the required standard.

(b) The privately managed medical colleges are charging heavy/higher tuition fees from students and some of them are also charging capitation fees or donations.

(c) No Sir.

(d) The Andhra Pradesh and Bihar State Governments have taken over the private medical colleges in their repective States. The Karnataka State Government have yet to act in the matter.

Workers in Manganese, Iron Ore etc. Mines

7578. SHRI SUKHENDRA SINGH: Will the Minister of STEEL AND MINES be pleased to state the number of workers in Manganese ore, Iron ore, Dolomite and Lime Stone mines respectively in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): According to the returns received by the Indian Bureau of Mines, the average daily Labour employed in these mines in Madhya Pradesh during the month of December, 1977 was as follows:—

Manganese Ore Mines:	5622
Iron Ore Mines:	17411
Dolomite Mines:	4130
Lime Stone Mines: (As Major Minerals)	7875

Construction of P. and T. Staff Quarters in Bhagalpur

7579. DR. RAMJI SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that there has been no construction of staff quarters in Bhagalpur for the P & T Staff in spite of the fact that there was an allocation of funds last year;

(b) if so, who is at fault for this delay and whether the Government are going to take any action against the erring officials;

(c) whether these quarters will be taken up for construction during current financial year; and

(d) if so, by what time they will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No, Sir. No funds had been allocated for construction of staff Quarters during 77-78.

(b) Does not arise.

(c) 74 quarters are available at Bhagalpur against the staff strength of about 420 representing an availability of 17.6 per cent, against the all India average of 6.5 per cent. A proposal for construction of a few more quarters during the 1978—83 plan is under examination alongwith proposals for other stations.

(d) No target date is possible at this preliminary stage.

Refusal of Pakistan to accept 74 Detenus

7580. SHRI K. MALLANNA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Pakistan Government has refused to accept 74 detenus now in different prisons in Jammu and Kashmir;

(b) whether the Government of Jammu and Kashmir has also sought the assistance of his Ministry in this regard; and

(c) if so, the details regarding the decision of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (c). The Government of Jammu and Kashmir has sought the assistance of the Ministry of External Affairs for the repatriation of Pakistani detenus held in J&K prisons. Earlier, the Ministry of External Affairs had received lists of Pakistani nationals confined in J&K, as also in other States, from the Ministry of Home Affairs. These lists have already been furnished to the Pakistan authorities.

Steel Plant at Mangalore during Current Year

7581. SHRI JANARDHANA POOJARY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to set up a steel plant at Mangalore

during the current financial year viz. 1978-79; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No, Sir.

(b) Does not arise.

Introducing Workers Participation in E.P.F. Organisation

7582. SHRI MANOHAR LAL: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Janata Government have declared the policy of workers participation in the management;

(b) if so, whether Government propose to nominate at least two representatives in the Central Board of Trustees of the Employees Provident Fund Organisation from the All India E.P.F. Staff Federation pending amendment to the E.P.F. Act; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) to (c). Government is committed to the concept of workers' participation in management and is keen to introduce a scheme of workers' participation which is effective and meaningful. Consistent with this policy, Committee was appointed in September, 1977 under the Chairmanship of the Union Minister of Labour and Parliamentary Affairs. The Committee is expected to submit its report soon. In view of this it is too early to say that the representatives of the employees of the Employees Provident Fund clarification would be nominated on the Central Board of Trustees.

सुपौल तथा बीरपुर को पटना के साथ जोड़ना

7583. श्री विनायक प्रसाद यादव: क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सुपौल तथा बीरपुर सब डिवीजनल मुख्यालय हैं तथा कोसी परियोजना के मुख्यालय हैं तथा भारत नेपाल सीमा पर होने के कारण इन को सामरिक महत्व भी है ;

(ख) क्या यहां टेलीफोन एक्सचेंज है परन्तु उनका सीधी टेलीफोन प्रणाली द्वारा पटना से सम्पर्क नहीं है जिसके कारण टेलीफोन का उपयोग करने वालों को बड़ी कठिनाई होती है ; और

(ग) यदि हां, तो इस बारे में क्या कदम उठाने का विचार है?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) सुपौल और बीरपुर सब डिवीजनल मुख्यालय है और ये भारत-नेपाल सीमा के निकट हैं। बीरपुर कोसी परियोजना का मुख्यालय भी है।

(ख) और (ग) : सुपौल एक्सचेंज सीधे सर्किट के जरिए सहर्षा से और बीरपुर एक्सचेंज फारबीसगंज से जुड़ा हुआ है। सहर्षा और फारबीसगंज सीधे सर्किटों पर पटना से जुड़े हुए हैं (1) सुपौल और पटना तथा (2) बीरपुर और पटना के बीच ट्राफिक बहुत कम है, इसलिए सीधे टेलीफोन सर्किट का औचित्य नहीं बनता है।

New Programmes for Survey of Minerals in the Country

7584. SHRI BALDEV SINGH JASROTIA: Will the Minister of STEEL AND MINES be pleased to refer to reply given to Unstarred Question No. 638 on the 17th November, 1977 wherein he admitted that the Government of India has not deferred the execution of new programmes of mineral development and excavation and state:

(a) the criteria for the survey, development and excavation of mines in the country:

(b) is it not the function of the Ministry to develop survey of mines not only in Bihar, Orissa and Assam but in rest of the States, specially the backward States like J. & K. Himachal, so as to provide opportunity for the development of these States by excavation of the hidden wealth;

(c) is there any criteria so as to debar the Central Government to make survey in States also when no Constitutional legal bar is there for the Government; and

(d) is it within the information of the Ministry that there are iron mines at Pharakh in Tehsil Rossi of Jammu, Maldi near village Ranke in Dod District and near Salal and Rajouri in J & K?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (d). Attention is invited to reply to a similar Unstarred Question No. 3204 answered in Lok Sabha on 8th December, 1977. However, the required information is given in the statement attached.

Statement

(a) The criteria for survey of mineral resources are based on programmes settled after discussion and wide ranging consultation by the Central Programming Board of the Geological Survey of India, wherein representatives of concerned State Government authorities, public sector corporations engaged in mining and mineral resources development, and technical experts outside of Government are associated. Similarly, programmes of survey by State Government authorities are settled by State Programming Boards. The criteria for the development of mines and mineral based industries are as per the requirements in the country in line with the priorities laid down within the framework of the Five Year Plan, export possibllities and the economics of the mining activities and mineral based industries.

(b) The Central Government agencies, in particular the Geological Survey of India and the Mineral Exploration Corporation undertake the survey and investigations of mineral resources in the country. These are supplemented by similar surveys and investigations by State Government agencies. Where minerals fall within Schedule of the MM(R&D) Act, the development of mining and related activities is undertaken generally by Central Government Corporations, while for other minerals, development is undertaken either by State Government agencies or by private mine owners.

(c) No, Sir.

(d) Iron ore occurrences and old workings have been reported in J&K in Anantnag, Raisi and Ladakh districts. However, there has been no iron ore mining in the recent past at Pharakh, Maldi, Salal and Rajouri.

Priority Treatment to Patients from other States in AIIMS

7585. SHRI NIRMAL CHANDRA JAIN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) is there any provision in All India Institute of Medical Sciences, New Delhi that the patients (outdoor and indoor) coming from other States shall be given priority for their investigations and treatment;

(b) whether it is a fact that a very simple test as "Serum Electrophoresis" is not done in AIIMS, New Delhi;

(c) if so, what Government propose to do about it;

(d) whether the patients are first directed to clinical pathology in AIIMS for "Serum Electrophoresis" test and after 8 days are told that no such test is done; and

(e) proposed action on such criminal waste of time Government contemplate to take?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGADAMBI PRASAD YADAV): (a) No. Tests for which appointment is required are done on first come first served basis. An appointment register is maintained for this purpose.

(b) Serum Electrophoresis is done in three different laboratories at the AIIMS in cases where it is of definite diagnostic value or when the test is needed for specific clinical problems.

(c) Does not arise.

(d) and (e). The Institute has confirmed that the patients are not directed to AIIMS Clinical Pathology for this test.

Naval Exercises in Indian Ocean

7586. SHRI PRASANNBHAI MEHTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether naval exercises by the various countries including small ones have been on increase for the last one year;

(b) if so, the main reasons for this and steps Government proposed to take to check the increasing naval exercises by the foreign countries in the Indian Ocean;

(c) what is the policy of the new Government in regard to the Indian Ocean and whether our views have been made clear to the big powers on this subject; and

(d) if so, their reaction?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) No, Sir. The Government have no such impression.

(b) The question does not arise. However, it may be added that naval exercises by foreign countries in the high seas do not violate international law and until the Zone of peace is established, no check can be placed on such exercises.

(c) and (d): The Government policy on the Indian Ocean has been stated on various occasions and is well-known to the international community. The Government support the UN Resolutions on the establishment of a Zone of Peace in the Indian Ocean and would like these Resolutions to be implemented by the international community at the earliest so that all manifestations of foreign military presence in the Indian Ocean which generate tension and rivalry are eliminated. The Government have on various occasions appealed to big powers and to the major maritime users of the Indian Ocean to extend their full cooperation in establishing the Zone of Peace. The Government have welcomed the bilateral talks between the USA and USSR on the limitation of their naval presence in the Indian Ocean and have expressed the hope that limitation would be followed by total de-militarization.

डाक तथा तार विभाग में द्वितीय श्रेणी के पदों के लिये तदर्थ नियुक्तियां

7587. श्री भाऊ सिंह : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) डाक तार विभाग में अधीक्षक (सुपरिन्टेंडेंट) तथा द्वितीय श्रेणी (राजपत्रित) के समान पदों पर तदर्थ आधार पर कितनी नियुक्तियां की गयीं ;

(ख) ऐसे पदों के लिये विभागीय पदोन्नति समिति की बैठक कब से नहीं हुई है; और

(ग) इस बारे में विभागीय पदोन्नति समिति की बैठक कब तक होगी ?

संचार मंत्रालय में राज्य मंत्री (श्री हरिप्रसाद सुखदेव राव): (क) डाक-तार विभाग की द्वितीय श्रेणी की विभिन्न सेवाओं में कुल मिला कर 310 पद तदर्थ आधार पर भरे गए हैं।

(ख) और (ग) : स्थिति सेवाओं के अनुसार स्पष्ट की जा रही है।

डाक अधीक्षक सेवा ग्रुप 'बी' और पोस्टमास्टर सेवा ग्रुप 'बी'

डाक अधीक्षक सेवा ग्रुप 'बी' के ग्रेड में उम्मीदवारों के चयन के लिए विभागीय पदोन्नति समिति की पिछली बैठक सितम्बर, 1975 में हुई थी और पोस्टमास्टर सेवा ग्रुप 'बी' में पदोन्नति के लिए विभागीय पदोन्नति समिति की पिछली बैठक अप्रैल, 1974 में हुई थी। डाक अधीक्षक सेवा ग्रुप "बी" में पदोन्नति के लिये भर्ती सम्बन्धी नियमों में कार्मिक विभाग, संघ लोक सेवा आयोग और विधि मन्त्रालय के परामर्श से संशोधन किया जा रहा है। भर्ती सम्बन्धी नियमों में संशोधन हो जाने के बाद पदोन्नति के लिए उम्मीदवारों का चयन करने के हेतु विभागीय पदोन्नति समिति की बैठक होगी। पोस्टमास्टर सेवा ग्रुप "बी" के लिए विभागीय पदोन्नति समिति की बैठक भी डाक अधीक्षक सेवा ग्रुप "बी" के लिए विभागीय पदोन्नति समिति की बैठक के साथ होगी।

डाक शाखा के लेखा अधिकारी

डाक लेखा का विभागीयकरण 1-4-76 को हुआ था, जब भारतीय लेखा परीक्षा व लेखा विभाग के बहुत से कर्मचारियों को डाक-तार विभाग में स्थानान्तरित किया गया था। उसके बाद अभी तक विभागीय पदोन्नति समिति की कोई बैठक नहीं हुई। इन पदों के लिए भर्ती के नियमों को अन्तिम रूप दिया जा रहा है। भर्ती के नियम अधिसूचित कर दिये जाने के बाद विभागीय पदोन्नति समिति की बैठक होगी।

सिविल विंग—सहायक इंजीनियर (सिविल)/(विद्युत) और सहायक आर्किटेक्ट

सहायक इंजीनयर (सिविल)/(विद्युत) के ग्रेड में पदोन्नति के लिये विभागीय पदोन्नति समिति की एक बैठक 20-3-78 को हुई थी। सहायक आर्किटेक्टों के सम्बन्ध में विभागीय पदोन्नति समिति की पिछली बैठक 2-6-76 को हुई थी। इस बारे में प्रस्ताव पर विचार किया जा रहा है।

भिलाई इस्पात संयंत्र में ढलवां लोहे के उत्पादन में कमी

7588. **श्री राम विलास पासवान :** क्या इस्पात और खान मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या गत आठ महीनों में भिलाई इस्पात संयंत्र की धमन भट्टी में ढलवां लोहे के उत्पादन में प्रतिदिन 1000 से 2000 टन की कमी रही ;

(ख) यदि हां, तो प्रतिदिन कितनी हानि हुई ; और

(ग) भिलाई इस्पात संयंत्र की धमन भट्टी की दैनिक उत्पादन क्षमता क्या है ?

इस्पात और खान मंत्रालय में राज्य (मंत्री (श्री करिया मुंडा) : (क) और (ख) : जी, नहीं। पिछले आठ महीनों अर्थात अगस्त, 77 से मार्च, 1978 के दौरान भिलाई की धमन भट्टी में तप्त धातु का दैनिक औसतन उत्पादन 7,473 टन था, जो निर्धारित लक्ष्य से मात्र लगभग 482 टन कम था।

(ग) दैनिक औसतन निर्धारित क्षमता 8,137 टन है।

Satellite Telephone Communication Centre at Wandawash

7589. SHRI C. VENUGOPAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to construct a satellite Telephone Communication centre at Wandawash, North Arcot Distt., Tamil Nadu; and

(b) if so, when it will be started and what will be cost of the project and the scope for employment opportunities?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEV SAI): (a) There is no proposal to construct a satellite Communication Centre at Wandawash, North Arcot Distt., Tamil Nadu.

(b) Does not arise.

राष्ट्रीय खान सुरक्षा परिषद् के कार्यक्रम

7590. **डा० वसन्त कुमार पंडित** : क्या संसदीय कार्य तथा श्रम मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय खान सुरक्षा परिषद की स्थापना सभी श्रेणियों के खान कर्मचारियों में सुरक्षा की भावना को प्रोत्साहन देने के लिए की गई थी ;

(ख) क्या अधिकांश कार्यक्रम बन्द कर दिये गये हैं तथा कोडरमा में क्षेत्रीय कार्यालय बन्द कर दिया गया है और परिषद कोयला खानों के अतिरिक्त अन्य क्षेत्रों के लिये कोई कार्यक्रम नहीं बनाती है ; और

(ग) यदि हां, तो इसका क्या कारण है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) जी, हां। यह संगठन सोसाइटी रजिस्ट्रीकरण अधिनियम के अधीन एक सोसाइटी के रूप में शुरु किया गया था। मूलतः इस के कार्यकलाप कोयला खानों तक सीमित थे। बाद में इस के कार्यकलापों को अभ्रक, खनिज लोहा और डोलोमाइट खानों तक बढ़ाया गया है।

(ख) और (ग). खान सुरक्षा राष्ट्रीय परिषद के कुछ कार्यक्रमों को कम करना पड़ा क्योंकि वह आय, जो 1974–75 में 6,05,200 रुपये थी और 1976–77 में 10,23,300 रुपये तक बढ़ गई थी, खर्च को पूरा करने के लिए पर्याप्त नहीं थी। इस परिषद के शासी निकाय ने यह निर्णय लिया है कि कोडरमा से फील्ड यूनिट को इस शर्त पर हटा लिया जाए कि, जब कभी आवश्यक होगा, इस क्षेत्र में अन्य फील्ड यूनिटों द्वारा काम लिया जायगा। इस क्षेत्र को आवश्यकतानुसार प्रचार सामग्री प्रदान की जाती है।

पत्रकारों के लिये वेतन बोर्ड में गतिरोध दूर करना

7591. **श्री उग्रसेन** : क्या संसदीय कार्य तथा श्रम मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इण्डियन फेडरेशन आफ वर्किंग जर्नेलिस्ट एसोसिएशन, आल इण्डिया न्यूजपेपर एम्प्लाईज फैडरेशन तथा अन्य पत्रकारों से कोई ज्ञापन प्राप्त हुआ है जिसमें नियोक्ताओं द्वारा वेतन बोर्ड का बहिष्कार किये जाने के विरुद्ध पत्रकारों द्वारा हड़ताल करने के निर्णय की सूचना दी गई है ; और

(ख) यदि हां, तो गतिरोध समाप्त करने के लिए रखे गये प्रस्तावों की मुख्य बातें क्या हैं जैसा कि 6 अप्रैल, 1978 के अतारांकित प्रश्न संख्या 5889 के उत्तर में कहा गया है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) नेशनल कन्फेडरेशन आफ न्यूजपेपर एण्ड न्यूज एजेंसीज एम्प्लाईज आर्गेनाइजेशन्स ने 28 मार्च, 1978 को कलकत्ता में हुए समाचार पत्र कर्मचारियों के सम्मेलन द्वारा अभिस्वीकृत किया गया संकल्प भेजा है। संकल्प, अन्य बातों के साथ साथ कन्फेडरेशन को यह प्राधिकार प्रदान करता है कि वह "आन्दोलन करने का कार्यक्रम तैयार करे जो अन्त में अनिश्चित हड़ताल का रूप धारण कर ले"।

(ख) 27 मार्च, 1978 को हुई बैठक में कर्मचारियों के संगठनों द्वारा किए प्रस्तावों की मुख्य बातें ये हैं कि मजदूरी बोर्डों के समक्ष

सम्बित पड़े सभी मामलों पर समझौता करने के लिए द्विपक्षीय स्तर पर विचार विमर्श किया जाना चाहिए तथा सभी अनिर्णित मामलों को मजदूरी बोर्ड के अध्यक्ष को अपना निर्णय देने के लिए भेज दिया जाना चाहिए ; अध्यक्ष का निर्णय अन्तिम होगा और दोनों पक्षों पर बाध्यकर होगा ।

Strike in P.G.I., Chandigarh

7592. SHRI BHAGAT RAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there was an agitation of the employees leading to strike in the P.G.I., Chandigarh;

(b) what were the demands;

(c) what was the agreement with the employees' union to end the strike; and

(d) what points of the agreement are being implemented and when the remaining points will be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes.

(b) The principal demands of the Union were:—

(i) that class III & IV employees of the P.G.I., Chandigarh should be given Central Pay Scales w.e.f. 1-1-1973 and at the same time various allowances such as City Compensatory Allowance, rent free accommodation and washing allowance being given to the employees of the Institute on Punjab pattern should be protected;

(ii) Class III and IV employees working on work-charge or daily wages should be regularised; and

(iii) six cases of alleged victimisation should be re-opened, examined on merit and the employees concerned reinstated.

(c) A copy of the agreement arrived at between the Post-Graduate Institute and the P.G.I. employees' Union is laid on the Table of the House. [*Placed in Library. See* No. LT-2144/78].

(d) Required information is as under:—

(i) *Central Pay Scales*

(i) The total emoluments of employees, who on account of promotion come from Punjab pay scales and allowances to scales of pay of analogous posts of All India Institute of Medical Sciences, New Delhi are being protected.

(ii) *Regularisation of Work Charge and Daily Wages Employees*

(a) The matter regarding creation of 29 posts of clerks to regularise the daily wages clerks in the Central Registration Office is being considered by the Institute.

(b) 68 Class IV employees, who had completed three years of continuous service, have since been regularised. The remaining 20 will be regularised as soon as they complete 3 years of continuous service.

There are 31 more Class IV employees who are working on daily wages. The Institute Bodies will examine the problems of these employees.

(c) Out of 219 sanctioned posts for Engineering Department, 97 were regularised before strike. For the remaining 122 posts requisition was placed with the Employment Exchange, U.T. Chandigarh. They have so far issued Non-availability Certificate in respect of 105 of these posts.

The Engineering Department has about 200 daily wages staff and a High Powered Committee has been constituted to examine the work load in the said Department.

(iii) *Victimisation of certain Employees*

Four officials namely S/Shri Kehar Singh, Mrs. C. K. Kamal, Nachhatar

Singh and R. K. Gupta have since been re-instated.

(iv) *Payment for the strike period*

All categories of staff including those of daily wages have since been paid an ex-gratia amount equal to their wages for the strike period i.e. 4th November to 11th November, 1977. The employees who absented themselves for half of the day for 1st December, 1977 have also been paid their full wages for the said half day.

Admission to Post Graduate Courses in AIIMS and PGI Chandigarh for SC & ST

7593. SHRI R. L. KUREEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have accepted the recommendation of the Commissioner for Scheduled Castes and Scheduled Tribes made in his report for 1973-74 (i) to reserve 15 per cent for Scheduled Caste and 5 per cent for Scheduled Tribe and (ii) to make a relaxation of 5 per cent marks for these communities in the minimum marks prescribed, for admission to post graduate courses in All India Institute of Medical Sciences, New Delhi and Post Graduate Institute of Medical Sciences, Chandigarh; and

(b) if so, the details thereof and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The recommendations of the Commissioner for SCs/STs. made in his report for 1973-74 to reserve 15 per cent for Scheduled Castes and 5 per cent for Scheduled Tribes and to make a relaxation of 5 per cent marks for these communities in the minimum marks prescribed for admission to post-graduate courses were brought to the notice of the AIIMS, New Delhi and PGIMER Chandigarh in October, 1974. In AIIMS 25 per cent of the total of the post-graduate seats are reserved for Scheduled Castes/Scheduled Tribes candidates and those who have served in rural areas for more than 2 years medical graduates domiciles of backward areas and those who are working under the family welfare programme. A relaxation of 5 per cent marks in the minimum marks prescribed is also allowed to the candidates belonging to these communities. The Post-Graduate Institute, Chandigarh has recently decided to reserve 20 per cent of the seats for its various post graduate courses for candidates belonging to SCs/STs (15 per cent for SCs and 5 per cent for STs) and to make a relaxation of 5 per cent marks for these communities in the minimum marks prescribed for admission to courses.

Licence to Bharat Alloy Steel Ltd., Patna

7594. SHRI DHIRENDRA NATH BASU: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether licence for the manufacture of Stainless Steel A.I.S.I. 304 was granted to Bharat Alloy Steel Ltd., Patna;

(b) if not, how they have started manufacture of the same;

(c) whether the Company are selling at Rs. 24350/-per tonne instead of Rs. 21400/- per tonne as done by Hindustan Steel, Durgapur; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (d). The information is being collected and will be laid on the Table of the House.

Reversion of the Director General, Geological Survey of India

7595. SHRI M. V. CHANDRASHEKHARA MURTHY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the incumbent of the office of Director

General, Geological Survey of India has been reverted recently;

(b) if so, whether the normal and official conventions and procedures have been followed in taking such action on the Head of a Department;

(c) the reasons that prompted the Government in taking the action indicated above against the Director General; and

(d) whether the Minister is aware that the above action has created widespread discontent amongst the officials of the Geological department and is likely to undermine their confidence in the observance of the long standing conventions?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Yes, Sir.

(b) Yes, Sir.

(c) The then incumbent of the post of Director General, Geological Survey of India who was on probation, was reverted as his performance as D.G. was not satisfactory.

(d) Certain press reports have appeared on the subject and some representations have been received from certain quarters including Shri Varadan. It would not be correct to say that the action has created widespread discontent in the G.S.I.

Compensation for Deceased in Coal Mines

7596. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of applications of the deceased in the coal mines pending at present before Government urging compensation at present; and

(b) the action to be taken by Government to dispose them of?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) The workers employed in coal mines drawing wages upto Rs. 1,000 per month are entitled to compensation under the workmen's compensation Act, 1923 in case of accidents or occupational diseases arising out of and in the course of employment and resulting in disablement or death. In case of death, the employer is required to deposit the amount of compensation with the Commissioner for Workmen's Compensation appointed by the State Government, for payment to the dependants of the deceased workers. The information regarding the number of applications for compensation pending with the Commissioners in the various States is not readily available.

(b) The Government of Andhra Pradesh etc. have been advised to consider appointing additional Commissioners wherever necessary, for expediting the settlement of claims under the Act.

उच्चतम न्यायालय के समक्ष औद्योगिक विवाद अधिनियम की परिभाषा में अन्तर

7597. **डा० रामजी सिंह** : क्या संसदीय कार्य तथा श्रम मन्त्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने उद्योग की क्या परिभाषा मानी है तथा उच्चतम न्यायालय द्वारा 21 फरवरी, 1978 को जो परिभाषा घोषित की गई उससे यह कितनी भिन्न है ;

(ख) क्या सरकार का विचार जल प्रदाय तथा मल व्ययन और गांधी आश्रम जैसी संस्थाओं को औद्योगिक विवाद अधिनियम के दायरे से बाहर करने का है ;

(ग) यदि नहीं, तो क्या उच्चतम न्यायालय के उपरोक्त निर्णय से अनेक सामाजिक तथा स्वयं सेवी संस्थाओं पर बुरा प्रभाव पड़ने की सम्भावना है ; और

(ब) क्या इससे विवादों की संख्या नहीं बढ़ेगी ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) से (ब). सर्वोच्च न्यायालय के नवीनतम निर्णय को ध्यान में रखते हुए 'उद्योग' शब्द की परिभाषा करने का सम्पूर्ण प्रश्न व्यापक औद्योगिक सम्बन्ध कानून के सन्दर्भ में विचाराधीन है।

Provident Fund arrears with Coal Mines

7598. SHRI ISHWAR CHAUDHRY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the total amount of arrears of Provident Fund lying with the owners of coal mines;

(b) the steps taken to realise the Provident Fund arrears;

(c) whether Government propose to amend the Coal Mines Provident Fund Act suitably to make the penal provisions more stringent with a view to expediting the recovery; and

(d) if so, the particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) Arrears pertaining to prenationalisation period are Rs. 21.56 crores, including damages. For the post nationalisation period, the arrears as on 30-9-1977 is of about Rupees one crores.

(b) In respect of the pre-nationalisation dues, claims cases have been filed before the Commissioners of Payment. As regards post-nationalisation dues, the Coal Companies are asked to deposit the same, failing which action will be taken to recover these dues in accordance with the provisions of the Coal Mines Provident Fund and Miscellaneous Provisions Act.

(c) and (d). No such proposals are under consideration.

New traffic signalling system

7599. SHRI SUKHENDRA SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the National Institute of Occupational Health has developed a traffic signalling system, which relieves the traffic officials from strain of directing the vehicular flow by hands;

(b) whether it is also a fact that the system, christened 'Janata Traffic System' is much cheaper than the electronically operated traffic control system and more suitable for smaller towns; and

(c) whether any such unit has been started operating in any town on experimental basis and if so, the details regarding its performances?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Yes.

(c) The Unit was installed at Paldi, Ahmedabad by the Police Commissioner Ahmedabad City on 15-3-1978 on experimental basis for a period of one month.

The performance of the Unit so far has been satisfactory.

Creation of Class III & IV Posts

7600. SHRI SHANKAR DEV: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of class three and class four posts created for External Affairs Ministry during the last four years;

(b) the year and date when each of these posts was created and sanctioned, the date when the respective vacancies were filled;

(c) how many of these posts were advertised; and

(d) how many incumbents against these posts were appointed through competition and Selection Committee?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) 75 posts of which 48 were Class III and 27 Class IV.

(b) The required information is given in the Statement placed on the table of the House.

(c) None by this Ministry. However, Class III ministerial posts are advertised by the recruiting bodies for the Government of India as a whole. Class IV posts are filled through indents placed with Employment Exchange.

(d) 51 posts were filled either through competitive examinations or through tests/Selection Committees in this Ministry or according to prescribed procedures which include appointments under discretionary powers covering *inter-alia*, personnel already recruited in other Ministries/Departments transferred to this Ministry. The remaining 24 posts remain unfilled.

Statement

S. No	Name of posts Created	No. of Posts	Year & Date of creation	Date from which filled
1	2	3	4	5
1	LDC	2	19-4-1974	29-7-1975
				Do
2	Stenographer	1	19-4-1974	16-7-1974
3	Chauffeur	1	24-9-1974	27-5-1975
4	UDC	2	11-10-1974	11-10-1974
				Do
5	LDC	2	11-10-1974	11-10-1974
				Do
6	Driver	1	11-10-1974	11-10-1974
7	Jamadar	1	11-10-1974	11-10-1974
8	Peon	3	11-10-1974	11-10-1974
				Do
				Do
9	Chauffeur	1	25-11-1974	1-7-1975
10	Peon	3	26-11-1974	Not yet filled
11	Stenographer	1	16-12-1974	12-3-1976
12	Chauffeur	1	16-12-1974	18-9-1976
13	UDC	1	11-2-1975	11-2-1975
14	Chauffeur	1	1-3-1975	Not yet filled
15	LDC	1	8-4-1975	25-10-1975
16	Jamadar	1	8-4-1975	29-12-1975
17	Peons	2	8-4-1975	8-4-1975
				One not yet filled

1	2	3	4	5
18	Peon	1	2-8-1975	2-8-1975
19	U.D.C	1	10-9-1975	18-10-1975
20	Security Guard	1	17-9-1975	22-1-1976
21	Chauffeur	1	31-10-1975	13-12-1977
22	Chauffeur	1	31-10-1975	18-6-1976
23	L.D.C	1	29-12-1975	Not yet filled
24	Chauffeur	1	29-12-1975	4-3-1976
25	Daftary-cum-Gestetner Operator .	1	30-12-1975	28-3-1977
26	U.D.C	1	29-1-1976	18-10-1976
27	U.D.C.	1	25-2-1976	18-10-1976
28	Examiner of Stores . . .	2	31-5-1976	1-8-1976
				Do
29	Chauffeur	2	7-7-1976	10-10-1977
				One not yet filled.
30	Chauffeur	2	31-7-1976	18-11-1977
				2-12-1977
31	Chauffeur	1	3-8-1976	2-1-1978
32	Chauffeur	1	27-8-1976	1-2-1978
33	Chauffeur	1	21-9-1976	19-11-1977
34	Daftry	2	19-10-1976	Not yet filled
35	Peon	4	19-10-1976	Not yet filled
36	Security Guard	1	9-2-1977	9-2-1977
37	Chauffeur	2	15-2-1977	1-3-1977
				One not yet filled.
38	Chauffeur	1	28-8-1977	7-11-1977
39	Chauffeur	1	16-5-1977	Not yet filled.
40	Security Guard	1	6-6-1977	6-6-1977
41	Chauffeur	5	21-6-1977	18-7-1977
				15-10-1977
				18-10-1977
				1-11-1977
				14-11-1977

1	2	3	4	5
42	Peon	1	23-8-1977	23-8-1977
43	Chauffeur	1	20-9-1977	Not yet filled
44	Chauffeur	1	20-9-1977	Not yet filled
45	Technician	1	1-10-1977	22-2-1978
46	Security Guard	1	4-10-1977	Not yet filled
47	Chauffeur	1	19-10-1977	4-3-1978
48	Security Guard	2	22-10-1977	22-10-1977
				22-10-1977
49	Chauffeur	1	2-11-1977	Not yet filled
50	Chauffeur	1	2-12-1977	Not yet filled
51	Chauffeur	1	23-1-1978	Not yet filled
52	Security Guard	1	25-1-1978	Not yet filled
53	Chauffeur	1	24-2-1978	Not yet filled
54	Security Guard	1	28-2-1978	Not yet filled.

Items taken into account for computation of Cost of Living Index

7601. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the twelve monthly average of the cost of living index in the months of January and February, 1978; and

(b) the details of the items, the cost of which is taken into account for computation of the cost of living index and the weightage given to each item in the process?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). Two statements (I and II) giving the required information are laid on the Table of the House. [*Placed in Library. See* No. LT-2145/78].

East West Highway

7602. SHRI P. RAJAGOPAL NAIDU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the East West Highway (Central Sector of Mahadra Marg) has been taken up;

(b) if so, the number of bridges to be constructed on it; and

(c) the stage of its completion?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir. The construction work on the Central Sector of East West Highway (Mahendra Rajmarg) was started in 1972.

(b) The number of bridges proposed to be constructed on this road is 127.

(c) 62.7 per cent of the Project has already been completed. The remaining work is in progress and the road

is likely to be completed by December, 1981.

Increase in Interest Rate on Deposits

7603. SHRI CHITTA BASU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Provident Fund Board has recently recommended for the increase of interest rate on the deposits and other changes relating to the grant of loans etc, to the subscribers;

(b) if so, whether Government have taken any decision thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): (a) Yes.

(b) and (c). The proposals are under consideration.

Trade Agreement with Vietnam

7604. SHRI DHARMA VIR VASISHT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number and nature of trade and other agreements signed between India and Vietnam during the recent visit of the Vietnamese Prime Minister to India; and

(b) the details worked out in respect of three lakh tons of wheat offered by India and its re-payment?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) During the recent visit of the Prime Minister of Socialist Republic of Vietnam to India the following Agreements were reached:

(i) Agreement on Trade and Economic Cooperation.

(ii) Agreement on Cooperation in the field of Science and Technology.

(iii) Agreement on Cooperation in the field of Agricultural Research.

(iv) Agreement on Extension of Credit of Rs. 100 million by the Government of India to the Government of Vietnam for financing supplies from India.

In addition, the two Governments agreed, in principle, to the extension of a credit of Rs. 300 million by the Indian banking System to Vietnam and to the loan of 300,000 tonnes of wheat by the Government of India to the Government of Vietnam.

(b) The details are yet to be worked out.

Spheres of Cooperation with U.S.S.R.

7605. SHRI C. K. JAFFER SHARIEF: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that new spheres of co-operation have been determined during the fourth session of the inter-Governmental Indo-USSR Commission, as a result of the visit of the USSR team recently to India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). Yes, Sir. During the Fourth Meeting of the Indo-Soviet Joint Commission held in New Delhi from March 2—6, 1978, discussions were held on the following new spheres of cooperation:

(i) Updating of technology and equipment at the steel plants and the machine-building plants set up in India with Soviet assistance. A concrete programme of cooperation between the concerned Indian and Soviet organisations is being drawn up.

(ii) The establishment of a port-

based export-oriented blast furnace complex for the production of foundry grade pig-iron, details of which are expected to be worked out by the middle of 1978.

(iii) The setting up, on a compensation basis, of an alumina plant with a production capacity of about 600,000 tonnes of alumina per annum in Andhra Pradesh. Contracts relating to the evaluation of the bauxite deposits and preparation of a detailed feasibility report were signed during the course of the meeting.

(iv) Processing of poly-metallic ores from the deposits to be determined by India and processing of nickel bearing limenite ores of the Sukinda (Orissa) deposits. Details regarding the preparation of the feasibility reports are to be worked out later.

Discussions were also held on the preparation of a long-term economic cooperation programme as envisaged in the Joint Indo-Soviet Declaration signed in October, 1977 during the visit of our Prime Minister to the Soviet Union. A Working Group for this purpose is being established.

Study tours of M.Ps. organised by Government

7606. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government organised tudy tours of Members of Parliament during 1977-78; and

(b) if so, the details of the tours?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). Yes, Sir. During the year 1977-78, visits of Members of Parliament to the following Public Undertakings were coordinated by the Department of Parliamentary Affairs:—

1. The Hindustan Housing Factory, Jangpura, New Delhi.
2. The Mother Dairy & Delhi Milk Scheme, New Delhi.
3. The Okhla Industrial Estate, New Delhi.
4. Kisan Diwas organised at the Indian Agricultural Research Institute, Pusa, New Delhi.
5. The Central Potato Research Institute, Simla.
6. The Jute Technology, Inland Fisheries Institutes Projects and Bidhan Chandra Krishi Wishwa Vidyalaya, Calcutta, Central Rice Research Institute/Inland Fisheries Institute, Cuttack, Krishi Vigyan Kendra Trainers Training Centre (inland Fisheries), Bhubaneshwar and Puri Centre, etc.
7. Defence Production Research and Development Establishments at:

i) Dehra Dun-Ambala-Bangalore-Chandigarh-Leh.

ii) Bombay-Pune-Hyderabad-Bangalore.

iii) Madras-Visakapatnam-Calcutta-Tezpur.

8. Institute of Hotel Management and Central Technology/ Central Institute of Fisheries, Bombay. Krishi Vigyan Kendra, Kosbad. Central Water Research Institute and College of Agriculture, Mahatma Phule Krishi Vidyapeeth, Poona. Mahatma Phule Krishi Vidyapeeth, Rahuri.
9. Central Arid Zone Research Institute Laboratories, Jodhpur. Karakul Project of Central Sheep and Wool Research Institute and Central Arid Zone Research Institute Projects, Bikaner. Central Sheep & Wool Research Institute, Avikanagar.
10. Defence Industries Exhibition at New Delhi.

11. Krishi Vigyan Mela organised at the Indian Agricultural Research Institute, Pusa, New Delhi.

सारंगपीपली गांव में टेलीफोन कनेक्शनों की संख्या

7607. **श्री धर्म सिंह भाई पटेल** : क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) सौराष्ट्र क्षेत्र के जूनागढ़ जिले के माणवदर तालुका में सारंगपीपली गांव में इस समय कितने टेलीफोन कनेक्शन हैं ; और

(ख) वे वहां कब से हैं और तत्सम्बन्धी ब्यौरा क्या है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) सौराष्ट्र क्षेत्र में जूनागढ़ जिले के माणवदर तालुके के सारंगपीपली गांव में केवल एक टेलीफोन कनेक्शन काम कर रहा है।

(ख) यह कनेक्शन वहां 17-1-78 से काम कर रहा है। यह कनेक्शन विविध कार्यकारी सहकारी मण्डली सारंगपीपली के अध्यक्ष के नाम में है और माणवदर एक्सचेंज से 20 किलोमीटर की दूरी पर है।

जूनागढ़ जिले के खिरसारा-घेड गांव में टेलीफोन कनेक्शन

7608. **श्री धर्म सिंह भाई पटेल** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात के जूनागढ़ जिले के कशोड तालुका में खिरसारा घेड गांव के 17 व्यक्तियों और कम्पनियों में से प्रत्येक ने केशोड डाकघर में 25 फरवरी, 1976 को 800 रुपये की राशि जमा की थी;

(ख) यदि हां, तो इन व्यक्तियों को अब तक टेलीफोन कनेक्शन न देने के क्या कारण हैं ; और

(ग) इन व्यक्तियों को कब तक टेलीफोन कनेक्शन मिलने की संभावना है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) 16 व्यक्तियों ने केशोड डाकघर में रकम जमा कराई है । 13 व्यक्तियों ने 25-2-76 को, 1 व्यक्ति ने 26-2-76 को और 2 व्यक्तियों ने 15-3-76 को रकम जमा कराई थी ।

(ख) और (ग) खिरसारा घेड में कम से कम 20 टेलीफोन कनेक्शन होने पर एक छोटे एक्सचेंज का खोलना आर्थिक दृष्टि से लाभकर होगा । जैसे ही 4 और पार्टियां रकम जमा करा देगी, एक्सचेंज खोलने के बारे में कार्रवाई की जा सकेगी ।

Ensuring good working conditions for Indian Labour Abroad

7609. SHRI DURGA CHAND: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state what precautions are taken by the registered firms and the Government of India for ensuring good working conditions of Indian Labour deployed for jobs in foreign countries?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): According to a policy decision taken by Government in June, 1976, no firm, organisation or individual shall engage in the recruitment of Skilled, Semi-skilled and Unskilled Workers from India for employment abroad unless registered and duly approved for this purpose by the Ministry of Labour. Foreign firms and organisations are not eligible for registration but they may engage an Indian Company or Organisation registered with the Ministry of Labour to act on their behalf. Indian firms or organisations engaged in consultancy or execution of works on contract or sub-contract basis are, however, allowed to recruit directly without

going through recruiting agency, their own requirements abroad on the terms and conditions of employment to be approved by the Ministry of Labour.

Based on the available information, Ministry of Labour has drawn up a model agreement in respect of each Gulf country containing the provisions *inter-alia* for salary, allowances, working hours, leave, medical facilities, accommodation etc. to be provided to the workers by foreign employers. This model agreement is being used for examining the employment contracts furnished by recruiting agents while seeking permission for deployment of Indian Workers on behalf of their foreign employers.

The recruiting agents are required to enter into employment agreement covering various aspects of employment on behalf of their foreign employers. Before applying for permission the recruiting agents have to satisfy themselves that the employment agreement proposed to be executed with the recruited workers contains *inter-alia* all the provisions mentioned in the guidelines provided in the certificate of registration. The workers recruited by recruiting agents are to be provided with factual information and briefing regarding conditions in the country where they are being deputed for employment.

Complaints, if any, received are got investigated through appropriate authorities and suitable action is taken on the results of investigations.

Number of Passport applications from Himachal Pradesh

7610. SHRI DURGA CHAND: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of applications received for passports from Himachal Pradesh in 1977 and so far in 1978;

(b) the number of applications disposed of during the above period; and

(c) what arrangements have been made or proposed to be made to dispose of these applications quickly received from remote hilly areas of Himachal Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). The required information is given below:—

Period	Number of applications received	Number of passports granted
1977 (1 Jan to 31 Dec.) . .	3,407	2,698
1978 (1 Jan. to 31 March) . .	971	351

(c) The applications from Himachal Pradesh which have not yet resulted in the issue of passports are mostly pending because:—

(i) the applications are incomplete and additional information/documentation has been sought from the applicants; and

(ii) applications received in February and March this year are still being processed. In addition to Himachal Pradesh, Regional Passport Office Chandigarh has jurisdiction over Punjab, Haryana and the Union Territory of Chandigarh. Government have sanctioned 50 posts of clerks and one post of Public Relations Officer for the Chandigarh Office to cope with its arrears.

Increasing Capacities of Loaded Exchanges in Delhi

7611. SHRI DURGA CHAND: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether in Delhi certain Telephone exchanges are fully loaded

whereas other exchanges are not so loaded; and

(b) the steps being taken to increase the capacity of loaded exchanges to put at par with other exchanges?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir.

(b) Wherever building capacity permits, the existing exchanges are being expanded. Where existing buildings are full, new exchanges are being set up at new sites to provide relief to existing exchanges. The tentative programme of expansion of existing and opening of new exchanges is as follows:—

Exchange	Code	Expn. New	Capacity
Year 1978-79			
Shahdara East	20	Expn.	1600 lines.
Nehru Place	68	New	2000 lines.
Tis Hazari-III	25	New	10000 lines.
Shakti Nagar-I	71	New	10000 lines.
Okhla	63	Expn.	1700 lines.
Janpath-V	35	New	2000 lines.
			27300 lines.
Year 1979-80			
Faridabad	81	Expn.	900 lines.
Janakpuri	55	New	1200 lines.
Rajouri Garden-II	50	New	6000 lines.
Ghaziabad-II	29	New	2000 lines.
Tis Hazari-II	23	New	1000 lines.
	TOTAL		20100 lines.
Year 1980-81			
Nehru Place	64	New	10000 lines.
Ghaziabad-II	29	Expn.	2000 lines.
Janakpuri	55	Expn.	900 lines.
Badarpur	82	Expn.	100 lines.
Badli	803	Expn.	100 lines.
Alipur	801	Expn.	100 lines.
Bahadurgarh	83	Expn.	100 lines.
Rajouri Garden-IV	53	New	10000 l
	TOTAL		23300 lines.

Phone Bill Malpractices in Ulhasnagar (Maharashtra)

7612. SHRI R. K. MHALGI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government's attention has been drawn to the news-item in *Blitz* (Bombay English edition) dated 7th January, 1978 under the caption "Vengeful staff cook 'phoney' Bills" and news-item in Indian Express (Bombay Edition) dated 13th January, 1978 under caption "Phone Bill Malpractices" in Ulhasnagar, Maharashtra; and

(b) if so, what action have Government taken in respect of the Ulhasnagar Telephone Exchange (District Thana)?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) The General Manager Telecom. Bombay had seen the news-items. There were in all 60 excess metering complaints in Ulhasnagar Exchange for the quarter ending 15th November, 1977. Billing in 32 cases was found to be correct, in 19 cases rebate was allowed and the remaining 9 cases are yet under investigation.

(b) Prompt remedial action is taken wherever necessary.

गंगापुर सिटी टेलीफोन एक्सचेंज का स्वचालित टेलीफोन एक्सचेंज में बदला जाना

7613. **श्री मीठालाल पटेल :** क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गंगापुर सिटी टेलीफोन एक्सचेंज (भरतपुर, राजस्थान) की क्षमता 200 लाइनों की है ;

(ख) क्या 200 लाइनों से अधिक क्षमता वाले टेलीफोन एक्सचेंजों को सरकार की नीति के अनुसार स्वचालित एक्सचजों में बदल दिया जाता है;

(ग) यदि हां, तो उपर्युक्त सब डिवीजन में इस टेलीफोन एक्सचेंज के अत्यधिक महत्वपूर्ण टेलीफोन एक्सचेंज होने और इसकी आय एवं ट्रंक लाइनों की संख्या को ध्यान में रखते हुए उक्त टेलीफोन एक्सचेंज का एक स्वचालित एक्सचेंज के रूप में विकास किया जायेगा ; और

(घ) यदि हां, तो कब और यदि नहीं, तो इसके क्या कारण हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद मुखदेव साय) (क) : जी हां।

(ख) जी नहीं ।

(ग) और (घ). यद्यपि सरकार की यह मंशा है कि सभी मैनुअल एक्सचेंजों को जल्द से जल्द आटोमैटिक एक्सचेंजों में बदल दिया जाय लेकिन आटोमेटिक एक्सचेंज उपस्कर की सीमित सप्लाई के कारण प्रगति मन्द है । उपलब्ध सप्लाई में से ही जिला मुख्यालयों के एक्सचेंजों और बहुत बड़े मैनुअलों एक्सचेंजों को बदलने के लिये प्राथमिकता दी जा रही है । गंगापुर जिला मुख्यालय नहीं है, इसलिये यह प्राथमिकता पाने का अधिकारी नहीं है । इस स्थान की बारी आने पर ही इसे आटोमेटिक बनाया जा सकेगा ।

भरतपुर जिले के हिन्डोन शहर में टेलीफोन केन्द्र के ट्रंक बोर्डों का बदला जाना

7614. **श्री मीठालाल पटेल :** क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हिन्डौन शहर (भरतपुर, राजस्थान) में टेलीफोन केन्द्र के ट्रंक बोर्ड पूर्णतः अनुपयोगी हो गये हैं, क्योंकि वे बहुत पुराने हैं;

(ख) क्या इससे ट्रंक टेलीफोन पर बातचीत करते समय प्रयोगकर्ताओं को बड़ी कठिनाई का सामना करना पड़ता है; और

(ग) क्या सरकार का विचार उन सभी को शीघ्र ही नये ट्रंक कोडों से बदलने का है और यदि हां तो कब तक और यदि नहीं, तो इसके क्या कारण है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव राव) : (क) जी नहीं ।

(ख) जी नहीं ।

(ग) प्रश्न ही नहीं उठता ।

मंत्रालय में हिन्दी सलाहकार समिति

7615. श्री नवाब सिंह चौहान : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय में हिन्दी सलाहकार समिति गठित कर दी गई है; और

(ख) यदि हां, तो उसके सदस्यों के नाम क्या हैं और उन में से उन सदस्यों के नाम और संख्या कितनी है जो राजभाषा विभाग की सिफारिश पर मनोनीत किये गये हैं ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) : (क) जी, हां ।

(ख) इस्पात और खान मंत्रालय की हिन्दी सलाहकार समिति के सदस्यों को दर्शाने वाला विवरण संलग्न है । इस समिति में राजभाषा विभाग की सिफारिश पर मनोनीत किये गये सदस्यों के नाम नीचे दिये गए हैं :—

1. डा० एस० एन० मिश्र,
   प्रोफेसर डिपार्टमेन्ट आफ मेटलर्जी,
   बनारस हिन्दू विश्वविद्यालय,
   वाराणसी
2. डा० रामदरश मिश्र,
   दिल्ली विश्वविद्यालय,
   दिल्ली

विवरण

इस्पात और खान मंत्रालय की हिन्दी सलाहकार समिति के सदस्यों की सूची

1. इस्पात और खान मंत्री—अध्यक्ष
2. इस्पात और खान मंत्रालय में राज्य मंत्री—उपाध्यक्ष
3. श्री गोविन्द राम मिरि,
   संसद सदस्य (लोक-सभा)
4. श्री कुमारी अनन्थन,
   संसद सदस्य (लोक-सभा)
5. डा० चन्द्र मणि लाल चौधरी,
   संसद सदस्य (राज्य-सभा)
6. श्री एस० डी० सिंह चौरसिया,
   संसद सदस्य (राज्य-सभा)
7. डा० रत्नाकर पाण्डेय,
   संयोजक, नागरी प्रचारिणी सभा,
   (दिल्ली शाखा),
   नई दिल्ली ।
8. डा० एस० एन० मिश्र,
   प्रोफेसर, डिपार्टमेन्ट आफ मेटलर्जी,
   बनारस हिन्दू विश्वविद्यालय,
   वाराणसी ।
9. डा० रामदरश मिश्र,
   दिल्ली विश्वविद्यालय
   दिल्ली ।
10. सचिव (इस्पात और खान) ।
11. राजभाषा विभाग के सचिव या भारत सरकार के हिन्दी सलाहकार ।
12. अपर सचिव, खान विभाग ।
13. अध्यक्ष,
    स्टील अथारिटी आफ इंडिया लि०,
    नई दिल्ली ।
14. संयुक्त सचिव (हिन्दी), खान विभाग ।

15. संयुक्त सचिव, राजभाषा विभाग ।

16. लोहा और इस्पात नियंत्रक, कलकत्ता ।

17. अध्यक्ष-एवं- प्रबन्ध निदेशक,
भारत एल्यूमिनियम कं० लि०,
नई दिल्ली ।

18. अध्यक्ष-एवं-प्रबन्ध निदेशक,
हिन्दुस्तान जिंक लि०,
उदयपुर ।

19. अध्यक्ष-एवं-प्रबन्ध निदेशक,
हिन्दुस्तान कापर लि०;
कलकत्ता ।

20. महा-निदेशक, भारतीय भू-सर्वेक्षण संस्था
कलकत्ता ।

21. नियंत्रक, भारतीय खान ब्यूरो,
नागपुर ।

22. महा-प्रबन्धक, राउरकेला इस्पात लि०,
राउरकेला ।

23. प्रबन्ध निदेशक,
मैंगनीज ओर्स (इंडिया) लिमिटेड,
नागपुर ।

24. अध्यक्ष तथा प्रबन्ध निदेशक,
मेटालर्जीकल इंजीनियरिंग कन्सलटेंट्स
इंडिया लि०,
रांची (बिहार) ।

25. महा-प्रबन्धक,
दुर्गापुर स्टील प्लांट,
दुर्गापुर ।

26. प्रबन्ध निदेशक,
बोकारो स्टील लिमिटेड,
बोकारो ।

27. महा-प्रबन्धक
भिलाई इस्पात लि०,
भिलाई, जिला दुर्ग (म० प्र०)

28. प्रबन्ध निदेशक,
नेशनल मिनरल डेवलपमेन्ट कारपोरेशन लि०,
हैदराबाद ।

29. प्रबन्ध निदेशक,
हिन्दुस्तान स्टील वर्क्स कन्स्ट्रक्शन लि०,
कलकत्ता ।

30. संयुक्त सचिव (हिन्दी),
इस्पात विभाग सदस्य-सचिव

Amount of Sale of Materials sold by Bokaro Steel Ltd. to Ancilliary Industries

7616. SHRI A. K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) the amount in rupees of raw materials sold by the Bokaro Steel Ltd. to the ancilliary industries in the Balidih Industrial Estate and the finished product purchased from them during 1977; items in details for different concern;

(b) whether it is a fact that the policy of Government is to support ancilliary industries by the heavy industry to promote employment; and

(c) whether it is a fact that the achievement in this direction is very unsatisfactory for the B.S.L. and if so, the reason thereof and the steps contemplated to correct the situation?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No raw materials were sold by Bokaro Steel Limited to the ancilliary industries under Balidih Industrial Estate during 1977-78. The details of orders placed on 76 ancilliary units in the area during the same period are indicated in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-2146/78].

(b) Yes, Sir.

(c) No, Sir.

HIMCO Laboratories, Sonepat

7617. SHRI OM PRAKASH TYAGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 3197 on the 8th December, 1977, and state:

(a) whether it is essential for a Drug manufacturing concern under the Drugs Act and rules thereunder, to have a Pharmacist for giving the expert opinion and if not, the reasons thereof;

(b) whether any Pharmacist has been working in the employment of M/s. HIMCO Laboratories (Sonepat) Haryana, since 1973;

(c) if not, the reasons why the said concern is manufacturing drugs of various kinds for public consumption; and

(d) what steps are being taken in the interest of public health to stop this concern from manufacturing such drugs?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Under the provisions of the Drugs and Cosmetics Rules a manufacturer is required to employ competent technical staff for supervising the manufacture of drugs consisting of at least one person who is a whole time employee and who possesses qualifications prescribed under Rules 71 and 76 of the Drugs and Cosmetics Rules.

(b) to (d): Details are being ascertained.

Tools Provided to Linemen

7618. SHRI SURAJ BHAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether standard tools are prescribed to be supplied to the Linemen engaged on maintenance work in the Telegraph Department and if so, their details;

(b) whether necessary tools are available with them when on field duty and if not, reason therefor;

(c) what steps are being taken for the timely new supply in case of loss and replacement in the event of breakage; and

(d) what checks are being exercised to ensure that proper equipment is available with the Linemen while on duty?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir. Details of standard tools are given at Annexures 'A' and 'B'. [*Placed in Library. See* No. LT-2147/78].

(b) Yes, Sir. Necessary tools for the required type of jobs are normally available to them.

(c) The linemen are required to report the loss of or damage to any tools to the concerned supervising staff who are under instructions to arrange replacement of those tools.

(d) Instructions exist for regular inspections of the tool-kits of the linemen by the respective officers incharge.

Grant of Telephone Connections from Okhla Exchange, New Delhi

7619. SHRI SURAJ BHAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether applicants for new telephone connections to be provided from the Okhla Exchange in New Delhi have been waiting since 1964 or even earlier; and

(b) if so, what steps are proposed to be taken to provide early telephone connections to these applicants and by what time they may expect to get them?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir.

(b) Following additional exchange capacities are tentatively proposed to be added to provide relief in this area:

(i) 1978-79 — 1700 lines expansion of Okhla exchange;
2000 lines new exchange at Nehru place.

(ii) 1981 — 10,000 lines second exchange at Nehru Place.

It is hoped that all existing applicants could be provided with telephone connections by 1981.

Improving Service of Okhla Telephone Exchange, New Delhi

7620. SHRI SURAJ BHAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the service provided to the telephone Subscribers from Okhla Telephone exchange in New Delhi is not satisfactory and the public are put to great inconvenience on this account;

(b) if so, what steps are proposed to be taken to improve the situation and by what time satisfactory service will be available; and

(c) whether he is aware that the service exchange has not tangibly improved even after shifting of some connections to the Hauz Khas exchange and what new measures are contemplated in the present situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) and (b). No, Sir, the service is satisfactory; however upgradation works of the existing exchange equipment and Installation for 1700 additional lines are in progress in Okhla exchange. Improved service will be available on completion of these works.

(c) Capacity created after shifting of Okhla numbers to Hauz Khas Exchange has been filled in by meeting longs pending requests for shifts from other areas of Delhi to Okhla. Traffic in Okhla Exchange has consequently not decreased.

Relief would be possible after commissioning of 1700 lines expansion work for which is in progress.

Training Centres of P. & T. Deptt.

7621. SHRI AHMED HUSSAIN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the existing training centres of the P. & T. Department are inadequate to train outsider/Departmental candidates for appointment to various posts;

(b) the name of training centres in the country and number, name and places where such training centres are proposed/being constructed/and date targetted in each case and additional strength (seats and teaching staff), if any, proposed to be increased;

(c) whether any country have ever sent proposal to enrol their students or employees in these training centres and if so, the names of those Countries and number of persons trained by these centres in the past; and

(d) the reasons why at least one training centre should not be opened to meet every type of requirement and what action is being taken to avoid unnecessary expenditure of Government trainees by sending them to other training centres?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No, Sir. They are adequate.

(b) There are 45 training Centres, the names and locations being given in the attached Statement. No new training centres are proposed at present.

(c) 56 trainees from the following countries—Afghanistan, Bangladesh, Barbados, Bhutan, Botswana, Lesotho, Maladives, Mauritius, Nepal, Phillipines, South Yeman, Sri Lanka, Sudan, Surinam, Swaziland, Syria, Tanzania, Thailand, Yeman and Zambia have been trained during the last three years.

(d) The general policy for the training centres is to have a training

centre for each region or State depending upon the requirements. This enables trainees from each region to go to the nearest training centre thereby avoiding unnecessary expenditure. Centralised training centres are opened only for advanced training where the number of persons to be trained is limited and can be handled by one training centre.

Statement

Name of Telecom. Training Centres.

Regional Telecom. Training Centres	Circle Telecom. Training Centres :
1. Jabalpur	1. Andhra Pradesh . (Kakinada).
2. Nagpur	2. N. E. . (Gauhati).
3. Calcutta	3. Bihar . (Patna).
4. Bombay	4. Gujarat . (Ahmedabad).
5. Trivandrum	5. J & K . (Jammu)
6. Ahmedabad	6. Kerala . (Trivandrum).
7. Nasik	7. M. P. . (Bhopal).
8. Bangalore	8. Tamil Nadu . (Madras).
9. Hyderabad	9. Maharashtra . (Nasik).
10. Meerut—under shift to Ghaziabad	10. N. W. . (Rajpura).
11. Patna	11. Rajasthan . (Jaipur).
12. Madras (Distt.)	12. West Bengal . (Calcutta)
13. Rajpura (Punjab)	13. U. P. . (Lucknow.)
	14. Orissa . (Bhubaneshwar).
	15. Karnataka . (Bangalore).

District Telecom. Training Centres	1. Advanced Level Telecom. Training Centre (presently working at New Delhi to be shifted to Ghaziabad.)
1. Calcutta	
2. New Delhi	*Postal Training Centres*
3. Bombay.	
4. Madras	1. Postal Staff College, New Delhi.
5. Hyderabad	2. Posts and Telegraphs Training Centre, Saharanpur.
6. Bangalore	3. Postal Training Centre, Mysore
7. Poona	4. Postal Training Centre, Darbhanga.
8. Ahmedabad	5. Postal Training Centre, Vadodara
9. Kanpur	
10. Patna	

Blind Persons

7622. SHRI S. R. DAMANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has collected statistics Statewise about the curable blind in the country and, if so, the details thereof;

(b) the percentage of people afflicted with cataract;

(c) whether Government has collected information with regard to eye camps organised in the country and the work they have carried especially in regard to cataract operations;

(d) if so, the details thereof yearwise and Statewise during the last three years; and

(d) the assistance which Government has given to these camps?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). A sample survey was done by ICMR in 1973—75 in seven centres namely Ahmedabad (Gujarat), Cuttack (Orissa), Indore (Madhya Pradesh) Srinagar (J & K), Varanasi (U.P.), Madurai (Tamil Nadu) and Delhi. It revealed that about 5 million curable blind are awaiting operative interference. This constituted about 55 per cent of the estimated total blinds of 9 million in the country. Statewise statistics are being collected through the National Programme for Prevention of Visual Impairment and Control of Blindness.

(c) and (d). A number of private eye camps are being held by the voluntary organisations for performing cataract operations, the exact information of which is not available with the Government. However, a Central Coordination Committee has recently been set up and District Coordination Committees are being set up in the various States with a view to coordinate the work of all eye camps whether sponsored by the Government or done by private voluntary organisations and it is hoped that this information will be available in subsequent years.

(e) Under the National Programme for Prevention of Visual Impairment and Control of Blindness voluntary agencies are assisted at the rate of Rs. 40 per intra ocular operation performed in each camp subject to the ceiling of Rs. 6000 per eye camp. During the year 1977-78, however, a financial assistance to the extent of Rs. 28,281.00 was only sought by those social and voluntary organisations and the same was given.

बिहार के लिये चिकित्सा सुविधाओं हेतु स्वीकृत धनराशि

7623. **श्री सुरेन्द्र झा सुमन** : क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार ने बिहार को चिकित्सा सुविधाएं देने के लिए गत वर्ष कितनी राशि की स्वीकृति दी है ; और

(ख) स्वीकृत राशि में से मदवार कितनी राशि उपलब्ध की गई है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) और (ख) : अपेक्षित सूचना का एक विवरण संलग्न है ।

विवरण

क्रम संख्या	कार्यक्रम का नाम	नियतन	जितनी रकम दी गई (रुपये लाखों में)
1	2	3	4
1.	राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम (ग्रामीण) इसमें राज्य सरकार को दिए गए वे 7.50 लाख रुपये भी शामिल हैं जिनका भुगतान चौथी योजना अवधि के राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम के बारे में उनके बकाया दावे के विरुद्ध किया गया था।	96.18	95.91*
2.	राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम (नगरीय)	8.28	8.28
3.	राष्ट्रीय चेचक उन्मूलन योजना	6.00	5.75
4.	फिजियोथिरेपिस्टों, आकुपेशनल थिरेपिस्टों तथा प्रोस्थेटिक तकनीशियनों का प्रशिक्षण तथा वजीफों का भुगतान	0.50	0 50
5.	बहुधन्धी कार्यकर्ताओं का प्रशिक्षण तथा रोजगार	5.03	6.57
6.	स्कूल स्वास्थ्य कार्यक्रम	0.80	0.80
7.	संयुक्त खाद्य एवं औषध प्रयोगशालाएं	4.00	4.00
8.	जिला शिक्षण अस्पतालों में मनश्चिकित्सा क्लिनिकों की स्थापना	0.50	0.25
9.	राष्ट्रीय रोहे एवं अन्धता नियंत्रण कार्यक्रम	1.40	0.70
10.	भारतीय चिकित्सा पद्धतियों में स्नातकोत्तर चिकित्सा शिक्षा	0.75	0.75
11.	कुष्ठरोग नियंत्रण कार्यक्रम	20.00	17.37
12.	देहाती इलाकों में जन स्वास्थ्य सेवाएं	13.18	13.18
13.	ग्रामीण परिवार कल्याण सेवाएं (इसमें ग्रामीण परिवार कल्याण केन्द्रों तथा उप-केन्द्रों का रख-रखाव तथा अधूरे भवनों को पूरा करने का कार्य भी शामिल है।	239.22	290.00
14.	नगरीय परिवार कल्याण केन्द्र	6.00	11.45
15.	अन्य सेवाएं और सामग्री (इसमें नसबन्दी पलंगों का रखरखाव, प्रसवोत्तर कार्यक्रम तथा प्राइमरी हैल्थ सेंटरों तथा तालुक स्तर के अस्पतालों में स्वैच्छिक नसबन्दी आपरेशन की सुविधाओं को मजबूत बनाने का कार्य भी शामिल है)।	55 60	25.13

1	2	3	4
16.	निर्देशन और प्रशासन (राज्य सचिवालय, सेल, राज्य परिवार कल्याण ब्यूरो और जिला स्तर के संगठन)	29.35	46.00
17.	ग्रामीण परिवार कल्याण केन्द्रों, जिला परिवार कल्याण ब्यूरो राज्य परिवार कल्याण ब्यूरो तथा स्वास्थ्य और परिवार कल्याण प्रशिक्षण केन्द्रों की गाड़ियों की बड़ी-बड़ी मरम्मत और पैट्रोल, आदि पर खर्च के लिए राशि ।	34.05	30.00
18.	लूप निवेशन तथा नसबन्दी आपरेशनों के लिए मुआवजा ।	167.00	27.00
19.	जनशिक्षा और मीडिया	5.00	5.00
20.	प्रशिक्षण, अनुसंधान तथा सांख्यिकी (स्वास्थ्य तथा परिवार कल्याण केन्द्रों, सहायक नर्स मिडवाइफ और लेडी हैल्थ विजिटर प्रशिक्षण केन्द्रों का संचालन और दाइयों का प्रशिक्षण)	30.26	38.00
	योग	723.10	626.64

(मद संख्या 1 से 15 का सम्बन्ध सीधे चिकित्सा सुविधाओं से है)

उपर्युक्त धनराशि के अतिरिक्त राजेन्द्र मेडिकल कालेज, अस्पताल, रांची में एक कोबालट थेरामी यूनिट स्थापित करने के लिए 10 लाख रुपये की धनराशि रिलीज की गई ।

राज्य को उपकरणों, कीटनाशी दवाइयों, औषधियों आदि के रूप में सहायता दी जा रही है और इस प्रयोजन के लिए 1977–78 में 113.81 लाख रुपये का आवंटन किया गया है । सप्लाई किये गये उपकरणों की वास्तविक कीमत का पूरा पता लगाया जा रहा है और वह दे दी जाएगी । राज्य को 6,48,176 रुपये की लागत के गर्भ-निरोध के उपकरण, जच्चा-बच्चा स्वास्थ्य सामग्री तथा दवाइयों के किट भी सप्लाई किए गए थे ।

स्वैच्छिक संगठनों को भी डाक्टरी सामान, आदि खरीदने के लिए वित्तीय सहायता दे दी गई है । बिहार की संस्थाओं को 1977–78 के दौरान वास्तव में कुल कितनी राशि दी गई, इसका पूरा पता लगाया जा रहा है और वह दे दी जाएगी ।

भिलाई इस्पात संयंत्र द्वारा वर्ष 1977–78 के दौरान खरीदी गई वस्तुओं की मदें तथा उनका मूल्य

7624. **श्री मोहन धैया :** क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) भिलाई इस्पात संयंत्र द्वारा वर्ष 1977–78 के दौरान खरीदी गई वस्तुओं की मदवार मात्रा का मूल्य क्या है ;

(ख) क्या उक्त खरीदों में कथित भ्रष्ट प्रक्रियाओं के बारे में सतर्कता विभाग के माध्यम से कोई जांच कराई गई है ; और यदि हां, तो तत्सम्बन्धी पूरा ब्यौरा क्या है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) : (क) और (ख) : जानकारी प्राप्त की जा रही है और सभापटल पर रख दी जायेगी ।

Indian Area under illegal occupation of Pakistan

7625. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the total area belonging to India under unauthorised occupation of Pakistan along with the names of prominent places and land marks under Pakistani occupation; and

(b) whether there have been any border incidents with China or Pakistan during the past year?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) An area of J & K of approximately 78,218 square kilometres is under the unauthorised occupation of Pakistan. An additional area of about 5180 square kilometres in Pakistan—occupied Kashmir was illegally ceded by Pakistan to China under the so-called Sino-Pak Agreement of 1963. The prominent places in these areas are Muzaffarabad, Poonch, Mirpur, Gilgit, Baltistan, Nagar and Hunza.

(b) There have been no major clashes or incidents with Pakistan on the Line of Control in J & K area or with China during the past one year.

Joint survey by India and Australia for Energy needs

7626. SHRI DHARMA VIR VASISHT: Will the Minister of EXTERNAL AFFAIRS be pleased to state the details of the joint survey by India and Australia of the energy needs of twelve Commonwealth countries together with the expected share of India in finance and man-power in carrying out the survey?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): One of the decisions of the Commonwealth Heads of Government Regional Meeting was to set up a Consultative Group on Energy (vide Prime Minister's statement of 24-3-1978 in Lok Sabha). The purpose of the group, as explained in the Communique issued after the Conference is as follows:

"They agreed to establish a Commonwealth Regional Consultative Group on Energy to assist in the identification of the energy problems of individual countries in the region, support the work of national and regional institutions in the research development and practical application of technologies or alternative source of energy, mobilise resources for such work and facilitate the exchange of information among Commonwealth countries in the region on energy matters. Its first task would be to review existing alternative energy technology to identify the most practical applications for use in the region, and to determine the most promising fields for research and development."

The work of the Consultative Group, which is not confined to India and Australia, has not yet commenced, India, which has been named as coordinator of this Group, has set a nodal point in the Department of Energy, working closely with the Department of Science and Technology, to take further action in this regard.

Study Group for integrated Telecommunication Services

7627. SHRI P. RAJAGOPAL NAIDU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have set up a Study Group to recommend appropriate technology for integrated Telecommunication Services in the rural side; and

(b) the points of reference given to the Group?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No, Sir.

(b) Does not arise.

Air Travel by Officers of E.P.F. Organisation

7628. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether certain officers of the Employees Provident Fund Organisation who are not entitled to travel by Air are frequently going on tours by air in violation of Government's rules;

(b) if so, the number of such tours during the last three years, the expenditure incurred by the Organisation and what was the public interest involved in their journey; and

(c) what action Government propose to take to stop this wasteful expenditure in view of all round Government Economy and what action will be taken against the officers of Labour Ministry who are allowing such tours in a routine manners?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI RAM KIRPAL SINHA): (a) Officers drawing pay between Rs. 1800 and 2250 are authorised to travel by air at their discretion if the distance involved is more than 500 Kilometres and the journey cannot be performed overnight by train according to the Government of India Orders. Officers in the Employees Provident Fund Organisation drawing pay in the above range have been travelling by air in accordance with the provisions of Government Rules. In case an officer is not authorised to travel by air journey it can be performed by him under S.R.48(B)(ii) whenever a competent authority certifies that the air travel is urgent and necessary in the public interest. Government of India is the competent authority and in such cases sanction of the Government is obtained by the Employees Provident Fund Organisation under S.R.48(B)(ii).

(b) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-2148/78].

(c) The air journeys have been performed by the Officers of the Employees Provident Fund Organisation strictly in accordance with the provisions of the Government rules and also in the interest of work of the Organisation.

Trade transit facilities via Pakistan

7629. SHRI DURGA CHAND: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government of India have asked the Pakistan Government for trade and transit facilities between India and Afghanistan *via* Pakistan;

(b) if so, the facilities being asked; and

(c) the reaction of the Government of Pakistan thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (c). The question of grant of reciprocal transit facilities between India and Pakistan is still under discussion.

Indian items for Pakistan Markets

7630. SHRI SARAT KAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that smuggled and imported Indian goods have virtually flooded markets in Pakistan's small and big cities;

(b) if so, the items manufactured by India which are found in plenty in the markets in Pakistan; and

(c) the items in which Pakistan has shown its interest to buy from India as well as the reaction of the Indian Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). Government have seen press reports to the effect that in addition to goods that move through normal trade channels between India and

Pakistan, a variety of goods are also being smuggled across the border. The border authorities of both India and Pakistan are making every effort to prevent the smuggling of goods from either country to the other. Of the goods being exported from India to Pakistan through normal trade channels, it is understood that in terms of value the major items are tea, steel goods, timber etc.

(c) Pakistan importers have shown interest in buying a wide variety of goods from India. Government's policy is to promote two-way trade on the basis of non-discrimination and mutual benefit.

सिन्थेटिक वस्तुएं बनाने वाले श्रमिकों में बीमारी

7631. **डा० लक्ष्मी नारायण पांडेय :** क्या **संसदीय कार्य तथा श्रम** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सिन्थेटिक वस्तुएं बनाने वाले मिलों के श्रमिकों में कुछ समय बाद तपेदिक अथवा इसी प्रकार के अन्य छूत की बीमारियां होने की संभावना रहती है ;

(ख) क्या संबंधित मिलें इन बीमारियों को रोकने के लिये कोई कार्यवाही नहीं करती है जो कि तत्संबंधी नियमों का स्पष्ट उल्लंघन हैं ; और

(ग) यदि हां, तो इस संबंध में सरकार द्वारा क्या कदम उठाये गये हैं ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) जी नहीं ।

(ख) और (ग). प्रश्न नहीं उठते ।

Demand for improvement in Pensionary benefits

7632. DR. VASANT KUMAR PANDIT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the All India Posts and Telegraphs and other Central Government, Pensionar's Association, Poona have demanded improvement in pensionary benefits;

(b) if so, since when their demand is pending;

(c) what is the total number of P & T pensioners getting (i) Service Pension (ii) widow's pension and (iii) Children family pension;

(d) the total amount of such pensions annually as referred to in Clause (ii) above; and

(e) what would be the additional amount payable if the demand of the Association is granted?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) and (b). Yes, Sir. A copy of letter No. 699 dated 22-4-1977 addressed to the Minister of Finance on the subject of two due instalments of dearness relief to the Central Government Pensioners had been received.

As the request covers pensioners of all central Government departments, necessary information will be obtained from the appropriate Ministry.

(c) to (e). The information is being collected and will be placed on the table of the House.

Labour Courts and cases pending there

7633. SHRI D. B. CHANDRE GOWDA:
SHRI S. S. SOMANI:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of Labour Courts in the country, State-wise to settle the disputes of labourers;

(b) the details regarding the disputes still pending in these courts, State-wise; and

(c) whether Government propose to open some new courts in view of the increasing number of disputes and delay in getting the justice to the workers?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) There are eight Central Government Industrial Tribunals-cum-Labour Courts under the Central Government and they all have All India Jurisdiction.

(b) Information is being collected and would be placed on the table of the House.

(c) The Central Government has no proposal at present for opening new Labour Courts at any place. However, the number of disputes and the need for quick disposal of cases will be kept in view in considering the need for opening new Labour Courts from time to time.

Setting up of Aluminium Plant in Rewa

7634. SHRI Y. P. SHASTRI: Will the Minister of STEEL AND MINES be pleased to state whether the Industrial Development Corporation of Madhya Pradesh has emphasized the necessity and recommended the setting of a small aluminium plant in Rewa District of M.P. keeping in view the availability of bauxite in abundance near Semaria Village?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): Government is not aware of any such proposal.

Alumina Project in A. P.

7635. SHRI G. S. REDDI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the proposed alumina project in Andhra Pradesh will come up in the Sixth Plan;

(b) if so, how much power will it consume; and

(c) the details of the project?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (c). A feasibility study for setting up an alumina plant of about 600,000 tonnes per annum capacity based on bauxite deposits in Andhra Pradesh has only recently been commissioned. Details, including requirements of power, can be given only on the completion of the feasibility study, which is expected to take about 18 months.

विकासशील देशों से आर्थिक सम्बन्ध

7636. **श्री राम सेवक हजारी** : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) विकसित देशों के प्रयासों का मुकाबला करने हेतु विकासशील देशों के साथ आर्थिक संबंध बढ़ाने तथा तकनीकी जानकारी का आदान-प्रदान करने के लिये सरकार ने क्या कदम उठाये हैं ;

(ख) एशियाई साझा मंडी पर प्रभुत्व स्थापित करने में क्या बाधायें हैं और इस दिशा में कितनी सफलता मिली है ; और

(ग) इस संबंध में सरकार की नीति क्या है ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : (क) सरकार का यह निश्चित मत है कि विकासशील देशों के बीच आर्थिक संबंध संवर्धित होने से और तकनीकी जानकारी के आदान-प्रदान से सभी विकासशील देशों को अपनी सामूहिक आत्मनिर्भरता बढ़ाने में परस्पर लाभ पहुंचेगा। इसी के अनुरुप भारत विकासशील देशों के बीच सहयोग बढ़ाने की विविध बहु-उद्देशीय योजनाओं में शामिल है। भारत 'भारतीय तकनीकी एवं आर्थिक सहयोग कार्यक्रम' जैसे विशेष कार्यक्रमों के माध्यम से द्विपक्षीय आधार पर अन्य विकासशील देशों को तकनीकी सहायता भी देता है। सरकार इस प्रकार के सहयोग को उन्नत देशों के साथ सहयोग के विकल्प के रूप में नहीं देखती, बल्कि इसे सहयोग के परम्परागत रुपों का एक अतिरिक्त आयाम मानती है। सामूहिक आत्म विश्वास से ये विकासशील देश उन चुनौतियों का सामना कर सकेंगे जोकि बाहरी तत्वों द्वारा उनकी अर्थव्यवस्थाओं के मार्ग में आ गई है।

(ख) और (ग). एशियाई साझा मंडी की स्थापना के बारे में कुछ बात चली थी। सरकार का मत यह है कि ऐसा कोई प्रस्ताव तभी कार्यान्वित किया जा सकता है जब कि सम्बद्ध सभी देश इसमें सहयोग देने को तत्पर हों। एशियाई साझा मंडी के बिना भी एशियाई क्षेत्रों के देशों में द्विपक्षीय आधार पर स्थापित व्यवस्थाओं के द्वारा अथवा एशिया और प्रशांत के लिए आर्थिक एवं सामाजिक आयोग के तत्वाधान में एशियाई क्षेत्र के देशों के बीच आर्थिक सहयोग बढ़ रहा है।

Enquiry Against Indian Red Cross Society

7637. SHRIMATI MRINAL GORE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Shri Subimal Dutt has enquired into the allegations made against the officials of the Indian Red Cross Society;

(b) if so, whether enquiry is completed; and

(c) the details of the findings by Shri Subimal Dutt?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). Shri Subimal Dutt was appointed by the Indian Red Cross Society to enquire into certain allegations relating to (i) alleged mis-management in the administration of the Society and (ii) Red Cross Relief Operation during 1971-72. He commenced his inquiry in December, 1977 and withdraw on 10-2-1978 without completing it. He has stated that in future he will not be associated with the enquiry.

कृषि श्रमिकों की प्रतिशतता

7639. **श्री हुकम देव नारायण यादव :** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि वर्ष 1952 तथा 1977 में देश की कुल जनसंख्या में कृषि-श्रमिकों का पृथक-पृथक प्रतिशत कितना था तथा कृषि श्रमिकों की औसत वार्षिक आय कितनी है और क्या सरकार उनकी आय बढ़ाने के लिये कोई योजना तैयार कर रही है ?

श्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री लारंग साय) : 1951 और 1971 के दौरान दश-वार्षिक जनगणना के आधार पर 1952 और 1977 के दौरान कुल जनसंख्या की तुलना में कृषि श्रमिकों की प्रतिशतता क्रमशः 8 और 9 के लगभग आंकी जा सकती है।

1976-77 वर्ष के दौरान विभिन्न राज्यों में हलवाहों या कृषि मजदूरों की दैनिक मजदूरी दरों (वार्षिक औसत) से संबंधित सूचना संलग्न विवरण में दी गई है।

कृषि श्रमिकों की मजदूरी-दरों में न्यूनतम मजदूरी अधिनियम 1948 के अधीन निर्धारण तथा संशोधन किया जाता है। चूंकि कृषि सम्बन्धी अधिकांश रोजगार राज्य क्षेत्राधिकार में आता है, इसलिए, राज्य सरकारों को समय समय पर अधिनियम के उपबन्धों के आवधिक पुनरीक्षण और प्रभावी कार्यान्वयन के लिए कदम उठाने के लिए कहा जाता है।

विवरण

विभिन्न राज्यों में हलवाहों या कृषि मजदूरों (पुरुष) की दैनिक मजदूरी दरें (वार्षिक औसतन)

क्रमांक	राज्य	1976-77
		(रुपयों में)
1.	आन्ध्र प्रदेश	4.56
2.	असम	5.59

क्रमांक	राज्य	1976–77
		(रुपयों में)
3.	बिहार	5.02
4.	गुजरात	5.99
5.	केरल	7.03
6.	मध्य प्रदेश	4 25
7.	महाराष्ट्र	3.71
8.	कर्नाटक	4.92
9.	पंजाब	9.11
10.	राजस्थान	7.16
11.	उत्तर प्रदेश	5.27
12.	हिमाचल प्रदेश	6.42
13.	त्रिपुरा	4.00
14.	हरियाणा	8.93
15.	तमिलनाडु	4.19

स्रोत :—अर्थ एवं सांख्यिकीय निदेशालय
कृषि विभाग

Charter of Demands of All India Association of Inspectors and Assistant Superintendents of Post Offices

7640. SHRI R. P. DAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware of the Charter of Demands of the All India Association of Inspectors and Assistant Superintendents of Post Offices; and

(b) if so, what efforts have been made to settle their demands by the Department?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes; Sir.

(b) The demands have been examined and implemented to the extent these were found justified.

Quicker modes of carrying Mails

7641. SHRI R. P. DAS: Will the Minister of COMMUNICATIONS be pleased to state in view of the target set for changing the modes of conveyance of mails to quicker means during the Fifth Five Year Plan, why Nadia and Murshidabad of West Bengal lay for behind the Scheduled?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): As regards Nadia the Position is satisfactory and almost all the runner lines have been mechanised. Regarding Murshidabad few lines could only be converted as negotiations were going on with the Transport Authorities.

Tibet Issue

7642. SHRI KANWAR LAL GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) has Government changed its attitude over "Tibet issue" vis-a-vis China;

(b) if yes, give the details thereof along with its reasons; and

(c) if not, what are the views of the Government over this issue?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (c). Government of India's stand has been reiterated on many occasions in the Parliament as well as in the public. The Government of India has consistently held that Tibet is a region of the People's Republic of China. It is a well-known fact that in 1959 thousands of Tibetans, led by His Holiness the Dalai Lama, fled to India from Tibet. His Holiness the Dalai Lama was granted political asylum by the Government of India on the condition that he and the Tibetans in India would not take part in activities vis-a-vis the People's Republic of China. This is in line with our policy of not interefering in the internal affairs of

other countries. However, the Government of India provides humanitarian assistance to rehabilitate the Tibetan refugees in India and supports the preservation of their cultural and religious traditions.

Advisory Boards for Hospitals in Delhi

7643. DR. LAXMINARAYAN PANDEYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to lay a statement showing:

(a) whether there are any advisory boards for various Delhi Hospitals under Central/State Control as also autonomous institutions like the All India Institute of Medical Sciences and Lala Ram Sarup TB Hospital, Mehrauli, New Delhi;

(b) if so, what is the pattern/basis and duration of their constitution;

(c) are MPs, Metropolitan Councillors etc. connected with these boards; and

(d) if so, the names of such MPs and Councillors connected with All India Institute of Medical Sciences and Lala Ram Sarup TB Hospital Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JADGAMBI PRASAD YADAV): (a) to (c). Yes, Sir. The following advisory and other bodies constituted for Delhi Hospitals under Central Government/Delhi Administration have MPs/Metropolitan Councillors as their members:—

Name of the body	Coverage	MPs/Metropolitan Councillors
1	2	3
Delhi Hospitals Board . . .	All hospitals	1. Sh. Arjun Singh Bhadoria MP 2. Sh. Kanwar Lal Gupta, HP
Visitors Board . . .	Lok Nayak Jai Prakash Narain Hospital and G.B. Pant Hospital.	1. Sh. Vijay Kumar Malhotra 2. Sh. Kanwar Lal Gupta 3. Shri Kishore Lal 4. Sh. Shiv Narayan Sarsunia *Metropolitan Councillors* 5. Sh. Viresh Pratap Chaudhry 6. Sh. Bishamber Dutt Sharma 7. Sh. Sanwal Dass Gupta 8. Dr. Amar Nath Kumar 9. Sh. Baba Ram Sulanki 10. Sh. Rohtash Singh Dabbas 11. Sh. Som Nath 12. Smt. Pushpa Kale 13. Begum Khurshid Kidwai 14. Sh. R. K. Jain 15. Sh. Mohammed Ismail 16. Dr. J. K. Jain

1	2	3
Visistors Board . . .	Mental Hospital Shahdra	*Metropolitan Councillors* 1. Dr. D. K. Jain 2. Sh. Ishwar Dass Mahajan 3. Sh. Som Nath 4. Sh. Yogdhyan Ahuja 5. Sh. Ved Prakash Sharma
Institute Body . . .	All India Institute of Medical Sciences.	*M. Ps.* 1. Dr. Sushila Nayar 2. Dr. M. S. Siddhu 3. Sh. Dhirendra Nath Basu
Advisory Committee . . .	Nehru Homoeopathic Medical College and Hospital.	*Metropolitan Councillors* 1. Dr. Ram Lal Verma 2. Sh. Jaswant Singh Phull 3. Sh. Indra Mohan Sehgal
(d)	All India Institute of Medical Sciences.	*M. Ps.* 1. Dr. Sushila Nayar 2. Dr. M. M. S. Siddhu 3. Dr. Dhirendra Nath Basu
	Lala Ram Sarup T. B. Hospital.	NONE

स्लेट पेंसिल निर्माता उद्योग के कर्मचारियों में रोग

7644. **डा० लक्ष्मी नारायण पांडेय :** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या स्लेट पेंसिल उद्योग में, जो एक असंगठित उद्योग है, हजारों श्रमिक काम करते हैं और इस उद्योग के श्रमिक पांच से सात साल के अन्दर क्षय रोग के शिकार हो जाते हैं ;

(ख) क्या न तो कभी राज्य सरकारों ने और न ही केन्द्रीय श्रम विभाग ने ऐसा कोई कानून या नियम बनाये हैं जिनके अनुसार इन श्रमिकों की सेवा स्थिति पर लागू हो सकें और उनके स्वास्थ्य की रक्षा आदि हो सके ; और

(ग) यदि हां, तो सरकार ने इन श्रमिकों के हित में क्या कार्यवाही की है या सरकार की इस बारे में क्या प्रतिक्रिया है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) सामान्यत: स्लेट पेंसिलें दो प्रकार की होती हैं—(i) ग्रे ब्लेक और (ii) वाइट ग्रे ।

ग्रे ब्लेक पेंसिलें स्लेट पत्थर से ही अपेक्षित मोटाई की छोटी तथा लम्बी पट्टियां काट कर तथा नुकीले सिरों को पालिश करके बनाई जाती हैं ।

वाइट ग्रे किस्म की पेंसिलें निर्दिष्ट खनिजों से निर्मित एक पेस्ट के उत्सारण और उसे सुखाने की प्रक्रिया से बनाई जाती हैं। ये अधिकतर कुटीर क्षेत्र के उद्योग हैं। इस उद्योग में काम करने वाले व्यक्तियों की कुल संख्या या निर्माणकारी एककों की कुल संख्या का पता नहीं है ।

तपेदिक को व्यावसायिक बीमारी नहीं माना जाता है । यह बीमारी ट्यूबरक्यूलर जीवाणुओं से होती है । इसलिए केवल इस प्रकार की प्रक्रिया में काम करने से ही तपेदिक नहीं हो सकती ।

(ख) और (ग). कारखानों में श्रमिकों की सुरक्षा और स्वास्थ्य को सुनिश्चित करने के लिए उपाय निर्धारित करने वाले विभिन्न नियम, कारखाना अधिनियम, 1948 से अधीन निर्धारित किए गए हैं जो राज्य सरकारों तथा संघ शासित क्षेत्रों के प्रशासनों द्वारा लागू किया जाता है । उपर्युक्त प्रकार के बनाए गए नियम केवल पंजीकृत कारखानों पर ही लागू होते हैं । स्लेट पेंसिल निर्माण उद्योग के विशेष संदर्भ में कारखाना अधिनियम के अधीन कोई विशिष्ट नियम नहीं बनाए गए हैं । चूंकि अधिकांश स्लेट पेंसिल निर्माण एककों के कुटीर उद्योग क्षेत्र में हैं, इसलिए वे कारखाना अधिनियम की परिधि में नहीं आते ।

Training in Ayurvedic System to Community Health Workers

7645. SHRI G. S. REDDI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Community Health Workers being trained at present have not been given training in medicine of Ayurvedic system; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JADGAMBI PRASAD YADAV): (a) and (b). The Manual for the Community Health Workers includes chapters, among others, on Ayurveda. It has been done with a view to imparting training in ayurvedic system of medicine to these workers wherever this system is in vogue and is acceptable to the people. Training of the Community Health Workers has already started with effect from 2nd October, 1977. We have requested the states that one of the Indian systems of medicine be included in the training in those areas where it is in vogue.

The States which have asked for Ayurvedic medicines for the Community Health Workers' kits and to whom such medicines have been supplied are Bihar, Himachal Pradesh, Haryana, Uttar Pradesh, Gujarat, Rajasthan, Pondicherry and Dadra and Nagar Haveli.

Extension of CGHS facilities to other parts of country

7646. SHRI D. B. CHANDRE GOWDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any proposal under the consideration of Government to extend the CGHS facilities to other parts of the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JADGAMBI PRASAD YADAV): (a) and (b). The Central Government Health Scheme facilities are extended to such of the towns in the country which have a minimum concentration of 7,500 Central Government employees. The extension of the CGHS facilities is done in accordance with a phased programme depending upon the allocation of adequate funds for the purpose.

At present, the Scheme is functioning in Delhi, Bombay, Calcutta, Allahabad, Kanpur, Meerut, Madras Nagpur Bangalore, Hyderabad and Patna. Its extension to Jaipur, Pune, Lucknow

and Ahmedabad during 1978-79 has already been sanctioned. It is proposed to cover the following ten more stations during the Sixth Five Year Plan period:—

Jabalpur
Gorakhpur
Jhansi
Ajmer
Agra
Tiruchirapalli
Dehradun
Bikaner
Amritsar &
Chandigarh.

रामपुर, उत्तर प्रदेश में मेडिकल कालेज का खोला जाना

7647. **श्री राजेन्द्र कुमार शर्मा :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के रामपुर जिले में एक मेडिकल कालेज के खोले जाने की मांग कई वर्षों से की जा रही है ;

(ख) क्या यह सच है कि इसी मेडिकल कालेज के लिए 'कोठी खासबाग पेलेस' की भूमि देने की पेशकश की गई थी ; और

(ग) यदि हां, तो इस बारे में सरकार का क्या कार्यवाही करने का विचार है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) उत्तर प्रदेश सरकार ने अभी तक ऐसा कोई प्रस्ताव नहीं किया है ।

(ख) और (ग) यह प्रश्न नहीं उठता । देश में पर्याप्त चिकित्सा कालेज हैं, इसलिए भारत सरकार किसी नए चिकित्सा कालेज को खोलने की आवश्यकता नहीं समझती है ।

Contract Labour in Steel Plants

7648. SHRI VASANT SATHE: Will the Minister of STEEL AND MINES be pleased to lay a statement showing:

(a) the total number of contractors engaged in the steel plants in Public Sector plantwise and the estimated number of workers engaged by them for 1977-78;

(b) the amount disbursed by those contractors as wages to the workers during 1976-77 and the average daily wage for unskilled labour male and female separately plantwise;

(c) the largest number of labourers engaged by the contractors in each plant;

(d) what provision has been made to redress the grivances of contract labour in steel industry; and

(e) whether Government would set-up a Committee to investigate the service and working conditions; Pay scales, etc. of the contract labour and ensure an effective implementation of Contract Labour Regulation Act?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (e). The information is being collected and will be laid on the table of the House.

Reservation of Jobs for Blind in P&T Department

7649. SHRI VASANT SATHE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are considering a proposal for reservation of certain jobs/percentage thereof in P & T Department for blinds;

(b) if so, the details thereof;

(c) the total number of blinds employed by the P & T deptt. and their overall performance; and

(d) the steps taken/proposed to encourage employment of deserving blinds in P&T Deptt. for suitable jobs?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS

(SHRI NARHARI PRASAD SUKHDEO SAI): (a) No, Sir.

(b) Does not arise.

(c) No blind person has been employed by this Department.

(d) Does not arise.

Model Contract for Indians working in Foreign Embassies

7650. SHRI VASANT SATHE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Ministry have formulated model contract governing the service conditions of the Indian Nationals employed by the various embassies and missions at Delhi and important features of the contract;

(b) the number of Indian Nationals employed by each of these embassies and missions;

(c) whether Government have set up a machinery for implementation of model contract rules and protecting the interests of Indian Nationals employed by these embassies/missions;

(d) the number of cases of victimisations reported during 1977-78 and action taken thereon; and

(e) whether it is a fact that deliberate attempts are being made to divide the workers (on political lines) who are organised under a registered organisation named Embassies Workers Welfare Association and steps taken to improve the service conditions of these employees?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). As already indicate in reply to Lok Sabha Question No. 852 (of 1976) and 5846 (of 1978) on 18-3-1976 and 6-4-1978 respectively. The Ministry of External Affairs have formulated a Model Contract Form in 1975 setting out provisions relating to working hours, overtime leave, bonus, retirement benefits, terminal benefits, etc., which is made applicable to their Indian employees. This has been circulated to all foreign missions recommending adherence to the terms and conditions contained therein.

According to information available with the Ministry of External Affairs the number of Indians employed by foreign missions in New Delhi is 2770 approximately.

(c) On receipt of complaints relating to service conditions of Indian employees of foreign missions the Ministry of External Affairs takes up the matter with the foreign missions concerned to ensure that the Indian employees get a fair deal. The results of such intervention have not been discouraging. Since the Ministry of External Affairs intervenes on receipt of complaints from Indian employees of foreign missions, the question of the setting up of a separate machinery for protecting the interests of Indian employees does not arise.

(d) Complaints by Indian employees against 15 foreign missions in Delhi were received during 1977-78. On receipt of these complaints regarding non-payment of terminal benefits etc. the matter was taken up with the concerned foreign missions. Four of them have expressed their willingness to accept this Ministry's recommendations for settling the claims of the local employees. The matter is being pursued with the remaining missions.

(e) The Ministry of External Affairs is not aware of any attempt being made to divide the Indian employees on political lines. As the terms embodied in the Model Contract Form, treated as minimum for a settlement, are reasonable enough there is no proposal at present to improve upon these terms, as foreign missions are generally amenable to reasonable suggestions by this Ministry.

Shifting of Central Government Industrial Tribunals from Dhanbad to Hyderabad

7651. SHRI A. K. ROY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government propose to shift one of the Central Government Industrial Tribunals from Dhanbad to Hyderabad and if so, the reason therefor;

(b) whether there has been representation from the workmen for not doing the same and the Minister gave assurance to this effect; and

(c) whether Government would reconsider its decision in the interest of the workmen?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The proposal for shifting one Central Government Industrial Tribunal-cum-Labour Court from Dhanbad to Hyderabad has been under the consideration of the Government for sometime past. A final decision in the matter has not been taken.

(b) No, Sir.

(c) Does not arise at present.

1976 के लिए दिये गये राष्ट्रीय श्रमवीर पुरस्कार और तत्सम्बन्धी नियम

7652. **श्री भानु कुमार शास्त्री** : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1976 के लिए किन-किन लोगों को "राष्ट्रीय श्रमवीर पुरस्कार" दिये गये हैं ; और

'(ख) यह पुरस्कार देने के क्या नियम हैं ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) और (ख) ऐसे व्यक्तियों के नाम दर्शाने वाली सूची, जिन्हें वर्ष 1976 के लिए राष्ट्रीय श्रम वीर पुरस्कार दिये गये, तथा पुरस्कार देने सम्बन्धी स्कीम की एक प्रति सभा की मेज पर रख दी गई है [ग्रन्थालय में रखी गयी देखिए संख्या एल०टी० 2149/78]

उदयपुर, जयपुर तथा दिल्ली के बीच एस० टी०डी० टेलीफोन सेवा

7653. **श्री भानु कुमार शास्त्री** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) उदयपुर, जयपुर (राजस्थान) और दिल्ली के बीच सीधी एस०टी०डी० टेलीफोन सेवा कब से शुरु की जाएगी; और

(ख) इस बारे में पूरे तथ्य क्या हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) जयपुर और दिल्ली के बीच उपभोक्ता ट्रंक डायलिंग सेवा पहले ही दी जा चुकी है । आशा है कि 1980 में (i) उदयपुर और जयपुर (राजस्थान) तथा (ii) उदयपुर और दिल्ली के बीच उपभोक्ता ट्रंक डायलिंग सेवा चालू की जा सकेगी ।

(ख) उदयपुर से उपर्युक्त स्थानों को उपभोक्ता ट्रंक डायलिंग सेवा देने की योजना जयपुर में स्थापित किये जाने वाले एक ट्रंक आटोमैटिक एक्सचेंज के जरिए बनाई गई है । इस ट्रंक आटोमैटिक एक्सचेंज की स्थापना का कार्य जल्द ही शुरु हो जाएगा और आशा है कि यह एक्सचेंज 1980 में चालू हो जाएगा ।

Purchase on Books by N.L.I.

7654. SHRI BHANU KUMAR SHASTRI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state whether the National Labour Institute purchased books worth Rs. 10 thousands during 1976-77 and if so, whether a statement in this regard will be laid on the Table of the House and the name of the library which got these books?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): During the year 1976-77 the National

Labour Institute purchased books worth Rs. 1,28,810.81 and these books are available in the Institute's library.

राष्ट्रीय श्रम संस्थान द्वारा सम्मेलन पर खर्च की गई धनराशि

7655. **श्री जानु कुमार शास्त्री :** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान मंत्रालय के अधीन राष्ट्रीय श्रम संस्थान के मार्च, 1977 बुलेटिन के पृष्ठ 124 पर मद संख्या 2 की ओर दिलाया गया है ; और

(ख) यदि हां, तो उस सम्मेलन पर कितनी धनराशि खर्च की गई जिसमें 21 मार्च, से 25 मार्च, 1977 तक 12 देशों के 27 प्रतिनिधियों ने भाग लिया था तथा उसकी उपलब्धियां क्या हुई तथा क्या उस सम्बन्ध में एक रिपोर्ट सभापटल पर रखी जायेगी ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) और (ख) एशियाई देशों के श्रम मंत्रालयों में अनुसंधान कार्यकलापों को सुदृढ़ करने के लिए राष्ट्रीय श्रम संस्थान ने मार्च, 21–25, 1977 तक श्रम अनुसंधान संगठनों की भूमिका सम्बन्धी एक पांच दिन की कार्यशाला का आयोजन किया । यह कार्यशाला अन्तर्राष्ट्रीय श्रम संगठन, जनेवा और अन्तर्राष्ट्रीय श्रम संगठन के बैंगकोंक स्थित श्रम प्रशासन विंग को सुदृढ़ करने के लिए एशियन क्षेत्रीय परियोजना द्वारा आयोजित की गई थी । इस पर 13,602·30 रुपये (तेरह हजार छः सौ दो रुपये तीस पैसे) की कुल धनराशि खर्च हुई । इस कार्यशाला का मुख्य उद्देश्य पैसिफिक सहित एशियन क्षेत्र के देशों के अनुसंधान संगठनों की भूमिका की पुनरीक्षा करना तथा भाग लेने वाले देशों के अनुभवों का आदान-प्रदान करना था इस कार्यशाला के निष्कर्षों और सिफारिशों का सारांश सभा पटल पर रखे गए विवरण में दिया गया है । [ग्रन्थालय में रखा गया/देखिए संख्या एल०टी० 2150/78]

650 LS—7

Haj Pilgrims from J. & K.

7656. SHRIMATI PARVATI DEVI: Will the Minister of EXTERNAL AFFAIRS be pleased to state the number of pilgrims from Jammu and Kashmir State permitted to attend the Haj during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): The number of pilgrims from Jammu and Kashmir during 1976 and 1977 was 1232 and 1139 respectively against the Special Quota of 1250 and 1300.

Reopening of Aluminium Corporation of India

7657. SHRI JYOTIRMOY BOSU: Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Starred Question No. 336 on the 16th March, 1978 regarding "Reopening of Aluminium Corporation of India", and state:

(a) whether Government have decided in principle to take over the management of Aluminium Corporation of India, Asansol;

(b) if so, when actually the management is expected to be taken over;

(c) what is the meaning of the term "in principal"; and

(d) the reasons why Government have decided to confine activities to the fabrication facilities only?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARTA MUNDA): (a) Yes, Sir.

(b) and (c). Necessary Notifications for take over of the management of the company under the Industries (D & R) Act, 1951 are expected be issued very shortly.

(d) This has been done for techno-economic reasons.

Financial Collaboration Agreement of ITI with U.S.A.

7658. SHRI JYOTIRMOY BOSU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Indian Telephone Industry has financial collaboration agreement with the International Telephones and Telegraphs, U.S.A.; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) and (b). Two agreements were signed by the Government of India and the Indian Telephone Industries Limited (ITI) with the International Telephone and Telegraph Corporation (ITT) Group on the 21st May, 1964.

The first agreement was with the International Standard Electric Corporation (which is a subsidiary of the ITT Group) of New York for the licencing of manufacture of Pentaconta type of Crossbar switching equipment in India and for the grant of a loan of one million US Dollars to the ITI, and investment of 1.25 million US Dollars in the equity capital of the ITI, for financing the Pentaconta crossbar equipment manufacturing project.

The second agreement was with the Bell Telephone Manufacturing Company of Antwerp, Belgium (which is a subsidiary of the International Standard Electric Corporation of the ITT (Group), for the supply of know-how and equipment for the manufacture of Pentaconta crossbar exchange equipment in India.

Both the agreements were initially valid for a period of 7 years from 21st May, 1964. In order to enable ITI to reach the manufacturing capacity envisaged in the agreement and to enable the Posts and Telegraphs Department to remove the difficulties encountered in the working of the Pentaconta Crossbar Exchanges, the agreements were extended twice by periods of one year each beyond 20th May, 1971. During the extended period no royalty was paid by ITI to the ISEC.

The loan of one million US Dollars obtained from ISEC is repayable in three annual instalments commencing from May, 1977. The first instalment was repaid by ITI on 23rd May, 1977.

The question of purchase of shares held by ISEC in ITI is under consideration and the terms for the purchase of these shares are under negotiation with ISEC at present.

Reinstatement of Employees Dismissed During Emergency in Private Sector

7659. SHRI JYOTIRMOY BOSU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether in spite of Government's clear directive, about 4,000 employees, most of them in private sector, dismissed during the period of emergency, are yet to be reinstated;

(b) if so, fullest details thereof; and

(c) what steps Government propose to take in this regard to implement its decision?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). According to information made available by the State Governments, out of 5,765 employees who had been dismissed, 1,669 have been reinstated.

(c) The Chief Ministers of the State Governments concerned have been addressed by the Minister for Labour to use their good offices with the organisations concerned to see that the employees:

(i) who were discharged or dismissed from service by their employers due to their absence from duty arising out of their detention

under the Maintenance of Internal Security Act or the Defence and Internal Security of India Rules; and

(ii) who were discharged or dismissed from service because of their association with certain organisations which were either banned by the previous Central Government or towards which the then Government was not favourably disposed are reinstated in service.

Functioning of Calcutta Telephones

7660. SHRI SAMAR GUHA: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 2270 on the 9th March, 1978 regarding functioning at Calcutta Telephones and state:

(a) how Government came to the conclusion that the complaints have come down in number during the last few months;

(b) the statistical facts about arriving at such conclusion; and

(c) the various results achieved after following the steps for improvement of Calcutta Telephones as replied in the questions from the points "i, ii, vi"?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) From the statistical facts of complaints given in part (b).

(b) The statistical facts of complaints for the period from June, 77 to February, 78 are given below:

Month	No. of net complaints per 100 telephones per month
June, 77	53
July, 77	61
August, 77	53
September, 77	48
October, 77	40
November, 77	38
December, 77	40
January, 78	38
February, 78	34

(c) The steps taken for improvement are in gradual process of implementation and will take some time for completion of work.

Flooding of trenches for testing of joints will ensure hermetic sealing of the joints and prevent failure of cable due to see page of moisture through joints. Installation of cabinets results in easier localisation of cable pair faults and greater flexibility in giving new connections. Provision of moisture barrier will prevent moisture to penetrate from one portion of the damaged cable to other branches beyond the joint. The use of jelly filled cables will prevent failure of the distribution cable pair due to ingress of moisture through minor damages in the cable sheath.

Provision of junctions through microwave system affords alternative junction circuit in case of damage to underground junction cable.

Failure to find out residence of Shah Nawaz Khan in Rawal Pindi

7661. SHRI SAMAR GUHA: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2286 on the 9th March, 1978 and state:

(a) whether Shri Shah Nawaz Khan has a number of close family members left in Rawalpindi in Pakistan;

(b) if so, the reasons for failure of finding out the residence of Shri Khan there;

(c) whether Government have received any reply from Shri Khan; and

(d) if so, the facts thereabout?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) A letter has been addressed to Shri Shah Nawaz Khan asking for the information.

(b) On receipt of a reply, Government will be in a position to make further enquiries.

(c) No, Sir.

(d) Does not arise.

Assistance by WHO for Family Planning Programmes

7662. PROF. P. G. MAVALANKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether WHO's active and further cooperation and assistance is sought by the Government during the year 1977-78 for the Family Planning Programmes;

(b) if so, broad details thereto; and

(c) if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). WHO's assistance to the Family Planning/Welfare programme is mainly in the field of collaboration in research on human reproduction. Upto the end of 1977, WHO's assistance in this regard was to the tune of $ 4,173,047 distributed amongst 18 research institutions in the country. During 1977, the assistance totalled $ 1,071,481.

In addition, an amount of $ 91,586 was received during 1977-78 from W.H.O. towards the cost of a study on induced abortions.

(c) The principal organisation of the United Nations for rendering assistance to family planning programmes is the "United Nations Fund for Population Activities" (UNFPA). In addition, assistance is also rendered to Maternal and Child Health which is an important component of the Family Welfare Programme from the United Nations International Children Emergency Fund (UNICEF).

Schemes of Workers' participation in Management

7663. PROF. P. G. MAVALANKAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have launched during the year 1977 one or more schemes of Workers' participation in management;

(b) if so, the broad details thereto; and

(c) if not, why not?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). A Scheme for Workers' Participation in Management was extended to Commercial and Service Organisations in the Public Sector. The Scheme envisages the setting up of unit councils and joint councils in units employing at least 100 persons and lays down the main functions of the councils.

The entire question of Workers' Participation in Management and Equity is under the consideration of a Tripartite Committee.

Working of Quick Mail Service

7664. PROF. P. G. MAVALANKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have recently surveyed the working of the "Quick Mail Service" throughout the country;

(b) if so, the broad results of the said survey;

(c) if not, why not; and

(d) whether Government propose to improve and extend the said 'Q.M.S.' service, and if so, how and when?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes.

(b) Satisfactory.

(c) Does not arise.

(d) Regular checks are made about the functioning of the service with a view to improving it further. There is no immediate proposal to extend the said service.

Deposit of P.F. in Banks

7665. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to refer to the reply given to Unstarred Question No. 4065 on the 15th December 1977 in the Lok Sabha regarding deposit of Provident Fund money in banks and state:

(a) whether the approval stated to have been given by the then Deputy Labour Minister in his capacity as Chairman, Central Board of Trustees to invest the moneys in Nationalised Banks is legally correct;

(b) if not, why the investment of fund is still being continued in the nationalised Banks; and

(c) whether the selection of the banks and their various branches at out of way places for investment do not disclose improper motives for making investment for personal consideration and not in the interest of workers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) It seeks an expression of opinion on a legal question.

(b) and (c). The Employees' Provident Fund Authorities have intimated that the investments have been made only in such branches of the nationalised banks situated in Delhi which had offered to pay a sum of Rs. 1665/- on maturity by investing a sum of Rs. 1000/- for 61 months against the normal rate of Rs. 1659.02 stipulated by the Indian Banks Association.

कोलार स्थित सोने की खानों से निकाला गया सोना

7666. **श्री बयाराम शास्त्र** : क्या **इस्पात और खान** मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार द्वारा गत तीन वर्षों के दौरान, वर्ष-वार, कोलार स्थित सोने की खानों से कितनी मात्रा में सोना निकाला गया;

(ख) इन खानों में और कितनी मात्रा में सोना निकाले जाने का अनुमान है; और

(ग) क्या सरकार को किसी अन्य स्थान पर सोने की खानें होने के बारे में रिपोर्ट मिली है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा): (क) केन्द्रीय सरकार के प्रतिष्ठान, भारत गोल्ड माइन्स लि० ने 1975-76, 1976-77 और 1977-78 में कोलार स्वर्ण खानों से क्रमशः 1748 कि० ग्रा०, 2204 कि० ग्रा० तथा 1941 कि० ग्रा० स्वर्ण का निष्कर्षण किया ।

(ख) भारत गोल्ड माइन्स लि० ने सूचित किया है कि अयस्क के वर्तमान ज्ञात स्रोतों के आधार पर भविष्य में लगभग 35 टन अर्थात् 35000 कि० ग्रा० स्वर्ण का निष्कर्षण होने की आशा है ।

(ग) देश में स्वर्ण के कुछ अन्य ज्ञात स्थल भी हैं जिनमें से महत्वपूर्ण निक्षप कर्नाटक में हुट्टी तथा आन्ध्र प्रदेश में रामगिरि में हैं । एक राज्य सरकार के प्रतिष्ठान हुट्टी गोल्ड माइन्स कम्पनी लि० द्वारा हुट्टी स्वर्ण खानों में पहले से ही खनन किया जा रहा है जबकि आंध्र प्रदेश में रामगिरि स्वर्ण क्षेत्र में भारत गोल्ड माइन्स लि० द्वारा स्वर्ण खनन किये जाने की संभावनाएं हैं ।

आयुर्वेद, यूनानी और होम्योपैथी चिकित्सा पद्धतियों को प्रोत्साहन

7667. **श्री ध्याराम शाक्य :** क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) आयुर्वेद, यूनानी और होम्योपैथी चिकित्सा पद्धतियों को प्रोत्साहन देने हेतु सरकार ने क्या कार्यवाही की है तथा क्या सरकार ग्रामीण क्षेत्रों में इन पद्धतियों को लोकप्रिय बनाने हेतु वहां वैद्यों को प्रोत्साहन देने की कोई योजना बनाने पर विचार करेगी ; और

(ख) उक्त चिकित्सा पद्धतियों पर सरकार ने गत वर्ष कितना व्यय किया है तथा 1977–78 और 1978–79 के लिए कितनी राशि आंवटित की गई है ;

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) आयुर्वेदिक, यूनानी और होम्योपैथिक चिकित्सा पद्धतियों को बढ़ावा देने के लिए भारत सरकार ने जो उपाय किए हैं वे इस प्रकार हैं :—

(1) स्वास्थ्य बजट में प्रतिवर्ष अधिकाधिक धन की व्यवस्था निरन्तर की जा रही है ।

(2) 1970 में यह निर्णय किया गया था कि देश की राष्ट्रीय स्वास्थ्य सेवाओं में एलोपैथी के साथ-साथ आयुर्वेदिक, यूनानी, सिद्ध तथा होम्योपैथिक चिकित्सा पद्धतियों का भी इस्तेमाल किया जाए और इन पद्धतियों को केन्द्रीय सेवा (चिकित्सा परिचर्या) नियमावली, 1944 के अन्तर्गत चिकित्सा पर हुए खर्च की प्रतिपूर्ति के लिए 1972 में मान्यता दे दी गई थी ।

(3) केन्द्रीय सरकार स्वास्थ्य योजना के अंतर्गत इन चिकित्सा पद्धतियों के अनुसार उपचार की सुविधायें दे दी गयी हैं ।

(4) इन चिकित्सा पद्धतियों के भिन्न-भिन्न पहलुओं पर अनुसंधान करने के लिए भारतीय चिकित्सा पद्धति एवं होम्योपैथी की केन्द्रीय अनुसंधान परिषद् की स्थापना 1969 में की गयी थी । 15 पूर्णांग अनुसंधान संस्थाओं के अलावा 120 अनुसंधान यूनिटें भी इस परिषद् के अंतर्गत देश के भिन्न-भिन्न भागों में चल रही हैं ।

(5) इन पद्धतियों की शिक्षा और प्रेक्टिस को विनियमित करने के लिए एक भारतीय चिकित्सा पद्धतियों की तथा एक होम्योपैथी की सांविधिक परिषद् स्थापित कर दी गयी है ।

(6) इन पद्धतियों में इस्तेमाल की जाने वाली औषधियों के मानक निर्धारण करने और उनके परीक्षण के लिए इन पद्धतियों की भेषज-संहिता समितियां गठित कर दी गयी हैं ।

(7) औषध और प्रसाधन सामग्री अधिनियम के अंतर्गत बने नियमों को लागू किया जा रहा है ताकि इन पद्धतियों में इस्तेमाल की जाने वाली औषधियों को उक्त अधिनियम के क्षेत्राधिकार में लाया जाए ।

(8) भारतीय चिकित्सा पद्धतियों की तथा होम्योपैथी की एक एक भेषज-संहिता प्रयोगशाला स्थापित कर दी गई है ।

(9) आयुर्वेद और होम्योपैथी के राष्ट्रीय संस्थान स्थापित कर दिए गए हैं ।

(10) शिक्षण के स्तर में सुधार लाने के लिए भारतीय चिकित्सा पद्धतियों और होम्योपैथी के प्राइवेट स्नातक-पूर्व कालेजों को वित्तीय सहायता दी जा रही है ।

(11) आयुर्वेद का प्रशिक्षण देने वाली दो पूर्णांग स्नातकोत्तर संस्थाओं (बनारस विश्वविद्यालय आयुर्वेद का स्नातकोत्तर केन्द्र तथा गुजरात आयुर्वेदिक विश्वविद्यालय) के अतिरिक्त आयुर्वेद के 16 स्नातकोत्तर विभाग हैं तथा यूनानी और सिद्ध के क्रमश : दो-दो विभाग हैं । ये विभाग भारत सरकार की वित्तीय सहायत से स्थापित किए गए हैं ।

(12) भारतीय चिकित्सा पद्धति की राज्य फार्मेसियों की स्थिति में सुधार लाने के लिए भारत सरकार द्वारा वित्तीय सहायता दी जा रही है ।

(13) छठी पंच वर्षीय योजना के लिए कार्यक्रम तैयार करने के बारे में भारतीय चिकित्सा पद्धतियों तथा होम्योपैथी के संबंध में योजना आयोग द्वारा गठित किए गए वर्किंग ग्रुप ने अपनी रिपोर्ट फरवरी, 1978 में दे दी ।

(14) स्वास्थ्य और परिवार कल्याण की केन्द्रीय परिषदों के 28–31 जनवरी, 1978 को हुए चौथे संयुक्त सम्मेलन में अन्य कार्यक्रमों के साथ-साथ आयुर्वेद, यूनानी तथा होम्योपैथी के विभिन्न विकास कार्यक्रमों पर भी विचार विमर्श किया गया और सम्मेलन द्वारा की गयी सिफारिशें राज्यों को भेज दी गयी हैं ।

(15) भारतीय चिकित्सा पद्धति एवं होम्योपैथी की केन्द्रीय अनुसंधान परिषद् के स्थान पर 4 अनुसंधान परिषदें खोलने का निश्चय किया गया है । इनमें एक तो आयुर्वेद और सिद्ध की, दूसरी यूनानी की, तीसरी होम्योपैथी की और चौथी प्राकृतिक चिकित्सा और योग की परिषद् होगी ।

(16) यूनानी चिकित्सा पद्धति का एक राष्ट्रीय संस्थान खोलने का निश्चय किया गया है ।

(17) हरीनगर, नई दिल्ली में 300 पलंगों वाला एक आयुर्वेदिक अस्पताल खोलने का निर्णय किया गया है ।

(18) राज्य सरकारों/संघ शासित क्षेत्रों से अनुरोध किया गया है कि इन्हें प्राथमिक स्वास्थ्य केन्द्रों में तीसरा डाक्टर भारतीय चिकित्सा पद्धतियों और होम्योपैथी में से किसी एक पद्धति का नियुक्त करना चाहिए ।

(19) केन्द्रीय सरकार स्वास्थ्य योजना के अधीन खोले जाने वाले सभी नए औषधालयों में भारतीय चिकित्सा पद्धतियों और होम्योपैथी के एकक खोलने का फैसला किया गया है ।

(20) भारतीय चिकित्सा पद्धतियों की केन्द्रीय फार्मेसी का प्रबंध करने के लिए एक कम्पनी गठित की जा रही है ।

गांवों में लोगों की चिकित्सा करने में परम्परागत चिकित्सकों, जैसे वैद्यों, हकीमों और होम्योपैथों का महत्वपूर्ण स्थान है क्योंकि इनमें से बहुत से ग्रामीण क्षेत्रों में ही बस गए हैं । स्वास्थ्य और चिकित्सा सेवायें सुलभ कराने में इन चिकित्सकों को अधिक उपयोगी और कार्यकुशल बनाने के उद्देश्य से चालू पंचवर्षीय योजना के दौरान उन्हें अपनी-अपनी पद्धतियों का गहन प्रशिक्षण देने के साथ-साथ सामुदायिक स्वास्थ्य का अल्पकालीन प्रशिक्षण देने का विचार है, जिसमें निरोधक आयुर्विज्ञान, स्वास्थ्य विज्ञान और निदान के तरीके भी शामिल हैं ।

ग्रामीण स्वास्थ्य योजना के अंतर्गत गांव सभाएं और लोगों की अन्य प्रतिनिधि संस्थाएं वैद्यों को भी जब स्वास्थ्य रक्षक के रूप में प्रशिक्षण प्राप्त करने के लिए चुन सकती हैं।

(ख) होम्योपैथी, आयुर्वेद, यूनानी आदि के विकास की विभिन्न योजनाओं पर सरकार ने 1976-77 के दौरान जो खर्च किया तथा 1977-78 और 1978-79 के लिए जो धन आंवटित किया उसका ब्यौरा इस प्रकार है :—

चिकित्सा पद्धति	1976–77 के दौरान हुआ खर्च	संशोधित अनुमान 1977-78	बजट अनुमान 1978-79
	(रुपये लाखों में)	(रुपये लाखों में)	(रुपये लाखों में)
होम्योपैथी . . .	21.69	17.08	40.55
आयुर्वेद, यूनानी, आदि .	227.00	263.31	438.51

खनिज निकालने के लिये देशी मशीनों का उपयोग किया जाना

7668. **श्री दयाराम शाक्य** : क्या **इस्पात और खान** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार देश में खनिजों का पता लगाने और निकालने के लिए देशी मशीनों का उपयोग कर रही है ;

(ख) यदि नहीं, तो ऐसी मशीनों की संख्या कितनी है जिनका अब भी विदेशों से आयात किया जा रहा है और गत वर्ष के दौरान इस पर कितनी विदेशी मुद्रा खर्च की गई ;

(ग) यह सुनिश्चित करने के लिए सरकार द्वारा क्या कार्यवाही की गई है कि खानों में उपयोग की जाने वाली मशीनें भविष्य में देश में ही बनाई जायें ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) : (क) देश में खनिजों का पता लगाने और निकालने के लिए देशी मशीनरी का यथासंभव अधिक से अधिक इस्तेमाल किया जा रहा है।

(ख) यदि किसी विशेष जरूरत की उपयुक्त देशी मशीनरी नहीं मिलती है, तो उसका आयात किया जाता है। 1976-77 के दौरान आयातित खनन, समतलकार्य, बोरिंग आदि के लिए मशीनरी और सर्वेक्षण उपकरणों का मद-वार ब्यौरा संलग्न विवरण में है।

(ग) भारत सरकार के उद्योग मंत्रालय ने विभिन्न कार्यकारी दलों (जिनमें एक दल मिट्टी हटाने और खनन सम्बन्धी मशीनरी के लिए भी है) का गठन किया है जो मशीनरी के निर्माण के लिए निर्धारित किये जाने वाले लक्ष्यों के बारे में सिफारिशें देंगे और देश की जरूरतों को पूरा करने के लिए अनुकूल तरीकों के बारे सिफारिश करेंगे।

विवरण

मूल्य लाख रुपयों में

प्रति इकाई के अनुसार माला

क्रम संख्या	मशीनों का विवरण	1976-77 माला	1976-77 मूल्य	टिप्पणी
1	2	3	4	5
1.	बुलडोजर्स . .	13	137.68	यह सूचना महानिदेशक,
2.	कोयला खनन (कोयला कटाई) मशीनें	204	475.51	वाणिज्य आसूचना और सांख्यिकी, कलकत्ता
3.	एक्सकेवेटर्स . .	9	92.46	से आर्थिक सलाहकार
4.	लेवलर्स (ग्रेडिंग मशीनें) .	3	7.38	के कार्यालय में प्राप्त
5.	मेकेनिकल शावेल . .	27	169.18	1976–77 के लिए
6.	कोयले को छोड़कर खनन (कटाई) मशीनें	23	16.75	अग्रिम आंकड़ों पर आधारित हैं ।
7.	पैट्रोलियम और गैस कुआं खुदाई उपकरण	1258	379.98	
8.	पाइल ड्राइवर्स	—	—	
9.	राक ड्रिलिंग मशीनरी (डायमंड ड्रिलिंग सहित)	866	99.35	
10.	स्क्रैपर्स (अर्थ शिफ्टिंग मशीनें)	25	277.94	
11.	नलकूप ड्रिलिंग और कोर ड्रिलिंग मशीनें . .	105	62.40	
12.	अन्य वर्ग (गैर-स्वचलित बर्फ काटने के यंत्र सहित) .	398	63.86	
13.	खनन मशीनों के पुर्जे .	1830	936.98	
14.	पैट्रोलियम और गैस कुआं खुदाई के पुर्जे . .	14744	3892.18	
15.	खनन आदि मशीनरी के कल-पुर्जे . .	6177	1922.32	
16.	सर्वेक्षण उपकरण (फोटोग्रेमेट्रियल सर्वेक्षण सहित) जलीय, नौवहन, मौसम विज्ञान, जल विज्ञान और भू भौतिकी संबंधी उपकरण, कम्पास, रेंज फाइन्डर्स, टेलीस्कोप लेवल (थिओडोलाइटिक्स, ट्रांजिस्टर्स) और उनके पुर्जे . .		183.54	

चीन द्वारा परमाणु परीक्षण

7669. **श्री दयाराम शाक्य :**
श्री माधव राव सिंधिया:

क्या **विदेश** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चीन ने 15 मार्च, 1978 को परमाणु परीक्षण किया था ;

(ख) क्या भारत सरकार ने इस बारे में चीन के साथ वार्ता की थी ; और

(ग) उपरोक्त परीक्षण से भारत के किन भागों पर प्रभाव पड़ा ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : (क) जी, हां।

(ख) जी, नहीं।

(ग) इस बात का कोई सबूत नहीं है कि भारत का कोई भाग इससे प्रभावित हुआ है।

औद्योगिक श्रमिकों के लिये स्वास्थ्य योजना

7670. **श्री रामजीवन सिंह :**

क्या **संसदीय कार्य तथा श्रम** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने औद्योगिक श्रमिकों के लिए कोई स्वास्थ्य योजना बनाई है ; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

श्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० राम कृपाल सिंह) : (क) औद्योगिक श्रमिकों के लिए कर्मचारी राज्य बीमा योजना नामक एक स्वास्थ्य योजना पहले ही कार्य कर रही है।

(ख) इस योजना का ब्यौरा संलग्न विवरण में दिया गया है।

विवरण

इस योजना के मुख्य ब्यौरे इस प्रकार हैं :—

सीमाक्षेत्र : प्रारंभ में यह योजना ऐसे बारहमासी कारखानों पर लागू थी जो पावर का इस्तेमाल करते हैं तथा जिनमें 20 या उससे अधिक व्यक्ति नियोजित हैं। कुछ राज्य सरकारों ने इस योजना को पावर इस्तेमाल करने वाले तथा 10 से 19 व्यक्तियों को नियोजित करने वाले अपेक्षाकृत छोटे कारखानों पर व पावर न इस्तेमाल करने वाले ऐसे कारखानों तथा कुछ वर्गों के ऐसे प्रतिष्ठानों पर भी लागू किया है जिनमें 20 या उससे अधिक व्यक्ति नियोजित है। योजना की परिधि में आने के लिए मजदूरी सीमा 1000 रु० प्रति माह तक है।

दी गई सुविधाएं :

इस योजना में चिकित्सीय सुविधा और इलाज, बीमारी, प्रसूति और रोजगार के दौरान लगी चोट की अवस्था में नकदी भत्ता देने की व्यवस्था है। रोजगार में लगी चोट के कारण श्रमिकों की मृत्यु हो जाने पर उसके आश्रितों

को पेंशन मिलती है और बीमाशुदा व्यक्ति की अन्त्येष्टि पर खर्च के लिए अन्त्येष्टि प्रसुविधा दी जाती है ।

प्रशासन :

इस योजना का प्रशासन एक निगमित निकाय द्वारा किया जाता है जिसका नाम कर्मचारी राज्य बीमा निगम है । इस निगम में कर्मचारियों नियोजकों, केन्द्रीय सरकार, राज्य सरकारी, चिकित्सा व्यवसाय और संसद का प्रतिनिधित्व करने वाले सदस्य शामिल है । इस योजना के अन्तर्गत चिकित्सा देख-रेख का प्रशासन करना राज्य सरकारों की जिम्मेदारी है । परन्तु दिल्ली में चिकित्सा देख रेख की व्यवस्था करने की जिम्मेदारी उस निगम की है ।

धन व्यवस्था :

इस योजना के लिए धन मुख्यत: नियोजकों और कर्मचारियों के अंशदानों द्वारा जुटाया जाता है । नियोजक कुल वतन बिल के 4.35% की दर से अंशदान देते हैं । कर्मचारियों का अंशदान मजदूरी का लगभग 2.17% बैठता है ।

पालनपुर डाकघर के कर्मचारियों को मकान किराया भत्ता दिया जाना

7671. श्री मोतीभाई आर० चौधरी : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पालनपुर डाकघर के कर्मचारियों ने मकान किराया भत्ते की मांग की है और इस आशय का एक प्रस्ताव महानिदेशक डाक तथा तार को बहुत पहले भेजा गया था और यदि हां, तो इस मामले में निर्णय न किये जाने के क्या कारण हैं ;

(ख) क्या पालनपुर में जिला मुख्य कार्यालय है और वहां हीरे तराशने का उद्योग बड़े पैमाने पर पनपता जा रहा है जिसके परिणामस्वरूप वहां जनसंख्या एक दम बढ़ गई है तथा वहां मूल्यों में वृद्धि हुई है और यदि हां, तो क्या सरकार इस मांग को स्वीकार करेगी ; और

(ग) पालनपुर में मकान किराया भत्ता न दिये जाने के क्या कारण हैं जबकि वह ऐसे ही अन्य नगरों में दिया जा रहा है ।

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) और (ख) ऐसा कोई प्रस्ताव विचाराधीन नहीं है ।

(ग) मौजूदा नीति और मानदंडों के अनुसार पालनपुर में कार्यरत केन्द्र सरकार के कर्मचारियों को, जिनमें डाक-तार कर्मचारी भी शामिल हैं, मकान किराया भत्ता देय नहीं है ।

डीसा और मालडी के बीच अधिक लाइनें देना

7672. **श्री मोतीभाई आर० चौधरी :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या डीसा और मालडी दोनों बड़े व्यापारिक केन्द्र हैं और उनके बीच टेलीफोन यातायात बहुत अधिक है परन्तु वहां लाइनों के अभाव में बहुत असुविधा होती है ; और

(ख) क्या इस स्थिति को सुधारने के लिए इन दोनों स्थानों के बीच अधिक लाइनें प्रदान की जायेंगी और यदि हां, तो कब ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) और (ख) ऐसा अनुमान है कि जिन स्थानों का उल्लेख किया गया है उनके नाम डीसा और मिलडी हैं। गुजरात में डीसा और मिलडी के बीच टेलीफोन यातायात बहुत अधिक है। इस स्थिति में सुधार लाने के लिए एक अतिरिक्त ट्रंक सर्किट शीघ्र ही लगाया जा रहा है और चालू वर्ष के दौरान एक और ट्रंक सर्किट बाद में लगाया जाएगा।

कोआपरेटिव मिल्क प्रोडक्शन सोसाइटी ऊंटवा को टेलीफोन कनेक्शन देना

7673. **श्री मोतीभाई आर० चौधरी :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ऊंटवा गांव की कोआपरेटिव मिल्क प्रोडक्शन सोसाइटी ने कडी एक्सचेंज से टेलीफोन लेने के लिये 20-11-1975 को 1000 रुपये की राशि जमा की थी और यदि हां, तो इस सोसाइटी को टेलीफोन कनेक्शन न देने के क्या कारण हैं ;

(ख) कितने ऐसे लोगों को टेलीफोन कनेक्शन दिये गये हैं जिन्होंने उस तारीख के बाद में राशि जमा की थी जब इस सोसाइटी ने जमा की थी और उसके क्या कारण हैं ; और

(ग) क्या कडी से इस गांव के लिये कोई टेलीफोन लाइन है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) ऊंटवा गांव की कोआपरेटिव मिल्क प्रोडक्शन सोसाइटी ने कडी एक्सचेंज से टेलीफोन कनेक्शन प्राप्त करने के लिये 10-12-1975 को 1000 रु० जमा कराये थे यह टेलीफोन नहीं दिया जा सका क्योंकि इसके लिये बहुत अधिक मात्रा में साज-सामान की जरूरत थी। साज-सामान की अभी प्रतीक्षा की जा रही है।

(ख) दिसम्बर 1975 के बाद 46 व्यक्तियों को टेलीफोन कनेक्शन दिये गये हैं क्योंकि उनमें प्रत्यक के लिये बहुत कम मात्रा में साज-सामान की जरूरत थी।

(ग) जी हां। लेकिन अधिकाधिक कनेक्शन देने के लिये मौजूदा टेलीफोन लाइन की क्षमता बढ़ाने की जरूरत है।

बिसनगर, बड़नगर, और खरोलू टेलीफोन एक्सचेंजों को डी०ई०टी० मेहसाना के अन्तर्गत लाना

7674. **श्री मोतीभाई आर० चौधरी :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिसनगर, बड़नगर और खरोलू टेलीफोन एक्सचेंज पहले डी० ई० टी० मेहसाना के अन्तर्गत थे और अब उन्हें डी० ई० टी० पालनपुर के अधीन रख दिया गया है ;

(ख) क्या ये तीनों एक्सचेंज मेहसाना जिले में स्थित हैं और यदि हां, तो इन्हें अन्य दुरस्थ जिले के अधीन रखने के क्या कारण हैं ; और

(ग) क्या लोगों की कठिनाइयों को ध्यान में रखते हुए, सरकार इस मामले पर पुनर्विचार करेगी और इन्हें पुनः मेहसाना के अन्तर्गत लायगी ?

संचार मंत्रालय में राज्य मंत्री (श्री मरहरि प्रसाद सुखदेव साय) : (क) जी हां। मेहसाना डिवीजन को दो भागों में विभाजित करके सितम्बर, 1977 से मेहसाना और पालनपुर नामक दो डिवीजनों के बन जाने पर ऐसी व्यवस्था की गई है।

(ख) जी हां। ये एक्सचेंज मेहसाना राजस्व जिला के अन्तर्गत हैं। पहले ये एक्सचेंज पूर्ववर्ती मेहसाना डिवीजन में ऊंझा के उप मण्डल अधिकारी, तार के अन्तर्गत थे और अब ये पालनपुर के मण्डल इंजीनियर तार के अधीन है।

(ग) जनता को कोई कठिनाई नहीं हो रही है। इसलिए इन एक्सचेंजों को मेहसाना के मण्डल इंजीनियर तार, के अधीन करने का कोई औचित्य नहीं है। इसके अलावा उपर्युक्त एक्सचेंजों सहित ऊंझा डिवीजन को मंडल इंजीनियर, तार, मेहसाना के अधीन करना भी इस समय व्यवहार्य नहीं है।

दिल्ली के अस्पतालों में दैनिक मजूरी पर काम करने वाली नर्सें

7675. **श्री राजवंती :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के अस्पतालों में नर्सों की दैनिक मंजूरी पर रखा जाता है ;

(ख) यदि हां, तो गत तीन वर्षों में वर्षवार नर्सों की कुल कितनी राशि दैनिक मंजूरी के रूप में दी गई है ; और

(ग) जिन अस्पतालों में नर्सें प्रायः रखी जाती हैं, उनमें नर्सों की नियुक्ति नियमित आधार पर किये जाने में क्या कठिनाइयां हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) से (ग) जी नहीं। दिल्ली के किसी भी अस्पताल में नर्सों को दैनिक वेतन के आधार पर नियुक्त नहीं किया जाता है। तथापि, जिन रोगियों को विशेष उपचर्या देखरेख की आवश्यकता होती है उनके लिए इलाज कर रहे चिकित्सक। सर्जन की सलाह पर "विशेष नर्सिंग" की व्यवस्था की जाती है। परन्तु ऐसे मामलों में यद्यपि नर्स की व्यवस्था अस्पताल के प्राधिकारियों द्वारा की जाती है फिर भी विशेष नर्स की नियुक्ति वस्तुतः एक निजी व्यवस्था है और जिसके लिए भुगतान रोगी द्वारा किया जाता है।

Anomaly in Wages in Mines

7676. SHRI K. RAMAMURTHY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the wage rates in public sector mines and captive mines are higher than that in the private sector mines and non-captive mines, as has been revealed by the recent survey of National Productivity Council; and

(b) if so, the steps proposed to be taken to remove this anomaly?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) One of the findings of the Survey on Occupational Wage Disparities in Mining Sector conducted by the National Productivity Council is that "by and large the wage rates in the public sector and captive mines were higher than that of the private sector and non-captive mines".

(b) The Wages fixed by the Government under the Minimum Wages Act for all categories of mines as also those arrived at by bipartite settlements in case of coal mines are uniform all over the country. In other cases, wages are based on recommendations of Wage Boards or bipartite settlements.

Government has set up a Study Group on Wages, Incomes and Prices Policy. Among other things, the terms of reference of the Study Group include issues like minimum wage, the norms with reference to which it should be determined and whether it should be uniform or could be different from different sectors, regions and between different employers in the organised sector.

Completion of Pilot Projects

7677. SHRI K. RAMAMURTHY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether pilot projects at 7 Regional Centres of the Central Board of Workers Education for promoting among rural workers a critical awareness of the problems of their socio-economic environment and their rights and obligations have been conducted during 1977-78;

(b) if so, the number of rural workers who attended such training courses; and

(c) if not, the reasons for delay in completing the pilot projects?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) Yes. 14 Pilot Projects of 5 days residential camp at 7 Regional Centres of the Central Board for Workers' Education were conducted during 1977-78.

(b) 576 rural workers participated. In addition, about 4000 rural workers participated in 97 Camps of one or two days duration under other Regional Centres.

(c) Does not arise.

संचार मंत्रालय में कर्मचारी

7678. **श्री छीतूभाई गामित** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रत्येक राज्य में संचार विभाग के श्रेणी I, II, III, और IV के कितने कर्मचारी काम कर रहे हैं और उनमें से हरिजन और आदिवासी कर्मचारियों की संख्या क्या है ;

(ख) प्रत्येक वर्ग के पदों में हरिजनों तथा आदिवासियों के लिये आरक्षणों का क्या कोटा था और उनमें से कितने प्रतिशत कोटा भरा गया और क्या सारा आरक्षण कोटा भर लिया गया है ; और

(ग) यदि नहीं, तो सरकार द्वारा इस कोटे को भरने के लिये क्या कदम उठाये जा रहे हैं और उसका ब्यौरा क्या है और सारा कोटा कब तक भरा जायेगा

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) से (ग) . यह सूचना एकत्र की जा रही है और इसे यथासमय सभा पटल पर रख दिया जायेगा।

Reaction to Rhodesia Agreement

7679. SHRI KANWAR LAL GUPTA:
SHRI CHITTA BASU:
SHRI HARI VISHNU KAMATH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what is the reaction of Government of India over the internal agreement in Rhodesia;

(b) has Government taken any specific steps in this directions;

(c) if so, the details thereof; and

(d) the details of the communication sent to other countries over this issue and their reaction over it?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (d). The Government of India considers the internal agreement in Rhodesia as illegal and unacceptable. The Government of India is convinced that any attempted arrangement for transition which excludes the Patriotic Front is likely to lead to civil strife in and around Zimbabwe and could have serious consequences.

We have been in touch with the Frontline States and the leaders of the nationalist liberation movements in Southern Africa and the British and US Governments on this subject. We also cosponsored the Resolution in the Security Council where we reiterated our view that *de-jure* responsibility for de-colonisation of Southern Rhodesia in conformity with the relevant Security Council and General Assembly resolutions remains with the UK and stressed that the majority rule should be brought about through the free exercise of the right of the people there for self-determination. We have expressed our view that a resumption of the initiative by USA and UK based on Anglo-American proposals and in pursuance of the dialogue with the African leaders and the Patriotic Front, could lead to some success. The precise contents of the correspondence between our Government and those of other countries are confidential in nature and their details cannot be disclosed in public interest. However, it may be recalled that the Minister of External Affairs had made a detailed statement on the subject in Rajya Sabha on Monday, the 20th March, 1978, which provides an elucidation of the Government's position.

Closing of Manganese Ore Mines and its Effect

7680. SHRI SUKHENDRA SINGH: Will the Minister of STEEL AND MINES be pleased to state whether it is a fact that several manganese ore mines are lying closed and many people have been thrown out of employment?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): The information is being collected and will be laid on the Table of the House.

Copper Deposits in Balaghat

7681. SHRI SUKHENDRA SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether rich deposits of copper have been found in Balaghat District; and

(b) if so, the extent to which progress has been made in regard to the mining of copper in this region?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND

MINES (SHRI KARIA MUNDA): (a) Reasonably rich deposit of copper is located in Malanjkhand in Balaghat district. As a result of investigations carried out the deposit is estimated to contain 60.5 million tonnes of ore reserves with 1.24 per cent copper within the quarry limits.

(b) The Government has sanctioned a scheme to exploit the Malanjkhand copper deposit. The project is designed to produce 2 million tonnes of ore (23000 tonnes of equivalent metal) per annum. Preparatory work on the project has already been commenced by the Hindustan Copper Limited.

कैंसर के उपचार के लिये विशेष उपकरणों का आयात

7682. **श्री सुखेन्द्र सिंह :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में कैंसर के रोगियों के उपचार के लिये सरकार द्वारा हाल ही में कुछ विशेष उपकरणों का आयात किया गया है ;

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ;

(ग) ये उपकरण किन अस्पतालों में लगाये जायेंगे ; और

(घ) इन के आयात पर कितना व्यय हुआ ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) से (घ). आवश्यकताओं तथा वित्तीय साधनों की उपलब्धता को देखते हुए देश के भिन्न भिन्न अस्पतालों/संस्थाओं में कैंसर के इलाज में काम आने वाले उपकरणों का समय समय पर आयात किया जाता है। इस मंत्रालय द्वारा दिए गए अनुदान में से कैंसर संस्थान, मद्रास ने मार्च, 1978 में 2.40 लाख रुपये की लागत से एक ओटोमैटिक ब्लड सेपरेटर लगाया है। दिसम्बर, 1976 में डेनमार्क सरकार ने एक लीनीयर एक्सीलेटर उपहार के रूप में इस संस्थान को दिया। रोटरी कैंसर अस्पताल, अखिल भारतीय आयुर्विज्ञान संस्थान, नई दिल्ली के लिए भी एक लीनीयर एक्सीलेटर आयात किया जा रहा है।

1977-78 में इस मंत्रालय ने (1) गवर्नर रायापेट्टाह अस्पताल मद्रास, (2) राजेन्द्र मैडिकल कालेज, रांची, (3) बनारस हिन्दू विश्वविद्यालय, (4) मैडिकल कालेज तथा अस्पताल, कालीकट में कोबाल्ट थिरेपी यूनिटें खोलने के लिए केन्द्रीय सहायता दी है।

Population Explosion

7683. DR. RAMJI SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose some stringent legislative measures to check the growth of population in India; if so, on what lines; and

(b) if not, do Government think that by mere propaganda and public education it can succeed in its mission?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Government are committed to follow an educational and wholly voluntary approach for the promotion of small family norm and are totally against any legislation for compulsory sterilisation. The Government have no doubt that by and large the people of the country are conscious of the importance of responsible parenthood and that they will accept the small family norm if they are given the necessary information and adequate services.

Intensive educational and motivational campaigns have been launched

with particular attention to the motivation of village opinion leaders. Special motivation and education camps are also being organised in the rural areas for this purpose. Particular attention is being given to the improvement and strengthening of maternity and child health services which form an integral part of the Family Welfare Programme.

Greater involvement of voluntary organisations and the organised labour sector is also being ensured with the objective of making the Family Welfare Programme a mass movement. The newly launched Community Health Workers Scheme and the training scheme for village dais will also contribute to increasing awareness and acceptance of the small family norm in the rural areas. Widest availability of all methods of contraception including facilities for male and female sterilisation in the rural areas has been ensured.

With a view to ensure purposeful implementation of the Programme and the achievement of demographic objective of reduced birth rate level of 30 per thousand population by 1982-83, a decision has also been taken to link the performance in family planning and maternity and child health with the release of eight per cent portion of the Central plan assistance to individual States and for this purpose, levels of performance expected from the States are being communicated for the year 1978-79. It is the firm belief of Government that the demographic objectives of reduced level of birth rate will be achieved by 1983 through the voluntary and educational approach described above.

Injustice to Weaker Sections in matters of Appointment in Rourkela

7684. DR. RAMJI SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have received a communication from the weaker sections of the community from Rourkela Steel City regarding injustice done to them in matters of appointment; and

(b) the Percentage of Adivasis in Rourkela Steel Factory in Class I, II, III and IV respectively?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) In the absence of precise particulars of the communication which the Hon'ble Member has in view, it is not possible to indicate anything about its receipt or otherwise by Government.

(b) The percentage of employees belonging to Scheduled Tribes in Rourkela Steel Plant in different groups as on 1st January, 1978, was as follows:—

Group	% of employees belonging to Scheduled Tribes to total
Group A	0·83
Group B	1·31
Group C . . . . . (Excluding sweepers)	20·94
Group C (Sweepers only) . . .	3·51

NOTE : 1. Group A posts carry pay or scale of pay with a maximum of not less than Rs. 1300.

2. Group B posts carry pay or scale of pay with a maximum of not less than Rs. 900 but less than Rs. 1300.

3. Group C posts carry pay or scale of pay with a maximum of over Rs. 290 but less than Rs. 900.

राजभाषा अधिनियम, 1963 का कार्यान्वित किया जाना

7685. **श्री नवाब सिंह चौहान :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजभाषा अधिनियम, 1963 के अधीन बनाए गए नियमों की धारा 3(3) के उपबन्ध उनके मंत्रालय में पूरी तरह से कार्यान्वित किए जा रहे हैं ;

(ख) यदि हां, तो वर्ष 1977 के आखिरी 6 मास में कितने सामान्य आदेश, परिपत्र, सूचनाएं, टेन्डर, परमिट जारी किए गए और उनमें से कितने अंग्रेजी के साथ हिन्दी में भी जारी किए गए; और

(ग) क्या उक्त धारा के उपबन्धों को पूरी तरह से कार्यान्वित नहीं किया जा रहा और यदि हां, तो उसके क्या कारण हैं और उनको कार्यान्वित करने के लिए सरकार ने क्या कदम उठाये हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) जी, हां, जहां तक मुख्य मंत्रालय का सम्बन्ध है, इन उपबन्धों का लगभग पूरी तरह पालन हो रहा है ? फिर भी स्वास्थ्य सेवा महानिदेशालय में जिसमें अधिकांश काम तकनीकी ढंग का होता है, इन उपबन्धों को पूरी तरह से लागू करने के लिए हर संभव प्रयास किया जा रहा है ।

(ख)	सामान्य आदेशों की कुल संख्या	हिन्दी और अंग्रेजी में जारी किए गए आदेशों आदि की संख्या
मुख्य मंत्रालय	239	218
स्वास्थ्य सेवा महानिदेशालय . .	220	150

(ग) जहां तक मुख्य मंत्रालय का सम्बन्ध है इस अवधि में केवल 21 आदेश आदि, भूल से केवल अंग्रेजी में जारी हुए है । सभी अधिकारियों को यह सुनिश्चित करने के लिए नये आदेश जारी कर दिये गए हैं कि वे राजभाषा अधिनियम के उपबन्धों का पूरी तरह पालन करें ।

जहां तक संलग्न कार्यालय अर्थात स्वास्थ्य सेवा महानिदेशालय का सम्बन्ध है, तकनीकी अधिकारियों आदि से सम्बन्धित आदेश पहले केवल अंग्रेजी में ही जारी किए जा रहे थे क्योंकि यह महसूस किया जा रहा था कि इस वर्ग के बहुत ही कम अधिकारी हिन्दी जानते हैं । फिर भी, उस कार्यालय को भी फिर से हिदायतें जारी कर दी गई हैं कि वह इन कानूनी अपेक्षाओं का उल्लंघन न होने दे । कार्यान्वयन तन्त्र को चुस्त बनाने के लिए भी प्रयास किए जा रहे हैं ।

समाचार पत्रों तथा पत्रिकाओं का हिन्दी में प्रकाशन

7686. **श्री नवाब सिंह चौहान :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय/विभाग द्वारा 1977 में निकाले गए प्रकाशनों और समाचार-पत्रों तथा पत्रिकाओं के नाम क्या हैं ;

(ख) उनमें से कितने प्रकाशन, समाचार-पत्र तथा पत्रिकाएं हिन्दी में भी निकाली गई और शेष को हिन्दी में प्रकाशित न करने के क्या कारण हैं ;

(ग) क्या उक्त सभी प्रकाशनों तथा समाचार-पत्रों एवं पत्रिकाओं को, जो अभी भी केवल अंग्रेजी में निकाली जा रही हैं, हिन्दी में निकालने का विचार है; और

(घ) यदि हां, तो इस बारे में अब तक क्या कदम उठाये गये हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) और (ख). इस मंत्रालय से पांच मासिक पत्रिकाएं निकल रही हैं —तीन अंग्रेजी में और दो हिन्दी में। हिन्दी की दो पत्रिकाएं "हमारा घर" और "आरोग्य संदेश" आम जनता के लिए है और प्रेरणात्मक प्रकार की हैं। अंग्रेजी की पत्रिका "सेंटर कालिंग" अखिर भारतीय आधार पर केवल परिवार कल्याण कार्यक्रम के कर्मचारियों को भेजी जाती है और इसमें अधिकतर कार्यक्रम सम्बन्धी जानकारी ही होती है। "स्वास्थ्य हिन्द" नामक पत्रिका केवल अंग्रेजी में ही प्रकाशित होती है क्योंकि इसमें मुख्यतया तकनीकी सामग्री दी जाती है और इसके पाठकों की संख्या भी अधिक नहीं है। एक अन्य मासिक पत्रिका "डी० जी० एच० एस० क्रानिकल" केवल अंग्रेजी में ही प्रकाशित होती है क्योंकि यह मंत्रालय और इसके विभिन्न विभागों के भीतर ही चिकित्सकों और अन्य तकनीकी कार्मिकों के उपयोग के लिए हैं। यह मुद्रित नहीं की जाती बल्कि साइक्लोस्टाइल की जाती हैं।

यह मंत्रालय शैक्षिक प्रेरणात्मक प्रयोजनों के लिए उपर्युक्त पांच नियमित पत्रिकाओं के अलावा, कई अन्य प्रकाशन, जैसे फोल्डर, ब्रोशर पुस्तिकाएं, पर्चे आदि भी निकालता रहता है। वर्ष 1977 के दौरान ऐसे लगभग 39 प्रकाशन निकाले गये जिनमें से 30 हिन्दी में भी थे। कुछ प्रकाशन देश भर में आम लोगों के लिए सभी प्रादेशिक भाषाओं में भी निकाले गये हैं किन्तु कुछ केवल अंग्रेजी में ही निकाले गए क्योंकि ये अखिल भारतीय आधार पर उच्चतर स्तर के नीति निर्माताओं और कार्यक्रम को क्रियान्वित करने वालों के पास ही जाते हैं। इन प्रकाशनों को दर्शाने वाला विवरण संलग्न है।

(ग) और (घ). जो पत्रिकाएं/प्रकाशन उच्चतर स्तर के थोड़े से तकनीकी कार्मिकों के लिए ही होते हैं उन्हें दूसरी भाषाओं में निकालने का कोई विचार नहीं है क्योंकि इसमें बहुत भारी खर्च निहित है, जिसे टाला जा सकता है। वैसे इस कार्यक्रम की आवश्यकता के अनुसार व्यापक परिचालनार्थ अधिकाधिक शैक्षिक और प्रेरणात्मक सामग्री प्रकाशित की जा रही है।

विवरण

स्वास्थ्य एवं परिवार कल्याण मंत्रालय द्वारा प्रकाशित किए जा रहे प्रकाशनों, समाचार-पत्रों और पत्रिकाओं की सूची

i. **मासिक पत्रिकाओं की सूची**

(i) हिन्दी

(1) हमारा घर
(2) आरोग्य संदेश

(ii) अंग्रेजी

(1) सेंटर कालिंग ;
(2) स्वास्थ्य हिन्द ; और
(3) डी० जी० एच० एस० क्रानिकल

ii. **अन्य प्रकाशनों की सूची (फोल्डर/पैम्फलेट/ब्रोशर/लीफलेट आदि,)**

(i) केवल हिन्दी में

(1) देहात में स्वास्थ्य सेवाएं
(2) पंचायतों का मलेरिया उन्मूलन में योगदान—पैम्फलेट

(3) कालाजार—फोल्डर

(4) कालाजार—हैन्डबिल ।

(ii) हिन्दी/अंग्रेजी

(1) मलेरिया हैन्डबिल ।

(2) परिवार कल्याण कार्यक्रम नीति सम्बन्धी वक्तव्य ।

(3) नई स्वास्थ्य नीति सम्बन्धी—फोल्डर ।

(4) "स्वास्थ्य और परिवार कल्याण के प्रति नया दृष्टिकोण"—फोल्डर ।

(5) विटामिन "ए" की कमी की रोकथाम वाली योजना की क्रियान्विति के लिए मार्गदर्शी सिद्धान्त ।

(6) परिवार कल्याण पखवाड़े के बारे में हैन्डबिल ।

(7) डाक्टर के पास आपका पहली बार जाना—लीफलेट ।

(8) तीन प्रकार के टीके लगाने सम्बन्धी पुस्तिका ।

(9) अपोषण अरक्तता रोकथाम—पुस्तिका ।

(10) विटामिन "ए" की कमी की रोकथाम—पुस्तिका ।

(11) बच्चों में अतिसार—पुस्तिका ।

(12) नए बच्चे के लिए तैयारी—पुस्तिका ।

(13) प्रसव के लिए तैयारी—पुस्तिका ।

(14) निरोध के बारे में फोल्डर ।

(15) प्रचार-साधन और विस्तार कार्मिकों के लिए मार्गदर्शी सिद्धान्त ।

(16) लोगों का स्वास्थ्य लोगों के ही हाथ—फोल्डर ।

(17) मोतिया बिन्द—फोल्डर ।

(18) नेत्रश्लेषमलाशोथ—फोल्डर

(19) कुष्ठरोग और आप—फोल्डर ।

(20) खाद्य अपमिश्रण रोकथाम में सहायता कीजिए—फोल्डर ।

(21) चेचक से छुटकारा—फोल्डर ।

(22) आप मच्छरों के पैदा होने और मलेरिया के होने को रोक सकते हैं—फोल्डर ।

(23) आप हैजे की रोकथाम कर सकते हैं—फोल्डर ।

(24) मिनी बर्ग—फोल्डर ।

(25) सुरक्षित जल तथा स्वच्छ वातावरण—फोल्डर ।

(26) गलगण्ड के बारे में आपको क्या कुछ जानना चाहिए—हैण्डबिल ।

(iii) केवल अंग्रेजी में

(1) यीयर बुक "75–76—परिवार कल्याण नियोजन कार्यक्रम ।

(2) परिवार नियोजन के बारे में तथ्य और आंकड़े–जनवरी "77 ।

(3) पुरुष नसबन्दी आपरेशन का मैनुअल (तकनीकी मार्गदर्शी सिद्धांत)

(4) "मलेरिया नियंत्रण में प्राथमिक स्वास्थ्य केन्द्र के चिकित्सा अधिकारी की भूमिका"–पुस्तिका ।

(5) स्वास्थ्य तथा परिवार कल्याण मंत्रालय का वर्ष 1977–78 का निष्पादन बजट ।

(6) जनसंख्या तथा परिवार कल्याण सम्बन्धी तथ्य तथा आंकड़े—अप्रैल, 1977 ।

(7) 31 जुलाई, 1977 तक परिवार कल्याण कार्यक्रम के बारे में तथ्य और आंकडे ।

(8) परिवार कल्याण के बारे में तथ्य और आंकड़े—अक्तूबर, 1977 ।

(9) नगरीय क्षेत्रों में जल पूर्ति तथा स्वच्छता* —फोल्डार ।

*हिन्दी अनुवाद छप रहा है ।

पुस्तकालय में भाषावार पुस्तकों की संख्या

7687. **श्री नवाब सिंह चौहान:** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय/विभाग में, भाषा-वार कुल कितनी पुस्तकें हैं ;

(ख) गत दो वर्षों में पुस्तकालय के लिये अंग्रेजी तथा हिन्दी की पुस्तकों की खरीद पर अलग अलग कितना व्यय किया गया ;

(ग) इस पुस्तकालय के लिये इस समय कौन कौन से समाचार-पत्र एवं पत्रिकायें खरीदी जाती हैं और उनमें से हिन्दी के समाचार-पत्रों तथा पत्रिकाओं के क्या नाम हैं ; और

(घ) क्या पुस्तकालय में हिन्दी की पुस्तकों तथा समाचार-पत्रों एवं पत्रिकाओं की संख्या को बढ़ाने के लिये कोई योजना बनाई गई है और यदि हां, तो उसका ब्यौरा क्या है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क)

अंग्रेजी की पुस्तकें	73745
हिन्दी ,, . .	702
उर्दू ,, .	2
सिंधी ,, . .	2
कन्नड़ ,, . .	2
बंगाली की पुस्तकें .	2
गुजराती ,, .	2
मराठी ,, .	2
पंजाबी ,, .	5
कश्मीरी ,, .	1
तमिल ,, .	1

(ख) 2

	1976–77	1977–78
	रुपए	रुपए
(i) अंग्रेजी की पुस्तकें	25083.88	9591.40
(ii) हिन्दी की पुस्तकें	1345.74	589.25

(ग) एक विवरण सभा पटल पर रख दिया गया है जिसमें अपेक्षित सूचना दी गई है । [ग्रन्थालय में रखा गया । देखिए संख्या एल० टी० 2151/78]

(घ) हिन्दी के उपयोगी पुस्तकों तथा पत्रिकाओं के प्राप्ति के काम को बढ़ावा देने के विचार से पुस्तकों तथा पत्रिकाओं का चयन करने के लिये एक समिति गठित की गई है ।

Increase in cost of Aluminium Manufacture

7688. SHRI D. D. DESAI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the cost of aluminium manufacture has gone up during the year (1977-78); and

(b) if so, reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). Increases in the cost of production of aluminium during 1977-78 are mainly due to the increased cost of power and other inputs.

Import of Ferrous Scrap

7689. SHRI K. LAKKAPPA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the Ministry of Steel and Mines allowed on an *ad hoc* basis the import of ferrous scrap for milling by mini steel plants;

(b) if so, on what considerations the imports were allowed and how much quantities were imported and at what price;

(c) whether there is any shortage of indigenously available scrap and whether its price is so high as to necessitate imports to bring down its prices; and

(d) if answer to (a) above is 'Yes', which mini steel mills utilised the imported scrap?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Government have recently taken a decision to allow the Electric Arc Furnace Units to import limited quantity of certain specified categories of ferrous scrap for melting.

(b) and (c). Import has been allowed mainly considering the anticipated shortages in indigenous availability and the need for inducing stabilisation in scrap prices within the country. No import, however, has so far taken place.

(d) Question does not arise.

Scrap available in country for Mini Steel Plants

7690. SHRI K. LAKKAPPA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the quantity of scrap available in the country last year for use in mini steel plants;

(b) whether the scrap was surplus after meeting the needs of mini steel plants; and

(c) whether any quantity of scrap was exported last year and at what price?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (c). An assessment made during the second half of 1977-78 had revealed that the likely availability of ferrous scrap for melting by the Electric Arc Furnace Units during the year would be of the order of 16 lakh tonnes. Shortfall in certain categories of melting scrap was identified. Export of about 12858 tonnes in certain categories of melting scrap took place during the year. Out of these 7365 tonnes were for meeting the immediate needs of a neighbouring country, 2240 tonnes was against the provision for the previous year and balance 3253 tonnes was exported as no suitable offer was forthcoming from the users within the country. Total f.o.b. value of these exports was Rs. 89.60 lakhs.

Membership of Paradip Port Workers Unions

7691. SHRI K. LAKKAPPA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state·

(a) whether the Chief Labour Commissioner was directed to verify the membership as on 31-12-76, of the port workers of the registered trade unions and the factions of the Paradip Port Workers' Union operating under the Paradip Port Trust, and if so, the reasons therefor;

(b) the number of the verified members of the port workers of each of the registered trade unions and of the different factions of the Paradip Port Workers' Union; and

(c) will he lay a copy of the report submitted by the Chief Labour Commissioner to Government on the final verification of membership of the registered trade unions and factions of the Paradip Port Workers Union operating under the Paradip Port

Trust on the membership as on 31st December, 1976?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). The Chief Labour Commissioner (Central) conducted the biennial verification of the strength of the trade unions operating in Paradip Port as on 31st December, 1976. Of the four unions operating in the Port, are, namely, Paradip Port Ministerial Employees Association did not produce full records. In the case of another union, namely, Paradip Port Workers' Union, two groups, one led by Shri Nishamani Khuntia and the other led by Shri Pradyumna Bal, separately claimed to be the true office-bearers of the Union and offered to produce records of their membership. As the claims of the two rival groups could not be ascertained, it was decided that both the groups should be given the opportunity to produce the records of the membership for verification. Accordingly, they produced their respective records. The verification report submitted by the Chief Labour Commissioner (Central) revealed the following position:—

Sl. No.	Name of the Union	Verified membership of the union amongst			
		Port employees	Dock Labour	Others	Total of Cols. 3 to 5
(1)	(2)	(3)	(4)	(5)	(6)
1	(i) Paradip Port Workers' Union (group of Shri Nishamani Khuntia)	1528	29	..	1826
	(ii) Paradip Port Workers' Union (group of Shri Pradyumna Bal)	510	..	98	07
2	Paradip Port Shramik Sangh	280	..	..	280
3	Paradip Shramik Congress	170	494	..	664
4	Paradip Port Ministerial Employees Association	Full records not produced.			
	TOTAL	2488	792	198	3478

Employment potentiality at I.T.I., Bangalore

7692. SHRI K. LAKKAPPA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the employment potential available at the Indian Telephone Industry at Bangalore; and

(b) whether Government propose to expand the industry so that more employment potential is created indirectly during the next two years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) The number of employees of Indian Telephone Industries Ltd. at Bangalore as on 1st January, 1978 was about 18,000. The assessed additional employment potential of the Bangalore Complex during the five years commencing 1978-79 is estimated at approximately 1,000.

(b) Government do propose to expand the industry but this will be by

way of setting up new units elsewhere in the country and not by expanding the Bangalore unit.

Aluminium Plant in East Coast

7693. SHRI K. PRADHANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have come to any decision about the location of aluminium factory on the east coast bauxite belt;

(b) if so, where do they like to establish this factory; and

(c) what is the progress of work in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (c). Feasibility Studies for setting up export oriented alumina/aluminium plants based on East Coast bauxite deposits have recently been commissioned. Details like location of the plant/plants, schedule of implementation, etc. would be known only after the feasibility studies are completed towards the middle of 1979.

Mining lease for Mineral Soap

7694. SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware that the Rajasthan Government have given mining leases for mineral soap (ghiya patthar) in contravention of rule 24(3) of the Mineral Concession Rules, 1960;

(b) if so, the number of mining leases so allowed;

(c) the justification of giving such leases in contravention of rules;

(d) the officers responsible for violating the rules; and

(e) the steps taken or proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). Seven such cases where orders were passed beyond the period specified in the Rules have been reported by the State Government.

(c) and (d). The State Government have reported that as there were overlapping applications, finalisation of priority took time. According to them no officer is responsible.

(e) Appropriate orders have or will be passed by the Central Government in revision applications filed before it.

Petition from Repatriates from Mozambique

7695. SHRI ANANT DAVE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any petition from Mozambique Indian Repatriates Association, Porbander (Gujarat) has been received regarding the settlement and payment by the Government of India for assets of Indian repatriates, confiscated and liquidated in Mozambique in December, 1961;

(b) if so, whether any action has been taken by Government, so far; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (c). Government has received requests from Mozambique Indian Repatriates Association, Porbander (Gujarat) regarding the settlement and payment by the Government of India for assets of Indian repatriates, confiscated and liquidated in Mozambique in December 1961. As this question concerns both the Portuguese and Mozambican Governments, we have been pursuing it through diplomatic means. Moreover, in 1968, the Government of India paid exgratia grants

of Rs. 5000 each to 556 families of Indian repatriates from Mozambique. The claims of Indian repatriates from Mozambique have already been filed with the Government of Mozambique pursuant to the Decree No. 13/74 of 5th November, 1974 of the Interim Government of Mozambique. Action has also been taken to collate the claims of Indian repatriates from Mozambique. By the very nature of the issue, it is inevitable that the search for a solution will be a time-consuming process.

Telephone Exchanges in Kutch District

7696. SHRI ANANT DAVE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) how many new telephone exchanges have been sanctioned to Kutch District which is a backward District;

(b) whether village Chitrod taluka Rahapur is included in it; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Six new telephone exchanges were opened in Kutch District during 1977-78.

(b) No, Sir

(c) There is no registered pending demand for telephone connections in this village.

मेडिकल कालेजों की मान्यता समाप्त करना

7697. **श्री धर्म सिंह भाई पटेल :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय चिकित्सा परिषद् के चेयरमैन ने जामनगर के अपने पिछले दौरे के समय बताया था कि देश में 106 मेडिकल कालेजों में से जामनगर मेडिकल कालेज सहित 6 मेडिकल कालेजों की मान्यता समाप्त किये जाने की संभावना है ;

(ख) यदि हां, तो इसके क्या कारण हैं ;

(ग) उन 6 मेडिकल कालेजों के नाम क्या हैं और वे कहां-कहां पर हैं ; और

(घ) संबंधित राज्य सरकारों और केन्द्रीय सरकार द्वारा यह सुनिश्चित करने के लिये क्या कार्यवाही की गई है या करने का विचार है कि उपरोक्त कालेजों की मान्यता समाप्त न की जाये ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) भारतीय चिकित्सा परिषद् ने सूचित किया है कि भारतीय चिकित्सा परिषद् के अध्यक्ष ने अपनी जामनगर की यात्रा के दौरान ऐसा कोई वक्तव्य नहीं दिया था ।

(ख) से (घ) : ये प्रश्न नहीं उठते ।

Russian assistance for Sukinda Nickel Project

7699. SHRI NATVARLAL B. PARMAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the USSR have offered to provide assistance for the implementation of the Sukinda Nickel Project in Orissa; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). The Soviets have recently offered to forward a proposal for preparation of a Feasibility Report for the Sukinda Nickel Project. Their offer is awaited.

Programme of Philatelic Advisory Committee for the current year

7699. SHRI NATVARLAL B. PARMAR: Will the Minister of COMMUNICATIONS be pleased to state whether the programme finalised by the Philatelic Advisory Committee for the current year includes the names of Surdas and Sumitranandan Pant. and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): No, Sir. The proposals for the issue of Stamps in honour of Surdas and Sumitranandant Pant were placed before the Philatelic Advisory Committee on 14-4-78 but were not recommended.

Grant of Contracts/Licences to S/C and S/T

7700. SHRI R. N. RAKESH: Will the Minister of COMMUNICATIONS be pleased to state the total number of contracts/licences granted by the Ministry its attached and subordinate offices including the public sector undertakings if any, for the entire period of Janata Government regime and the share there if any to S/C and S/T in each category of such contracts/licences and if not, why?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): The information is being collected and will be laid on the Table of the Lok Sabha.

Number of Posts filled up and Shares of S.C. and S.T.

7701. SHRI R. N. RAKESH: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the total number of posts filled up in each category of posts with specific shares of SC & ST in such employment in the Ministry, its attached and subordinate offices including the public sector undertakings if any and also the number of posts de-reserved in each category during the period of Janata Government and reasons therefor; and

(b) the total number of departmental promotions/upgradation of posts in each category of posts and how many posts gone to SC & ST during the same period?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). There is no public sector undertaking under the Ministry of Labour. The required information in respect of this Ministry and its attached and subordinate offices is being collected and will be laid on the Table of the Sabha as early as possible.

Grant of Contracts and Licences

7702. SHRI R. N. RAKESH: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state the total number of contracts/licences granted by Ministry, its attached and subordinate offices including the public sector undertakings, if any, and the share thereof the SC and ST in each category of such contracts/licences during the period of Janata Government and if not, why?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): There is no public sector undertaking under the Ministry of Labour. The required information in respect of the Ministry and its attached and subordinate offices in being collected and will be laid on the Table of the Sabha as early as possible.

Boundary Disputes with Pakistan and China

7703. SHRI HARI VISHNU KAMATH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether his attention has been drawn to a statement made by Sheikh Abdullah, Chief Minister of Jammu and Kashmir, to the effect that any

treaty or settlement concluded by India with Pakistan or China, regarding the latter's boundary dispute with India, must be ratified by J. & K.;

(b) whether there is any such constitutional obligation; and

(c) other reaction of Government to the reported statement?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (c). The Government have come across a press report of Sheikh Abdullah's statement regarding the role of the State legislature in any settlement with Pakistan on Jammu and Kashmir. The Government will be guided by the constitutional requirements.

Health Scheme by A.I.I.M.S. at Ballabhgarh

7704. SHRI DHARMA VIR VASISHT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the All India Institute of Medical Sciences started a project at Ballabhgarh (Haryana) under the community participation in Health Scheme;

(b) whether any villages came out with financial help for building purposes; if so, names of the villages and assistance given; and

(c) whether the Estimates Committee (1976-77) reiterated that the results at Panhera Khurd centre be studied and if so, the outcome of the same?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes. A comprehensive rural health services project was started by the All India Institute of Medical Sciences at Ballabhgarh Development Block in 1965. This project depended heavily upon the community participation and help.

In 1974, a health scheme based entirely upon community participation and without any inputs from official sources, was initiated at village Panherea Khurd.

(b) Yes. The following villages provided help for buildings etc.

(i) Dayalpur village:

(i) Land for the building.

(ii) Rs. 40,000 for construction of the Centre. Additional funds for the building were provided by the project.

(iii) One building for the Health Centre in 1975.

(II) Chhansa Village:

(i) Land for the building.

(ii) Rs. 37,000 for construction of the building. Additional funds were provided for the building by the project.

(III) Panhera Khurd Village:

Land and a building complex consisting of a hospital/health centre, a day care centre, a library, staff quarters for the junior staff and doctor's residence. The cost of the building was little over two lakhs besides the land, was raised and spent by the people of the village themselves and was not contributed to any organisation. The aims were total development of the village including health, adult literacy, village handicrafts, day care of infants and children, agriculture sanitation etc. They called this as village development centre.

Besides, several village Panchayats have also provided buildings for the sub-centres of the Comprehensive Rural Health Services project of the Ballabhgarh Development Block.

(c) Yes. The Estimates Committee visited the project and was greatly impressed by the initiative and scheme for self sufficiency in health put forward by the villagers. They had urged the Government to study the Panhera Khurd centre and its formation so that these ideas could have

wider application. No study has, however, been undertaken so far. This centre was taken over by the Government of Haryana in 1976 and converted into a Civil dispensary. The All India Institute of Medical Sciences has no role now to play in its functioning.

Settlement of Maritime Boundary between India and Bangladesh

7705. SHRI G. M. BANATWALLA:
SHRI PRASANNBHAI MEHTA:
SHRI MUKHTIAR SINGH MALIK:
SHRI HARI VISHNU KAMATH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the progress so far made in regard to the settlement of Maritime boundary between India and Bangladesh;

(b) whether any meeting between the representatives of both the countries was held in the recent past; and

(c) if so, the details of the talks and decisions arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (c). Talks on the delimitation of the Maritime boundary between India and Bangladesh were held in New Delhi on 22-23 March 1978. The primary objective of these talks, which were held after an interval of about three years, was to review each other's positions. The talks were useful in reviewing the position, helping the two delegations to understand each other's points of view and preparing the ground for further discussions. The next round of discussion is scheduled to take place in Dacca as soon as possible.

District Headquarters without Head Post Offices

7706. SHRI SURAJ BHAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) how many district headquarters have not been provided with Head Post Offices in different Postal Circles in India;

(b) why it has not been possible to provide Head Post Offices in those Districts; and

(c) what steps are being taken or proposed to be taken to meet the requirement of the people in this behalf?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) 43 (forty three) District Headquarters have not been provided with Head Post Offices in all the P & T Circles in India so far.

(b) and (c). A Sub Office is upgraded into a Head Post Office on the basis of the work load according to specified standards. The work load is being constantly reviewed and the Sub Post Offices are upgraded into Head Post Offices whenever justified.

Seminar on Inter-State Migrant Workers

7707. SHRI G. M. BANATWALLA:
SHRI MUKHTIAR SINGH MALIK:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether a Seminar of the representatives of various States was held in New Delhi during the month of March, 1978 to discuss the service conditions and employment of inter-State migrant workers;

(b) if so, the names of States which participated in the Seminar;

(c) whether any recommendations have been made to Government; and

(d) if so, the details thereof; and reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): (a) to (d). Presumably reference is to the meeting with the State Government officers convened by the Ministry of Labour

on the 13th March, 1978 to consider inter-alia the proposed legislation to regulate the conditions of employment of inter-State migrant workers. Representatives of Andhra Pradesh, Bihar, Karnataka, Orissa, Madhya Pradesh, Kerala, Rajasthan. Tamil Nadu and U.P., attended the meeting. The general consensus was in favour of the proposed legislation. Necessary action is being taken for formulating the legislation in consultation with the State Governments. Legislation will provide for regular payment of agreed wages, suitable conditions of work, free medical facilities, grant of option to the migrant worker to raise a claim either at the place where he is employed or in the State to which he belongs and for legal aid, by the Government of the home state, to the migrant workers free of charge.

Visit of Bhutan King

7708. SHRI G. M. BANATWALLA:
SHRI MUKHTIAR SINGH MALIK:
SHRI RAM SEWAK HAZARI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether during the month of March, 1978 the King of Bhutan visited India;

(b) if so, nature of the discussion held with him; and

(c) the decision arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Yes, Sir. At the invitation of our President and the Government of India His Majesty the King of Bhutan visited India from 26th to 29th March.

(b) and (c). In keeping with the especially close relations of friendship between India and Sovereign Bhutan, the visit was in line with the tradition of frequent high-level exchange of visits between India and neighbouring countries. In meetings with His Majesty the King and our Prime Minister and other Ministers of the Government of India, matters of mutual interest were discussed, including assistance for Bhutan's economic and industrial development and the question of facilitating Bhutan's external trade with third countries. The basis of confidence and trust in each other which is a happy feature of Indo-Bhutan relations has been further strengthened to the mutual benefit of Bhutan and India.

लूनर इंजीनियरिंग, बम्बई द्वारा भविष्य निधि और कर्मचारी राज्य बीमा की राशि जमा न करना

7709. **श्री हुकम चन्द कछवाय:** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि लूनर इंजीनियरिंग, 10-सी तुलसी पाइप रोड, महालक्ष्मी, बम्बई, पर गत तीन वर्षों से वर्षवार भविष्य निधि और कर्मचारियों के कर्मचारी राज्य बीमा के अंशदान की कितनी रकम बकाया है और उसे वसूल करने के लिये क्या कार्यवाही की गई है ; और यदि नहीं, तो इसके मुख्य कारण क्या हैं ?

श्रम और संसदीय कार्य मंत्रालय राज्य में मंत्री (डा० राम कृपाल सिंह). भविष्य निधि और कर्मचारी राज्य बीमा प्राधिकारियों ने सूचित किया है कि मैसर्स लूनर इंजीनियर्स (मैसर्स लूनर इंजीनियरिंग नहीं), 10-सी तुलसी पाइप रोड, महालक्ष्मी, बम्बई को कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम, 1952 और कर्मचारी राज्य बीमा अधिनियम, 1948, लागू नहीं होते।

सिराज संस, बम्बई द्वारा भविष्य निधि और कर्मचारी राज्य बीमा की राशि का जमा न कराया जाना

7710. **श्री हुकम चन्द कछवाय :** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि सिराज सन्स, 10-सी, तुलसी पाइप रोड, महालक्ष्मी, बम्बई पर, गत तीन वर्षों से वर्षवार भविष्य निधि और कर्मचारी

राज्य बीमा के अंशदान की कितनी राशि बकाया है और उसको वसूल करने के लिये अब तक क्या कार्यवाही की गई है, और यदि नहीं, तो उसके मुख्य कारण क्या हैं ?

श्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० राम कृपाल सिंह): भविष्य निधि और कर्मचारी राज्य बीमा प्राधिकारियों ने सूचित किया है कि मैसर्स सिराज सन्स, बम्बई को कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम, 1952 और कर्मचारी राज्य बीमा अधिनियम, 1948 लागू नहीं होते ।

Per Capita expenditure on Health

7711. SHRI ISHWAR CHAUDHRY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details regarding the per capita expenditure on Health in each State and Union Territory during 1976-77; and

(b) how far the Central Government have achieved its targets to assist the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Per Capita Expenditure on Health in each State and Union Territory in India during 1976-77 is not available. However, the same for the year 1975-76 is given in the attached statement.

(b) The State Governments are being provided assistance for implementing National Health Programme in accordance with the outlays agreed to by the Planning Commission.

Statement

Per Capita Expenditure (provisional) on Health during 1975-76

Sl. No.	States/Union Territories	(Rs.)
1	Andhra Pradesh	8·86
2	Assam & Mizoram	10·27
3	Bihar	4·46
4	Gujarat	10·62
5	Haryana	11·19
6	Himachal Pradesh	19·36
7	Jammu & Kashmir	17·02
8	Karnataka	11·26
9	Kerala	14.12
10	Madhya Pradesh	6·98
11	Maharashtra	13·41
12	Manipur	16·98
13	Meghalaya	24·81
14	Nagaland	75·84

1	2	3
15	Orissa	9·13
16	Punjab	17·88
17	Rajasthan	13·27
18	Sikkim	23·06
19	Tamil Nadu	10·94
20	Tripura	13·22
21	Uttar Pradesh	5·36
22	West Bengal	12·31
23	Arunachal Pradesh	48·12
24	Goa, Daman & Diu	47·59
25	Pondicherry	50·04
	ALL INDIA*	10·63

*Total expenditure includes Central Government and States/Union Territories expenditure. Detailed break-up of expenditure in respect of Union Territories other than those of Arunachal Pradesh, Goa, Daman & Diu and Pondicherry are not available.

Production of Janata Steel

7712. SHRI SARAT KAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose the production of 'Janata Steel' for the benefit of the weaker sections in the rural areas; and

(b) whether the proposal envisages production of cheap quality steel bars and rods of specifications laid down by Government and Industry?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). There is no specific proposal at present under the consideration of Government for the production of steel as 'Janata Steel'. Government's constant endeavour, however, is to ensure that the steel plants produce steel to the required specification at the minimum possible cost.

Consulates in India of Small States/or City States of Europe

7713. SHRI YADVENDRA DUTT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) how many small States or city States or toy States of Europe like the Republic of San Marino maintain Consulates in India;

(b) their Consular officials are their own nationals or they employ Indian nationals;

(c) if Indian nationals are employed, their number and emoluments, if any;

(d) do the Indian national employees enjoy diplomatic privileges, if any, what; and

(e) does India maintain Consulates in their countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA

KUNDU): (a) This Ministry does not regard any country having a Consulate in India as a small or toy State as all are sovereign States. San Marino is one such sovereign State of Europe having an Honorary Consulate General in India.

(b) Most of the Honorary Consulates in India are manned by Indian nationals.

(c) Heads of such Consulates being Honorary, do not receive emoluments except expenses in connection with running of office and on official entertainment. No figures on such expenses are available nor the number of Indians rendering part time or full time assistance in such Consulates.

(d) No, Sir.

(e) Yes, Sir. India maintains 16 Consulates in Europe including a Consul General to San Marino who is resident in Rome.

मलेशिया के विदेश मंत्री की यात्रा

7714. **श्री राम सेवक हजारी** : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मलेशिया के विदेश मंत्री ने हाल ही में भारत की यात्रा की थी ;

(ख) यदि हां, तो किन-किन विषयों पर वार्ता हुई ; और

(ग) उसके क्या परिणाम निकले ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : (क) जी, हां ।

(ख) और (ग). इस यात्रा से द्विपक्षीय संबंधों पर और क्षेत्रीय और विश्व की स्थिति पर भी विचार-विमर्श का अवसर मिला । दोनों विदेश मंत्रियों ने द्विपक्षीय संबंधों की शानदार स्थिति पर गौर किया और विशेषकर आर्थिक, सांस्कृतिक और शैक्षिक क्षेत्रों में संबंधों को और अधिक सुदृढ़ और स्थायी करने के बारे में विभिन्न सुझावों पर विचार किया । इस यात्रा के दौरान भारत और मलेशिया के बीच पहले सांस्कृतिक करार पर भी हस्ताक्षर हुए ।

दक्षिण और दक्षिण पूर्व एशिया के संबंध में दोनों विदेश मंत्रियों ने इन दोनों क्षेत्रों में सामान्यीकरण और इसके राज्यों के बीच आर्थिक सहयोग की आशाजनक प्रवृत्ति पर भी ध्यान दिया ।

विश्व के प्रमुख मामलों और इस संबंध में गुट निरपेक्ष आंदोलन की भूमिका के बारे में दोनों विदेश मंत्रियों के बीच आपस में पूर्ण सहमति पाई गई ।

प्रेस आयुक्त की नियुक्ति

7715. **श्री रीतलाल प्रसाद वर्मा** : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या एक भूतपूर्व राजनयिक श्री जानकी गंजू की प्रेस कांसलर अथवा प्रेस आयुक्त के पद पर नियुक्ति पर 'पब्लिक रिलेशन' शीर्षक के अन्तर्गत प्रतिमास 1.35 लाख डालर व्यय किये जा रहे हैं ;

(ख) अमरीका के उन समाचार पत्रों के नाम क्या हैं जिन्होंने संयुक्त राष्ट्र संघ को उनके (मंत्री का) भाषण हिन्दी में भेजे तथा कितनी लाइनें भेजीं ; और

(ग) क्या भारतीय दूतावासों द्वारा जन सम्पर्क कार्य किया जाता है और यदि हां, तो प्रेस कांसलर के उक्त पद पर फिजूल खर्ची रोकी जाएगी ?

विदेश मंत्रालय में राज्य मंत्री (श्री समरेन्द्र कुण्डू) : (क) जी, नहीं । आर्थिक कार्य विभाग, वित्त मंत्रालय द्वारा विदेश मंत्रालय के परामर्श से, मैसर्स पब्लिक रिलेशन्स अताशेज इंटरनेशनल इनकारपोरेटेड, वाशिंगटन, की सेवायें हासिल करने पर वस्तुतः 60,000 डालर प्रतिवर्ष का खर्च आता है । श्री जानकी गंजू इस कार्य के प्रमुख हैं और भारत सरकार ने संयुक्त राज्य अमरीका

में प्रचार-कार्य के लिये, खासतौर पर आर्थिक कार्य के प्रचार के लिये, इस फर्म को नियुक्त कर रखा है ।

(ख) संयुक्त राष्ट्र में विदेश मंत्री के हिन्दी भाषण का पाठ न्यूयार्क में भारत के स्थायी मिशन द्वारा टी० वी० संयुक्त राष्ट्र को जारी किया गया था और राजदूतावास के साप्ताहिक समाचारपत्र द्वारा भी प्रचारित किया गया था । अमरीका समाचारपत्रों में आमतौर से संयुक्त राष्ट्र महासभा में विदेशी प्रतिनिधियों के भाषण प्रकाशित करने की प्रथा नहीं है ।

(ग) भारत के विषय में प्रचार करना वाशिंगटन स्थित राजदूतावास के जनसम्पर्क अधिकारी तथा संयुक्त राज्य अमरीका में हमारे अन्य सूचना केन्द्रों की जिम्मेदारी है । सरकार वाशिंगटन-स्थित अपने राजदूतावास में स्थापित वर्तमान प्रचार एवं जनसम्पर्क की समीक्षा करने वाली है जिसमें 'मैसर्स पब्लिक रिलेशन्स अलाशेज इटरनेशनल इनकारपोरेटेड, वाशिंगटन' की गतिविधियों की परिधि और कार्यक्षेत्र शामिल हैं । इस समीक्षा तक के लिये सरकार ने श्री गंजू की संविदा को तीन वर्ष की बजाय 1-3-78 से सिर्फ एक वर्ष की अवधि के लिये नवीकृत किया है ।

Telephone Industry in Vidarbha (Maharashtra)

7716. SHRI VASANT SATHE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a proposal to set up telephone industry in Maharashtra;

(b) whether Government consider setting up of such a Unit in Vidarbha industrially backward region of Maharashtra; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) to (c). The question regarding the setting up of the new units of Indian Telephone Industries Limited is under consideration. Sites in Maharashtra will also be considered for the location of the new units of ITI.

कोयला खान श्रमिक कल्याण संगठन द्वारा परिषद् को धनराशि का भुगतान

7717. डा० वसन्त कुमार पंडित : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कोयला खान श्रमिक कल्याण संगठन द्वारा राष्ट्रीय खान सुरक्षा परिषद् को धनराशि का भुगतान अनियमित रूप से किया जाता है और गत चार वर्षों से 23 लाख रुपया भी बकाया है ; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

श्रम और संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री लारंग साय): (क) और (ख). राष्ट्रीय खान सुरक्षा परिषद् को निम्नलिखित सहायक अनुदान दिये गये :—

	लाख रुपए
1974-75 .	5.50
1975-76 .	8.00
1976-77 .	9.35
1977-78 .	6.00

उपर्युक्त धनराशियां कोयला खान श्रमिक कल्याण संगठन के सामान्य कल्याण लेखे में धन की उपलब्धि और इसके अन्य वायदों को ध्यान में रखते हुए दी गई थीं । इसलिये इन वर्षों के लिये कोई और धनराशि देय नहीं है ।

खानों में सुरक्षा राष्ट्रीय परिषद् के निर्णयों की क्रियान्विति

7718. **डा० बसन्त कुमार पंडित :** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मंत्रालय ने गत तीन वर्षों से खानों में सुरक्षा की राष्ट्रीय परिषद् की आम सभा के निर्णय की क्रियान्विति नहीं की है और मंत्रालय निदेशक से प्राप्त पत्रों के उत्तर भी नहीं देती है ; और

(ख) क्या धनराशि की कमी के कारण परिषद् का काम रूका पड़ा है और यदि हां, तो इसके क्या कारण हैं ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) खान सुरक्षा राष्ट्रीय परिषद्, सोसाइटी रजिस्ट्रीकरण अधिनियम के अन्तर्गत एक पंजीकृत सोसाइटी है । इस सोसायटी के विभिन्न घटकों द्वारा लिए गए निर्णयों को स्वयं सोसाइटी द्वारा क्रियान्वित किया जाता है । तथापि, सोसाइटी से सम्बन्धित मामले जब सरकार को भेजे जाते हैं, तो समय समय पर उत्तर भेजे जाते हैं जिसमें यथा स्थिति सरकार की सलाह और निर्णय होते हैं । निदेशक, खान सुरक्षा राष्ट्रीय परिषद् से प्राप्त पत्रों पर इस मंत्रालय में उचित ध्यान दिया जाता है ।

(ख) जी नहीं ।

Threat to suspend leases of Mines by Bihar Government

7719. SHRI RAM VILAS PASWAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Minister of Mines in the Bihar Government requested the Central Government to shift to the State the headquarters of all the institutions concerning mining in Bihar;

(b) whether the Minister of Mines also warned that in case the headquarters thereof are not shifted to Bihar State, the leases will be suspended/cancelled; and

(c) if so, the factual position in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Yes, Sir.

(b) No, Sir. There has been no such threat. However the State Government has urged upon mining concerns that are utilising the minerals occurring in Bihar to shift their Registered offices to the State of Bihar.

(c) The Bihar Government had written to the Central Government to make necessary changes in the relevant law to make it obligatory for industrial units to shift their headquarters to Bihar. Central Government have already informed the Government of Bihar the difficulties in making such arrangements.

STATEMENT CORRECTING ANSWER TO U.S.Q. NO. 418 DATED 23-2-1978. REG: PROVISION OF JOBS THROUGH EMPLOYMENT EXCHANGE.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The number of job-seekers placed in employment through Employment Exchange during the years 1975, 1976 and 1977 were of the order of 4.041, 4.968 and 4.616 lakhs respectively. The marginal decrease in the placements during the year 1977 may be partly due to the non-technical Class III vacancies in the Central Government Offices being filled through the Staff Selection Commission which was set up in 1975.

This is typographical error in figures mentioned in the reply which could not be deducted earlier and the delay in correcting the reply is regretted.

12 hrs.

SOME HON. MEMBERS rose—

SHRI VASANT SATHE (Akola): I want to raise a serious matter. Medical students on fast have been arrested.

MR. SPEAKER: Chandrappan has given notice. I will call him. Unless you have not sent a note, I am not calling anybody.

SHRI SAUGATA ROY (Barrackpore): On a point of order.

MR. SPEAKER: What is the point of order?

SHRI SAUGATA ROY: My point of order is under rules 368 and 370 of the rules of procedure.

Today it has appeared in the *Hindustan Times*:

> "According to knowledgeable sources, a written document incorporating the discussions between the two leaders is in the possession of the Government. Both Mr. Gandhi and Mr. Bhutto, however, noted that in neither country was the atmosphere propitious for such a settlement to be put through."

My point of order is with regard to Mr. Vajpayee's speech on the 18th April, 1978 where he said that there were no secret documents, that all he had said about the secret understanding was based on circumstantial evidence. On that day also we demanded that if there was a document, it should be placed on the Table of the House.

MR. SPEAKER: That is no point of order.

SHRI SAUGATA ROY: Please hear me. One more sentence.

My point is simply this, that if there was a secret document, he should lay it on the Table of the House. If there is no secret document, and if there is only circumstantial evidence, then he has given wrong information. If there is a secret document and he does not want to divulge it, then he should make a statement on it.

SHRI VAYALAR RAVI (Chirayinkil): When we raised this question the other day, in your wisdom you gave a ruling. Our understanding is that you would go through the records....

MR. SPEAKER: I am doing it.

SHRI VAYALAR RAVI: When the speaker gives a ruling on the subject, Government or the Minister is not expected to leak out anything.

MR. SPEAKER: Who has said he has leaked out?

SHRI VAYALAR RAVI: The newspaper says that the document is in the possession of the Government of India.

My point is that this is contempt of the House.

MR. SPEAKER: I have no material which shows that.

SHRI VAYALAR RAVI: You are the custodian of the House. When we are awaiting your ruling, Government has leaked out the news to the UNI.

SHRI DHIRENDRANATH BASU (Katwa): The salaries of three physicians who looked after JP have not been paid for the last four months. Will the Minister see that the salaries are paid to them? This is a matter of great importance.

SHRI K. LAKKAPPA (Tumkur): We are awaiting your ruling. (*Interruption*). ..

MR. SPEAKER: I will consider them. If each one of you stand up, you will be inconvenienced. If you take my permission it will be helpful. Then, individual speeches can be recorded and the House will be benefited. Without my permission, nobody can speak. Therefore, whenever you give a chit to me, I will consider it and if it is

important, I will call you. But if you adopt the other procedure, it will be inconvenient to you not to me. I will simply sit back and smile. That is the attitude I propose to adopt. Two persons have sent me chits. Any Member who has got very urgent information to give to the House, kindly send a note. I will consider it and if it is important, I will certainly call him. Otherwise, not. My judgement may be right or wrong. Kindly accept it.

—

12.08 hrs.

RE-PROBLEMS OF DELHI MEDICAL STUDENTS

SHRI C. K. CHANDRAPPAN (Cannanore): Yesterday, I requested that the problem of medical students should be sympathetically looked into and the Minister should intervene to find out a settlement. Just now, when I was coming to Parliament House. I was told that the Minister had refused to meet those students and they were coming in a procession to Parliament to present their grievances to the Speaker, Sir on the Parliament Street near Jantar Mantar, there was a big police arrangement and nearly thousand medical college students were put behind the bars. Is this the way you are going to solve the problem? I, therefore, request the Minister since he is present, to make a statement and see that this problem is solved.

SHRI VAYALAR RAVI (Chirayinkil): I fully support what Mr. Chandrappan has said. This matter is pending for the last two months. Earlier the Minister has assured us that he will look into the problems of the students. But now, he was not courteous even to meet the students. It has asked a police guard to receive the memorandum. Unfortunately, the hon. Minister with all this socialist background, has become a big bureaucratic capitalist with no sympathies with the medical students. He simply wants to suppress them. Putting them behind the bars hundreds and thousands of medical students will not solve the problem. It will only aggravate the situation more and more. So, I appeal, through you, Sir, to the hon. Minister that, instead of taking a very strict attitude, he should discuss the matter with them and solve the problem and release all of them from the jail forthtwith.

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण): मैं बहुत ही विनम्रता के साथ सदन के माननीय सदस्यों को अवगत कराना चाहूंगा कि यह मामला केवल दो महीनों से नहीं पड़ा हुआ है। यह पिछले तीस साल प्लस दो महीने से पड़ा हुआ है। (व्यवधान) यह मेरी समाजवादी सभ्यता और संस्कार ही है कि जब भी मेडिकल कालेजों या अस्पतालों के लोग, नर्सें, डाक्टर, टीचर्ज, प्रोफेसर्ज या वहां के कर्मचारी आये हैं—चाहे 12 बजे रात को—, तो मैं बराबर उनसे मिला हूं—बराबर।

माननीय सदस्य यह समझ लें कि मेडिकल कालेज के लड़कों की डिमांड क्या है। एक डिमांड तो उन्हें मिलने वाले इनटर्नशिप के स्कालरशिप को बढ़ाने के बारे में है। दिल्ली में हम 350 रुपये देते हैं। यू० पी०, बिहार, हरियाणा और पंजाब ने यह रकम बढ़ा दी है। जब ये लोग आये, तो हम ने कहा कि हमारी सहानुभूति आप के साथ है, हम कोशिश करेंगे कि आप की रकम भी बढ़े, लेकिन आप यह जो हल्ला-वल्ला कर रहे हैं, इस को छोड़ दीजिए। हमने उन्हें समझाया। फिर मेडिकल कालेज के लड़के आये। कहने लगे कि हमको हाउस जाब्ज भी मिलें, और दिल्ली से जो लड़के निकलें, उन सब की भर्ती आल-इंडिया इंस्टीट्यूट या कहीं भी हो जाये। हमने कहा कि तो फिर आल-इंडिया इंस्टीट्यूट को दिल्ली इंस्टीट्यूट बना दें। लोगों में क्षेत्रीयता की भावना प्रवेश कर गई है। राष्ट्रीयता की भावना खत्म और "दिल्ली-वादिता" की भावना ज्यादा है। यह हमारे

समाजवादी और समतावादी संस्कार हैं कि कल दो घंटे तक स्वास्थ्य मंत्रालय के सम्मानित सचिव ने लड़कों के साथ डीटेल्ड बातचीत की । उनको बताया गया कि बारह हजार के करीब डाक्टर निकलते हैं, क्या उन सब को हाउस जाब्ज देना सम्भव है किसी भी सरकार के लिए ?—नहीं, यह असम्भव है । इसलिए इस मांग को तो हम नहीं मान सकते हैं । उन को पूरी तरह से, ब्यौरेवार, बता दिया गया है । उन को यह जरूर बताया गया कि उन की छोटी-मोटी दिक्कतों को हम दूर करेंगे ।

इनटर्नशिप के स्कालरशिप के मामले में हम ने उन को बताया कि हम अपनी ओर से पूरी कोशिश कर रहे हैं, आप हमारी कोशिश में बाधा न डालें, अगर हड़ताल करोगे, प्रदर्शन करोगे, हल्ला करोगे—और श्रीमन्, आप देख रहे हैं कि केवल मेडिकल कालेज के स्टूडेंट्स ही हल्ला नहीं करते हैं, अब तो कोर्ट में भी हल्ला होने लगा है, जिस के कारण कोर्ट को डेढ़ घंटे तक स्थगित करना पड़ा—

MR. SPEAKER: Let us not go into that. Why not confine to the issue raised?

श्री राजनारायण : अगर कोई इन्दिरा कांग्रेस के इन्स्टीगेशन पर प्रदर्शन करेगा, तो उस का असर इस मस्तिष्क पर बहुत ज्यादा नहीं पड़ेगा । चाहे वे हमारी बात को न भी मानें, तो भी हमारा अपना विवेक कहता है कि कुछ बढ़ोत्तरी होनी चाहिए ।

SHRI C. K. CHANDRAPPAN: The point is that the Minister should discuss the matter with them.

SHRI RAJ NARAIN: Today, this is the only point that it should be discussed thoroughly in Parliament, in the country and everywhere. But why goonda-raj is going into the court; why they are throwing stones on the people. This is not an ordinary question. We are not cowards. We will not always be intimidated.

(व्यवधान) हमने बड़े बड़े गुंडों का मुकाबला किया है । माननीय सदस्य उन से कहें कि वे अपनी हड़ताल और प्रदर्शन वापस ले लें । हम लोग उन की मांगों पर—वे लिखित रूप में हमारे पास हैं—पूर्ण सहानुभूति के साथ विचार कर रहे हैं । आगे भी करेंगे, मंत्रि-मण्डल में भी रखेंगे । मान ले कि किसी एक विभाग ने हमारी बात नहीं मानी तो पूरे मंत्रि-मंडल में रखेंगे । इस से ज्यादा हम क्या कर सकते हैं ? . . . **(व्यवधान)** . . .

मैंने उन से मिलने से कभी इन्कार नहीं किया । मैंने उन को अपने कमरे में लाकर कें तीन दिन तक लगातार बात की । उन के प्रतिनिधियों को, चेयरमैन को, सेक्रेटरी को सब को मैं ने बुला कर बात की ।

MR. SPEAKER: Mr. Minister, you have made a full statement. No further discussion.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Why should the students be arrested in this democracy? .... (*Interruptions*). The Government should be ashmed of this.... (*Interruptions*).

श्री मनीराम बागड़ी (मथुरा) : एक जानकारी स्वास्थ्य मंत्री से करनी है . . . **(व्यवधान)** . . .

MR. SPEAKER: No further discussion; this is not Question Hour.

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, . . .

अध्यक्ष महोदय : आप ने कोई नोटिस नहीं दिया है ।

श्री राम विलास पासवान : कल आपने कहा था कि विचार करेंगे ।

MR. SPEAKER: You have not given any notice at all.

12.17 hrs.

RE. MOTION FOR ADJOURNMENT

CONDUCT OF THE MINISTER OF EXTERNAL AFFAIRS IN VIOLATING THE OATH OF SECRECY BY HIS STATEMENT ALLEGING SECRET UNDERSTANDING BETWEEN MR. BHUTTO AND SHRIMATI INDIRA GANDHI

MR. SPEAKER: Shri C. M. Stephen, Leader of the Opposition, has given a notice of motion under Rule 56 of the Rules of Procedure and Conduct of Business in Lok Sabha for the adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance namely:

> "Conduct of the Minister for External Affairs in violating the oath of secrecy by his recent announcement at two public meetings alleging a secret understanding between Mr. Bhutto and the former Prime Minister and claiming in his speech in the House on the 18th April, 1978 that this information was from official documents he came into contact within his capacity as the Minister".

The question for my consideration is whether I should accord consent for the motion as provided by the aforementioned rule.

Before according consent, I have to consider two questions viz., (i) Is there a *prima facie* case of breach by secrecy of oath as contemplated by the Third Schedule of the Constitution read with Article 75(4) of the Constitution assuming without deciding that the breach of a constitutional provision is good ground for seeking adjournment motion and (ii) Is the matter one of urgent public importance so as to require the adjournment of the consideration of the listed business?

Article 75(4) provides that "before a Minister enters upon his office, the President shall administer to him the oaths of office and of secrecy according to the forms set out for the purpose in the Third Schedule." The form of oath of secrecy for a Minister of the Union provides:

> "I....do swear in the name of God solemnly affirm that I will not directly or indirectly communicate or reveal to any person or persons any matter which shall be brought under my consideration or shall become known to me as a Minister for the Union except as may be required for the due discharge of my duties as such Minister."

The Minister for External Affairs is alleged to have stated at two public meetings that the former Prime Minister Smt. Indira Gandhi had a secret understanding with Mr. Bhutto, the then Prime Minister of Pakistan.

During the debate in the House, he stated:

> "Ever since I took charge of the Ministry of External Affairs. I have been trying to know the circumstances in which the talks between Shrimati Gandhi and Mr. Bhutto in Simla in 1972, which had run into serious difficulties, suddenly calminated in the Simla Agreement."

I myself was present in Simla when the talks were going on between the two sides and it was common knowledge there that the negotiations had run into rough weather. Therefore, it puzzled me and I am sure it must have puzzled many other observers of Indo-Pak relations at that time, how all of a sudden an agreement had emerged. Several journalists, some of whom had interviewed Mr. Bhutto, have given stories of a sudden change in the course of events after a post-dinner meeting between the two leaders. In fact, the country at large was surprised that a reference to "final settlement of Jammu and Kashmir" had been included in the Simla Agreement.

Since assuming the charge of the Ministry of External Affairs, I have

made an effort to acquaint myself with not only various documents relating to the discussions but also have held personal discussions with the number of knowledgeable individuals. Piecing together all the evidence from different sources, I cannot but reaffirm that some sort of secret understanding was reached by Shrimati Gandhi in her confidential conversation with Mr. Bhutto ...."

The oath of secrecy provided in the Constitution forbids a Minister from disclosing information made available to him or become known to him except as may be required for the due discharge of his duties as such Minister. The secrecy imposed is not a blanket one. It is subject to an important qualification viz., that he can disclose the information gathered by him as Minister if it becomes necessary for him for the due discharge of his duties as such Minister. Many official secrets have been disclosed in the past. What may be required to be kept secret at one stage may be required to be brought to the knowledge of the public at a later stage. One Minister may consider that a particular information should be kept confidential whereas his success or may think that it will be in public interest to let the public know about it. Such things have happened in the past and such things are bound to happen in the future. The information that emergency was declared in 1975 without the prior recommendation of the Cabinet was kept confidential at that time, but the succeeding Council of Ministers thought it fit to bring it to the notice of the public. Similarly the planting of a nuclear device at Nanda Devi was kept confidential for a very long time but recently the Prime Minister thought that it is necessary to take the public into confidence about the same. The question whether a particular disclosure made by a Minister was required for the discharge of his duties as such Minister, is a very difficult question to decide. On this matter there may always be difference of opinion. So long as the Speaker is not in a position to say that the disclosure made was not required for the due discharge of duties of the Minister concerned, it is not possible to hold that there was breach of any constitutional provision.

Now coming to the second aspect, there is no doubt that the question raised is a matter of public importance. But I am unable to hold that it is a matter of urgent public importance. It is not sufficient that it is merely a matter of public importance. To disturb the business of the House, the occasion must be of such a character, that something very grave, something which effects the whole country, its safety, its interest on all those happenings has occurred and the House must pay its attention immediately. The adjournment of a listed business is a strong thing to do and it is wrong to do it except under exceptional circumstances.

In my judgement no such circumstance exists. For the reasons mentioned above, I decline to accord my consent to the motion in question.

SHRI VASANT SATHE (Akola): What about your earlier ruling?

SHRI KANWAR LAL GUPTA (Delhi Sadar): They want to hide all their sins.

(Interruptions)

SHRI VASANT SATHE: What about your ruling which was reserved on that day?

MR. SPEAKER: You are right, Mr. Sathe. You have asked a very important question. *(Interruption)*

MR. SPEAKER: Mr. Sathe has asked about my ruling about the other subject. That is again a very important subject. In fact I have been working like a student, more or less. Probably, I will be able to give it on Monday. I am at it.

SHRI C. M. STEPHEN (Idukki): Not only your ruling, a very important matter....

SHRI MOHD. SHAFI QURESHI (Anantnag) (*Interruptions*)....under 377 pertaining to the same question. I do not understood why do you not give chance to the people from Jammu & Kashmir? This matter is intimately linked with us. It pertains to some secret understanding about demarcation of Kashmir either on the actual line of control or adjustment...

MR. SPEAKER: Have you given a full statements?

SHRI MOHD. SHAFI QURESHI: I had given notice under 377 last week. I am informed that you in your wisdom thought it was not important; you had shelved that. The same matter has been raised in the House three times. I do not understand why we have been denied this opportunity. After all the people of Jammu & Kashmir are not chattels that they can be sold away like this. It is very important matter that pertains to the State of Jammu & Kashmir. Neither Mr. Vajpayee, nor Mr. Bhutto, nor Shrimati Indira Gandhi has a right to enter into a secret understanding with any power. We are part and parcel of India and no single individual howsoever high he may be has a right to enter into secret understanding with any power to decide the fate of the State which is an integral part of India.

MR. SPEAKER: Mr. Qureshi, I may tell you, you gave a notice last week. The matter was under consideration. I wanted to allow it but you did not renew the notice. If you had renewed it certainly it would have been permitted.

SHRI MOHD. SHAFI QURESHI: The question of renewal would only arise if you had not allowed in the meantime discussion in the House.

MR. SPEAKER: This came in the House because there was a debate.

SHRI C. M. STEPHEN: I just wanted to put one specific query to you, which was raised here also, not about this matter. Now, over this, you have reserved your ruling on the previous matter. The Minister had refused to place the so-called document on the floor of the House; he is keeping it back. In the meanwhile the question was whether the document was secret enough to be kept away from the Parliament. This is the matter on which you have reserved your ruling. In the meanwhile, here is a document which, is presumably in the possession of, which is alleged to be in the possession of, the Government. A paper which is reported to be the contents of the document has now become public. Two questions arise out of this. It cannot be kept away.

The first question is whether in permitting or in facilitating the publication of the contents of the document in a paper (when the question as to whether its publication to the proper forum of the Parliament is permissible or not is being considered by you)—whether that conduct is in violation of the privileges and the prestige of the Parliament, whether it is violated or not, is a question between the Parliament and the paper concerned. Again, if it is in violation of that, whether the persons concerned, who permitted the leakage of the document, if the document is in existence,—whether they did well by the Parliament, is the second question.

And the third question is this. Now that the contents of the document have come in the Press, can the Minister refuse to tell the Parliament whether the report is correct or not? It has come in the Press and it is alleged that this is the content of the document. Can the Minister withhold information to the Parliament whether he confirms it or not?

These three questions arise which are governing the question of privileges of the House and the dignity of the House.

Also, Sir, from out of your ruling one clarification I would like to get.

I did not know whether it is your position—I can understand the Minister coming out with information on the floor of the House. He has withheld information saying it is too secret, I am not able to give it now, it is not in the public interest. That is the position he took. The Minister has taken up that position here but has come out with a statement in public meeting. Am I to understand your ruling as postulating the position that the Minister will not be violating the oath of secrecy, if he tells to the public, to the press and in the public meeting, something with respect to which he tells the Parliament, I cannot tell you, I cannot place the report before you? Is it your position, Sir, is it the import of your ruling that that will not be violating the oath of secrecy which he has taken?

MR. SPEAKER: That is not the import of my ruling.

SHRI C. M. STEPHEN: Am I to understand, you have said, there is no violation of the oath of secrecy?

MR. SPEAKER: I have merely held that I am not satisfied that there is a violation of the oath of secrecy.

SHRI C. M. STEPHEN: Which means what?

MR. SPEAKER: Which means that the last paragraph, last line of the oath, of being totally in the public interest is a very wide expression.

SHRI C. M. STEPHEN: Kindly consider this. I am not getting into a debate but kindly consider this. Kindly consider this. The Minister is not coming with the document; then he is going to the public and the contents of the document are announced saying that it is in the public interest. That means you are making out that the oath of secrecy has no effect. That would be a very dangerous precedent. I would like you to take....

MR. SPEAKER: I have not taken that position. I have said that on the basis of the materials before me, I am not satisfied that there is any breach in the oath of secrecy because, if the Ministers have done it in the past, the Ministers will have to do it in future.... (*Interruptions*)

PROF. P. G. MAVALANKAR (Gandhinagar): Mr. Speaker, Sir.... (*Interruptions*)

SHRI C. M. STEPHEN: Sir, we may have to move a censure motion against the Minister in this issue.

SHRI VASANT SATHE: Mr. Speaker, Sir, can you say that in the same breath?

MR. SPEAKER: In the matter of secrecy of oath, there is no difference between the statement in public and in the House. Therefore, if he cannot disclose in the House, he cannot disclose it in the public. What I have held is that the Ministers have been given the liberty to disclose it when it is in the discharge of their duty. Now, the question is whether it is in the discharge of duty. The Minister might think that a particular matter must come to the knowledge of the public and it is in public interest to know it.... (*Interruptions*)

SHRI VASANT SATHE: At the same time, you say that it cannot be brought to the notice.... (*Interruptions*)

MR. SPEAKER: Are we having a debate on my decision? I am not allowing any debate on my decision. (*Interruptions*)

PROF. P. G. MAVALANKAR: Mr. Speaker, Sir....

SHRI K. LAKKAPPA: Sir, we demand a white paper on this issue.

MR. SPEAKER: Whose submissions would they be able to record if half a dozen people speak? (*Interruptions*)

SHRI MOHD. SHAFI QURESHI: I want to make a submission. You have held that the Minister can disclose anything if it is in public interest. Now, the question is that

[Shri Mohd. Shafi Qureshi]

Mr. Vajpayee said that there was some understanding between the two Prime Ministers at Simla. I would like to know.... (*Interruptions*)

MR. SPEAKER: We are not having a discussion.

SHRI MOHD. SHAFI QURESHI: My submission is this. He is creating a suspicion or doubt in the minds of entire people. We must know where we stand. He must tell what it is. (*Interruptions*)

SHRI VASANT SATHE: We agree to your ruling.

SHRI SAUGATA ROY: We want to know whether the Minister has deliberately misled the House.

MR. SPEAKER: I am not at present engaged on this. That is a different question. (*Interruptions*).

PROF. P. G. MAVALANKAR: Mr. Speaker, Sir, I have got my submission to make. You have said just now.... (*Interruptions*)

MR. SPEAKER: I am trying to regulate.

PROF. P. G. MAVALANKAR: Mr. Speaker, Sir, you have said just now that your earlier ruling was to be on the procedure on which the debate has taken place on Tuesday the 18th evening. That has been reserved for your further consideration and study. You said you will give it on Monday. We are prepared to wait until that ruling comes on Monday or even later if you require more time. Apart from what the Leader of the Opposition said, may I submit for your further consideration two aspects? One is a very important matter of which the House is already seized. It was that on Tuesday evening the Minister of External Affairs made a statement when the discussion was going on. But, in the meantime, certain press reports have come.

MR. SPEAKER: Others have also said the same thing.

PROF. P. G MAVALANKAR: Let me follow that up. If certain despatches, official or unofficial, knowledgeable or non-knowledgeable etc., come in the papers they anticipate your ruling or influence your ruling in the meantime. This is the point which I want you to consider. If you say that you will give your ruling on Monday then at least as far as I can see, between now and Monday, nothing should appear in the press which will influence or anticipate your ruling. If they anticipate that, will it not be a partial or partisan ruling?

Therefore, you give your ruling immediately or see that nothing appears in the papers to influence your ruling one way or the other.

SHRI KANWAR LAL GUPTA: I want to make my submission before you, Mr. Stephen अभी एक सवाल उठाया था कि अखबारों में . . .

MR. SPEAKER: Are we debating on my ruling?

SHRI KANWAR LAL GUPTA: One view has gone in the press. I want to give my point of view. Kindly permit me. You have been allowing these people to say many things. From this side also we feel that you should permit. I am speaking with your permission. Otherwise I will sit down.

मेरा कहना यह है कि श्री स्टीफन ने सीक्रेट पेक्ट के बारे में अखबारों में पढ़ा और यह प्रीज्यूम कर लिया कि नालेजेबल सर्किल मिनिस्टर हैं। उनके पास इसके अलावा और कोई सेबूत नहीं है। अखबारों में जो छपा है वह सही है या गलत है, इसका कोई सबूत इनके पास नहीं है। आजकल अखबार कुछ भी छापने को स्वतंत्र हैं। उनकी तो यह कोशिश होती है कि वे चीजों को निकाल कर लायें और कहीं से भी निकाल कर लायें और उसे छापें। यह प्रस वालों का काम होता है और विशेष कर जब प्रेस आजाद हो।

वह तो प्रेस वाले देते रहे हैं और आगे भी देते रहेंगे । मेरा कहना यह है कि स्टीफन साहब ने जो कहा है, उसके बारे में कोई तथ्य उनके पास नहीं है । यह जो सीक्रेट पेक्ट हुआ है उसके बारे में मंत्री महोदय को अधिकार है कि वे इस सम्बन्ध में डाकुमेंट सदन में रखें या न रखें । अगर वे यह समझते हैं पब्लिक इन्ट्रेस्ट में डाकुमेंट रखना उचित नहीं है तो वे नहीं रख सकते हैं । अगर वे रखना चाहें तो रख भी सकते हैं । मैं यह कहता हूं कि यह सीक्रेट पेक्ट है और इसके बारे में किसी को भी जानने का अधिकार नहीं है ।

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I know it would be embarrassing to you but it requires to be said that it is one of the best rulings given by the Chair. However, there is one aspect of your ruling which requires some clarification. You were pleased to say that so far as disclosure of a particular information is concerned—whether it had been in due discharge of duties—would be judged by the Chair. There my humble submission is....

MR. SPEAKER: I have not said that.

SHRI SHYAMNANDAN MISHRA: You have said that it would be judged by the Chair.

MR. SPEAKER: No. No. I said that it is very difficult to judge. On the other hand, you are making a mistake I will read out:

> "The question whether a particular disclosure made by a Minister was required for the discharge of his duties as such Minister, is a very difficult question to decide. On this matter there may always be difference of opinion. So long as the Speaker is not in a position to say that the disclosure made was not required for the due discharge of duties of the Minister concerned, it is not possible to hold that there was breach of any constitutional provision."

SHRI SHYAMNANDAN MISHRA: What is the implication?

MR. SPEAKER: I am merely saying unless there is a complete proved case it will be very difficult.

SHRI SHYAMNANDAN MISHRA: Sir, my submission in this matter is that it should be the Government represented by a Minister who should be considered to be the judge.

MR. SPEAKER: I have said that also.

SHRI KRISHAN KANT (Chandigarh): Sir, I want to speak about the three points referred to by my friend, Mr. Stephen. Firstly, he has referred to what the Minister of External Affairs has said both in the public meeting as well as in the House. I would like to say that there is no difference between what he has said publicly and in the House. There is no difference between the two.

Secondly, he has said that a news agency meanwhile got the news. He is not responsible for that. News agencies do bring out news as had happened in the matter of Khetri also. The Minister is not responsible for that.

Thirdly, he has said that the Minister must today either say 'yes' or 'no' to the report. If the Minister is forced to say 'yes' or 'no' he will be disclosing a secret and violating the oath of office. Mr. Stephen has asked you to give a ruling on this. I would request you not to ask the Minister to reply 'yes' or 'no'.

Fourthly, Mr. Qureshi has raised the question of Kashmir. It is a very delicate issue. That is why we should see that the Minister is not forced by the House to say anything on this delicate issue so that no further trouble arises.

SHRI K. GOPAL (Karur): Mr. Speaker, Sir, I am really surprised by the way in which some of our senior Members like Shyam Babu and Krishan Kant have spoken on the issue. Here is a responsible Minister coming before the House, making a

[Shri K. Gopal]

statement and getting away with saying.... In the beginning he made a categorical statement. Finally, with the help of Mr. Jethmalani he came out with a new phrase, *viz.*, circumstantial evidence. A responsible Minister cannot do any kite flying here. He made a statement on the basis of which there is a clear statement which has appeared in the Press and in the country.

MR. SPEAKER: I am trying to understand you. Are you speaking in connection with the 'order reserved' or you are speaking on the ruling given?

SHRI K. GOPAL: On the 'order reserved'. When he is not taking shelter under the oath of secrecy what he speaks in public he can say here. What he leaks out to the Press he can tell to the Parliament. He cannot get away like that. He says: I cannot say 'yes' or 'no'. It is an important thing. It is a matter of national importance. He must say either 'yes' or 'no'.

विदेश मंत्री (श्री अटल बिहारी वाजपेयी) : अखबारों में जो कुछ छपा है उसके बारे में मैं स्थिति स्पष्ट कर देना चाहता हूं । आज अखबारों में पढ़ कर स्वयं मुझे ताज्जुब हुआ कि यह खबर कैसे छपी । यह खबर मैंने नहीं दी । यह खबर हमारे मंत्रालय द्वारा नहीं दी गई—

श्री के० गोपाल : सच है ?

श्री अटल बिहारी वाजपेयी: सच है या गलत मैं इस में भी जाना नहीं चाहता । लेकिन जो भी खबर छपी है—

श्री बसन्त साठे : आपके पास कोई डाकुमेंट्स हैं ?

श्री अटल बिहारी वाजपेयी : जो भी खबर छपी है उसके लिए मैं जिम्मेदार नहीं । हिन्दुस्तान में प्रेस स्वतंत्र है । जो वह छपता है वह आपके सामने आता है । अगर आप चाहें तो प्रेस से जवाब तलब कर सकते हैं । लेकिन मैंने खबर नहीं दी, मेरे मंत्रालय ने खबर नहीं दी ।

(Interruptions)

SHRI VASANT SATHE: Sir, the matter is becoming even more serious.

SHRI K. LAKKAPPA: Sir, we will not enter into any controversy on this issue if the hon'ble Minister of External Affairs agrees to produce a white Paper on the entire issue. This can be settled in that manner.

SHRI MOHD. SHAFI QURESHI: Sir, the Minister has neither confirmed it not denied it. The report says that the Minister has said what it contains. He neither accepts the report nor does he deny it. The report says that Mrs. Indira Gandhi and Mr. Z. A. Bhutto reportedly agreed at Simla in 1972 that the only solution to the Kashmir issue would be to freeze the ease-fire line with minor adjustments. (*Interruptions*).

MR. SPEAKER: This point has been raised. Please, leave it at that.

SHRI MOHD. SHAFI QURESHI: Let him either confirm the report or deny it.

SHRI NATHU SINGH (Dausa): Sir, on a point of order....

MR. SPEAKER: Under what rule? (*Interruptions*)

SHRI NATH SINGH: Under Rule 368.

MR. SPEAKER: What is the rule that has been broken?

श्री नाथू सिंह : जो समाचार-पत्र में समाचार आया है और यह जानना चाहते हैं कि उसके बारे में मंत्री जी हां कहें या न कहें.....

MR. SPEAKER: Eeverybody mentioned about it already.

श्री नाथू सिंह : यह जरूरी नहीं है कि किसी भी मंत्री के लिये कि समाचार-पत्र

में जो चीज आये उसके बारे में कोई भी मंत्री ऐक्सप्लेनेशन दे

MR. SPEAKER: What is the point of order that you are raising? This matter has sufficiently been discussed. I think we go to the next item. (*Interruptions*)

SHRI VASANT SATHE: Sir, under rule 382, about the publication of the reports of this House, I want to draw your attention.

MR. SPEAKER: If you raise, then a number of others will raise point of order. You give notice to this.

SHRI VASANT SATHE: How can this be published?

MR. SPEAKER: You give notice to this. I have not received anything. You have not given notice of Privilege Motion.

SHRI VASANT SATHE: You want me to first move a.....

MR. SPEAKER: I want to go according to the rules. Nothing more than that.

MR. SPEAKER. Don't record anything hereafter.

(*Interruptions*)**

MR. SPEAKER: I Will not make any observation. Now Papers to be Laid on the Table.

12. 47 hrs.

PAPERS LAID ON THE TABLE

Correction of Answer to S.Q. No. 154 dated 2nd March 1978 re. Non-Deposit of Contribution under ESIS by Employers

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): I beg to lay on the Table a statement (i) correcting the answer given on the 2nd March, 1978 to Starred Question No. 154 by Shri C. M. Visvanathan regarding Non-Deposit of contribution under ESIS by Employers and (ii) giving reasons for delay in correcting the reply.

Statement

(i) The Corporation works out one year old stabilised figures of arrears on half yearly basis. As per latest available information, a total number of 11, 671 employers in various States have defaulted in payment of Employees' State Insurance contributions amounting to Rs. 18,97,34,629.00 upto 30th September, 1976 as on 30th September, 1977.

(ii) There was a typographical error in the amount of Employees' State Insurance contributions mentioned in the reply, which could not be detected earlier and the delay in correcting the reply is regretted.

Company's Liquidation Account (Amdt.) Rules, 1978 and Notification under Companies Act, 1956

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): I beg to lay on the Table—

(1) A copy of the Company's Liquidation Account (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 472 in Gazette of India dated the 8th April, 1978, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library. See* No. LT-2134/78].

(2) A copy of Notification No. S.O. 1028 (Hindi and English versions) published in Gazette of India dated the 8th April, 1978, under sub-section (3) of section 637 of the Companies Act, 1956.

**Not recorded.

[*Placed in Library. See* No. LT-2135/78].

12.48 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED FIRE IN THE INDIAN EMBASSY IN MANILA.

SHRI MOHINDER SINGH SAYIAN WALA (FEROZEPUR): Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported fire in the Indian Embassy in Manila damaging important papers, etc."

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): Mr. Speaker, Sir, the Ambassador of India in Manila has reported to the Ministry on the incident of fire on the night of the 14th—15th April, 1978, in which the Chancery of the Embassy of India was completely destroyed. The details of the incident are as follows:

The Chancery is located on the 5th floor of a rented multistoreyed building situated at 101. Tindalo Street, in the commercial Makati suburb of Manila. We occupy only a portion of the 5th floor of the building. A number of commercial firms are also tenants in this 6-storey building. As a result of the fire, the 4th, 5th and a portion of the 6th floors have been completely destroyed.

At about 8.15 p.m. on the 14th April, 1978, an Assistant in the Embassy, Shri P. N. Anand, proceeded to the Chancery for some urgent work. The India-based Security Guard, Shri Keshwa Nand, went up to the fifth floor of the building to let Shri Anand enter the Chancery and then returned to his own residence situated in an annexe to the building. About 9 p.m. the Security Guard became aware of the fire in the building. He rushed to the Chancery to alert Shri Anand. By the time they got out, the Chancery in the 5th floor as well as the offices in the 4th floor down below were envolved in thick smoke. The local fire-fighting agencies reached the scene of fire soon after, but owing to the structure of the building, insufficient pressure of water, absence of hydrants nearby, etc., the fire could not be brought under control. It was only around 7.45 a.m. on the following day, i.e., 15th April 1978 that the Embassy personnel could enter the premises. All documents, equipment and furniture had been reduced to cinders. I am glad to inform the House that there has been no injury to any personnel.

According to the information received so far, the fire appear to ve originated in the 4th floor in an office occupied by a chemical firm, just below the portion occupied by our own Chancery.

The cause of the fire or the persons responsible for the incident have not yet been established. While the local authorities investigating the incident have not ruled out arson, no specific suspicins have been levelled against any one or any organisation so far. Incidentally it may be mentioned that there have been a number of fires recently in Manila and that on the same night, i.e., the 14th April, 1978, there were two other similar cases of fire.

The Ministry has authorised the Ambassador to hire alternative accommodation to enable the Mission to recommence its functioning. We have received information that temporary acommodation has now been obtained in another office buildings, and our Embassy would start functioning again from today. We have authorised our Embassy to purchase all essential items necessary for the functioning of the Embassy and we have also taken action to assemble all essential records, registers, etc., which will be despatched to Manila, so that the Embassy can function normally as quickly as possible.

The Government of Philippines have assured our Ambassador in Manila that the circumstances leading to the fire would be fully investigated into. The Ambassador of Philippines in New Delhi called on the Ministry on 15th April, 1978 and conveyed the offer of his Government to assist us in every possible way for the setting up of our Embassy afresh.

SHRI P. VENKATASUBBIAH (Nandyal): I gave call attention notice on this matter yesterday.

MR. SPEAKER: You must be more familiar than other Members. When a large number of notices come, they are put to a ballot and only five names are put in the order paper. If the ballot did not favour you, it is regrettable.

*श्री महेन्द्र सिंह सैंथावाला : श्रीमन्, क्या मैं मिनिस्टर साहब से पूछ सकता हूं कि और कई मुल्कों में जो हिन्दुस्तानी एम्बेसियों में ऐसी वारदातें हो रही हैं उनमें कोई फारेन हाथ है या कोई हिन्दुस्तानी जमात है जो यह कर रही है ?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी): अध्यक्ष महोदय, मनीला में भी इससे पहले हमारे राजदूतावास के कर्मचारियों पर हमले की घटनायें हो चुकी हैं। उन के बारे में जांच हुई है, लेकिन अभी तक अन्तिम निर्णय पर नहीं पहुंचा जा सका है। जहां तक इस आगजनी का सवाल है इस ने केवल हमारे दफ्तर को नहीं जलाया, उस इमारत में उस फ्लोर पर जितने दफ्तर थे वे सब जल गए !.....

एक माननीय सदस्य : पूरी इमारत जल गई ?

श्री अटल बिहारी वाजपेयी : नहीं, पूरी इमारत जलने से पहले आग कंट्रोल कर ली गई। मगर हमारा दफ्तर एक मंजिल के एक हिस्से में था और दो मंजिलें पूरी तरह से जल गईं जिन में और्रों के भी दफ्तर थ। जांच हो रही है और जब वहां की पुलिस किसी निर्णय पर पहुंचेगी तो उस से सदन को अवगत कराया जायगा

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Mr. Speaker, Sir, just now I have gone through the statement read by the hon. Minister of State for External Affairs, and later on I have the opportunity to listen to our hon. Minister of External Affairs also on the question asked by our hon. friend One thing I can say is that this is not the single instance and very often within the last one year, we find a number of incidents ocurring in India and in our Embassies abroad. So, this is something alarming. Here, in the statement the Minister has stated:

> "At about 8.15 p.m. on the 14th April, 1978. as Assistant in the Embassy, Shri P. N. Anand proceeded to the Chancery for some urgent work. The India-based Security Guard, Shri Keshwa Nand, went up to the fifth floor of the building to let Shri Anand enter the Chancery and then returned to his own residence situated in an annexe to the building."

Sir, this is a question of security of the Chancery and that is why the security staff is put to look after it, and I cannot understand that when at 8 p.m. an Assistant of the Chancery went there, the Security Guard left the Chancery. That creates some sort of anomaly and I annot understand what the estimation of the hon. Minister is because we have to inquire into the fact that among the officers and staff already working there, whether there is any such element there inside who can be involved in the matter. Further, even before the New Government came into power at the Centre, we found that several newspapers reported that there are Anand Margis' activities in Manila, in Phillippines, in Australia

*Spoke in Punjabi.

[Shri Manoranjan Bhakta]

and some other countries. What is the relation between these two? That also we want to know because it is the question on which our External Affairs Ministry has to take enough precautions so that the valuable documents and other properties of the Chancery or the Embassy are safe and the Indians' interests are safe in those Chanceries. That is why I want to categorically ask the Minister of External Affairs whether (a) he apprehends some sort of Anand Margi hand in it and (b) whether he feels that there is any sort of deviation from the External Affairs policy of our country which might have enraged some other forces in the international affairs who are trying to indulge in some sort of anti-Indian activities in the country.

SHRI ATAL BIHARI VAJPAYEE: Sir. it is true that Manila is one of the strong centres of the Anand Marg movement. But unless enquiries are completed, it will not be proper for me either to blame or absolve any organisation.

So far as the question of Iadian personnel is concerned, every individual is subjected to security check. So. there should be no aprehension on that ground.

About the last question, I did not fully understand it.

MR. SPEAKER: Whether any of our policies have enraged the foreigners. It is a very broad question.

SHRI ATAL BIHAR VAJPAYEE: I don't think so.

SHRI MANORANJAN BHAKTA: It is a question of our apprehension. I want to know whether you feel like that and whether you would like to examine it in that light.

SHRI ATAL BIHARI VAJPAYEE: There has been no major shift in the policy. As I explained the other day while speaking on the demands relating to my Ministry, while preserving the basic tenets of our foreign policy, we have tried to adjust wherever adjustment is necessary. We have maintained continuity with freshness, which the conditions demand. So, I don't think that any organization is behind this incident, simply because there has been a change of Government in India.

13 hrs.

SHRI SAUGATA ROY (Barrackpore): I have gone very carefully through the statement of the Minister. And I can say that this is one of the best examples of Ministerial white-washing of incidents that we have come across. The Minister states in para 5: "no specific suspicions have been levelled against anyone or any organization so far." And what does the newspaper report say? "Hindustan Times' of the 16th April says:

> "One cause for arson speculation is a case in the Manila courts against 2 American members—a young man and woman—of the Anand Marg, accused of stabbing an Indian embassy official two months ago".

Whereas the newspaper comes out with these comments, the Ministry or somebody in the Ministry is interested in protecting the Anand Marg so that it is said that there is no specific suspicion against Anand Marg. It could have been said: "We don't know. Full investigations have not been completed; but there is a suspicion against the Anand Marg". There was no need to white-wash. This gutting of the Indian Mission in Manila is not the first instance of rampage of Indian missions abroad. In fact the so-called Anand Marg has been on rampage of Indian Missions throughout the world. In the South-East; Asia and Australia—i.e., in Canberra, there has been stabbing of the Indian Military Attache; there was a fire in the Indian Chancery; there was a threatening note demanding £ 1 lakh; in Svdney the head of a pig was left at the reception desk of the

Consul General. In Melbourne, an Australian employee of Air India has been stabbed; in Bangkok there has been an attack on the Indian Embassy; in London, bricks were hurled at the Indian Tourist Office building. An official of the Indian High Commission was stabbed. Not only these. This same Anand-Marg has sent a threatening letter to our Prime Minister. During the last Commonwealth Prime Ministers' Conference in Australia, a bomb was set to explode; and two people died. There was a time-bomb case in the Indian High Commission in Canberra, where our High Commissioner Mr. Ajmani openly stated that Anand Marg was behind it. And after this, the Australian Government prohibited the entry of Anand Margis into Australia. After these incidents, in London the Government of U.K. closed down the hostel for Anand Margis.

But in spite of all this, we have statements from Mr. Vajpayee and others. Mr. Vajpayee says: "Margis' threat cannot scare Government." This is on 30th March. Before that, the Prime Minister said on 18th February, "No thought to ban Marg yet". Home Minister says: "Marg ban only if there is an all-party demands". What is this? Is this a political issue, or an issue involving the security of Indian diplomatic personnel abroad? I don't thing that Government is taking this issue of rampage by Anand Margis abroad with sufficient seriousness—as a result of which people working in the Indian embassies are scared to-day. I have met a number of diplomats who say, "We are not sure when there will be an attack on our lives." I want to ask three specific questions: (a) On behalf of the Miinstry of External Affairs, will the hon. Minister request the Home Minister to consider the immediate banning of the Anand Marg organization (b) will the hon. Minister write to all the Governments with whom India has diplomatic relations, to ban the entry of Anand Margis into their country, as the Australian Government has done; and (c) whether, in every Indian embassy abroad—particularly in U.K. USA, Australia and other South-East Asian countries, CBI officials with experience of dealing with Anand Marg will be posted, to protect the lives and properties of officials of Indian missions abroad?

SHRI ATAL BIHARI VAJPAYEE: Newspapers can indulge in speculation not Government. I have already stated that Manila is one of the strongholds of Anand Marg; but whether any persons belonging to that sect are involved in this arson, is a matter to be enquired into. The Government have come out with facts, and have never hidden anything, whenever any Anand Margis have been caught on the basis of certain specific charges. But, in this case, investigations are being made, and we are awaiting the result. The hon Member has put three questions. The first question relates strictly to matters between the External Affairs Minister and the Home Minister. If I have to tender some advice to the Home Minister, I would not like to divulge it at this stage.

SHRI VAYALAR RAVI (Chirayinkil): Collective responsibility.

SHRI ATAL BIHARI VAJPAYEE: Secoindly, he wanted to know whether the foreign Governments would be advised, would be requested, to ban entry to Anand Margis. Sir, I am new to the job and I do not know whether such type of request can be made, an omnibus request. I will find out the position.

SHRI SAUGATA ROY: There is the resolution of the United Nations on this subject. If there is agreement between two countries, it can be done.

SHRI ATAL BIHARI VAJPAYEE: Agreements are reached severally. There is no single agreement which governs all the countries in the world. I am prepared to examine this question. I am sorry, I forgot the third question.

[Shri Saugata Roy]

Will you post CBI officials who have experience of dealing with Anand Margis at all Indian Embassies so that you can look out for the activities of the Anand Margis?

SHRI ATAL BIHARI VAJPAYEE: It is a suggestion for action. It would be given due consideration.

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, जब कोई मामला हमारे सदन में उठता है, तो मुझे अफसोस है कि कुछ माननीय सदस्य इलाज करने के बजाय, मामले को उलझा देना चाहते हैं । यह एक सीधा मामला है कि मनीला में एक अप्रिय घटना घटी । मैं इस बात से सहमत हूं कि मनीला में ही नहीं, आप प्रेस की कटिंग को उलट कर देखिये—15-9-77 को आस्ट्रेलिया में भारतीय दूतावास पर हमला किया गया और लोगों को टेरोराइज किया गया । 23-9-1977 को लंदन में भारतीय दूतावास पर आक्रमण किया गया, औरतों के साथ बुरा बर्ताव किया गया और एक बार ही नहीं दो-दो बार आक्रमण किया गया । 1-11-1977 को पुन: लंदन में भारतीय दूतावास पर आक्रमण किया गया 8 नवम्बर, 1977 को नेपाल स्थित भारतीय दूतावास में एक बम पाया गया । 9 नवम्बर, 1977 को मलेशिया में भारतीय राजदूत के सैक्रेटरी को घायल किया गया । 13-11-1977 को कोपेनहेगन के भारतीय दूतावास पर बम फेंका गया । 28-11-1977 को वाशिंगटन में असिस्टेंट डायरेक्टर (परचेज) को स्टैब किया गया । 10-12-1977 को एक इण्डियन डिप्लोमेट के लड़के को वाशिंगटन में स्टैब किया गया । 8-2-1978 को मनीला में भारतीय राजदूतावास में ही ज्योति स्वरूप बैद नामक व्यक्ति को स्टैब किया गया । 17-2-1978 को बैंकाक में धमकी दी गई । 25-3-1978 को सिडनी दूतावास में बम कांड हुआ । इन पेपर-कटिंग्ज को लेकर आप कह दीजिये कि इस में आनन्द मार्ग का हाथ है या फलां का हाथ है—हम लोग तो न आनन्द मार्ग के समर्थक हैं और न विरोधी हैं । लेकिन हम चाहते हैं—चाहे आनन्द मार्ग हो या कोई भी हो, जो भी देश में अराजकता की स्थिति पैदा करता है, सरकार को उस के साथ सख्ती से पेश आना चाहिये लेकिन मैं एक बात कहना चाहता हूं कि इस मामले को जोड़िये एक दूसरे से । क्या कारण है कि विदेश के दूतावासों पर भी हमला होता है और देश की आन्तरिक सुरक्षा पर भी हमला होता है । एक तरफ उधर विदेश में हमला होता है, तो दूसरी तरफ यहां 25-11-77 को आकाशवाणी में आग लगती है । उधर विदेश में हमला होता है और इधर 3-4-1978 को श्रीनगर दूरदर्शन में अग्निकांड हुआ और उधर विदेशों में दूतावासों पर हमला होता है और इधर 17-4-78 को डिफेन्स कार्यालय में आग लगी आप यह भी देखिये कि उधर विदेशों में दूतावासों पर हमले होते हैं और दूसरी तरफ यहां पर दीवारों पर पोस्टर लिख कर टांगे जा रहे हैं कि 'शाह आयोग नाटक है' । एक तरफ इलाज करने की कोशिश करते हैं तो दूसरी असमाजिक तत्व जो हैं, उन को प्रोत्साहन देते हैं । इसलिए मेरा यह कहना है कि चाहे इस में गृह मंत्रालय हो, चाहे इस में विदेश मंत्रालय हो और चाहे कोई भी मंत्रालय हो सब को इस तरफ ध्यान देना चाहिए क्योंकि वह एक्सटरनल मामला हो और चाहे इन्टरनल मामला हो, कोई ऐसी शक्ति है, कोई ऐसी संगठित शक्ति है, जो देश के अन्दर जनतंत्र के लिए खतरा उत्पन्न कर रही है और देश के बाहर भी जो हमारे लोग दूतावासों में बैठे हैं, उन के ऊपर हमले किये जा रहे हैं । इसलिए मैं आप के माध्यम से विदेश मंत्री जी से जानना चाहता हूं कि आज जो विदेशों में भारतीय दूतावासों के लोग हैं, जो वहां पर एम्पलायड हैं और जो हमारे राजदूत हैं उन के मन में जो असुरक्षा की स्थिति पैदा हो गई है और वे यह समझते हैं हम इनसेक्यूर हैं और सेक्यूरिटी नाम की कोई चीज नहीं रह गई है, उन के

लिए क्या विदेश मंत्री जी इस सदन को आश्वासन देंगे कि आज के बाद वे अपने आप को सेक्योर, सुरक्षित महसूस करेंगे और यह भी बताने की कृपा करेंगे कि देश के अन्दर और देश के बाहर जो ये अप्रिय घटनाएं एक साथ हो रही हैं, इन में आपस में कोई तारतम्य या सम्बन्ध है ? इस के बारे में भी मंत्री महोदय सदन को बतांएं ।

श्री समरेन्द्र कुन्डू : मैं हिन्दी में बोलूंगा । मैं बहुत खुश हूं कि पासवान साहब ने एक बहुत महत्वपूर्ण बात यहां पर रखी । पासवान साहब ने यह विचार भी रखा है कि बाहर जो घटनाएं होती हैं और उस के साथ ही यहां देश में जो हिन्सा वादित्र घटनाएं होती हैं, उन का एक दूसरे के साथ सम्बन्ध है और इस सम्बन्ध में उन्होंने कुछ दलीलें भी दीं ।

He referred to some incidents.

इस बारे में तो मैं यही कहूंगा कि अभी यहां कोई विचार देना ठीक नहीं होगा ।

एक सवाल उन्होंने यह भी पूछा कि हमारे आफिसर्स के अन्दर जो इन्सेक्यूरिटी की भावना हो रही है, उन में इनसेक्यूरिटी की भावना न रहे, इस को सेक्योर करने के लिए हम क्या कदम उठाते हैं । मैं तो बधाई देता हूं उन अफसर लोगों को जिन्होंने मुश्किल वातावरण में और बहुत निष्ठा के साथ, देश-भक्ति के साथ काम किया है और करते हैं और हम उन की सेक्यूरिटी के लिए हर कदम उठाते हैं और उन को आश्वासन दिया है कि केवल सरकार ही नहीं बल्कि सारा देश, पार्लियामेंट उन के पीछे हैं । उन के लिए हम ने सेक्यूरिटी गार्ड रखे हैं और कुछ ज्यादा पैसे भी मंजूर किये हैं उन के लिए कुछ इक्विपमेंट्स के लिए और दीवार आदि बढ़ाने के लिए । उन के लिए हम ने इस तरह की व्यवस्था की है और हम ने यह भी किया है कि जो इन्वेस्टीगेटिंग एजेन्सीज वहां पर हैं, उन के साथ घनिष्ठ सम्बन्ध रखें और इस सम्पर्क रखने का लाभ भी हुआ है और कुछ आदमी भी पकड़े गये हैं ।

मैं मान्यवर यह सूचना देना चाहता हूं कि हम जो संभव हैं वह करेंगे । मैं आफिसर्स को भी विश्वास देना चाहता हूं कि वह हिम्मत से काम करें और आगे बढ़ें ।

दूसरी बात जो कही गयी है कि इसका होम मिनिस्ट्री से कोई सम्बन्ध है या नहीं । मुझे ऐसा गलता है कि होम मिनिस्ट्री भी इस पर जरूर विचार करती होगी । हम होम मिनिस्टर से मिल कर भी इस पर चर्चा करेंगे और आज की जो हाउस की प्रोसीडिंग्स है, वह मैं गृह विभाग को भी भेज दूंगा ।

13.16 hrs.

PUBLIC ACCOUNTS COMMITTEE

SEVENTH-FOURTH AND SEVENTY-SIXTH REPORTS

SHRI C. M. STEPHEN (Idukki): I beg to present the following Reports of the Public Accounts Committee:—

(1) Seventy-fourth Report on paragraph 15 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Railways) relating to Track Fittings.

(2) Seventy-sixth Report on paragraphs 9, 10 (i) and 17 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Customs Receipts.

ESTIMATES COMMITTEE

EIGHTEENTH REPORT AND MINUTES

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): I beg to present the following Report and Minutes of the Estimates Committee:

(1) Eighteenth Report on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Extension of Credit Facilities to Weaker Sections of Society and for Development of Backward Areas.

(2) Minutes of the sittings of the Committee relating to the above Report.

13. 17 hrs.

STATEMENT RE. RENAMING OF TWO HOSPITALS IN DELHI

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : श्रीमन्, देश की आजादी से पहले स्थापित हुए अस्पतालों में से कई एक का नामकरण वाइसरायों और अन्य उच्च पदासीन ब्रिटिश अधिकारियों या उनकी पत्नियों के नाम पर किया जाता था। नई दिल्ली में भी विलिंगडन अस्पताल और नर्सिंग होम तथा लेडी हार्डिंग अस्पताल दो अस्पताल हैं जिनका नामकरण इसी आधार पर किया गया था।

समय की मांग को देखते हुए यह उचित लगता है कि इन संस्थाओं का नाम फिर से किन्हीं प्रसिद्ध भारतियों के नाम पर रखा जाए।

डा० राम मनोहर लोहिया उन सुप्रसिद्ध नेताओं में से थे जिन्होंने देश की राजनीतिक विचारधारा में एक क्रान्ति ला दी थी। उनका निधन 1967 में विलिंगडन अस्पताल में हुआ था। अतः विलिंगडन अस्पताल का नाम डा० राम मनोहर लोहिया अस्पताल और उपचर्या गृह रखने का निर्णय किया गया है।

श्रीमती सुचेता कृपलानी ने सामाजिक कार्यों के क्षेत्र में राष्ट्र की असाधारण सेवा की है और वे उन कुछेक सुप्रसिद्ध महिलाओं में से एक थीं जिन्होंने अपने समय में देश के सार्वजनिक जीवन में उच्चतम स्थान प्राप्त किया। लेडी हार्डिंग अस्पताल का नामकरण सुचेता कृपलानी अस्पताल करने का निर्णय किया गया है।

श्री मनीराम बागड़ी (मथुरा) : अध्यक्ष जी, मंत्री जी को इसके लिए बधाई तो है ही लेकिन मैं एक बात जरूर कहूंगा कि वह मामूली बात नहीं है। नाम परिवर्तन से भारत के इतिहास और संस्कृति का चक्र जुड़ता है। क्या मंत्री जी इसके साथ सारे राष्ट्र की आकांक्षाओं को भी जोड़ेंगे और विदेशी शाहों और तानाशाहों के कलंक को स्वतंत्र भारत के माथे से बिल्कुल धो देंगे? मंत्री जी ने इसको मिटाने का अपने मंत्रालय में तो प्रयत्न किया है। क्या वे दूसरे मंत्रालयों से भी इस दिशा में आगे बढ़ने को कहेंगे और राष्ट्र में जहां भी विदेशी मूर्तियां हैं उनको वहां से हटवा कर डा० लोहिया जैसे राष्ट्रीय नेताओं की मूर्तियां वहां स्थापित करायेंगे? डा० लोहिया ने देश के लिए जैसी कुर्बानी की है, वह सारा राष्ट्र जानता है। ऐसे ही जो भी दूसरे नेता हैं उनका भी आदर सत्कार हो और उनके नाम पर भी नामकरण हो।

श्री शंकर देव (बीदर) : अध्यक्ष महोदय, अभी माननीय मंत्री जी ने दिल्ली के दो अस्पतालों के नाम परिवर्तन करने के बारे में वक्तव्य दिया। मैं इस सम्बन्ध में कहना चाहता हूं कि दिल्ली एक कास्मोपोलिटन और इन्टरनेशनल सिटी है और यहां बहुत से विदेशी भी रहते हैं। आज जब कि विश्व एकता की ओर जा रहा है, सारा संसार एक हो रहा है तो ऐसे समय में संस्थाओं के नामों से विदेशियों का नाम हटाना कहां तक उचित होगा। जब हम विश्व-बंधुत्व की तरफ जा रहे हैं ताकि दुनिया स्थिर रह सके तो ऐसे समय में क्या यह अन्ध राष्ट्र-भक्ति नहीं होगी? (व्यवधान)

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, I do not want

to speak on this statement. But before you go on to the next item, could I have your permission to make a submission? I have written to you this morning about the Minister's statement which is unfortunately missing because the Minister of Parliamentary Affairs has not come out with any statement on Government business for the next week. On this point, when the Ministers' statements are going on. I thought I would seek a clarification and make a submission in a few minutes, not more than two or three minutes.

You will see that press reports are coming regularly in the last couple of days about certain important legislative and constitutional measures which are to be introduced by the various Ministers before the House. By the end of the month, we shall be completing financial business. We have only 8 or 9 working days in the next month. I want to know whether the Government can give us some indication as to what are the Bills they are likely to introduce before the House. There are some important Bills, like, a comprehensive Constitution Amendment Bill trying to nullify most of the provisions of the Forty-Second Constitution Amendment Act, Anti-Defections Bill, a Bill to repeal the provisions for pension to former Members of Parliament, a comprehensive Industrial Relations Bill and also a Bill to provide for free legal aid to economically poor people. These are some of the important measures that are likely to be introduced.

My difficulty is, apart from the fact that some of us may not be available for discussion on these important measures—I am myself going abroad, as you know—if the House gets only a couple of days at the fag-end of the long-drawn-out budget session for all the important Bills coming before the House, should not the Government give us some indication rather than leave us only at the mercy of the press reports about which we were only just now told that the press is independent and that they can do what they like?

As you know, I have been pressing for the Anti-Defections Bill and a comprehensive Constitution Amendment Bill. But nothing is happening. We would like to know from the Minister of Parliamentary Affairs and I would request you to ask him to give us a statement as to when these Bills are likely to come before the House and whether they will be sent to the Select Committee. The practice is that no important Bill is allowed to be passed at the fag-end of the session just by discussing it in the House. It should go to a Select Committee.

MR. SPEAKER: It is for them to consider. I am not directing anybody on this matter. I will not come in the way of his making a statement.

PROF. P. G. MAVALANKAR: You kindly make a suggestion to him.

MR. SPEAKER: He may have his own difficulty in the matter.

12.24 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

PROF. P. G. MAVALANKAR: Mr. Deputy-Speaker, Sir, let me make one submission...

MR. DEPUTY-SPEAKER: The hon. Speaker has already responded to whatever submission you made.

We now go to the next item.

MATTERS UNDER RULE 377

(i) Reported loss of file containing documents relating to the Time-capsule

श्री केशव राव सोंदगे (नालन्दा) : सदर साहब, मैं नियम 377 के द्वारा एक अहमियत का सवाल उठाना चाहता हूं ।

कालपात्र के बारे में महत्वपूर्ण कागजात और फाइलें भारतीय इतिहास अनुसन्धान परिषद के मुख्यालय से गायब हो चुके हैं । यह बड़ा गम्भीर मसला है । ये कागजात जिस दिन यह मसला लोक सभा में चर्चा के लिए आया उसी दिन गुम हो गए हैं । मैं शिक्षा मंत्री जी से गुजारिश करूंगा कि वह इस पर स्टेटमेंट करने का साहस करें । जय क्रान्ति ।

(ii) Reported move to wind up the Jute Corporation of India at Calcutta

SHRI SAUGATA ROY (Barrackpore): Mr. Deputy-Speaker, Sir, under Rule 377, I rise to draw the attention of the House to the reported move to wind up the Jute Corporation of India at Calcutta.

In the Economic Times of April 11, it was reported that the Government is contemplating to wind up the Jute Corporation of India with its headquarters at Calcutta and assign its function of price support operations to the Food Corporation of India which is supposed to have experience in similar operations. This will be a disastrous step not only for 1000 employees of the Jute Corporation of India but also for the jute growers in the jute growing States of West Bengal, Bihar, Assam, Arissa and Tripura for whose benefit the Jute Corporation of India was set up.

The Jute Corporation of India has already established about a hundred direct purchase centres to purchase jute from the growers. If the Corporation has not been able to give adequate relief to jute growers, if it has not been able to save them from exploitation, it is not because of some inherent fault in the Corporation but it is because of the incapacity of the present management and the wrong pricing policies taken up by successive Governments. The successive governments have always not paid the jute growevrs adequate price and the Agricultural Prices Commission has never been favourable to the jute growers. So, this extreme step to wind up the Jute Corporation is not called for and I want to request the Government not to consider this step at all.

(iii) Adverse effect of power short-age on agriculture and industrial production

श्री वीरेन्द्र प्रसाद (नालन्दा) : उपाध्यक्ष महोदय, मैं नियम 377 के अधीन सदन और सरकार का ध्यान आकर्षित करना चाहता हूं कि :

"समस्त भारत में बिजली के अभाव में खेती एवं उद्योग पर प्रतिकूल प्रभाव पड़ा रहा है । उत्पादन को जबरदस्त धक्का लग रहा है । उत्पादन के अभाव में वस्तुओं के मूल्य में वृद्धि होती है, साथ साथ मजदूरों के सामने भी समस्या खड़ी होती है । विशेष कर बिहार राज्य में बिजली के अभाव में खेती एवं उद्योग बुरी तरह प्रभावित हो रहा है । किसानों में हाहाकार मचा है । जितने मेगावाट बिजली का उत्पादन है उससे ज्यादा बिजली विभाग ने बिजली देने का ऐग्रीमेंट करा रखा है । यद्यपि बिजली की आपूर्ति नहीं होती फिर भी उपभोक्ताओं से मिनिमम चारन्टी ली जाती है जिससे उपभोक्ताओं में काफी क्षोभ है । सरकार को इस सम्बन्ध में राष्ट्रीय नीति तय करनी चाहिये कि उपभोक्ताओं को बिजली आपूर्ति की गारन्टी मिले । यदि बिजली आपूर्ति की गारन्टी नहीं है तो मिनिमम गारन्टी

भी नहीं ली जाये । इस राष्ट्रीय समस्या का राष्ट्रीय स्तर पर हल निकाला जाय ।"

(iv) WIDE SPREAD INCIDENCE OF MALARIA IN DELHI

डा० लक्ष्मी नारायण पांडेय (मंदसौर) : उपाध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत देश की राजधानी दिल्ली में इन दिनों मलेरिया जैसा भंयकर रूप धारण करता जा रहा है तथा जितनी तेजी से बढ़ रहा है उससे दिल्ली के अधिकांश भाग प्रभावित होने की सम्भावना बढ़ गई है, इस बात की ओर सदन का ध्यान आकर्षित करना चाहता हूं । स्थिति यह है कि गत वर्ष मलेरिया रोगियों की संख्या लगभग 5,390 थी, जब कि इसी अवधि में अर्थात् 15 अप्रैल तक इस बार लगभग 34,000 लोग मलेरिया से पीड़ित दर्ज किए गये । इसका अर्थ यह हुआ कि इस बार मलेरिया में 6, 7 गुना वृद्धि हुई है । यहां यह उल्लेखनीय है कि राजधानी के अन्दर मच्छरों की वृद्धि के लिए दिल्ली विकास प्राधिकरण, बाढ़ नियंत्रण विभाग तथा विभिन्न ठेकेदार जिम्मेवार हैं । राजधानी में चल रही गन्दगी को समाप्त करने के लिए तथा मलेरिया की रोकथाम के लिए कोई प्रभावकारी कदम नहीं उठाये गये ।

उपाध्यक्ष महोदय, आपके माध्यम से स्वास्थ्य मंत्री जी का ध्यान आकर्षित करना चाहता हूं कि दिल्ली के अन्दर जो निजी कोठियां हैं या सरकारी कोठियां हैं उनमें काफी तालाब में पशु रखे जाते हैं, उनके सेनीटेशन की तरफ कोई ध्यान नहीं दिया जाता है । डी० डी० टी० तथा अन्य दवाओं का छिड़काव करने के लिए कोई भी प्रभावकारी उपाय नहीं किया जा रहा है जिससे कि मच्छर मरें । यहां तक पता चला है कि जैसा कि "नवभारत टाइम्स" में छपा है कि गत नवम्बर को महापौर के आदेश से इस विभाग के सिविल लाइन्स जोन कार्यालय पर मारे गये छापे से पता चला था विभाग के आधे कर्मचारी उस दिन छुट्टी पर थे, लेकिन रजिस्टरों में उनके नामों के आगे उस दिन छिड़कने के लिए दिया गया तेल दर्ज था । इस से पता चलता है कि सारे मामले में काफ़ी भ्रष्टाचार है । और यदि इसी प्रकार से स्थिति चलती रही तो अगले दिनों में काफ़ी मलेरिया केसेज बढ़ेंगे और ऐसा लगता है कि अस्पतालों के अन्दर उनकी भारी भीड़ लगेगी । इसी समाचार के अनुसार जो संख्या आंकी गई है उस हिसाब से वर्ष के अन्त तक अस्पताल में जाने वालों की संख्या, रोगियों की संख्या गढ़े ग्यारह लाख तक पहुंच जायेगी । यह एक भयावह स्थिति का संकेत है ।

इसलिए मैं मंत्री जी से कहूंगा कि इसकी रोकथाम के लिए प्रभावी कदम उठाने का प्रयत्न करेंगे तथा इस सम्बन्ध में सदन को भी अवगत करायेंगे ।

(v) REPORTED ATTEMPT BY SUPPORTERS OF THE FORMER PRIME MINISTER TO DISTURB COURT PROCEEDINGS

श्री ब्रजभूषण तिवारी (जबलपुर) : उपाध्यक्ष महोदय, मैं नियम 377 के अधीन एक बहुत ही लोक महत्व के विषय को उठाना चाहता हूं ।

महोदय, दिनांक 18 अप्रैल को दिल्ली के तीस हजारी कोर्ट में चीफ़ मैट्रोपोलिटन मैजिस्ट्रेट, श्री पी० के० जैन के न्यायालय के समक्ष श्रीमती इन्दिरा गांधी के हाजिर होने के समय उनके समर्थकों ने संगठित रूप से न्यायालय में घुसने तथा न्यायालय के काम में हस्तक्षेप करने का प्रयास किया जिसके रोकने पर दिल्ली पुलिस पर लाठी पत्थर तथा अन्य हथियारों से हमला किया गया । ये लोग हाथ में तख्ती लिए हुए चौधरी चरण सिंह और जस्टिस शाह के विरुद्ध अपमानजनक नारे लगाते रहे । इतना ही नहीं इन्होंने पुलिस कार्डन तोड़कर न्यायालय में घुसने का प्रयास किया और हंगामे के साथ न्यायालय की कार्यवाही को रोकने का भी प्रयास किया । इसी प्रकार की घटना "किस्सा कुर्सी का" फिल्म के मामले में चल रही कार्यवाही के

[श्री ब्रजभूषण तिवारी]

समय घटी जिसके के परिणाम-स्वरूप कार्यवाही एक घंटे तक के लिए रोकनी पड़ी। कांग्रेस (आइ) तथा श्रीमती इंदिरा गांधी के समर्थक न्यायालय में घुस कर इंदिरा गांधी एवं संजय गांधी के समर्थन में नारे लगाकर न्यायालय के काम में हस्तक्षेप करने लगे। साथ ही न्यायालय के बाहर उसी मुकदमे से संबंधित एक गवाह के साथ उन्होंने दुर्व्यवहार किया और उसे आतंकित करने का प्रयास किया। इस प्रकार की घटनाएं जब घटें तो तीन प्रश्न सरकार के सामने आते हैं कि सरकार ने उस समय उचित व्यवस्था क्यों नहीं की और यदि आगे भी इस प्रकार की व्यवस्था नहीं की गई तो न्यायालय का काम किस प्रकार सुचारू रूप से चल सकेगा ? इन घटनाओं का असर जन-मानस पर यह होता है कि कुछ लोग न्यायालय में शक्ति प्रदर्शन द्वारा न्यायालय से अपने को उच्चतर प्रमाणित करने का प्रयास करते हैं और सरकार जब उन के कुत्सित प्रयत्नों को रोकने में सक्षम नहीं होती तो सम्भव है कि न्यायालय अपने कर्त्तव्यों को पूर्ण निष्पक्षता से सम्पादित करने में सक्षम न हो सके। इसलिए सरकार को इस संबंध में शीघ्रातिशीघ्र उचित और प्रभावकारी कार्यवाही करनी चाहिए।

13.32 hrs.

DEMANDS FOR GRANTS, 1978-79—*contd.*

MINISTRY OF AGRICULTURE AND IRRIGATION—*contd.*

MR. DEPUTY-SPEAKER: Now we revert to the Discussion and Voting on the Demands for Grants under the control of the Ministry of Agriculture and Irrigation.

SHRI B. P. KADAM (Kanara): Sir, I had stated yesterday that agricultural production is the basis for all-round development of the country, as is envisaged in the western countries. I had also stated yesterday that the present Janata Government has absolutely no faith in the implementation of land reforms and all that they have been saying for land reforms is just paying lip sympathy. The minute the Janata Party got its majority here in Delhi, last March 1977, all the landlords throughout the country, including States where land reforms have been implemented, like Karnataka and others, were openly and violently stating that they would seize their land from the tenants, that they would collect rent and they would kick out the ryots. And that is exactly what has taken place.

During the Governor's Rule there in Karnataka, the Opposition which was always so vociferous against the implementation of land reforms, as clearly indicated when the Land Reforms Bill was on the anvil of the House, they again carried forward their agitation to see that the implementation was throttled. They prevalid upon the Government of India and prevailed upon the Governor to see that, from the Land Tribunals which were constituted by including public representatives having faith in land reforms and who were very keen to help the weaker sections, were deleted by an Ordinance by the Governor in spite of the clear warning given by the Chief Minister when the Government was dislodged. And what happened afterwards? The Governor had to eat humble pie and, crestfallen, he had to give a go-by to all that he had envisaged and all that he had in mind—even the idea of amending the Land Reforms Act itself by an Ordinance.

Sir, even in regard the Cooperative Statutory Laws there were certain representatives who represented vested interests. The weaker sections like the Harijans, Tribals and the minorities could not get representation and the benefit of the cooperative system could not go to them. Some nominations to these institutions were there, made by the Government, but they also were nullified by the Governor. I had stated yesterday that the report of the National Commission on Agriculture is a valuable report and I had also

paid my tribute and expressed praise for those who have been responsible for drafting it.

Now, I want to make a few points. Firstly, necessary efforts should be made to develop better strains of seeds which should be disease resistant, early maturing and rich in protein. For this, I have to express my appreciation for the scientists of the Indian Council of Agricultural Research. Formerly, we had paddy seeds, which would mature in 150 days; now we have seeds which would mature within ninety to hundred days. We should have high-yielding varieties, which would be non-lodging with more tillers, better and long ears and with a very high percentage of protein. This should be developed in other varieties like pulses etc. We should lay greater stress on developing better seeds of paddy, because compared to other countries of Europe, or Japan or Asian countries, our yield in paddy per acre is far less. It is necessary that we should double our production. This is possible if proper guidance, proper inputs and weedicides are given. In my constituency, in North Kanara in Malnad, I have seen a poor farmer producing 45 quintals of paddy in one acre of land. This is not the best cultivation, because elsewhere the production per acre has been 55 quintals of paddy or even more than that. In my former Assembly constituency, this farmer produced 45 quintals of paddy with 30 or 40 kilos of fertilizers and using very high percentage of green leaf manure and farm-yard manure.

Now, the Agricultural report envisages food-grain production of 230 million tonnes at the turn of the century, i.e. in 2000 A.D. This is a very good target; but I think, it can be even more. The same report envisages 193 million tonnes of foodgrains in 1985. That, of course, is very good, but with all these high expectations, we must bear in mind that India has a very high rate of growth in population. Each year, our population increases by 1.5 crores, outstripping even Australia's entire population. After independence our population has shot up by nearly 35 crores, which is as high as the population of entire Europe minus, of course, Soviet Russia. This is a factor which has to be reckoned with. The other day, our Health Minister was giving sermons—he did it last year also—that Brahmcharya and all that is good. I would like to caution that while envisaging all these targets, it is necessary to have a proper and practical insight and take practical steps to control the population, without which the whole economy will be completely in disarray and we would be completely thrown out of gear.

MR. DEPUTY-SPEAKER: Please conclude now; you have taken more than fifteen minutes. I was asked to give ten minutes to each of your speakers.

SHRI B. P. KADAM: I will make a few points and then conclude. I am very proud of the achievements of the Indian Council of Agricultural Research. There should be no disturbance; there should be no interference in their work. At the same time, the grievances of the young scientists must be looked into promptly. It was really very disheartening—in fact, very much agitating—to see some of the young scientists committing suicide. A thorough probe in those things is necessary. A sense of confidence must be generated in these young scientists. The entire ICAR must be made a vigorous body. A lot of stress is necessary for developing vegetable fruits, banana, pine apple, spices like nutmeg, jayaphul, clove coco and for this vast scope exists in the Malnad area, in the tropical areas including Karnataka.

Coconut cultivation is a very important thing. We are standing third in the whole world. Kerala and Karnataka are the leading States. But, unfortunately, there is a disease which is known as root wilt disease—in Kerala. In our area, there is also a pest known black headed betel. It destroys the leaves of the coconut trees. This has to be eradicated.

[Shri B. P. Kadam]

I very much feel that weaker sections must be helped to get fertilizers and insecticides at cheaper rates. This is necessary because the weaker sections cannot come up. Their per acre yield of food grains will not be raised unless they are helped in these matters. At the same time it is necessary to plant more green leaves manure trees like Glarecidia which are rich in nitrogen.

MR. DEPUTY-SPEAKER: I allowed you for two minutes only.

SHRI B. P. KADAM: I will speak only two sentences.

About fisheries a lot of work has to be done. Deep sea fishing trawlers are disturbing the poor fishermen near the shores. The poor fishermen catching fish near the shore must be given protection. This has created unrest in Karnataka, in Goa and even in Madras. Therefore, that has to be done.

What is more necessary is to see that soil erosion is prevented. This is a menace in Kerala and Karnataka. This is quite necessary.

Fishery roads must be given top priority. Without this fishery cannot be developed, as the export of fish catch is difficult.

श्री रघुनाथ सिंह वर्मा (मैनपुरी): उपाध्यक्ष महोदय, मैं सब से पहले आपको धन्यवाद देता हूं—आप ने मुझे खाद्य, कृषि और सिंचाई मंत्रालय की मांगों पर बोलने का अवसर दिया। मैं इन मांगों का समर्थन करने के लिए खड़ा हुआ हूं।

मैं माननीय कृषि मंत्री जी को भी धन्यवाद देता हूं—उन्होंने इस वर्ष खेती की सिंचाई और देहातों के लिए बजट का 40 परसेन्ट हिस्सा रखा है। हमारा देश कृषि प्रधान देश है। यहां के निवासियों का मुख्य धंधा खेती है और खेती से सम्बन्धित दूसरे उद्योग धन्धे हैं। हमारे देश की खेती वर्षा के ऊपर आधारित है। आज भी हम सभी सरकारी और प्राइवेट साधनों से देश की 25–30 परसेन्ट खेती में सिंचाई की व्यवस्था कर सके हैं। इसी कारण आज भी हमारे देश के किसानों को वर्षा के ऊपर निर्भर रहना पड़ता है। भारत की खेती की व्यवस्था सही ढंग से नहीं है।

हमारे देश में सिंचाई के साधन बहुत हैं। वर्षा ऋतु में हमारे यहां बहुत पानी बरसता है, लेकिन वह नदियों के द्वारा बहता हुआ चला जाता है। हमारे देश के इंजीनियर्स और सरकार उन प्राकृतिक साधनों का सदुपयोग नहीं कर पा रहे हैं। हमारे यहां सिंचाई के मुख्य साधन नदियां, नहरें, ट्यूबवेल्ज और कुएं और तालाब हैं, जिनके द्वारा लोग सिंचाई करते हैं। मान्यवर, उत्तर प्रदेश में सिर्फ पश्चिमी जिलों में सिंचाई की अच्छी व्यवस्था है, लेकिन पूर्वी जिलों की स्थिति बहुत खराब है। खास तौर से बुन्देलखंड में सिंचाई का कोई अच्छा प्रबन्ध नहीं है। वहां पर सिंचाई के लिए छोटे-छोटे डेम बनाने चाहिये, जिनसे बुन्देलखंड की जमीन को पानी दिया जा सके। वहां पर अनेक नदियां हैं—चम्बल, बेतवा, केन—जिनमें काफी पानी बहता है। इन नदियों के पानी को लिफ्ट के जरिये उठाया जा सकता है और खेती की सिंचाई की जा सकती है। वहां पर आज भी सूखी खेती होती है यानी पानी नहीं लगाया जाता है और हमारे राज्य मंत्री जी को मालूम है क्योंकि वे उत्तर प्रदेश से हैं कि बुन्देलखंड में सिंचाई की व्यवस्था आज न के बराबर है और वहां पर सूखी खेती होती है।

मान्यवर, मैं यह भी कहना चाहता हूं कि सिंचाई विभाग ने एक इरिगेशन कमीशन बैठाया था और उसने सिंचाई के रेट्स बहुत बढ़ा दिये थे। सन् 1972 में इस इरिगेशन कमीशन ने रिपोर्ट दी और सिंचाई के रेट्स बढ़ा दिये गये परन्तु फिर भी सिंचाई की समुचित व्यवस्था नहीं हो सकी है। उन्होंने सरकार से सबसिडी की मांग की है। मेरा सुझाव यह है कि किसानों के लिए सिंचाई के रेट्स न बढ़ाये जायें और जो सरकारी साधन

हैं उनका सदुपयोग हो । मैं यह भी बताना चाहता हूं कि सरकारी ट्यूबवेल्स पर और नहरों पर जहां कच्चा पक्का काम होता है, वह बहुत ही घटिया किस्म का काम होता है क्योंकि ठेकेदारों से इंजीनियर, एक्जीक्यूटिव इंजीनियर, एस०डी०ओ० और जूनियर इंजीनियर पैसा ले लेते हैं और वहां पर जो पैसा उस काम के लिए दिया जाता है, उसका सही उपयोग नहीं होता है । इसलिए किसानों की जो समस्या है, उसका हल नहीं होता है । मेरा यह सुझाव है कि सिंचाई के लिए पूरे देश का सर्वे कराना चाहिए, बरसाती पानी और जमीन के अन्दर के पानी का पता चल सके और पानी किसानों को दिया जा सके ।

मैं माननीय मंत्री जी का ध्यान अपने क्षेत्र की ओर दिलाना चाहता हूं । मेरे जिले में प्राइवेट ट्यूबवैल्स बने हैं लेकिन ऊपर के स्ट्रेटा का पानी समाप्त हो गया है और गांव वालों को पीने के लिये पानी नहीं मिलता है । मैनपुरी जिले में अरांव ब्लाक बेजुआ कछासपैयू और जसरोना ब्लाक में पानी की बहुत बड़ी समस्या पैदा हो गई है क्योंकि जो कुएं हैं, उनका पानी सूख जाता है और लोगों को पीने के लिए पानी नहीं मिलता है । मेरा सुझाव यह है कि इसके लिए सरकार को डीप बोरिंग करवानी होगी और प्राइवेट किसानों के लिए भी ऐसा करना होगा, ताकि वहां पर आम लोगों को पीने का पानी मिलता रहे । जब तक सिंचाई के लिए पानी की पूर्ण व्यवस्था नहीं होगी, खेती में तरक्की नहीं हो सकती है और अच्छी फसल बिना पानी के नहीं हो सकती है । पानी अमृत है । कोई भी जीवधारी पशु, पेड़, पौधे बिना पानी के ज्यादा दिन नहीं चल सकते हैं । अतः कृषि की सिंचाई की सुनियोजित एवं समुचित व्यवस्था करनी होगी तभी देश तरक्की कर पायेगा । मेरे जिले में चार-पांच नदियां हैं, काली नदी, ईसन नदी, अरिन्दवी, सेंगर, सिरसा और यमुना । इन पर छोटे छोटे बांध बना कर पानी दिया जा सकता है और यू० पी० में मैनपुरी सब से अधिक ऊसर है उसको कृषि योग्य बना कर किसानों को दिया जाये । पूरे उत्तर प्रदेश में जो स्वायल इरोजन हो रहा है, भूमि का कटाव हो रहा है, उस समस्या से भी निपटा जा सकता है । इससे सिंचाई की समस्या भी हल हो जायगी ।

एक बात मैं यह कहना चाहता हूं कि हमारे जो किसान हैं उनको उनकी पैदावार का सही मूल्य नहीं मिलता है । आपने देखा कि गन्ने की क्या हालत हो रही है । यू० पी० सरकार ने पश्चिम उत्तर प्रदेश के लिए 13.15 रुपये और पूर्वी उत्तर प्रदेश के लिए शायद 12.50 रु० गन्ने के दाम तय किये हैं और क्रशर के लिए 9.50 रु० किये हैं, जो कि बहुत कम हैं । इस बार गन्ने की पिराई बहुत कम हुई है । मिल और क्रशर एक महीना लेट चले थे और 21 फरवरी से 28 फरवरी तक बन्द रहे । इससे गन्ने के किसानों के सामने एक बहुत ही विकट समस्या खड़ी हो गई है । मंत्री जी ने बहुत कोशिश की है । जिससे किसानों को कुछ राहत मिली और कुछ राहत मिली भी है लेकिन मेरा सुझाव यह है कि गन्ने को मंत्री जी पूरी तरह से खिरवायें और उसके खिरवाने की व्यवस्था करें जिससे किसानों को अपने गन्ने में आग न लगानी पड़े । मैं यह भी बता दूं कि जहां पर गन्ने की पैदावार होती है, वहां पर मंत्री जी किसानों की नाराजगी की वजह से जा नहीं सकते हैं क्योंकि वहां पर आज भी नारा लगाया जाता है "बच्चा छः पत्ती भी" । मैं इसके बारे में ज्यादा नहीं कहता क्योंकि विरोधी पक्ष ने इसका पुरुषपोण किया है ।

गन्ने के साथ-साथ गेहूं की कीमत का भी सवाल है । माननीय मंत्री जी ने इसकी कीमत एक सौ साढ़े बारह रुपये प्रति क्विंटल फिक्स की है यानी सिर्फ ढाई रुपये बढ़ाई गई है जो कि न के बराबर है जब कि आपको मालूम है कि किसान का लागत मूल्य 120 रुपये और

[श्री रघुनाथ सिंह वर्मा]

125 रुपये तक आता है और इसके बारे में चाहे आप पंत नगर का ले लें, या पूसा इंस्टीट्यूट का ले लें और चाहे आजाद कृषि विश्व-विद्यालय कानपुर का ले लें। उसको देखकर ही कृषि मूल्य आयोग की सिफारिशें मान ली गई हैं। कृषि मूल्य आयोग के बारे में मेरा सुझाव है कि इसको समाप्त कर दिया जाये, इसकी कोई जरूरत नहीं है। अगर किसी भी हालत में यह समाप्त न किया जा सके तो उसमें किसानों के भी प्रति-निधित्व रहे। कृषि मूल्य आयोग में किसानों के प्रतिनिधि न होने से उसके द्वारा सही मूल्य तय नहीं किये जाते हैं। इससे किसानों की रीढ़ की हड्डी टूट रही है और दिन-प्रति-दिन किसान कर्जदार होता जा रहा है। अगर आप सर्वे करायें तो पायेंगे कि किसान बहुत कर्जदार है। कितने ही बैंकों से वह कर्जा लेकर कर्जदार बने हुए है। यहां पर लोग यह समझते हैं कि किसानों की माली हालत अच्छी हो गई है जो कि गलत बात है। किसानों की सभी भूमि विकास बैंक राष्ट्रीयकृत बैंकों के यहां गिरवी रखी हुई है।

गेहूं के साथ साथ चने और चावल का भी मूल्य निश्चित किया जाना चाहिए। मेरे जिले मैनपुरी में आलू बहुत पैदा होता है। श्रीमन आज हालत यह है कि दस रुपये मन में भी कोई आलू खरीदने को तैयार नहीं है. वहां कोल्ड स्टोरेजों की बहुत कमी है। मेरा कृषि मंत्री जी से अनुरोध है कि वे अधिक से अधिक कोल्ड स्टोरेजों की व्यवस्था करें जिससे कि आलू जैसी साग सब्जी सुरक्षित रह सके। साथ ही आलू का विदेशों को निर्यात भी किया जाए जैसा कि पिछली बार निर्यात किया गया था। तभी देश की हालत अच्छी होगी और आलू बोने वाले किसानों की हालत अच्छी होगी।

भारत की 80 प्रतिशत जनता देहातों में रहती है। अगर उस जनता की हालत सुधर जाएगी तो हमारे देश की हालत भी स्वतः ही सुधर जाएगी। इसलिए किसान की हालत सुधारनी होगी।

इसके साथ साथ मैं मंत्री जी को इस बात के लिए धन्यवाद देता हूं कि उन्होंने डेयरी उद्योग के लिए पांच सौ करोड़ रुपये का प्रावधान किया है। इससे भी किसानों की तरक्की होगी। जब तक किसानों के लिए सहायक और खेती से मिलते जुलते धन्धे नहीं चलायेंगे तब तक किसानों की हालत नहीं सुधर सकती है। डेयरी उद्योग को किसान अच्छी तरह से चला सकते हैं और इससे बेरोजगार लोगों को रोजगार भी मिल सकता है। मैं चाहूंगा कि इस उद्योग के साथ साथ पोलट्री फार्मिंग और मछली पालन जैसे उद्योगों का भी विस्तार किया जाना चाहिए। लोक सभा की कृषि सलाहकार समिति बंगाल गयी थी। वहां पर जो सेंट्रल फिशरीज रिसर्च इंस्टीच्यूट है, उसके डायरेक्टर ने हमें बताया था कि एक एकड़ के तालाब में साल भर में दस हजार रुपये की मछलियां पैदा हो जाती हैं। हमारे देश में प्राकृतिक साधन बहुत हैं। हमारे यहां बारिश भी बहुत होती है और इसके कारण पानी भी बहुत है। हमारे नौजवान और किसान भाई मछली पालन का धंधा भी अच्छी तरह से कर सकते हैं और अपनी आय के साधन बढ़ा सकते हैं।

मान्यवर, होर्टिकल्चर की तरफ़ हमारी सरकार का ध्यान बहुत कम है। सरकार को बागवानी की तरफ़ बहुत ध्यान देना चाहिए। अगर देश में पेड़ पौधे अधिक होंगे तो वर्षा भी अधिक होगी। पेड़ अधिक लगाने से फोरेस्टेशन होगा और देश हरा भरा और खुशहाल रहेगा। इसलिए मेरा सुझाव है कि सरकार को इस तरफ भी ध्यान देना चाहिए और बागवानी की देश में काफी तरक्की होनी चाहिए। बागों के लगने से फल, लकड़ी दोनों ही वस्तुओं की बहुतायत हो जायेगी।

कृषि मूल्य आयोग के सम्बध में मेरा दूसरा सुझाव यह है कि सरकार खेती की

फसल बोने से पूर्व ही कृषि की पैदावार का मूल्य डिक्लेअर करे। जिससे किसान नुकसान-दायक फसल को नहीं बोयेगा। किसान मूल्यों को देख कर ही खेत में लागत-खर्च के मुताबिक फसल बोयेंगे। इससे किसान को नुकसान से बचाया जा सकता है। इसलिए मंत्री जी इस तरफ़ भी ध्यान दें और किसान को नुकसान से बचायें। मेरा सुझाव है कि वर्षा जैसे शुरू होती उसी समय गेहूं, चावल गन्ना, चना, मटर आदि अनाजों के दाम डिक्लेअर कर दिये जाने चाहिएं।

अध्यक्ष महोदय, दालों का अभी तक बीज नहीं मिल पाया है। मैं 14 अप्रैल को पूसा इंस्टीच्यूट गया था। वहां पर 10–12 किसान बैठे हुए थे। गर्मी की मूंग और उड़द का बीज न जिले में मिल रहा है और न कहीं और मिल रहा है। इस बीज की बहुत कमी है। अब जब कि किसान में चेतना और जागृति आई है, दालों को बोने के लिए वह तैयार है तो हमारे पास बीज नहीं है। इसके साथ साथ उर्वरकों की हालत भी बहुत खराब है। पिछले वर्ष नवम्बर महीने में जब गेहूं बोया जा रहा था तो पूरे जिले में डी०ए०पी० फर्टिलाइजर नहीं मिला। मैंने जिला नियोजन अधिकारी महोदय का ध्यान इस तरफ आकर्षित किया तो उन्होंने बताया कि डी०ए०पी० फर्टिलाइजर पानी के जहाज से बन्दरगाह पर उतर रहा है। मेरा सुझाव है कि ऐसी व्यवस्था की जानी चाहिए जिससे कि फर्टिलाइजर की जितनी किसान को आवश्यकता हो, वह शुरू में ही सरकार स्टाक करके रख ले और सही समय पर वितरण करा दे, उसे दिया जा सके। इससे उसे फसल बोने में सहूलियत होगी और देश में अन्न का उत्पादन भी अधिक होगा।

माननीय, देहातों में नेशनल सीड कारपोरेशन के बीज बहुत महंगे मिलते हैं और उनकी कमी भी बहुत है। मेरा सुझाव है कि ये बीज छोटे-छोटे किसानों को दिये जायें जिससे वे इनसे फायदा उठा सकें।

एक मेरा निवेदन यह है कि देहात में आने जाने के साधन बहुत कम हैं। उत्तर प्रदेश में मंडी समितियों द्वारा सड़कें बनायी जा रही हैं। इसी तरह से सभी प्रदेशों में मण्डियों की तरफ़ से सड़कें बनायी जायें जिससे कि किसान अपनी पैदावार को बाजार में ला सकें और उचित मूल्य पर बेच सकें।

फूड कारपोरेशन आफ इंडिया इसी महीने क्रय केन्द्र खोलने जा रहा है। एफ०सी०आई० के कर्मचारियों से किसानों को बहुत नुकसान उठाना पड़ता है। चार-चार दिन तक किसानों को खड़ा होना पड़ता है। मैं पिछले साल की जानकारी के आधार पर यह कह रहा हूं। वैसा ही इस साल भी न हो, इसके लिए कृषि मंत्री जी ध्यान रखें। इन क्रय केन्द्रों के द्वारा किसानों को उनके गल्ले की पेमेंट उसी दिन होनी चाहिए जिस दिन वे गल्ला लाएं। सरकार यह भी देखे कि इन कर्मचारियों के कारण कहीं किसान को गल्ला बिचौलियों को न बेचना पड़े। इन बिचौलियों से किसान को बचाने के लिए सरकार विशेष व्यवस्था करे और यह भी देखे कि किसान को उसकी उपज का उचित मूल्य मिले और वह फायदा उठा सके।

मैं फसल बीमे के लिए कहना चाहता हूं कि यह निश्चित रूप से होना चाहिए। मान्यवर, मेरा सभी माननीय सदस्यों से अनुरोध है कि वे इसका मजबूती से समर्थन करें। आजकल किसान की फसल की कोई सुरक्षा नहीं है। हम रोज अखबारों में पढ़ते हैं कि कहीं फसल ओलों से नष्ट हो जाती है तो कहीं गल्ला जल गया है, नष्ट हो गया है। इसलिए फसल के बीमे की स्कीम सरकार को निश्चित रूप से घोषित करनी चाहिए। मेरी समझ में नहीं आ रहा है कि सरकार को इसकी घोषणा करने में क्या परेशानी हो रही है? हमारे किसानों का करोड़ों और लाखों रुपये का गल्ला नष्ट हो जाता है और बर्बाद हो जाता है। मेरे क्षेत्र में शमशेरगंज, हुसैनपुर, मुढोली, जवापुर, प्रतापपुर, नारायणपुर और जासमई गांवों

[श्री रघुनाथ सिंह वर्मा]

में इस वर्ष ओला पड़ा है। पिछले साल भी पड़ा था जिससे किसान की फसल बरबाद हो गई और वह बरबाद हो गया है। मैं सरकार से मांग करता हूं कि सरकार और प्रदेश सरकार को भी इन क्षेत्रों को विशेष सहायता और राहत देनी चाहिए।

मान्यवर, मेरे पास कहने को तो बहुत है लेकिन अब चूंकि समय नहीं है, इसलिए मैं आपको धन्यवाद देकर अपना भाषण समाप्त करता हूं।

SHRI DAJIBA DESAI (Kolhapur): Mr. Deputy-Speaker, Sir, I rise to express my observation on the Demands for Grants under the control of the Ministry of Agriculture and Irrigation. At the outset, I would like to express my happiness that several hon. Members from all parties have strongly supported the move for remunerative price for the agriculturists. The Peasants and Workers Party, to which I belong, had started an agitation in 1948 for the remunerative price and it is still continuing as we have not achieved the target of remunerative prices to the agriculturists. The report for the year 1977-78 of the Ministry of Agriculture and Irrigation states like this:

"System of Procurement: 6.1. The following systems of procurement were adopted by the different State Governments in addition to price support operations:

(i) Monopoly purchase;

(ii) Graded levy on producers and levy with reference to land revenue payable by producer on his total land holdings and with certain weightage for irrigated land;

(iii) Levy on millers/dealers."

13.59 hrs.

[SHRIMATI PARVATHI KRISHNAN *in the Chair*].

Actually the principle of support price has been used to have free market. For the last thirty years the Congress regime has advocated support-price policy; the Janata government has come with the same policy. In the election manifesto of the Janata Party, they say that the remunerative procurement price must be seen as an essential element in increasing agricultural production and stabilisation of prices. I want to request the hon. Minister to examine this issue. The Agricultural Price Commission, APC, was appointed in 1965 and its terms of reference were:

"The need to provide incentive to the producer for adopting improved technology and for maximising production;

the need to ensure rational utilisation of land and other production resources;

the likely effect of the price policy on the rest of the economy, particularly on the cost of living, level of wages, industrial cost structure, etc."

14.00 hrs.

May I draw the attention of the hon. Minister to these terms of reference and ask him whether his policy or the terms of reference are favourable to the cultivator, consumer or the trader.

Experience since 1965 shows that the price support policy as enunciated by the terms of reference of APC has been favourable to the traders only because the traders or the millers had been allowed to purchase grains from cultivators. Government takes part of the miller's purchases and makes a buffer stock or whatever it is and the rest is with the trader. The traders can sell their stock in free market and get better margins. What has been the experience in the last 18 years? Traders in this country are having bumper profits at the cost of the cultivator and the consumer. This point has to be examined. This is the result of the terms of reference of the APC. APC

has been given the task of seeing the effect on the economy, particularly the cost of living, level of wages and industrial cost structure; it has to depend on those things. That means that the industrialist shall not be required to pay more wages to the labourers and the consumers, poorer sections of the people will get some stocks from the fair price shops and the government has been consistently taking the view that it is the responsibility of the state or the central government to supply some of the stocks to the needy people. This policy of the APC, the terms of reference to APC are not consistent with the proclamations that the policy of the agricultural department is to favour agriculturist. On the contrary I may say that it is a fraud on the agriculturist. It is fraud on the agriculturists. The Ministry of Agriculture is not helping the agriculturists, on the contrary, it is helping the traders. I will give one or two instances. The Department of Agriculture campaigns for more production.

श्री कचरूलाल हेमराज जैन (बालाघाट) : सभापति महोदया, इतनी बड़ी मांग पर यहां चर्चा हो रही है और यहां पर सदस्यों की संख्या आप देख लें। आखिर जनता ने यहां किस लिए भेजा है लोगों को। यहां कोरम नहीं है और इतने महत्वपूर्ण विषय पर चर्चा चल रही है, देख लीजिए क्या हाल है।

MR. CHAIRMAN: Are you commenting or are you challenging the quorum?

श्री कचरूलाल हेमराज जैन : मैं अपना एक सजैग्चन बता रहा हूं कि इतना महत्वपूर्ण विषय देश के लिए चल रहा है और यहां सदस्यों की संख्या का यह हाल है।

MR. CHAIRMAN: Will you please resume your seat? Mr. Desai, you may continue.

SHRI DAJIBA DESAI: I was telling that the Ministry of Agriculture is not helping the cultivators. It is a sort of tail end of Commerce Ministry. The Agriculture Ministry is campaigning for more production. But what shall we do with the produce, that depends upon the Commerce Ministry. The Department of Agriculture looks after the production and the trading business in all agricultural commodities is looked after by the Commerce Ministry. I will give you one instance. There is a Tobacco Board and it is entrusted with the task of increasing production of tobacco. But the Commerce Ministry has stated that the production of tobacco should be restricted. Similarly, the marketing of cotton, sugarcane, jute, cashewnuts and all these agricultural commodities is looked after by the Commerce Ministry. What about cotton? There also, the Agriculture Ministry has been campaigning for more production. The same is the case with onion and a number of other agricultural commodities. The Department of Agriculture has been spending crores of rupees in campaigns and in supplying inputs to the cultivators to increase production. What the State Governments are doing is not the question here. But at the same time, the Commerce Ministry is a hindrance and obstacle to the Department of Agriculture. There is no coordination. One Ministry says: increase production and the other Ministry says: restrict production. Again, those who are interested in the work of marketing, they help the traders and not the consumers. There is a body viz., NAFED, i.e., National Agricultural Cooperative Marketing Federation, which is an institution controlled by the Commerce Ministry. The Agriculture Ministry has to request them to purchase the stocks from the agriculturists. There is a Cotton Corporation. It purchases from traders and not from cultivators. One of the Members from the Janata Party was telling the House that there is no coordination. There are a number of

[Shri Dajiba Desai]

instances where the work of Agriculture Ministry is hampered, restricted sometimes to the detriment of the agriculturists and there is no remedy to this. This should be looked into by the Agriculture Ministry and the Government. Another point is the question of cost of production.

The Government or the Agricultural Prices Commission have been saying that the prices announced year by year are remunerative, and they are relying on the data of Farm Management Studies. Once they said that they have worked out these prices on the basis of average of last three years. Then they said: "We suppose that these prices are fair prices." In the next year they said: "We suppose that these are remunerative prices." In the third year they said: "These are based on some of the studies made on the cost of production." There is a Farm Management Study Group. They have used this method. I quote:

"Cost A1: This cost approximates the actual expenditure incurred in kind and cash and it includes the following items:

(a) hired human labour

(b) owned and hired bullock labour

(c) machine labour

(d) seeds

(e) manures and fertilisers

(f) plant protection chemicals

(g) depreciation on implements, machinery and farm buildings, etc.

(h) land revenue, cess, water rates etc.

(i) interest on working capital.

Cost A2: Cost A1 plus rental value of leased in land. This applies only for tenant operated farms.

Cost B: Cost A2 plus interest on fixed capital excluding land and rental value of owned land.

Cost C: Cost B plus imputed value of family labour.

Farm business income: It is the measure of earning of the farmer and his family for management, risk, their labour and capital investment. It is obtained by deducting cost A1/A2 from gross receipts.

Family labour income: This is what the farmer and his family receive for management, risk and their physical labour, i.e., gross income minus cost B.

Net Income (profit or loss): Gross income minus Cost C."

They have said how they have taken the bullock labour as follows:

"Net cost per work day has been worked out by dividing the net cost of maintenance by the total number of work days (farm and non-farm) during the year."

Any member having the knowledge of cultivation knows that the cultivator has to work for the whole year. Perhaps he may not actually work in the field, but he has to supervise, he has to manage the bullocks, he has to maintain machinery, and he has to do a lot of things. So his labour is calculated on whether he has actually worked in the field. Now, according to the Farm Studies, one man, if he is found to have worked for more than 50 per cent of the days, that is, the entire family working in the farm, the Department takes as only one man. There are bullocks...

MR. CHAIRMAN: Please conclude now.

SHRI DAJIBA DESAI: Yes, I will conclude in one minute.

The Farm Study team has calculated only the days of work for bullocks. But what about the whole year? You can use bullocks only for

5 or 6 days in the season. But at the same time you have to maintain the bullocks, you have to maintain the machinery etc. for the whole year. But that has not been calculated. The Study Team takes the actual expenditure on human labour, but at the same time the peasant has to work for the whole year and support his family for the whole year. Therefore, the cost of production is to be worked out on a realistic basis.

With these words, I would request the hon. Minister to work out the cost of production on a realistic basis, the remunerative prices which means the cost of production plus the cost of living of the family which is dependant on agriculture and 15 per cent margine. In that way we have to work out the remunerative prices. And agricultural labourers must be given reasonable wages and at the same rate you have to calculate the expenditure of the family members. On this basis the cost of production has to be worked out and the cost of production plus 15 per cent profit will give the minimum remunrative price. A mere *ad hoc* policy will not do in this matter.

श्री चन्दन सिंह (कैराना) : सभापति महोदया, मेरी काफ़ी उम्र हो गई है, 40 साल हो गये, कान पक गये, दिमाग़ फट गया, यह सुनते-सुनते कि हमारे मुल्क में 85 प्रतिशत कृषक और कृषि मज़दूर हैं। इनके भले की बातें तब सुनते हैं, जब हम लोग इलैक्शन में खड़े होते हैं। हमारी जनता पार्टी के लिये यह मसल मशहूर है कि इतनी अच्छी कैबिनेट न तीस सालों में बनी और न आगे बन सकेगी। ऐसी चर्चा भी है कि मेम्बर्स भी बहुत अच्छे आये हैं, शायद फिर इतने अच्छे मेम्बर्स न आ सकें। मुझे इस बात की भी बड़ी खुशी है कि हमारे दोनों मंत्री बहुत अच्छे किसान हैं, लेकिन वे लाचार हैं। लाचार इसलिये हैं कि—मैंने काफ़ी भागदौड़ की, रोज़ाना इनसे मिला और इन्होंने मुझे शान्ति भी बहुत दी। मैं, सभापति जी, ऐसी जगह का रहने वाला हूं जहां शुगर-केन रीढ़ की हड्डी है। मेरे डिस्ट्रिक्ट में 363 बड़े और 300 छोटे सलफर के कारखाने हैं और चार बड़ी-बड़ी मिलें हैं जिनकी एक लाख टन गन्ना पेरने की कैपेसिटी है। आज भी हमारे यहां गन्ने के खेत लहलहा रहे हैं। आप ने तय किया कि ऋणर साढ़े नौ रुपये क्विंटल का दाम देगा, लेकिन यह कोई नहीं देख रहा है कि वहां क्या दाम दिया जा रहा है। आप ने न्यूनतम भाव तो तय कर दिया, लेकिन उसकी चैकिंग भी तो होनी चाहिये कि वह यह दाम दे भी रहा है या नहीं।

आज मेरे डिस्ट्रिक्ट के लोग गाना गाते फिर रहे हैं—जनता पार्टी ने ऐसा दुख दिया, पला-पलाया गन्ना पानी के भाव बहा दिया। पानी के भाव पर भी बिकना मुश्किल हो रहा है। जिस तरह से गंदा पानी नाले में बहता है, उसी तरह हमारे यहां बह रहा है। साढ़े तीन रुपये या चार रुपये में भी कोई लेने वाला नहीं है। मुझे तो यह डर भी है कि ज्यों-ज्यों गर्मी पड़ेगी, ऋणर वाले कहने लगेंगे कि अब इसमें शीरे की मात्रा ज्यादा हो गई है, अब हम इसको नहीं पेरेंगे। आज भी 50 प्रतिशत गन्ना खेतों में खड़ा है, उसका क्या होगा? अगर जलाया जायगा, तो फिर उस जगह पर खेती भी नहीं हो सकेगी, क्योंकि उसको वहां से निकाल भी नहीं सकेंगे।

कृषि की भलाई की बातें तो बहुत की जाती हैं, यह करेंगे, वह करेंगे, भूमि सुधार करेंगे, उस भूमि सुधार से क्या होगा, जब खेती ही बिगड़ रही है। आज जिसके पल्ले खेती की ज़मीन है, उसका सत्यानाश यह सरकार कर रही है—यह बात मुझे बड़े दुख, के साथ कहनी पड़ रही है। सभापति जी जब यह निर्णय हुआ कि एक्सपोर्ट किया जायेगा, तो मैं कामर्स विभाग में गया, अटल जी के पास गया, 24 घंटे में 10 बिजनेस-मैनों के पासपोर्ट बनवाये, ताकि हवा में कुछ गर्मी आये। जब पाकिस्तान एम्बेसी में जाकर बात

[श्री चन्दन सिंह]

की तो मालूम हुआ कि गुड़ तो उनके एग्रीमेन्ट में ही नहीं है, इसलिये वहां नहीं भेजा जा सकता। जब नैपाल की बात आई—तो मालूम हुआ कि वहां भी एक सीमा निर्धारित है कि 4 हजार टन जायेगा, लेकिन उसमें भी एक प्रतिबन्ध है। वहां पर एक चैक-पोस्ट हमारी पुलिस की है, दूसरी कस्टम की है। कस्टम में अण्डर-ग्राउण्ड यह तय है कि ले जाने वाला पहले कस्टम में एन्ट्री करायेगा कि इतना ले जाना चाहता हूं। कस्टम वाला अगर परमिट करेगा, तब ले जा सकेगा, वरना वह बेचारा वहीं खड़ा रहेगा। कोई पुरसां-हाल नहीं है। किस कदर तबाही आई हुई है कि बयां नहीं कर सकता हूं।

हमेशा अक्तूबर के आखिर तक फैक्ट्रीज चालू हो जाया करती थीं, इस दफा दिसम्बर में चल पाईं, सुबकते-सुबकते जनवरी तक चलीं। आप बतलाइये—ऐसी नीति का क्या फायदा है।

कहा जाता है कि उत्पादन बढ़ाने के लिये साइन्टिस्ट्स की जरूरत है। उत्पादन बढ़ाने का काम तो किसान का है, इनको तो यह चाहिये अच्छा बीज दें, फर्टिलाइजर अच्छा दें और उसे टेस्ट करें। मैंने, सभापति जी, साइन्टिस्ट्स देखे हैं जो गमलों पर काम करते हैं, खेत में नहीं जाते। जरा जून के महीने में खेतों में जा कर देखें। लेकिन जून में तो हम काम करते हैं, जनवरी की आधी रात को हम काम करते हैं। भरी दोपहरी में जब 12 बजते हैं, साइन्टिस्ट तो घड़ी देख कर बतलायेगा, लेकिन किसान बिना घड़ी देखे बतला देगा कि 12 बज गये हैं। हमें साइंटिस्टों की जरूरत है लेकिन इस तरह के साइंटिस्टों की जरूरत नहीं है कि पदक ले कर इस तरह की बात करें जैसा हमारे स्वामीनाथन जी ने कहा कि मैंने एक गेहूं बनाया है जो ज्यादा पैदावार देता है। वह जरूरत से ज्यादा ऊंचा है। इस तरह के साइंटिस्टों की हमें जरूरत नहीं है।

मैं आपको किसानों की दिक्कत बताऊं। काश्तकार को मक्का का बीज चाहिए और उसको वह जुलाई के लास्ट वीक तक मिल जाना चाहिए लेकिन वह मिलता है अक्तूबर के लास्ट वीक में क्योंकि जब वह स्टोर पर बिकने से बच जाता है तो उसको दिया जाता है। दूसरी बात वह है कि वे यह कहते हैं कि फर्टिलाइजर्स आप ले जा रहे हों तो ये संकर मक्का के बीज हैं, ये भी चार किलो लेते जाओ। फर्टिलाइजर्स अगर वह मांगता है तो उसके पल्ले वह बची हुई मक्का भी बांध दी जाती है। कितना बड़ा पाप हमारे साथ हो रहा है। इसके अलावा जब स्टोर पर फर्टिलाइजर्स लेने जाते हैं तो चाहे वह कोआपरेटिव का स्टोर हो, स्टोर कीपर कहता है कि यह आधा कट्टा भी उठाइए। जब हम उससे उसको तोल कर देने के लिए कहते हैं तो वह कहता है कि कहीं और से ले आइएगा। इस तरह से आप देखें कि हमारी चीज तो तोल कर ली जाती है और अपनी चीज वह बिना तोले हुए देता है। अगर 50 के०जी० वह देता है तो उसमें केवल 25 के०जी० ही माल होता है।

इसी तरह से पानी की बात है। अगर पानी के लिए वह अपना इन्तजाम करना चाहता है तो वे लोग कहते हैं कि स्टेट ट्यूबवेल के कमांड के नजदीक हो और 200 मीटर में हो, इसलिए हम आपको ट्यूबवेल नहीं देंगे। अब स्टेट ट्यूबवेल्स की हालत यह है कि पन्द्रह-पन्द्रह साल से वे ठप्प पड़े हुए हैं, अगर ट्यूबवेल का ट्रान्सफार्मर जल गया, तो छः महीने तक वह ठीक नहीं होता है और लोगों को वहां पानी की दिक्कत होती है। कमांड एरिया में जो काश्त करता है, उस पर ही रेवेन्यू लगाइए। अब नहरों का जहां तक सवाल है, उनमें रेत पड़ी हुई है। सन 1868 की करीब-करीब सब नहरें खुदी हुई हैं और उनमें रेत इतना आ गया है कि पानी वहां पर काफी मिकदार में नहीं मिलता है लेकिन कागजों में जितना 1868 में दिखाया गया था, उतना ही दिखा दिया जाता है।

तेल और डीजल की बात मैं आपको बताऊं 2 पैसे सेन्टर ने तेल के बढ़ाये हैं लेकिन यू०पी० ने 4 पैसे बढ़ा दिये। डीजल महंगा और सब चीज महंगी हैं। आपने कहा था कि मोबिल आयल मन्दा देंगे लेकिन वह भी नहीं मिला। गुड़ की खरीद करने के लिए आप ने कहा था लेकिन आप मुजफ्फरनगर में जा कर देखिये कि उसकी क्या हालत है। 100 मन गुड़ खरीदते हैं तो 1500 मन वहीं पड़ा रहता है। कहीं 87 रुपये में उसको खरीदते हैं और कहीं 72 रुपये में खरीदते हैं। किसी ने आज तक इस बात की चैकिंग की है। कामर्स वालों ने या किसी दूसरे विभाग ने इस बात की जांच की है कि गुड़ खरीदा जा रहा है या नहीं?

गेहूं की कीमत आपने 110 रुपये निर्धारित की थी लेकिन जो किसान ज्यादा बकवास करते वाले थे, वे तो 110 रुपये पा गये लेकिन जो ऐसा किसान वहां जाता है जिसके कपड़े फटे हों उसको कहते हैं कि तुम्हारे गेहूं में गड़बड़ है, गेहूं पतला है, इसमें जौ हैं और मिट्टी है, उसका गेहूं वे 85 रुपये में ही लेते हैं और शाम को इसी गेहूं की पर्ची 110 रुपये की कट जाती है। वहीं का बोरा उठाकर वहीं चला जाता है। जब ऐसी स्थिति है, तो फिर यह चीखने की क्या जरूरत है कि हम कृषि को पनपायेंगे। कृषि की तरफ ध्यान नहीं दिया जाता है और तरह तरह के हम पर अत्याचार होते हैं। इसके साथ ही साथ कुछ कुदरत भी हमें मारती है। अभी मैं ट्रेन में जा रहा था कि मुरादाबाद में सर पर टर टर होने लगी और पता लगा कि ओले पड़ रहे हैं। हम ने कहा कि किसान मारे गये। एक तरफ तो सरकार ही मारने वाली है और दूसरी तरफ यह मार पड़ गई। भगवान का ही सहारा था और वह भी खत्म हुआ।

अभी भाई रघुनाथ सिंह जी ने कहा कि फसलों का इन्शोरेंस होना चाहिए। फर्मों का, लकड़ी का और जूतों का इन्शोरेंस हो सकता है लेकिन इसका इन्शोरेंस नहीं हो सकता। जो सारे मुल्क को रिजक देता है, उसका इन्शोरेंस नहीं हो सकता है। आज आप यह देखिये कि बैल 3,000 से कम का नहीं आता है और भैंस 4,000 से कम की नहीं आती है और गाय का जो ब्रीड आप ने निकाला है, पहले तो मिलता ही नहीं और अगर मिलता है तो 4,000 रुपये, 5,000 रुपये का मिलता है और जब बरसात आती है तो एक किस्म का कीड़ा घास में पैदा हो जाता है जिसके खाने से जानवरों में कई किस्म की बीमारियां हो जाती हैं। भैंस को बरसान निकलती है और गाय में भी ऐसी खराबी आ जाती है कि जो गाय 3 महीने पहले खरीदी गई होती है और जिसका दूध तीन महीने भी नहीं पी सके हैं वह उस घास के खाने से ईश्वर को मंजूर हो जाती है। इसलिए किसान जो चीज रखता है, जो मवेशी रखता है, उनका भी इन्शोरेंस होना चाहिए। जब सब फर्मों का इन्शोरेंस हो सकता है तो उसका भी होना चाहिए। होता क्या है कि अगर कहीं कुछ हो जाता है, तो यह दिखा दिया जाता है कि चिंगारी लग गई और सब कुछ जल गया और उसका पूरा कम्पेंसेशन उसको मिल जाता है इसी तरह से जब गाड़ी कुछ हिलने डुलने लगती है, तो उसकी किसी से टक्कर मार दी जाती है और पूरा इन्शोरेंस का पैसा कम्पनी से ले लिया जाता है लेकिन वह बेचारा गरीब आदमी जो जाड़े में परवरिश करता है, गर्मी में परवरिश करता है, आंधी में जंगल में खड़ा रहता है, उसको कुछ भी कम्पेंसेशन नहीं मिलता है। आपका जो मैनुअल है वह बहुत ही पुराना है। 1878 में वह बना था। उसमें यह कहा गया है कि पचास प्रतिशत से अधिक फसल को क्षति होगी तो कुछ छूट मिल जायेगा और अगर इससे कम होगी तो कोई छूट नहीं दी जायेगी। अब अगर ओले पड़ जाते हैं और फसल पचास फीसदी से ज्यादा बरबाद हो जाती है और डंठल उसके खड़े रह जाते हैं तो कोई रेवेन्यू की माफी नहीं मिलती है,

[श्री चन्दन सिंह]

मवेशियों के लिए भूसा गवर्नमेंट नहीं देती है, तकावी लोन नहीं दिया जाता है, कोई सबसिडी नहीं दी जाती है, कुछ भी नहीं मिलता है। इस मैनुअल को आप बदलें।

हमारे मंत्री लोग कितने बेबस हैं इसको भी हम देख चुके हैं। 24 दिसम्बर को इन्होंने एक स्टेटमेंट दिया था कि हम गुड़ का निर्यात करेंगे। दूसरे दिन बड़े मालिक इनके उठे और कहने लगे कि नहीं करेंगे। जिस दिन आपने स्टेटमेंट दिया था उसके अगले दिन गुड़ का भाव चार रुपये अधिक हो गया और किसान को कुछ फायदा हो गया। लेकिन अगले दिन जब बड़े मालिक का स्टेटमेंट हो गया तो भाव नौ रुपये गिर गये। कुल मिला कर उसको पांच रुपये का घाटा ही हुआ। इतने बेबस हैं ये हमारे मंत्री जी। क्या करेंगे।

इनका एक फ्लड विभाग है। वह क्या करता है? हमारे यहां यमुना नदी में इनके विभाग ने ठाकरें लगाईं 1974 में। 1976 में लिख दिया कि सब बह गई हैं। अठारह लाख का काम था। सब 18 लाख बह गया। इस कद्र रुपये का यहां गोलमाल होता है। अब अगर नाला खुदवाना होता है उसका क्या तरीका है? यह तरीका अंग्रेजों ने यहां बनाया था। उनका कहना था कि 15 जून को यहां बरसात शुरू हो जाती है। समय पर अब काम नहीं किया जाता है। बरसात से बहुत पहले काम नहीं किया जाता है। किया ऐसे जाता है कि चौदह जून को वर्क आर्डर मंगा लिया जाता है और 19 जून को सारे नाले खोद लिये जाते हैं। उसी में एम बी है, चार्ट है, लिस्ट है, टेंडर भी है, वर्क आर्डर भी है। मैं कहूंगा कि अगर किसी विभाग को कोई आप पैसा दें तो उसका कुछ थोड़ा बहुत हिसाब किताब भी रखें, उस पर कुछ चैक भी रखें, देख भी लिया करें कि किस तरह का काम हो रहा है। हमारी सरकार से तो बिजिनैसमैन ही अच्छा है। वह शाम को रोकड़ को तो मिला लेता है और हिसाब किताब तो कर लेता है और यह तो देख लेता है कि कितना उधार है, कितना बाकी है। यह सरकार तो कुछ भी नहीं करती है।

सरकार नक्शे तो बहुत अच्छे अच्छे बनाती है और गुम्बद में बैठ कर बनाती है। देखने में वे बहुत सुन्दर होते हैं। लेकिन जब वे बाहर जाते हैं तो उनमें शिकन पड़ी हुई दिखाई देती है, फटे हुए दिखाई देते हैं, जर्जर होते हैं।

अभी मैं बाहर गया था। वहां मुझे काश्तकारों ने इस कद्र घेर लिया जिस तरह से गुड़ की भेली को मक्खियां घेर लेती हैं। इस तरह से मेरे क्षेत्र वालों ने मुझे घेर लिया। मैंने कहा कि मैं सरकार से कहूंगा इसके बारे में जो स्टेटमेंट श्री भानु प्रताप सिंह ने दिया है कि गन्ना कम बोओ। मैं तो कहूंगा कतई न बोएं नहीं तो आगे से सरकार बिल्कुल उठा नहीं सकेगी। आप यह भी कह दें कि कोई गन्ना न बोएं। साथ ही गेहूं जो है इसको भी अभी दरिया में फेंक दें सारे के सारे को नहीं तो एक सौ साढ़े बारह तो भाव आपने जरूर कर दिया है लेकिन सत्तर में ही खरीद सकेंगे। इतना यह मंदा होने जा रहा है।

इनके काम के तरीके अजीबो-गरीब हैं। मुजफ्फरनगर में जो गेहूं खरीदा जायेगा तो उसको धरा जाएगा गोरखपुर के गोडाउंज में और गोरखपुर से जो खरीदा जाएगा वह धरा जाएगा मुजफ्फरनगर के गोडाउंज में। खाने वाला अगर गोरखपुर का मांगता है तो उसको मुजफ्फरनगर का दिया जाएगा और मुजफ्फरनगर वाला मांगता है तो उसको गोरखपुर का दिया जाएगा। गुड़गांव का मांगता है तो उसको कहीं और का गोरखपुर आदि का दे दिया जाएगा। कहा जाता है कि वहां पर ही हमारे गोडाउंज हैं।

अब आप खांड की बात को लें। यह एक रुपया किलो है लेकिन चाय का प्याला 35 पैसे का है। घंटाघर आप चले जायें तो वहां पर जलेबी, मिठाई वगैरह आपको 18 रुपये किलो मिलेगी। खांड इतनी सस्ती और ये चीजें

इतनी महंगी। मीठा इतना मंदा और इनसे बनी चीजें इतनी महंगी।

इनको तेल चाहिये। लेकिन किसके लिए चाहिये? शहर वालों के लिए चाहिये। खाने के लिए भी चाहिये और बालों में लगाने के लिए भी चाहिये। इन्हें दाल चाहिये और वह भी अरहर की चाहिये, उड़द की नहीं चाहिये। कहा जाता है कि आलू खाएं बड़ा सस्ता है और इतना बढ़िया पैदा करके दिखा दिया है। धारिया साहब ने कहा कि आलू के बारे में एक विचार गोष्ठी होगी और उसमें इस पर विचार किया जायेगा कि आलू की खरीद हो या नहीं। अगर खरीद होती है तो कब होगी? उस दिन होगी जब आलू सड़ जायेगा। आलू निकलता है फरवरी में लेकिन इस पर विचार होगा जून और जुलाई में। आपको क्या लज्जा नहीं आती है?

मैं इतना ही कहना चाहता हूं कि कल को आप स्टेटमेंट दे दो कि गन्ना जो बोयेगा वह जेल जायेगा और गेहूं जिसका है वह उसको यमुना में सड़ा दे नहीं तो यह सत्तर रुपये बिकेगा। इस तरह का स्टेटमेंट आप दे दो तो आपकी बड़ी कृपा होगी।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूं।

SHRI M. R. LAKSHMINARAYANA N(Tindivanam): I am extremely grateful for having given me this opportunity to speak in this House. As most of the points have already been covered by many hon. Members, I do not wish to touch those points. I would like to stress only two or three points as far as Tamil Nadu is concerned.

The House may recall that in 1967 for the first time, the partial control policy of sugar was introduced by the hon. Minister, Shri Jagjivan Ram, the then Minister for Food and Agriculture. The avowed intent of the policy at that time was to ensure that the customers got not less than 70 per cent of the sugar that was produced in the country, at a fair price. The other 30 per cent of the sugar was allowed to be sold in free market at market price to enable the people who could afford to pay higher price. This extra realisation of the free market sugar was meant that the sugar factories could pay the cane growers a premium above the statutory minimum price which would enable the factory to effectively compete with the other competitions for the sugarcane, like gur and khandsari, etc. Later on, the Bhargava Commission has recommended a policy of sharing 50: 50 between the factory and the cane growers from the additional profit earned due to the free sale of sugar. Even this Bhargava formula was defective because it has not stipulated any norms to work out the cost of conversion. Unfortunately, what remains in stabilic books are really not followed by some of the tycoons of the sugar industry and invariably they hide under the patronage of the high ups in the Government. Had it not been so in the State of Tamil Nadu since 1967, the State Government has followed the practice of having a tripartite committee headed by Government which fixes a fair price to be paid to cane growers by the factory, thus avoiding individual bargaining by the mills. I am sorry to state, however, that out of 16 factories in Tamil Nadu only four factories which are managed by big tycoons in this sector, failed to implement this fair price fixed by the State Government from 1972 onwards. I raised this subject through an Unstarred Question No. 5613 dated 1st August, 1977 but the Government failed to supply the entire details. I am really surprised why this Government is not in a position to supply such information. But I am having that information with me and I can supply it now.

From 1972-73 to 1975-76 in not implementing the State Government's advised price the Thiru Arooran

[Sbri M. R. Lakshminarayanan]

total amount of Rs. 35,81,524/- due to the growers. The second factory, is South India Steel and Sugars Ltd. has also evaded paying total amount which was legitimately due to the growers as advised by the State Government which comes to Rs. 25,86,183.75 In the case of Madurai Sugar Factory, in 1973-74, the amount comes to Rs. 80.267 and in the case of Kothari Sugar Factory, in 1975-76, it comes to Rs. 3,10,864.

This is how the big business tycoons have failed to pay the prices even though the State Government have advised them to pay certain prices which were minimum as compared to the prices of cooperative factories and which were far lower than the prices which were being paid in the State. These factories have failed to give even the minimum prices.

From the figures mentioned above, it is evident that the cane growers have suffered a loss to the tune of Rs. 65,58,638.79 paise which was legitimately due to several thousands of poor cane growers.

Various representations made to the State Government have had no effect as the State Government has pleaded that it has no power statutorily to implement the price fixed by the tripartite committee. Even the number of representations made to the Centre by the poor cane growers from my State have also fallen on the deaf ears of the high-ups in the Central Government. Not only that. Since 1972, I have been pursuing this matter. Nothing has happened. I was in the Consultative Committee attached to the Ministry of Agriculture and Irrigation under the previous Government. I raised this point on several occasions. But the same answer was given. The answer was that the State Government has no power. I know very well that the State Government has no power. But the Central Government could intervene and see that this amount was paid. But actually the Central Government also said that the Centre has no powers. It is highly unfair that such type of answer should come from the Central Government. I fail to see how any responsible Government can show such a discrimination and allow poor farmers to be exploited by the tycoons of the sugar industry. I hope that at least the present Government will prevent such exploitations.

Further, I would like to point out that due to the present partial Central policy, the factories are able to make black money, cheating the exchequer by way of paying lesser excise duty and not showing the correct income in any account and filing false returns. Thus, the company in general and share-holders in particular are cheated due to the mal-practice like one I raised in connection with Jeypore Sugars Company in my Unstarred Q. No. 60006 on 7th April. 1978.

The hon. Minister of State for Finance in reply to my above Question stated that the management of the Jeypore Sugar Company sold 14.000 quintals of levy sugar in black market without supplying to the various allottees in various States, as per the directions of the Central Government, deliberately filed false returns, evaded huge amounts of excise duty and income-tax. It is a very serious economic offence inasmuch as the management of the company deprived the general public of the huge quantity of sugar at a fair price which I am sure this august House will not tolerate. The company has evaded excise duty to the tune of Rs. 2-1/2 lakhs roughly and made black money to the tune of Rs. 30 lakhs and above. By such an act, the company has committed a serious violation of Sugar Control Order issued under the Essential Commodities Act. I also feel that the management of Jeypore Sugar Company has cheated not only the Central Government but the general public and their shareholders by deliberately falsifying their books of accounts and documents and filing false returns in the Sugar Directorate to suppress this huge fraud for which they must be punished for cheating

under Section 420, read with 120(B) of the I.P.C. This happened in 1972 whereas we are now in 1978. I fail to understand when the Department was quite aware of such facts regarding deliberate falsification of books of accounts and documents and filing false returns to the Sugar Directorate of the Central Government, how this huge fraud was allowed to be hidden under the rugs. I, as a member of the House, general public and the representative of the poor cane growers of Tamil Nadu, have every right to demand that the entire facts of the case should be brought light and the guilty be punished. I want to know who are responsible for such an undue delay. I feel, unless some important high ups are involved in this matter, there cannot be this much of delay.

I humbly request the hon. Minister for Agriculture through you, Sir, to take it up personally and to see that the prosecution is immediately launched against the management of the company so that by similar acts the management of the other companies producing sugar or any other essential commodities do not resort to such methods. This is one of the instances which I have come across, but I am sure that the manufacturers of other essential commodities are also indulging in such violations for which I urge that the Government machinery must be made strong enough to detect such economic offences and punish them in accordance with the law without any delay.

To avoid all such exploitations of farmers, consumers and to avoid evading of taxes, I had spent some time to evolve a workable method which I am presenting below:

The sugar industry has been plagued by....

MR. CHAIRMAN: Please conclude. You can send it in writing to the Minister. It will curtail the time of the other Members. Please try to conclude in one minute.

SHRI M. R. LAKSHMINARAYANAN: This is a very vital policy. So, I will conclude within two minutes. I appeal that this is a new policy which must be adopted: (1) the Government should nationalise sugar factories in corporate sectors: (2) they can convert them into co-operative sugar factories or (3) they should be made as conversion centres alone so that you can avoid all sorts of problems. Lastly....

MR. CHAIRMAN: You have taken more time. I am sorry. Your time is over.

SHRI M. R. LAKSHMINARAYANAN: I have only one point to make.

MR. CHAIRMAN: You were saying lastly all along. We cannot carry on like this.

SHRI M. R. LAKSHMINARAYANAN: Coming to wheat, here I have got a book regarding subsidy.

MR. CHAIRMAN: You will have to conclude, now, Mr. Bhanu Pratap Singh.

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह) : सभापति महोदय, मैं आप का आभारी हूं कि आपने मुझे अपने विचार सदन के समक्ष रखने का अवसर दिया । मैं उन सभी माननीय सदस्यों का भी आभारी हूं, जिन्होंने अपने मूल्यवान सुझाव इस मंत्रालय की मांगों के सम्बन्ध में रखे हैं । मैं यह भी कहना चाहता हूं कि उन की बहुत सी बातें ठीक हैं, उन में तथ्य हैं, हम उन पर विचार करेंगे और यथासम्भव उन पर अमल भी करेंगे । लेकिन कुछ ऐसी भी आलोचनायें की गई हैं, जो पूर्णतया तथ्यहीन हैं और मैं उनके विषय में कुछ बाते कहूंगा ।

परन्तु इससे भी पूर्व मैं यह कहना चाहता हूं कि मुझे इस बात पर खेद है कि जब इतने महत्वपूर्ण विषय पर इस सदन में चर्चा चल रही हो, उस समय माननीय सदस्य बहुत

[श्री भानु प्रताप सिंह]

बड़ी संख्या में अनुपस्थित हैं । हम लोगों से प्रश्न पूछा जाता है कि आखिर खेती की उन्नति क्यों नहीं हो रही है । मैं कहना चाहता हूं कि इसके अनेक कारणों में से सब से बड़ा कारण यह है कि जनता के चुने हुए प्रतिनिधियों ने, कृषि में जितनी दिलचस्पी दिखानी चाहिए थी, उतनी दिलचस्पी नहीं दिखाई है ।

आलोचना के बारे में उत्तर देने से पूर्व मैं कुछ सामान्य बातें भी आप के सामने रखना चाहता हूं । सब से पहली बात तो यह है कि हम को कोई नई साफ़ स्लेट लिखने के लिए नहीं मिली है । स्लेट पर कुछ लिखा हुआ हो तो उसको आसानी से मिटा कर फिर लिखा भी जा सकता है । मगर हम को विरासत में कुछ नीतियां मिली हैं, उन नीतियों से जुड़े हुए कुछ कानून कायदे हैं, कुछ सोचने का ढंग है । जो प्रचार चलता आया है बीसों वर्षों से उसका भी प्रभाव लोगों के दिमाग पर है । इन सब के कारण आज जिस ढर्रे में गाड़ी पड़ गई थी और लगभग 30 वर्षों तक पड़ी रही उससे निकाल पाना इतना सरल काम नहीं है । जो सोचने का ढंग है उसको बदलना है । वह ऊपर से नीचे तक व्याप्त है । उस सोचने के ढंग को बदलना इतना आसान नहीं है । मैं समझता हूं कि पत्थर की चट्टान को तोड़ना आसान है लेकिन परम्परागत रूढ़ियों से लगी हुई जो बातें हैं उन को बदलना काफी कठिन काम है । हम उस को बदलेंगे, हमारा इरादा है लेकिन उसको बदलने में समय लगेगा । मैं इस का एक समानान्तर उदाहरण देना चाहता हूं कि यह बातें कितनी कठिन होती हैं । हरिजनों का उदाहरण ले लीजिए । सभी चाहते हैं कि उन का उद्धार हो, सभी चाहते हैं कि उन के साथ सद्व्यवहार हो, परन्तु फिर भी नहीं हो पाता । किसानों की भी दशा उस से मिलती जुलती है । वे अछूत तो नहीं माने गए हैं इस देश में परन्तु मैं यह कहूंगा कि उन के साथ समाज ने जो व्यवहार किया है अब तक वह ऐसा रहा है कि उन्हें न्याय नहीं मिलता रहा । यह मान लिया गया ....

एक माननीय सदस्य : अब दीजिए ।

श्री भानु प्रताप सिंह : मैंने तो कह दिया, इरादा है इस सरकार का लेकिन समय लगता है परम्पराओं को और विचारों को बदलने में । थोड़ा आप समय दीजिए । हम ने बदला भी है जो हमें समय मिला है उस में लेकिन मैं अपनी कठिनाइयां रख रहा हूं कि जो परम्पराएं हैं उन को तोड़ने में समय लगेगा । यह दशा किसानों की बना दी गई थी कि सारे अन्य वर्गों के हित उन के हित के ऊपर रख दिए गए थे । यह मान लिया गया था कि जो कुछ भी निर्णय होगा वह किसानों के लिये मान्य होगा । उन के हितों की कोई परवाह नहीं की गई थी । यह सब बदलने का हमारा विचार है और हम बदलेंगे ।

दूसरी बात मैं यह कहना चाहता हूं कि कृषि अपने आप में उद्योग से भिन्न है । उस के अन्दर नीतियों में परिवर्तन करने में समय लगेगा । आज किसी वस्तु का औद्योगिक क्षेत्र में अगर अधिक उत्पादन हो रहा है तो आप एक बिजली का बटन दबा कर के या स्विच आफ कर के उसका उत्पादन बन्द कर सकते हैं, परन्तु क्या कृषि में इस प्रकार से उत्पादन बन्द कर सकते हैं ? अगर उद्योग में किसी चीज के अधिक उत्पादन की जरूरत हो तो दूसरा बटन दबा कर ऐसा कर सकते हैं, परन्तु क्या कृषि में ऐसा कर सकते हैं ? तो जब यह संभव नहीं है तो समय जरूर लगेगा । एक सीजन में थोड़ी सी गलती हो जाय तो उस गलती को अगले 12 महीने तक सुधारा नहीं जा सकता ।

एक तीसरी बात पर भी आप को ध्यान देना चाहिए कि योजनाएं हम भले ही बनाते हैं, परन्तु उनको कार्यान्वित करने की जिम्मेदारी राज्य सरकारों पर है और जिस हद तक तत्परता के साथ, कार्यकुशलता के साथ राज्य सरकारें हमारे बताए हुए रास्ते पर चलेंगी या राज्य सरकारें अपने से सोच कर किस तरह से किसानों की सहायता करेंगी उसी हद तक उस राज्य में कृषि की प्रगति हो सकती है। इन तमाम बातों का आप ध्यान रखें और थोड़ा धीरज रखें तो मैं आप को विश्वास दिलाता हूं कि जनता पार्टी पुराने सारे सोचने के तरीकों को बदलने के लिए दृढ़ संकल्प है और बदलेगी।

अब कुछ जो आलोचनाएं हो रही है उनके विषय में कहना चाहता हूं। खाद्य स्थिति के बारे में बावजूद इस के कि पिछले वर्ष 1 करोड़ टन अनाज कम पैदा हुआ था देश में, 121 मिलियन टन से गिर कर 111 मिलियन टन हो गया था फिर भी स्थिति बहुत ही संतोषजनक बनी रही। मूल्यों के विषय में कल माननीय शिन्दे साहब ने कहा था कि मूल्यों को हम स्थिर नहीं रख सके। आज वह यहां उपस्थित नहीं हैं। मैं बतलाना चाहता हूं कि सन् 1976–77 और 1977–78 के बीच चावल का मूल्य खुले बाजार में 3.2 प्रतिशत बढ़ा है, गेहूं का मूल्य केवल 3 प्रतिशत बढ़ा है जब कि सामान्य सूचकांक 5 प्रतिशत बढ़ा है। इस का अर्थ यह होता है कि जब कि अनाज के मूल्य 5 प्रतिशत से कम बढ़े हैं तो कृषि से भिन्न वस्तुओं के मूल्य पांच प्रतिशत से ज्यादा बढ़े होंगे, तब यह औसत पांच का आया। तो मैं यह दावे के साथ कह सकता हूं कृषि से भिन्न वस्तुओं के मूल्य में जितनी बढ़ोत्तरी हुई है उसकी तुलना में कृषि वस्तुओं के मूल्यों में कम बढ़ोत्तरी हुई है बावजूद इसके कि कम पैदावार हुई थी। मैं यह भी कहना चाहता हूं कि यह बढ़ोत्तरी जरूरी थी। यह कभी सम्भव नहीं है कि कृषि से भिन्न वस्तुओं के मूल्य बढ़ते चले जायें और कृषि वस्तुओं के मूल्य तीन साढ़े तीन फीसदी भी बढ़ें तो उस पर आपत्ति की जाये। जो भी इस प्रकार की आपत्ति करते हैं वे वास्तव में किसानों के हितैषी नहीं हैं। (व्यवधान)

खाद्य स्थिति संतोषजनक है, इसको हम कुछ बातों से सिद्ध कर सकते हैं। हमने सोवियत यूनियन का लगभग 15 लाख टन उधार का गेंहूं वापिस करने का फैसला किया है, उधार वापिस कर भी रहे हैं। हमने एक लाख टन आटे की सप्लाई वियतनाम को की है। इसके अतिरिक्त सिद्धांत रूप से वियतनाम को अतिरिक्त तीन लाख टन गेहूं देने का भी फैसला किया जा चुका है। अफगानिस्तान और इंडोनेशिया को पचास-पचास हजार टन गेहूं की सप्लाई की जा रही है। 1977 में हमने बीस लाख टन बासमती चावल का भी निर्यात किया है। इस समय यह प्रश्न भी विचाराधीन है कि क्या हम गेहूं का वाणिज्यिक निर्यात भी कर सकते है। इसके अलावा दो लाख टन से अधिक गेहूं "फूड फार वर्क" स्कीम के अन्तर्गत भी दिया गया है। इस तरह से अब खाद्यान्न की स्थिति सुधरी है, कम से कम मेरे सोचने के ढग के अनुसार और उसका यह भी प्रमाण है कि आज देश में तीन राज्यों को छोड़ कर किसी राज्य में किसानों से सीधे उनकी मर्जी के खिलाफ, गल्ले की वसूली नहीं हो रही है जिन तीन राज्यों में यह वसूली हो रही है उनका नाम है—कर्नाटक, केरल और पश्चिम बंगाल। आप स्वयं निर्णय कर सकते हैं कि किसानों के कौन हितैषी है और कौन हितैषी नहीं हैं। किसानों के घर से जबर्दस्ती किसी निर्धारित मूल्य पर गल्ले की वसूली को मैं उनके साथ अन्याय समझता हूं।

यहां पर मूल्यों का प्रश्न भी उठाया गया। हमने कुछ मूल्य बढ़ाये हैं। धान का

[श्री भानु प्रताप सिंह]

मूल्य 74 से 77 रुपए किया गया। गेहूं का मूल्य 105 से 112 रुपए 50 पैसे किया गया। चने का भाव 95 से 125 रुपए किया गया। मैं इस बात को स्वीकार करता हूं कि चने को छोड़ कर, जो और बढ़ोत्तरी की गई है वह कोई बहुत ज्यादा नहीं है (व्यवधान) मैं स्वयं मानता हूं कि बढ़ोत्तरी बहुत ज्यादा नहीं है, लेकिन परिस्थितियों में अन्तर है। उगाही मूल्य और समर्थन मूल्य इन दोनों में अन्तर है। पहले उगाही मूल्य था लेकिन आज केवल समर्थन मूल्य है अन्तर यह है कि पहले जबर्दस्ती का सौदा था लेकिन आज हम डूबते हुए किसानों को उबारने के लिए उनकी सहायता करने जाते हैं। क्या दोनों में आपको अन्तर नहीं दिखाई देता है। बहुत अन्तर है। पहले जबर्दस्ती का सौदा था लेकिन आज हम उनकी सहायता के लिए जाते हैं। मैं यह भी कहना चाहता हूं कि परिस्थितियां ऐसी पैदा कर दी जायें कि किसानों को अच्छा मूल्य मिले, सपोर्ट प्राइस कुछ भी हो, किसान अपनी उपज सपोर्ट प्राइस से ऊपर बेच सके और ऐसा हुआ भी है, जब हमने धान पर से प्रतिबंध उठा लिए थे तो उसका फल यह हुआ कि जो सरप्लस स्टेट्स हैं उनके किसानों को ज्यादा कीमत मिली। इसके आंकड़े हैं। (व्यवधान) मैं होलसेल प्राइसेज बताना चाहता हूं (व्यवधान) किसानों को उत्तर प्रदेश में ..... (व्यवधान) ....

MR. CHAIRMAN: I think hon. Members will benefit if they listen and later they can ask questions by way of clarification.

श्री भानु प्रताप सिंह : मैं आप को थोक भाव बतला रहा हूं—उत्तर प्रदेश में 1977-78 में धान कटने के चार महीने के अन्दर 82 से 90 रुपये भाव रहा। मध्य प्रदेश में 96 रुपये से 115 रुपये रहा और पंजाब में 77 रुपये से 100 रुपये रहा। एक तरफ़ तो किसानों को ऊंचे मूल्य मिले, दूसरी तरफ़ जो डेफिसिट स्टेट्स थीं—चावल में, उन के उपभोक्ताओं को खुले बाजार में सस्ते मूल्य पर चावल मिला। बिहार में इस वर्ष 139 से 175 रुपये भाव रहा, जबकि पिछले वर्ष इसी अवधि में 175 से 230 रुपये था। महाराष्ट्र में 145 से 162 रुपये रहा, जब कि इसी अवधि में पिछले वर्ष 175 से 210 रुपये था। वैस्ट-बंगाल में 160 से 210 रुपये रहा, जब कि पिछले वर्ष 192 से 220 रुपये था। केरल में 175 रुपये से 205 रुपये रहा, जब कि पिछले वर्ष 205 से 245 रुपये था, दिल्ली शहर में इस वर्ष 165 रुपये का भाव रहा, जब कि पिछले वर्ष 180 रुपये था।

मैं यह निवेदन करना चाहता हूं कि सपोर्ट प्राइस के अतिरिक्त भी सरकार ऐसे कदम उठा सकती है, जिस का किसानों को लाभ मिलेगा। मैं यह भी कह सकता हूं—मेरे मंत्रालय का ऐसा इरादा है, हम चाहते हैं कि किसान 112 रुपये 50 पैसे से अधिक पर अपना गेहूं बेच सकें। हम को बड़ी खुशी होगी, अगर वह इस भाव से अधिक पर बेच सकें, हम ने इस भाव पर लेने की जबरदस्ती की कोई योजना नहीं बनाई है, लेकिन साथ ही मैं यह भी स्पष्ट कर देना चाहता हूं कि किसान चाहे जितनी बड़ी मात्रा में अपना गेहूं इस भाव पर बेचने को तैयार होगा, वह सारा गेहूं सरकार खरीदेगी। मैं इस बात को मानता हूं कि हमारा जो तन्त्र है, आप सब इस बात से परिचित हैं और मैं भी उसी देश का हूं जिस देश के आप हैं, बहुत से लोग गड़बड़ करने वाले हैं—इस देश में। लेकिन मैं आप से निवेदन करना चाहता हूं—खास तौर से संसद के माननीय सदस्यों से और तमाम विधान सभाओं के सदस्यों से—आखिर उन का भी तो कुछ कर्त्तव्य है। जब भी उन के क्षेत्र में गेहूं या धान कम मूल्य पर बिके तो या तो वे वहां के अधिकारी से मिल कर उस को ठीक करा लें, अन्यथा हम को सूचना दें। उन की सूचना मिलने के 24 घन्टे के अन्दर हमारा प्रयास होता है और जिन माननीय सदस्यों ने हमको सूचना दी है, चाहे

उड़ीसा के हों या अन्य किसी राज्य के हों, हम ने वहां पर व्यवस्था की है समर्थन मूल्य पर धान खरीदा जाय । इसके लिये एफ० सी० आई० को चाहे कितनी कीमत चुकानी पड़े, यह सपोर्ट प्राइस एक प्रकार से सरकार का आश्वासन है और इस आश्वासन को हर तरह से पूरा किया जायगा, लकिन इस में आप के सहयोग की आवश्यकता है ।

अधिष्ठाता महोदया, इस सदन में एक बात कही गई कि धान और गेहूं के मूल्यों को निश्चित करते समय दक्षिण भारत के किसानों के साथ न्याय नहीं किया गया है या कम से कम धान पैदा करने वाले राज्यों के साथ न्याय नहीं हुआ है । कुछ ऐसे संकेत भी किये गये—चूंकि मंत्रीगण उत्तर भारत के है, इस लिये धान पैदा करने वाले किसानों के साथ इन्साफ़ नहीं हुआ है । मैं बिना इस बात पर अपने विचार व्यक्त किये—यह कहना चाहता हूं—अपने देश में जो धान और गेहूं का मूल्य है, वह परम्परा गत है । वह एक प्रकार से ऐतिहासिक तथ्य है । सन् 1940 से मैं ने खेती करना शुरू की है और आज तक गेहूं और धान की एक निस्बत रही है, जो सरकार ने निश्चित की है । व्यक्तिगत रूप से मैं इसको ठीक नहीं मानता हूं लेकिन मैं यह कहना चाहता हूं कि यह जो दोनों का रेशो है, यह परम्परागत है और जैसा कि मैं कह चुका हूं परम्पराओं को तोड़ना जरा कठिन होता है । आप भी कोशिश करिये । मेरी यह व्यक्तिगत राय हैं जिस को मैंने जाहिर किया है कि यह प्रोपोर्शन ठीक नहीं है लेकिन इस के साथ ही मैं यह कहना चाहता हूं कि इस के लिए जनमत बनाना पड़ेगा ।

15 hrs.

SHRI AMAR ROY PRADHAN (Cooch Bihar): Then what is the solution? You must tell us that.

श्री भानु प्रताप सिंह : देखिये, पहले 74 रुपये क्विंटल धान की कीमत थी और गेहूं की कीमत थी 105 रुपये और रेशो थी 1:1.43 ।

SHRI V. ARUNACHALAM (Tirunelveli): From which year?

SHRI BHANU PRATAP SINGH: 1974-75.

SHRI V. ARUNACHALAM: What was the rate of wheat in that year?

SHRI BHANU PRATAP SINGH: I am telling you. You are not listening. The ratio was 1:1.4; now it is 77:110.

अब यह रेशो हो गई है । डेसीमल प्लेस में 1 का फ़र्क है और अभी जो ढाई रुपये बढ़े हैं, इसक लिए अगले सितम्बर तक प्रतीक्षा कीजिए । यह हमेशा आगे-पीछे होता है । जब वह फ़सल आएगी तो उस पर विचार करेंगे लेकिन मैं सिर्फ इतना ही कहना चाहता हूं कि यह जो रेशो है यह प्रोक्योरमेंट के पहले का है । जब कोई प्राक्योरमेंट नहीं होता था उस समय भी धान की कीमत गेहूं के मुकाबले में हमेशा कम रही है ।

अब मैं कुछ ग्राम विकास के विषय में कहना चाहता हूं । लगभग 5,000 ब्लाक्स हैं और इस वक्त 3426 ब्लाक्स में कुछ न कुछ और कोई न कोई कार्यक्रम चल रहा है । इन में से 2,000 ब्लाक्स को छोड कर उनमें नये सिरे से इन्टेंसिव काम होगा लेकिन बाकी जो 3426 में 2,000 ब्लाकों के अतिरिक्त हैं, उन में जो काम आज चल रहा है, वह चलेगा, वह बन्द नहीं होगा और न ही वह कम होगा । नये काम को सरकार छोटे किसानों के लिए करेगी वह हैं सघन खेती, पशु पालन, मछली पालन, वन लगाना, ग्राम और लघु उद्योग की स्थापना और एक नया प्रयास कृषक सेवा को एक व्यवसाय का रूप देने का है । बाकी चीजें तो स्पष्ट हैं लेकिन थोड़ा सा विस्तार से अन्तिम बात के बारे में कहूंगा । जो लोग यह सुनते हैं कि अमेरिका में 4, 5 प्रतिशत ही लोग खेती का काम करते हैं, उन को मैं यह बतलाना

[श्री भानु प्रताप सिंह]

चाहता हूं कि यद्यपि वास्तविक खेती में 4, 5 प्रतिशत लोग ही वहां पर लगे हैं लेकिन किसानों को सहायता प्रस्तुत करने में कम से कम उसके ड्योढ़े लोग लगे हुए हैं। आज अपने देश में किसानों को सहायता पहुंचाने के लिए प्लान्ट प्राटेक्शन के लिए, मशीन ठीक करने वाले और इस प्रकार की सेवाएं पहुंचाने वाले स्वतन्त्र रूप से नहीं हैं, सिवाय थोड़े से ब्लाक वगैरह में मिलते हैं। मगर वह मेरी दृष्टि से अपर्याप्त है। हम को गांवों के ही लड़कों को बाहर निकाल कर कृषि के विषयों में शिक्षा देनी होगी और उनको इस तरह स्थापित कर करना होगा कि वे स्वयं भी थोड़ा सा कमा सकें और अपने पड़ौसी किसानों की भी सेवाएं कर सकें।

हमारे देश में 4,426 ब्लाक्स हैं। इनमें से कुछ ऐसे भी हैं जिनमें पूर्व सरकार के कुछ प्रभावशाली लोग ने एक ही ब्लाक में दो-दो और तीन-तीन कार्यक्रम एक साथ चलवा दिये। अब यह फैसला किया गया है कि एक क्षेत्र में एक ही कार्यक्रम चलेगा। यह भी निश्चय किया गया है कि जहां डुप्लीकेशन है, ट्रिप्लीकेशन है, उस संख्या तक ब्लाक बढ़ा लिये जाएं। इसका परिणाम यह होगा कि 4,426 ब्लाकों में से 3,500 ब्लाकों में कुछ न कुछ काम होगा और इस तरह 75 प्रतिशत ब्लाकों में यह काम होने लगेगा।

अब यहां किसानों को मिलने वाले कर्ज का जिक्र किया गया। इस सम्बन्ध में कुछ फैसले किये गये हैं जिनके अनुसार वाणिज्यिक बैंकों से और सहकारी बैंकों से मिलने वाले लम्बे कर्जे की दर अब 11 प्रतिशत से ज्यादा नहीं होगी। माइनर इर्रीगेशन और लेण्ड डवलपमेंट के लिए मिलने वाले कर्जे की दर साढ़े दस प्रतिशत होगी। इसी तरह वाणिज्यिक और सहकारी बैंकों से शार्ट टर्म कर्जों के विषय में भी बात चल रही है। इस के लिए भी कुछ न कुछ सूद दर गिरायी जाएगी।

चीनी उद्योग के बारे में कई बार इस सदन में मामला उठ चुका है। लेकिन फिर भी यह आवश्यक है कि इस के विषय में कुछ कहा जाए। हमारे ऊपर यह आरोप लगाया गया है कि हम ने चीनी उद्योग का कुप्रबंध किया है, मिसमेनेजमेंट किया है। अधिष्ठाता महोदय, यह इन्डस्ट्री हमको मिसमेनेज्ड स्टेट में मिली थी। विरासत में मिली थी। इस उद्योग में सब से बड़ा मिसमेनेजमेंट यह किया गया कि बिना इस बात को सोचे हुए कि हमारे देश में कितनी चीनी की जरूरत पड़ेगी, हम कितना इसका निर्यात कर सकेंगे, कितनी इसकी देश में खपत होगी, अंधाधुंध गन्ने की पैदावार बढ़ने दी गयी। इसी मिसमेनेजमेंट के कारण, हमारे देश को गन्ने की जितनी आवश्यकता है, जितनी चीनी हम खपत कर सकते हैं, उससे ज्यादा गन्ना पैदा करने दिया गया। यह 10-5 फीसदी ही ज्यादा पैदा नहीं किया गया बल्कि बहुत अधिक पैदा किया गया। मैं आंकड़े देकर बताना चाहता हूं कि पिछले साल चीनी का केरी ओवर 16 हजार टन से ज्यादा था। इस वर्ष कम से कम 73 लाख टन की पैदावार होगी। पिछले साल चीनी की खपत साढ़े सैंतीस लाख टन हुई थी। इसका अर्थ यह निकलता है अगर हम एक्सपोर्ट भी करें तब भी खपत करने के बाद चीनी समाप्त नहीं होगी।

चीनी के निर्यात की बात कही जाती है। आज संसार में चीनी इतने कम मूल्य पर बिक रही है कि हम उसमें बहुत घाटा उठायेंगे। लेकिन फिर भी हम ने उस घाटे को उठाने और निर्यात करने का फैसला किया है। हमारे माननीय चौधरी साहब, जो मुजफ्फरनगर के रहने वाले हैं, ने कुछ तानाकशी की कि माननीय मंत्री जी ने किसानों से कहा है कि गन्ना कम पैदा करो। मैंने बेशक कहा है और फिर इस सदन में भी कहना चाहता हूं कि अगर आपके दिल में सचमुच में किसानों के लिए हमदर्दी है तो आप भी किसानों को यह राय दें कि वे ऐसी फसल पैदा करें जिसकी

देश और विदेश में मांग हो । ऐसी फसल न पैदा करें जिसकी मांग न हो ।

चौधरी बलबीर सिंह (होशियारपुर): चीनी ज्यादा है तो और मिलें क्यों आप खोल रहे हैं ?

श्री भानु प्रताप सिंह : कहां खोली है ?

चौधरी बलबीर सिंह : पंजाब में चीफ मिनिस्टर ने उसका ओपनिंग किया है । एक हफ्ते के अन्दर अन्दर यह हुआ है ।

श्री भानु प्रताप सिंह : पुरानी बन कर तैयार हो गई होगी । अब उसको तो खोलना ही था (व्यवधान) . . । आप मेरी बात को सुनेंगे तो आपको भी फायदा होगा और किसानों को भी होगा ।

MR. CHAIRMAN: Will you please resume your seats. The Members may please resume their seats.

SHRI V. ARUNACHALAM: Madam, I have a point of order.

MR. CHAIRMAN: Please tell me what is the point of order.

SHRI V. ARUNACHALAM: Madam, he is misleading the House by giving false figures. The procurement price in 1974, according to the information given by the Minister, was Rs. 105. But in fact it was Rs. 95. From Rs. 95.0 it has increased to Rs. 112.50.

MR. CHAIRMAN: You resume your seat. He will now reply to that.

SHRI BHANU PRATAP SINGH: Madam, I am very sorry to know that the hon. Member is misinformed on this point. The procurement price of wheat was never Rs. 95.0.

SHRI V. ARUNACHALAM: I have got the document. I will lay it on the Table.

MR. CHAIRMAN: No, no, you cannot lay it on the Table of the House.

SHRI V. ARUNACHALAM: I am handing it over to the Minister. (*Intrruptions*).

MR. CHAIRMAN: Hon. Members may please understand that the Minister can only deal with one point at a time. He is now dealing with a particular point. He is not talking about paddy. He is dealing with sugar.

श्री भानु प्रताप सिंह : मैं शक्कर की बात कर रहा था । मैं फिर दोहराना चाहता हूं कि किसान को गन्ना कम बोना चाहिये ।

MR. CHAIRMAN: Excuse me Mr. Minister. A point of order was raised by the hon. Member, Mr. Arunachalam about the procurement price of wheat.

SHRI BHANU PRATAP SINGH: I have told him that the information was inaccurate.

MR. CHAIRMAN: But the point is that he has given that information from the document which he has handed over to you.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): This is not the final document for fixing the price.

SHRI BHANU PRATAP SINGH: This document we will consider. I do not know what kind of document it is. But I can categorically state once again that never in this country was the procurement price for wheat Rs. 95.0 per quintal.

SHRI V. ARUNACHALAM: This document was available in the Library.

(*Interruptions*)

SHRI BHANU PRATAP SINGH: May be....

MR. CHAIRMAN: The hon. Minister has said that he will deal with it

[Mr. Chairman]

when he replies. At that time, you can raise the matter for clarification.

श्री भानु प्रताप सिंह : मुझे अपनी बात पूरी कर लेने दें और जो मुझे कहना है कह लेने दें और उसके बाद अधिष्ठाता महोदया अगर कहेंगी तो मैं आधे घंट तक सब के प्रश्नों के उत्तर देने के लिए तैयार हूं। बीच में अगर टोकाटाकी करेंगे तो मेरा कोई विशष नुकसान नहीं होगा। जो सूचना मैं देना चाहता हूं वह किसानों के हित में देना चाहता हूं। अगर किसानों के आप प्रतिनिधि हैं तो आप कृपा करके मेरी बात सुन लें। अगर कोई स्पष्टीकरण चाहिये हो तो बाद में आप ले सकते हैं। मैं चौबीस घंटे आपकी डिसपोजल पर हूं।

मैं दोहरा देना चाहता हूं ताकि यह रिकार्ड पर चला जाए कि मेरा मन्तिव्य किसानों को यह होगा कि वे गन्ने की काश्त कम कर दें। अगर उन्होंने वो दिया है तो उनको रटून की फसल कम से कम आषाढ़ में जून में लगानी चाहिये। जो स्थिति है उससे विकट स्थिति अगले वर्ष गन्ने और चीनी के विषय में होने वाली है। अगर इस चेतावनी के बावजूद भी किसान गन्ने का रकबा बढ़ाते है। तो फिर यह सरकार को दोषी नहीं ठहरा सकते हैं कि उनके माल का क्या हुआ यदि इस प्रकार की चेतावनी पिछले वर्ष पिछली सरकार ने दी होती तो आज यह कठिन परिस्थिति उत्पन्न नहीं हुई होती। इस देश में अब तक क्रौप प्लानिंग का कोई सिलसिला नहीं चला। आज इस बात की जरूरत है कि क्रौप प्लानिंग और क्रोप डाइवर्सिफिकेशन किया जाय, और उस काम को करना हमारा कर्तव्य है, और हमने इसको प्रारम्भ भी कर दिया है।

चौधरी बलबीर सिंह : पिछली बार मैंने कहा था कि गन्ने के बारे में ध्यान दें।

श्री भानु प्रताप सिंह : जो यह आरोप लगाया जाता है कि चीनी मिलों ने काम कम किया, मैं यह कहना चाहता हूं कि इनस्टाल्ड कपेसिटी आज जितनी देश की है उससे 10 फ़ीसदी ज्यादा चीनी वह बनायेंगी। आज के दिन भी पिछले वर्ष जितना कुल उत्पादन हुआ था उससे अधिक उत्पादन हो चुका है।

अब गन्ने के मूल्यों के विषय में दक्षिण भारत के माननीय सदस्यों ने मुख्य रूप से प्रश्न उठाया है। मैं उसकी भी सफ़ाई दे देना चाहता हूं। जहां तक केन्द्रीय सरकार का प्रश्न है और जहां तक कानून का प्रश्न है हमारी तरफ़ से 8 रु० 50 पैसे 8.5 रिकवरी पर है और अगर रिकवरी ज्यादा है तो उसके अनुसार अधिक मूल्य देना चाहिये। और उसके अतिरिक्त अगर फ़ैक्ट्री को कोई लाभ हो तो उस लाभ में से 50 फ़ीसदी फिर किसानों को देना चाहिये। यह तो कानून है, और यह केन्द्रीय सरकार का फैसला है। इस फैसले में न उत्तर, न दक्षिण, न पूर्व और न पश्चिम कोई किसी के साथ भेदभाव नहीं है। एक समान रूप से कानून बना है। हो क्या रहा है? हो यह रहा है कि उत्तर भारत की राज्य सरकारों ने किसी भी प्रकार से अपने राज्य के मिल मालिकों को समझा बुझाकर उनसे अधिक कीमतें तय करा दी हैं। अगर दक्षिण भारत के मुख्य मंत्री यह नहीं कर सके तो इसमें केन्द्रीय सरकार का दोष नहीं है।...

SHRI P. VENKATASUBBIAH (Nandyal): Are you going to accept the Marathe Committee Report or not?.... (*Interuptions*).

MR. CHAIRMAN: If you want to put questions, do so one at a time. If you do so I will understand and the Minister will also understand. When three of you speak at the same-time I do not know what you want to say. Therefore, I request you to speak, one at a time; then I would be able to request the hon. Minister to clarify the point.

SHRI K. VIJAYA BHASKARA REDDY (Kurnool): About the prices that are paid by the sugar factories, the state governments have no power

to implement them. In some southern States cooperative mills are paying more than Rs. 100 as cane price to the growers whereas the private mills are paying only the minimum price fixed by the government. I have not come across a state government which had done otherwise; they are only supporting the private mill owners.

SHRI BHANU PRATAP SINGH: The hon. Member is perfectly right. But what I was trying to emphasise is that as for as the Union Government is concerned there is no difficulty. It is one thing that the Governments in the Northern Indian States have been successful in persuading the industrialists here to accept a price.

SHRI K. VIJAYA BHASKARA REDDY: Will the hon. Minister agree to give this power to the State Governments to implement this? Why don't you delegate this power to the State Governments?

15. 20 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

SHRI BHANU PRATAP SINGH: There is no additional power given to the State Governments. (*Interaptions*).

MR. DEPUTY-SPEAKER: Now, let him continue.

श्री भानु प्रताप सिंह : श्रीमन्, कल एक प्रश्न श्री शिन्दे ने उठाया था । परन्तु वह सदन में हैं नहीं, इसलिए मैं जवाब देकर सदन का समय नहीं लूगा ।

काफ़ी लोगों को नाराज़गी है कि किसानों का गन्ना बिक नहीं पा रहा है, उस की खपत नहीं हो पा रही है । मुझ भी उस का अफ़सोस है । लेकिन एक भी माननीय सदस्य ने, चाहे वह इधर के बैठने वाले हों और चाहे उधर के बैठने वाले हों, कोई ऐसा सुझाव नहीं दिया है, जिस को अमल में लाने से किसानों की हालत सुधर सकती हो ।

मैं एक और सफाई दे देना चाहता हूं । जहां तक बड़े चीनी कारखानों का प्रश्न है, उन्हें तो निर्धारित मूल्य देना पड़ता है । लेकिन जो खंडसारी और गुड़ बनाने वाले हैं, जो हमारे नियंत्रण में नहीं हैं, जो राज्य सरकारों के नियंत्रण में हैं, वहां सारी गड़बड़ी है । मैं प्रारम्भ में निवेदन कर चुका हूं कि अगर राज्य सरकार की मशीनरी ठीक तरह से काम नहीं कर सकती है—यह उन के नियंत्रण की ही बात है, उन्होंने ही यह कीमत निश्चित की है—तो हम उस में कुछ नहीं कर सकते हैं । लेकिन जहां तक बड़े कारखानों का सम्बन्ध है, वहां किसी भी किसान को स्टेट एडवाइज्ड प्राइस से कम नहीं मिला है ।

चौधरी बलबीर सिंह : जनता पार्टी की पार्लियामेंटरी पार्टी की मीटिंग में लोगों ने कहा था कि गुड़ को एक्सपोर्ट करने की इजाजत दी जाये । सरकार ने इस में एक महीने की देर कर दी । अब बाहर की मंडियों में उस की जरूरत नहीं है, मगर अब उस के एक्सपोर्ट की इजाजत दे दी गई है । (**व्यवधान**)

श्री भानु प्रताप सिंह : मैं कहना चाहता हूं कि गुड़ की खपत दुनिया में बहुत कम है । इसमें एक महीना आगे पीछे से कोई अन्तर नहीं पड़ने वाला है । जो गुड़ खाने वाले हैं वे आज भी खा सकते हैं । अगर एक महीना पहले भी इस का एक्सपोर्ट खोल दिया गया होता, तो परिणाम वही होता, जो आज है । (**व्यवधान**)

MR. DEPUTY-SPEAKER: Unless he yields, I cannot give permission to anybody to interrupt him. If he is not yielding, there is no point in interrupting.

श्री भानु प्रताप सिंह : मैं पहले भी निवेदन कर चुका हूं और मैं चुनौती देता हूं कि आज भी अगर कोई ठोस सुझाव माननीय सदस्य दें, जिससे किसान की स्थिति सुधर सकती हो, तो मैं उसको मानने के लिए तैयार हूं । लेकिन अगर माननीय सदस्य इस प्रकार

[श्री भानु प्रताप सिंह]

का कोई सुझाव नहीं देंगे, और केवल आलोचना करेंगे, तो मैं यह निवेदन करूंगा कि आज जो विकट स्थिति है, वह आलोचना से हल नहीं होने वाली है। मैंने बताया है कि जितनी आवश्यकता है, उससे अधिक उत्पादन है—और उस वस्तु का उत्पादन है, जो नहीं रखा जा सकता है, अगर वह गेहूं की तरह होता, तो हम रख लेते।

श्री केशव राव धोंडगे (नांदेड़): गवर्नमेंट हमारी बात तो सुनती नहीं है। मगर इस बारे में गवनमेंट के पास क्या सुझाव है?

श्री भानु प्रतापसिंह: हमारे पास ये सुझाव हैं कि क्राप प्लानिंग होना चाहिए, ठीक तरह से खेती होनी चाहिए, डाइवर्सिफ़िकेशन होना चाहिए। मुजफ़्फ़रनगर में 52 फ़ीसदी जमीन पर गन्ने की खेती हो रही है। क्या यह उचित तरीका है? सारे देश में केवल 1.8 फ़ीसदी जमीन पर गन्ने की खेती होती है, लेकिन उत्तर प्रदेश के कुछ जिलों में कुल जमीन के 52 फ़ीसदी में गन्ने की खेती होती है। यह बिलकुल ग़लत क्राप प्लानिंग है। इस को छोड़ना पड़ेगा। इसके स्थान पर हम दूसरे सुझाव दे सकते हैं। दिल्ली शहर को जितने दूध की जरूरत है, हम उससे आधा भी पैदा नहीं कर पाये। (**व्यवधान**)

MR. DEPUTY-SPEAKER: Please do not interrupt like that. Do not give running commentary on his speech. Let him put forward his point of view. The discussion is going to continue for another day.

श्री भानु प्रताप सिंह: माननीय सदस्य जो सुझाव देंगे, हम उन का स्वागत करेंगे और उन पर विचार करेंगे, और अगर संभव होगा तो जरूर उन पर अमल भी करेंगे।

खेती का काम बटन दबाने से ठीक नहीं हो सकता है। यह कोई इंडस्ट्री नहीं है कि स्विच आफ कर दिया, तो प्राडक्शन बन्द हो गया। (**व्यवधान**)

अन्त में मैं रिसर्च के विषय में भी कुछ कहना चाहता हूं। एग्रीकल्चरल रिसर्च पर यह आरोप है कि उसके फलस्वरूप इस देश में पदावार नहीं बढ़ी है। एक तो यह आरोप गलत है। लेकिन इस के पहले मैं यह भी कहना चाहता हूं कि रिसर्च के नतीजे रिसर्च करने वालों पर निर्भर नहीं है। उसका अप्लीकेशन उन पर निर्भर नहीं हैं। फैराडे ने बिजली का आविष्कार कम से कम डढ़ सौ वर्ष पहले किया था और आज भारत में सिर्फ 36 प्रतिशत गांवों में बिजली पहुंची हैं तो क्या उस में उन बिजली के आविष्कारकों का कोई दोष था? आज मैं यह पूरे दावे के साथ और जानकारी के साथ कह सकता हूं कि कृषि के अनुसन्धान केन्द्रों पर जो जानकारी का एक जखीरा इकट्ठा है अगर उसका आधा भी प्रयोग में आ सके तो यह देश दुनिया में सब से बड़ा फूड एक्सपोर्टर बन सकता है। यह वैज्ञानिकों का दोष नहीं है। जिस प्रकार से मैं ने कहा कि अगर बिजली आज हमारे गांवों में नहीं पहुंच रही है तो उस उसके लिए फेराडे या आज के बिजली के वैज्ञानिक दोषी नहीं है। उसके लिए समाज दोषी है।

एक माननीय सदस्य: समाज या शासन?

श्री भानु प्रताप सिंह: शासन क्या है, शासन तो समाज का प्रतिविम्ब है।

किसी हद तक जो रिचर्स के नतीजे हैं व किसानों द्वारा प्रयोग में आएंगे यह एक्सटेंशन मशीनरी पर निर्भर करेगा। यह इस पर भी निर्भर करेगा कि जो खेती में लगने वाली चीजें हैं वह उसको उपलब्ध हैं या नहीं? इस पर भी निर्भर करेगा कि जो खेती में पैदा होता है और जो उन को खरीदना पड़ता है उन के मूल्यों का क्या संबंध है?

कल माननीय तिवारी जी ने जापान का उदाहरण दिया और कोरिया की बात कही। मैं उन की जानकारी के लिए यह निवेदन करना चाहता हूं कि जापान में चावल 9 रुपये

प्रति किलोग्राम खरीदते हैं और सब्सिडाइज कर के 7 रुपये प्रति किलोग्राम बेचते हैं। तो वहां के किसानों की तुलना और उनकी उपलब्धियों की तुलना यहां से करना कहां तक मुनासिब होगा जब कि हम उन को शायद खेती का खर्चा भी देते पाते हैं या नहीं, यह भी एक शक की बात है। उसके साथ यह भी है कि जापान की अर्थ-व्यवस्था 9 रुपये किलोग्राम चावल खरीदना सहन कर सकती है, भारत की अर्थ-व्यवस्था नहीं कर सकती है। आप ने जो आंकड़े पढ़ कर सुनाऐ थे उन पर जरा आप यह सोचने की कोशिश करें कि वे चीजें किस भाव पर बिकी होंगी तब वह 30 थाउजैंड डालर की आमदनी किसान को हुई। मैं आप को विश्वास दिलाता हूं कि नौ रुपये प्रति किलोग्राम के बजाय पांच या चार रुपये किलोग्राम भी चावल का दाम करें तो हमारे किसान जापान के किसानों से कम पैदा नहीं करेंगे। लेकिन क्या यह संभव है ? क्या आप इस को करवा सकेंगे ?

श्री द्वारिका नाथ तिवारी (गोपालगज) : मैंने कल मूल्य ही नहीं कहा था, मैंने कहा था कि वह डेढ़ एकड़ में 18 टन पैदा करते हैं आप के यहां क्या होता है ?

श्री भानु प्रताप सिंह : मैं यह बतलाना चाहता हूं कि किसान क्या पैदा करता है यह इस पर निर्भर है कि समाज किसानों को क्या देता है। जिस प्रकार से गाय का दूध इस पर निर्भर है कि उसको आप क्या खिलाते हैं इसी प्रकार से किसान क्या पैदा करता है यह इस बात पर निर्भर है कि समाज ने किसानों को क्या दिया। आज समाज में किसानों को भूखा रखा है।

श्री केशव राव धोंडगे : हुकूमत ने क्या दिया ?

श्री भानु प्रताप सिंह : समाज और हुकूमत में अंतर नहीं हुआ करता। (व्यवधान)

श्री केशव राव धोंडगे : समाज ने नहीं दिया तो हुकूमत ने क्या दिया ?

MR. DEPUTY-SPEAKER: It is not a running commentary. Please take your seat. If he is not yielding, please take your seat.

*(Interruptions)***

MR. DEPUTY-SPEAKER: Please do not record.

*(Interuptirons)***

श्री भानु प्रताप सिंह : यह कहा गया कि उन की रिसर्चेज का कोई परिणाम नहीं हुआ। तो मैं पिछले दस वर्षों में प्रति हेक्टयर जो पैदावर में वृद्धि हुई है वह बतलाना चाहता हूं। 65–66 में गेहूं की पैदावार 8.3 क्विटल प्रति हेक्टयर थी, वह अब बढ़कर 75–76 में 14.1 हो गई है। वृद्धि लगभग 70 प्रतिशत है। चावल में 8.6 की औसत पैदावार थी 65–66 में, वह बढ़कर 12.3 हो गई है। वृद्धि 43 प्रतिशद है। यह बात ठीक है कि आज भी वृद्धि कर के भी हम दुनिया के दूसरे मुल्कों से पीछे है मगर मुझे कोई दूसरा उदाहरण ऐसा नहीं मालूम हुआ है जहां दस वर्षों में 70 और 50 प्रतिशत के लगभग प्रति एकड़ पैदावार बढ़ी हो। यह भी कहा गया कि हमारे वैज्ञानिक कुछ नहीं करते हैं तो मैं उदाहरण देना चाहता हूं ...

श्री द्वारिका नाथ तिवारी : कहा गया कि जो करते हैं उनको दबाया जाता है।

श्री भानु प्रताप सिंह : कोई नहीं दबाता है।

आप केवल पंजाब और पाकिस्तान की तुलना कीजिए। आज पाकिस्तान के गेहूं में पूरी तरह से रस्ट लगा हुआ है लेकिन हमारे वैज्ञानिकों ने इस प्रकार के गेहूं के बीज निकाले हैं जिनमें रस्ट की बीमारी नहीं लगेगी। आज पाकिस्तान को दो मिलियन

**Not recorded.

[श्री भानुप्रताप सिंह]

टन गेहूं खरीदना पड़ेगा अगर वे प्रतिष्ठा पर न अड़े रहें तो भारत ऐसी स्थिति में है कि उनको दो मिलियन टन गेहूं दे सकता है। क्या आपको यह अन्तर नहीं दिखाई देता है ? दोनों बिलकुल नजदीक के हैं और जलवायु एक है। मैं यह कहना चाहता हूं कि वैज्ञानिक कार्यों का मूल्यांकन राजनीतिक या व्यक्तिगत आधार पर नहीं किया जाना चाहिए। मैंने एक बयान दिया था जिस पर आपत्ति की गई, कहा गया कि मंत्री जी क्यों इसमें आये। मैं कहना चाहता हूं जहां मंत्रियों का कर्त्तव्य है कि उनके विभाग में जो गलत काम करते हैं उनको सजा दें वहां यह भी उनका कर्त्तव्य है कि अगर उन पर अनुचित आक्रमण होता है, उनके नीचे के काम करने वालों पर तो उसकी भी सफाई दें।

MR. DEPUTY-SPEAKER: You will have to wind up because at 3-30 we have the non-official business. (*Interruptions*). There is no clarification needed. At 3.30, we are starting the non-official business. Either the Minister winds up, or I wind up the debate now, and we carry on with the non-official business.

श्री भानु प्रताप सिंह : हम लोग किसानों का भला करना चाहते हैं। मैं यह भी चाहता हूं कि इसको दलगत राजनीति या उत्तर तथा दक्षिण के हितों की दृष्टि से न देखा जाये। जैसा मैं पहले कह चुका हूं हर प्रकार के सुझावों का स्वागत होगा। हमारा उद्देश्य है कि इस देश के किसानों की दशा सुधरे और साथ ही हमारा उत्पादन भी बढ़े। इस उद्देश्य की पूर्ति के लिए कोई भी सुझाव किसी भी स्थान से, किसी भी दल के माननीय सदस्य से आयेगा, उसका स्वागत किया जायेगा।

15.33 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventeenth Report

MR. DEPUTY-SPEAKER: We now go on to the Private Members' Business. Shri Devendra Satpathy.

SHRI DEVENDRA SATPATHY (Dhenkana): I beg to move:

"That this House do agree with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th April 1978."

MR. DEPUTY-SPEAKER: The question is.

"That this House do agree with the Seventeenth Report of the Committee on Private Members' Bills and Resolution presented to the House on the 18th April, 1978."

The motion was adopted.

HOMOEOPATHY CENTRAL COUNCIL (AMENDMENT) BILL*

(*Amendment of section 2*)

श्री हजारी शाक्य (फरुखाबाद): उपाध्यक्ष महोदय, मैं आपकी आज्ञा से प्रस्ताव करता हूं कि होम्योपैथी केन्द्रीय परिषद् अधिनियम, 1973 का संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Homoeopathy Central Council Act, 1973"

The motion was adopted.

श्री हजारी शाक्य : मैं विधेयक को पुरःस्थापित करता हूं।

---

*Published in Gazette of India Extraordinary Part II, Section 2 dated 20-4-78.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 19, 31, etc.)

श्री मदन तिवारी (राजनन्दगांव) : उपाध्यक्ष महोदय, मैं आपकी आज्ञा से प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER. The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मदन तिवारी : मैं विधेयक को पुरःस्थापित करता हूं :

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 84, 173, etc.)

SHRI RAJ KRISHNA DAWN (Burdwan): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI RAJ KRISHNA DAWN: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 19, omission of article 31, etc.)

श्री यमुना प्रसाद शास्त्री (रीवा) : उपाध्यक्ष महोदय', मैं प्रस्ताव करता हू कि मुझे भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constiution of India."

The motion was adopted.

श्री यमुना प्रसाद शास्त्री : मैं विधेयक को पुरःस्थापित करता हूं ।

JANATA TRUSTEESHIP BILL*

डा० रामजी सिंह (भागलपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि मुझे उद्यमों के और विकास के लिय ट्रस्टीशिप निगमों की स्थापना का और तत्संसक्त विषयों का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the creation of Trust Corporations for further development of enterprises and for matters connected therewith."

The motion was adopted.

डा० रामजी सिंह : मैं विधेयक को** पुरःस्थापित करता हूं ।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 19, 31, etc.)

श्री शरद यादव (जबलपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि भारत के

**Introduced with the recommendation of the President.

28-4-78.

**Introduced with the recommendation of the President.

[श्री शरद यादव]

संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री शरद यादव : मैं विधेयक को पुरःस्थापित करता हूं ।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 352, 356 etc.)

SHRI HARI VISHNU KAMATH (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI HARI VISHNU KAMATH: I introduce the Bill.

15.37 hrs.

CONSTITUTION (AMENDMENT) BILL—*contd.*

(Amendment of article 51) by Shri Hari Vishnu Kamath

MR. DEPUTY-SPEAKER: We now take up further consideration of the following motion:

"That the Bill further to amend the Constitution of India, be taken into consideration."

श्री शंकर देव (बीदर) : माननीय उपाध्यक्ष जी, जय जगत ।

मैं माननीय कामथ साहब को, जिन्होंने इस बिल को इन्ट्रोड्यूस किया है, बधाई देना चाहता हूं : यह ऐसा बिल है, जिसके बारे में न केवल हमारे देश को, बल्कि सारी दुनिया को सोचना पड़ेगा ।

उपाध्यक्ष जी, कुछ दिन पहले महान वैज्ञानिक "एलबर्ट आइन्स्टीन" यहां आये थे । उन के पास कुछ प्रेस रिपोरटर्स गये । चूंकि वह महान वैज्ञानिक थे, उन्होंने एटम बम के निर्माण में बहुत कुछ सहयोग दिया था, इसलिए प्रेस रिपोटर्स ने उन से पूछा—"महाशय, यह बतलाइये, पहले विश्व युद्ध में हवाई जहाज का एक अस्त्र के रूप में अन्वेषण हुआ, दूसरे विश्व युद्ध में एटम बम कएक अस्त्र के रूप में आया, अब यदि तीसरा विश्व युद्ध हो तो उस के अन्दर कौन सा भयंकर अस्त्र पैदा होने वाला है ? "श्री आइन्स्टीन ने कहा—"यदि तीसरा विश्व युद्ध हुआ तो उस में कौन सा अस्त्र होगा, यह तो मैं नहीं बतला सकता, लेकिन यदि चौथा विश्व युद्ध होगा, तो मैं बतला सकता हूं कि उस समय कंकड़, पत्थर या पाषाण युग के अस्त्रों का प्रयोग होगा ।" उन के कहने का तात्पर्य था—यदि तीसरा विश्व युद्ध हुआ तो सब का सत्यानाश हो जाएगा, मानवता बच नहीं सकेगी, सभ्यता, संस्कृति, ह्यूमन सिविलाईजेशन—सब का सत्यानाश हो जाएगा और उस के बाद हम को पषाण युग की सभ्यता का निर्माण करना पड़ेगा ।

उपाध्यक्ष महोदय, आज सब से बड़ी समस्या यह है कि हमारा विज्ञान, जो तरक्की कर रहा है, वह मानव की सेवा के लिए बढ़ रहा है, लेकिन साथ साथ मानव को समाप्त करने का कारण भी बनता जा रहा है । ऐसी स्थिति में जब तक सारे विश्व के लोग एक जगह बैठ कर इन अस्त्र-शस्त्रों पर रोक नहीं लगायेंगे, तब तक मानव जाति बच

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 20-4-78.

नहीं सकती है, यदि मानव जाति को बचाना है तो एक वर्ल्ड फैडरल गवर्नमेंट (महासंघीय सरकार) का निर्माण करना होगा । यदि ऐसी वर्ल्ड गवर्नमेंट को हम लायें, तो उस के लिए एक कांस्टीचूएन्ट असेम्बली का निर्माण कर के उस का पूरा कांस्टीचूशन बनाना होगा ।

उपाध्यक्ष महोदय, अब वक्त आ गया है जब कि हम को इस पर सीरियसली विचार करना चाहिये । आप इस बात को जानते हैं कि आप ने स्वयं इस बिल के लिए बहुत कुछ काम किया है । इस सिलसिले में एक बहुत बड़ी संस्था है—"वर्ल्ड कांस्टीचूशन एण्ड पार्लियामेंट" । उस संस्था की तरफ से "इंसब्रुक" आस्ट्रिया में दुनिया के लगभग 150 राष्ट्रों के पब्लिक रिप्रेजेन्टेटिव गये थे । अभी 6 महीने पहले उन लोगों ने वहां पर इकट्ठा हो कर वर्ल्ड-कांस्टीचूशन तैयार किया, जिस के हर आस्पेक्ट पर वहां चर्चा हुई । किस तरह से पूरे वर्ल्ड की फेडरल गवर्नमेंट को चलाना चाहिए, इस के बारे में विचार-विमर्श के बाद एक संविधान का निर्माण किया गया और उसकी एक नींव रखी गई है । तो आज हम को उस को रेटीफाई करने का वक्त आ गया हैं । वेस्ट जर्मनी, अमेरिका और केनाडा के अन्दर बहुत सारी नगर-पालिकाओं ने और बहुत सारी नेशन्स ने उसको रेटीफाई किया है । उस कांस्टीट्यूशन को जो दुनिया के सब राष्ट्रों की जनता के प्रतिनिधियों ने बैठ कर पास किया है, उस को बहुत ही ज्यादा सीरियसली ले कर हम को विचार करना पड़ेगा और अगर यह पार्लियामेंट यह तय करती हैं, अगर भारतीय पार्लियामेंट यह निश्चय करती है कि वर्ल्ड की एक कांस्टीट्वेन्ट एसेम्बली हो और उस के अन्दर विचार-विमर्श हो, तो यह एक बहुत बड़ी बात होगी और हम दुनिया को एक रास्ता दिखा सकते हैं । बहुत सारी नेशन्स इस के लिए बहुत ज्यादा सीरियस नहीं हैं और भारत ही एक ऐसा राष्ट्र है जो इस के लिए कदम बढ़ा कर, इनिशियेटिव ले कर दुनिया को रास्ता दिखा सकता है । जब हम पार्लियामेंट के सेन्ट्रल हाल में घुसते हैं तो यह लिखा पाते हैं :

अयं निजः परोवेति गणना लघुचेतसाम् ।
उदारचरितानां तु वसुधैव कुटुम्बकम् ।।

यह जो हमारा मोटो हैं, यह जो हमारा उद्देश्य है, यह इस से ही पूरा हो सकता है और यह मंत्र अगर कोई दे सकता है तो भारत ही दे सकता है और भारत ही इस काम को कर सकता है । इसलिए मैं यहां अपने मित्रों से अपील करूंगा कि वे इस का समर्थन करें क्योंकि हमेशा से हम शान्ति का स्लोगन ले कर चले हैं और शांति के लिए जितने प्रयत्न भारत की तरफ से हुए हैं आज तक दुनिया में किसी राष्ट्र ने नहीं किये हैं । जब ऐसे प्रयत्न भारत करता हैं तो वर्ल्ड की एक कांस्टीट्वेन्ट एसेम्बली हो और उस के अन्दर एक वर्ल्ड कांस्टीट्यूशन बनाया जाए और एक वर्ल्ड की फैडरल गवर्नमेंट की नींव रखी जाए । अगर ऐसा होता है तो मैं समझता हूं कि हिन्दुस्तान में ही नहीं बल्कि सारे विश्व में एक ऐसा रिकार्ड रहेगा और विश्व को हम यह बता सकेंगे कि ऋषि-मुनि लोग हिन्दुस्तान में विश्व शांति के लिए प्रयत्न करते रहे हैं और करते रहेंगे । मैं समझता हूं कि इस से अधिक अच्छा और कोई दूसरा काम नहीं हो सकता है । इस दृष्टि से माननीय सदस्य इस चीज को देखें । हमारे जो उपाध्यक्ष महोदय हैं, वे वर्ल्ड कांस्टीट्यूशन्स एण्ड पार्लियामेंटरी एसोसिएशन के चेयरमैन रह चुके हैं और कई जगहों पर गए हैं और मैं उन के साथ रहा हूं और मैं गर्व अनुभव करता हूं कि ऐसे महान् व्यक्ति इस चीज में हमेशा इन्ट्रेस्ट लेते रहे हैं । लोग इस चीज का मजाक उड़ा सकते हैं लेकिन एक दिन ऐसा आएगा जब यह तथ्य वास्तविकता बन कर रहेगा । पाकिस्तान की जब बात उठी थी, तो वह एक ड्रीम सी लगती थी लेकिन वह

[श्री शंकर देव]

स्लोगन न रह कर वास्तविकता बन गई और हिन्दुस्तान, पाकिस्तान और भारत को दो टुकड़ों में बंट गया । इसलिये मैं माननीय सदस्यों से यह प्रार्थना करूंगा कि इस के बारे में बहुत ही संजीदगी के साथ सोचें और इस को एक उपाहास की वस्तु न बनाएं और बहुत ही गम्भीरतापूर्वक इस के बारे में सोचें । मैं जनता गवर्नमेंट से भी अपील करूंगा कि वह इस के बारे में एक कमेटी बनाएं या इस को सलेक्ट कमेटी में भेजे लेकिन इस दिशा में कुछ न कुछ प्रयास अवश्य होना चाहिए । वर्ल्ड की जो बड़ी नेशन्स हैं, वे आज पावर के कारण पागल हो गई हैं । उस को दूर करने का यह एक तरीका है ।

पिछले वर्ष जब मैं योरुप गया था, तो मैं वहां पर धोती और कुर्ते में गया । पश्चिमी देशों के लोगों ने मुझसे पूछा कि क्या आप हिन्दुस्तान के हैं ? मैंने कहा, "जी, हां" । तो उन्होंने कहा कि भारत के लोग फिलास्फर होते हैं और उन्होंने कहा कि आप जरूर फिलास्फर होंगे । तो मैं आपको बता देना चाहता हूं कि हिन्दुस्तान के बारे में यह आम चर्चा है, यह आम धारणा है वैस्टर्न कन्ट्रीज के लोगों में कि हिन्दुस्तान के लोग बहुत दूर की सोचते हैं । वे सिर्फ आज की नहीं सोचते हैं बल्कि आने वाले 100 साल, 50 साल में जो काम होने वाला है, उस को सोचते हैं और वे बहुत दूरदर्शी हुआ करते हैं । इसलिए आज हिन्दुस्तान को मार्गदर्शन करना पड़ेगा ताकि पश्चिमी राष्ट्रों में जो घातक अस्त्र-शस्त्र इकट्ठा करने और बनाने का दौर चल रहा है, वह समाप्त हो । पश्चिमी राष्ट्र और अमेरिकन राष्ट्र पागल होकर अस्त्रों के निर्माण में लगे हुए हैं । इन अस्त्रों के बनाने से विश्व में शान्ति नहीं हो सकती है । इसलिए आज के युग में इस देश को ही संसार के राष्ट्रों को रास्ता दिखाना होगा कि यदि विश्व के अन्दर शान्ति स्थापित हो सकती है तो वह हमारे देश के ऋषि मुनियों—महावीर, बुद्ध और गांधी—के रास्ते पर ही चल कर हो सकती है । हम विश्व के राष्ट्रों को मार्ग दर्शन करा सकते हैं ।

मैं इस अवसर पर जनता सरकार से भी अपील करूंगा कि वह श्री कामथ जैसे राष्ट्रीय व्यक्ति के प्राइवेट बिल को मंजूर करें । मैं श्री कामथ को बधाई देता हूं कि उन्होंने ऐसा बिल सदन में पेश किया है । मैं श्री कामथ से भी यह अपील करूंगा कि वे सरकार और पार्टी के प्रेशर में आकर इस इस बिल को विदड्रा न करें । मैं सरकार से पुनः अपील करूंगा कि जनता सरकार कम से कम एक प्राइवेट मेम्बर के बिल को तो मंजूर करके एक स्वस्थ उदाहरण प्रस्तुत करे । यह एक अच्छा बिल है । यह बिल कामथ जैसे व्यक्ति की तरफ से पेश किया गया है । सरकार को कामथ जैसे व्यक्ति का यह बिल मंजूर करके आदर और सम्मान करना चाहिए ।

मैं सरकार से फिर अपील करता हूं कि विश्व शान्ति के विरुद्ध इस देश में कोई नहीं हो सकता है और यह बिल उस दिशा में एक अच्छा कदम है । सरकार इस बिल को मंजूर करके, बुद्धिमता का परिचय दे । यदि कोई एक व्यक्ति भी, इंडीविजुअल भी सरकार के सामने कोई अच्छी बात रखता है तो उसको मानने के लिए सरकार को तैयार रहना चाहिए

इन शब्दों के साथ मैं उपाध्यक्ष महोदय को धन्यवाद देता हूं कि उन्होंने मुझे बोलने का अवसर दिया ।

डा० रामजी सिंह (भागलपुर) : उपाध्यक्ष महोदय, अभी जिस विधेयक पर सदन में चर्चा चल रही है वह एक ऐतिहासिक विधेयक है और यह एक ऐतिहासिक व्यक्ति के द्वारा सदन में लाया गया है । अभी तक विश्व सरकार बनाने की दिशा में सुझाव और निर्देश ही दिये गये थे लेकिन यह प्रथम बार है कि विश्व सरकार बनाने की दिशा में

एक डोल केवल उठाया जा रहा है। हमारे बनोभुद्ध नेता आचार्य कामथ ने भारतीय संस्कृति के उद्धरणों से यह सिद्ध कर दिया है कि यह कोई पाश्चात्य दृष्टि की उपज नहीं है, यह भारतीय चिन्तन धारा से उद्भूत हुई कल्पना है। उन्होंने इस संदर्भ में कई शास्त्रों से अनेकों प्रकार के उद्धरण दिये और हमें शिक्षा दी।

उपाध्यक्ष महोदय, हमारे यहां तो इस संदर्भ में बहुत कुछ कहा गया है। हम सचमुच में राष्ट्र की पूजा करते हैं—

जननी जन्म भूमिश्च स्वर्गादपि गरीयसी।

सारे जहां से अच्छा हिन्दुस्तान हमारा।

विश्व सरकार की बात के लिए भी हमारे यहां के शास्त्रों में कहा गया है—

त्यजदेकं कुलस्यार्थे ग्रामस्यार्थे कुलं त्यजेत्।
जनपदस्यार्थे ग्रामं, आत्मार्थे पृथ्विनाम्॥

हमारी संस्कृति में तो छोटे स्वार्थों को बड़े स्वार्थों के सामने परित्याग किया गया है, बराबर इस संदर्भ में चिन्तन किया गया है। यही कारण है कि हमारे यहां आत्मवत् सर्वभूतेषु एवं अद्वैत की भावना व्याप्त है। भारत की मिट्टी से ही दार्शनिक क्षेत्र में अद्वैत के सिद्धान्त का जन्म हुआ। यही भारतवर्ष होगा जहां से विश्व सरकार की नींव भी पड़ेगी। अध्यक्ष महोदय, इस बात को लोग एक स्वप्नदर्शी सिद्धान्त कह कर टाल देते हैं। कहा जाता है कि यह एक यूटोपियन सिद्धान्त है। वस्तुतः हमारे कामथ साहब ने गांधी जी के उद्धरण दिये। बापू मात्र आदर्शवादी ही नहीं थे वे एक व्यावहारिक आदर्शवादी, प्रेक्टिकल आइडियलिस्ट थे। उन्होंने कहा है :

"Nationalism is not the highest concept; the highest concept is world community."

आचार्य विनोबा भावे जो गांधी जी के शिष्य हैं, वह "जय जगत" कहते हैं। मुझे खुशी हुई कि हमारे विदेश मंत्री ने संयुक्त राष्ट्र में "जय जगत" का उद्घोष किया था। यह भारतीय परम्परा के अनुरूप है। श्री अरविन्द ने भी "आइडियल आफ ह्यूमन यूनिटी" में विश्व सरकार की कल्पना की है। गुरुदेव रवीन्द्रनाथ ठाकुर के शब्दों में विश्व सरकार के सिवा में तो सोचने की ही कोई बात नहीं है, उधर तो हमें जाना ही चाहिए। स्वयं पंडित जवाहरलाल नेहरू ने जो इस देश के महान प्रधान मंत्री रहे हैं कहा था :

"I have no doubt in my mind that world federation must and will come for there is no other remedy for the world's sickness."

बर्टरेंड रसल ने जितनी बातें कहीं उनको बताने का मेरे पास समय नहीं है। विश्व विख्यात इस दार्शनिक ने कहा है :

"....it seems indubitable that scientific man cannot long survive unless all the major weapons of war and all the means of mass destruction are in the hands of a single authority which, in consequence of its monopoly, would have irresistible power, and, if challenged to war, could wipe out any rebellion within a few days without much damage except to the rebels. This, it seems plain, is an absolutely indispensable condition of the continued existence of a world possessed of scientific skill."

इनको भी आप यूटोपियन कह सकते हैं लेकिन यह कहना कहां तक ठीक है। आप सोक्रेट्स की बात न करें जब उन्होंने कहा—

"I am neither an Athenian nor a Greek but a citizen of the world."

लेकिन आज तो सचमुच में समूचा विश्व ही हमारा परिवार है। स्काट के शब्दों में :

"The world is my country; the human race is my race; the spirit of man is my God and the future of man is my heaven."

[डा० रामजी सिंह]

प्रो० टायनबी की बात भी कही गई है। आप कह सकते हैं कि सोक्रेट्स, टायनबी सब दार्शनिक थे, यूटोपियन थे। लेकिन जवाहरलाल जी को तो आप नहीं कह सकते हैं। डा० राम मनोहर लोहिया ने विश्व सरकार की कल्पना की थी। वह स्वप्न दर्शी नहीं थे। आप इन सब लोगों को छोड़ें, स्वप्नदर्शियों की पंक्ति में आप रखें। लेकिन हैरोल्ड मैकमिलन जो इंग्लैंड के डिफेंस मिनिस्टर थे उन्होंने कहा था :

"Hon. members may say, that this is elevating the United Nations, or whatever may be the authority, into something like world government; be it so, it is none the worse for that. In the long run, this is the only way out for mankind."

एटली ने जो विश्व सरकार की बात रखी विश्व के सामने उसको सब लोग जानते हैं। उन्होंने वर्ल्ड पार्लियामेंट ओसलो में कहा था :

"I would like to see a world government grow out of the U.N. What stood in the way was not only old prejudices and old loyalties but above all fear."

इसी तरह से एमरी रीव्ज ने "विश्व-सरकार" की आवश्यकता को स्वीकार किया है। वस्तुतः यह कहा जा सकता है कि विश्व सरकार की आवश्यकता निर्विवाद है। हम आणविक युग में पहुंच चुके हैं। आइस्टीन ने कहा है कि अगर चौथा विश्व युद्ध होगा तो उसे हमें पत्थरों से और लाठियों से लड़ना पड़ेगा। विश्व युद्ध का अर्थ है विश्व का नाश। अगर विश्व नाश से आप बचना चाहते हैं तो यह आवश्यक है कि विश्व सरकार की कल्पना ही न हो बल्कि उसको वास्तविकता भी प्रदान की जाये। आज हम देशभक्ति के विषय में कुछ नहीं कहना चाहते। लेकिन देश भक्ति से ज्यादा हमारी निष्ठा होनी चाहिये पृथ्वी में, सम्पूर्ण विश्व में। दूसरे शब्दों में कहा जाये तो कहा जा सकता है कि संकीर्ण देश भक्ति पैरोक्यलिज्म है नैशनलिज्म। इसी तरह से

"Nationalism is a gind of tribalism."

यह जो कबीलापन है इस कबीलेपन ने, इस राष्ट्रवाद ने मानवता को कहां पहुंचाया है? इसने जितना उसको अभिशप्त किया है उतना किसी अन्य सिद्धान्त ने नहीं किया है। इसलिए आवश्यक है कि इस राष्ट्रवाद की जो गल्पात्मकता समाप्त हो गई है आज वह अन्तर्राष्ट्रीयता के सिद्धान्तों में पुष्पित और पल्लवित हो। साम्यवाद का भी सिद्धान्त इंटरनैशनलिज्म पर आश्रित है। यह अलग बात है कि साम्यवाद की राष्ट्रीयता सिक्यांग की सीमा पर रो उठती है और आज के अखबारों में चीन और वियतनाम के राष्ट्र की सेवाओं में आपस में मुठभेड़ हो रही हैं। इसलिये यह आवश्यक है कि हमारे सामने एक स्वस्थ अन्तर्राष्ट्रीय सिद्धान्त का जन्म हो जो साम्यवादी अन्तर्विरोधों से ऊपर हो। और इसीलिए हमारे कामथ साहब ने कहा है कि यह फेडरेशन है। इस फुलवाड़ी में केवल एक प्रकार के ही फूल नहीं रहेंगे, बल्कि हजारों तरह के फूल रहने चाहिये। और इसीलिये अनेक प्रकार के राज्य, अनेक प्रकार के राष्ट्रों की एक विश्व सरकार होगी। इसीलिये साम्यवाद का विश्व बंधुत्व समाप्त हो गया और आज उसकी अन्तर्राष्ट्रीयता सिक्यांग की सीमा पर समाप्त होती जा रही है, वियतनाम और चीन की सीमा पर समाप्त होती जा रही है। क्योंकि वह राष्ट्रों के स्वातंत्र्य एवं वशिष्ट्य को पनपने नहीं देती। आज अगर इस विश्व में अनेक राज्य होंगे तो निश्चित रूप से यह आवश्यक है कि युद्ध होगा।

इसीलिये जब तक यह राज्य और अलग अलग राष्ट्र रहेंगे तो राष्ट्र के लिये जो संकीर्णता का सिद्धान्त है, इसी से हिटलर निकलेगा और इसी से मुसोलिनी का जन्म होगा। इसलिये आवश्यक है कि एक विश्व सरकार की कल्पना हम करें। आज के आणविक युग में यह केवल स्वेच्छा का विषय नहीं है, बल्कि अनिवार्य है। अगर हमने विश्व सरकार नहीं बनायी तो विश्व की मानवता समाप्त हो जायगी। यह न केवल मानवता के लिये

आवश्यक है, बल्कि समानता के लिये भी आवश्यक है। जैसा माननीय कामथ साहब ने बताया कि आज ही एक विश्व में, एक ही मानव परिवार में जहां अमरीका में गगन चुम्बी अट्टालिकायें हैं, जहां समृद्धि भी शरमाती है, वहीं दूसरी ओर एशिया और अफ्रीका में अकिंचनता और दरिद्रता रहती है। अगर मानव एक है, मानव परिवार एक है तो इस प्रकार का जो आर्थिक असंतुलन है वह समाप्त होना चाहिये और ऐसा विश्व सरकार की कल्पना में ही होता है।

हम लोगों ने बचपन में एक पुस्तक पढ़ी थी राहुल सांस्कृत्यायन की "22वीं सदी" और बेंडल विल्की की "वन वर्ल्ड"। ये किताबें बचपन में पढ़ी थीं। लेकिन अब ऐसा लगता है कि राहुल सांस्कृत्यायन सचमुच में एक स्वप्नदर्शी नहीं है बल्कि यथार्थवादी नेता हैं। सबसे ज्यादा भय जो हैं वह कहीं से नहीं है बल्कि सत्ता की कुर्सियों पर बैठे हुए राष्ट्रवादी राजनीति से निहित स्वार्थ से जो दबे हुए लोग हैं उनसे है और वही इस प्रकार के सत्-संकल्प का विरोध कर सकते हैं जिनको छोटे छोटे घरोंदों में रहने में खुशी लगती है, जो छोटे छोटे राष्ट्र की दीवारों में अपने नेतृत्व को संभाले रहते हैं। वही इस प्रकार के प्रस्ताव का खंडन कर सकते हैं। सचमुच में अगर छोटी संकीर्णता हमारे मन में नहीं आयेगी तो विश्व सरकार की कल्पना का किसी भी दृष्टि से विरोध करने का आज के युग में कोई औचित्य नहीं है।

हमारे कानून मंत्री जी बड़े विद्वान और सौम्य हैं। मुझे विश्वास है कि वह इसकी सार्थकता को समझेंगे। वह समझेंगे कि इसकी क्या आवश्यकता है। माननीय कामथ ने फंडामेंटल राइट्स में इसको शामिल करने के लिये नहीं कहा, बल्कि डायरेक्टिव प्रिंसिपिल्स ऑफ़ स्टेट पौलिसी में कहा है। आर्टिकल 39 में कहा गया है :

"The State shall in particular direct its policy towards securing—"

आदि बहुत चीजें हैं। हमने पंचायत के लिये प्रावधान किया, राइट-टू-वर्क किया। उसके लिये प्रयत्नशील भी हैं। यह आवश्यक है कि हमारे संविधान के निर्देशक तत्वों में इसका प्रावधान हो जायगा तो भले ही जनता सरकार इसकी ओर न चले, लेकिन आगे आने वाली संतति इस दिशा में बढ़ने के लिये अवश्य प्रोत्साहित होगी।

संविधान के निर्देशक तत्वों की धारा 51 इस प्रकार है :—

The State shall endavour to—

(a) promote international peace securlty;

(b) maintain just and honourable relations between nations;

(c) foster respect for international law and treaty obligations in the dealings of organised peoples, with one another; and

(d) encourage settlement of international disputes by arbitration.

16.00hrs.

परन्तु संविधान की यह धारा वेग है—स्पष्ट नहीं है। माननीय सदस्य, श्री कामथ ने इसमें जो उपधारा जोड़ने के लिए अपने विधेयक को सदन में रखा है, वह सरकार को नीति-निर्धारण के सम्बन्ध में एक स्पष्ट दिशा देगी। इस लिए विधि-वेत्ता कानून मंत्री इस विधेयक पर गम्भीरता से विचार करें। अगर सरकार इस विधेयक को स्वीकार कर लेती है, तो यह केवल भारत को ही नहीं बल्कि विश्व की जनता सरकार का अवदान होगा कि उसने विश्व-सरकार बनाने की दिशा में एक सार्थक, स्पष्ट और ठोस कार्यक्रम प्रस्तुत किया है

यदि दुर्भाग्यवश सरकार ने इस विधेयक को स्वीकार न किया, अथवा इसका विरोध किया,—विश्व-सरकार तो बनेगी ही; वह आज बने या कल बने—, तो आने वाली संतति हमें कलंकित करेगी कि हमने एक ऐसे सद्प्रयास का विरोध किया, जो भारतीय

[डा० रामजी सिंह]

संस्कृति और विश्व-मानवता में सन्निहित है। इसलिए किसी भी व्यक्ति को इस प्रस्ताव का विरोध करने का कलंक नहीं लेना चाहिए।

लोग कहते हैं कि केवल प्रस्ताव पास कर देने से विश्व-सरकार नहीं बन जायेगी। नहीं, उसके लिए आवश्यक कार्यक्रम तैयार करना होगा। संविधान के निर्देशक तत्वों में श्री कामथ द्वारा प्रस्तावित उपधारा को जोड़ने से विश्व-सरकार के लिए अनुकूल वातावरण बनेगा, और यह राष्ट्र तथा सम्पूर्ण विश्व यह सोचेगा कि भारतवर्ष ने, जो जगद्गुरु कहलाता है, विश्व को एक अवदान दिया है।

आप जानते हैं कि सामान्य जनता को दिशा-निर्देश देने का दायित्व इस महान् सदन पर है। इस लिए अगर हम इस विधेयक को स्वीकार कर लेते हैं, तो जनता भी संकीर्ण राष्ट्रीयता के दायरे से निकल कर आगे बढ़ेगी। हो सकता है कि तब हम पहले चरण में क्षेत्रीय राष्ट्रों को मिलायें; दूसरे चरण में हम अन्य पग उठा सकते हैं। इस लिए सामान्य जनता को इस सदन द्वारा इस विधेयक को स्वीकार करने से काफ़ी मदद मिलेगी।

सब से बड़ी बात यह है कि विरोध कहां होता है मनोविज्ञान का विद्यार्थी होने के नाते मैं समझता हूं कि ऐसे सद्प्रयास के प्रति हमारा विरोध तब होता है, जब हमारे हृदय में पूर्वाग्रह रहते हैं लोग कहते हैं कि बात है तो बिल्कुल ठीक, लेकिन—वे अपनी बात के साथ "लेकिन" लगा देते हैं—लेकिन यह व्यावहारिक नहीं है। तो फिर कौन सा कार्यक्रम व्यावहारिक है? जितनी क्षति मानवता को राष्ट्रवाद ने पहुंचाई है, मैं समझता हूं कि उतनी क्षति किसी अन्य सिद्धान्त ने नहीं पहुंचाई है। हमारे जो पूर्वाग्रह और पूर्वनिष्ठायें हैं, चिन्तन की हमारी जो ग़लत दिशा है, हमें उनसे ऊपर उठना होगा।

राज्य का निर्माण किस प्रकार हुआ? कहा जाता है कि सोशल कंट्रेक्ट थ्योरी के अनुसार राज्य का निर्माण हुआ। हाब्ज के शब्दों में मैन इज दि वोल्फ आफ मेनकाइंड इन दि स्टेट आफ नेचर इन ग्रोशस, पूफेंडिस, डेविलिस एंड आफ आफ जिस तरह से मिडल ईस्ट में राष्ट्र एक दूसरे के साथ झगड़ते हैं, जिस तरह कोरिया, वियतनाम और अन्य क्षेत्रों में राष्ट्र झगड़ते हैं, उसे देख कर हमें हाब्ज के शब्दों में कहना चाहिए कि दीज नेशनलिस्टिक प्रोपेसिज इन दि स्टेट आफ नेचर आर सैवेज, ब्रूटिश, डेविलिश एंड आफ।

इस लिए आज आवश्यकता है एक न्यू सोशल कंट्रेक्ट की, एक अन्तर्राष्ट्रीय प्रसंविदा की, जो विश्व-सरकार की कल्पना का जन्माधार है। हाब्ज, लाक और रूसो के सिद्धान्त केवल राष्ट्रवाद तक सीमित थे। श्री कामथ के शब्दों में अब हमें एक अन्तर्राष्ट्रीय प्रसंविदा को प्रस्थापित करना है।

मैं विधि मंत्री से यह निवेदन करूंगा कि और कुछ हो या न हो, लेकिन जनता सरकार इस विधेयक के विरोध करने का कलंक और अपयश न ले। मैं उनसे आग्रह करूंगा कि वह इस विधेयक को अपना समर्थन दें।

SHRI P. K. DEO (Kalahandi): Mr. Deputy-Speaker, Sir, I do not think any persuasion would be required to wholly support this piece of legislation. It suggests amendment to the Directive Principles of the Constitution and if we do not have the requisite strength today, I beg to move that this Bill be circulated for eliciting public opinion by a certain date, say by the first day of the next session.

Coming to the merits of the Bill, I would like to say that the advancement of science and technology in the 20th century has strunk the world and nationalborder are gradually withering away. It takes hardly few hours for a man to girdle the earth in the space. The globe is much smaller than what was conceived a few years back.

After scanning the space, after landing in the moon and after collecting the data and photographs from the various planets, so far as our

knowledge goes, probably the small planet of ours, which we call earth, and probably the mankind are the choicest creation of God. To preserve this human race and this pretty planet should be the endeavour of every thinking man.

The world is a beautiful tapestry interwoven by various cultures, peoples of various colours, linguistic variations, and theocratic beliefs and various political persuasions, which make the world a beautiful whole. At the same time, the issue is whether we can grasp the nature and dimensions of the emerging threats to our well being, whether we can create an integrated global economy, a workable world order and whether we can reorder global priorities so that the quality of life will improve rather than deteriorate. This is a very big question mark and when nations, more particularly, the big powers, vie with each other in the arm race, for the stock-piling of lethal weapons, for nuclear intercontinental ballistic missiles and all dangerous gadgets of mass annihiliation, the future to me seems to be very dark. All talks of SALT or dissarmament, or nuclear non-proliferation treaty seem to me just to hoodwink the other people, the poor nations. There should be some consistency between the precept and practice of the big powers.

In this connection, I would like to quote from a very eminent author, Lester R. Brown's book, World Without Borders:

"The nation-state with its sacred borders brings with it a concept of territorial discrimination which is increasingly in conflict with both the emerging social values of modern man and the circumstances in which he finds himself. It says, for instance, that we can institutionalise the transfer of resources from rich to poor within national societies but not among societies. The poor on the other side of a national border are somehow less needful or less deserving than those inside the border. If we consider ourselves as members of a human family, can we continue to justify territorial discrimination any more than religious or racial discrimination?'

16.10 hrs.

[MR. SPEAKER *in the Chair*]

We live in an age where problems are increasing world wide—the world food problem, threat of world inflation, world population problem, world environmental crisis, the world monetary crisis, etc. etc.

If you analyse the various developments of the concept of nation, you will find that plots of land have been divided and sub-divided generations back due to some historical circumstances. They are considered even to-day, in the present concept, as sacrosanct, for whose preservation; in this century we have seen two world wars causing colossal loss of human lives, where human beings were treated as guinea pigs.

The widening economic gap in a shrinking world will exert great stress on the international and political fibre of the world.

The confrontation is between the rich and the poor at a global level. It is not temporary or an accidental thing. It is too much deep rooted. The concept of social justice of the poo nations is fully justified. The days of colonial rule are over. The last vestiges will go in no time which we find either in tip of Africa or in Rhodesia. The United Nations were seized of this problem and to shrink the disparities, to give more opportunities for growth to these developing and under-developed nation, they started UNCTAD. But so far as the performance of the UNCTAD is concerned, I can say that all the moves so far have been a futile exercise. But the emergence of the gap between the poor and the affluent State is a historical fact and that has to go if the world has to survive as a whole. The only solution in this regard is the world Government where we eschew national, cultural, linguistic,

(Shri P. K. Deo)

religious and colour prejudices. The entire perspective has to be changed and the outlook has to be geared in that way. So the proposal, the legislation that is before us to have a Constituent Assembly, I feel, is a correct thing. All instruments of mass annihilation have to be eliminated. Even at the ripe old age of 90, respected leader Shri Rajagopalaacharya made his first foreign visit to the United States and persuaded John F. Kennedy not to go on with the production of nuclear weapons. Mahesh Yogi in his own way of transcendental meditation, with a spiritual approach, tries to have the world Government. Here is another Yogi—Shri H. V. Kamath. I call him yogi because he practises yoga every day. Anothetr yogi has come forward with this legislation and I think it is quite consistent in the present context. I fully endorse the views expressed by my learned colleague Dr. Ramji Singh and Shri Shankar Dev. So I request the Law Minister that he should not scotch this Bill. He should give an opportunity for the circulation of the Bill to elicit public opinion not only in this country, but even throughout the world also. I am sure we will get tremendous response towards this Bill.

SHRI GODEY MURAHARI (Vijayawada): Mr. Speaker, Sir, I wanted you to be in the Chair, because, it is one of the rare occasions when a Deputy Speaker would like to speak. I have believed in a world government for the last 30 years or so and I have worked towards the realisation of this ideal.

It was Dr. Ram Manohar Lohia who first inspired me to take certain concerete steps towards the realisation of a world constitution. It was under his guidence, Sir, that I had first become one of the office bearers of the World Constitution and Parliament Association which recently at a Constituent Assembly held in Peris adopted a model constitution for a World Federal Government.

If is another matter, Sir, whether nations accept this idea, or not. because, even now national chauvinism and the desire to keep one's own is prevalent and predominant amongst nations. And, I do not thik it is an easy task for any Government to come forward and say that it stands for a particular kind of a constitution. Nevertheless, a non-official effort was made and a draft constitution prepared. And it is now, Sir, time, I think, that Government should also think of adopting a world Constitution whether it is by improving the constitution that has already been drafted or by amending it or by adopting a new Constitution. But the ideal of a World Government is the one thing that I think humanity today needs, But for a World Government, I see nothing but destruction in the world. On the one hand with neutron bombs being manufactured and all kinds of nuclear weapons being stockpiled and no sign of any total disarmament, it is inescapable that we should move towards a World Government, because, only a world authority, which has a part of the sovereignty of every nation, can perhaps bring about an order in which there shall be no armament and in which there shall be no bombs and other kinds of weapons of warfare.

As long as we believe in national frontiers, as long as the world believes in amassing wealth for each nation, as long as the world wants to live at the expense of other nations, as long as one nation tries to exploit the other nation. I suppose. the preparations of war will go on; and there is no end to it. However much we might talk about disarmament, however much we might want to ban nuclear weapons, this is not going to produce any effect, because national chauvinism is supreme and every nation wants to thrive at the cost of the other.

Therefore, unless there is an attempt made to bring about some kind of a world authority, a world

Government, where every nation surrenders part of the sovereignty to such authority, which authority can really impose its will upon the people of the World, I don't see any future for mankind.

And therefore it is that people like me have always believed that the nations that really believe in peace should row make an effort through their Governments to bring forward such a World Government.

That is why, Sir, I came forward to speak on this Bill and I support Mr. Kamath's Bill. I know there have been groups all over the world who are working for the formation of a world Government. There are various groups which are striving to produce some kind of a World Constitution.

But, all these will mean nothing unless the nations agree to come forward and contribute to this effort.

So long as Governments do not take initiative, it is not going to fructify and that is why, I think, Mr. Kamath has done well to bring forward this kind of a Bill which envisasas that the Government take the initiative or make some efforts towards the realisation of this goal.

Being a Deputy-Speaker--I do not know—I should not request the Government either to accept or not to accept this Bill. But, I can say that I fully support the effort that Shri Kamath is making today and, I hope, the House will unanimously support his effort and there will not be any dissentions on this because, I know there are several systems which cannot accept the idea of a world Government; there are certain political system which, in the world of oday, do call for a world order but of their own conception. Take for example the Communist movement. Communist movement also talks of a world State and, perhaps, division of the State as well, as an ultimate goal. Of course, they have their own economic system and social system which come in, I suppose, in the way of a proper negotiation with the other systems in the world today. I think that even among the Communist movements, I see a drift towards coexistence with the other systems.

Perhaps, a few years back, nobody could have thought that the Communist movement would say that they are prepared to co-exist with the other systems. But, that development did take place and, therefore, today- I do not see any difficulty where different systems that exist in the world today can cooperate to form and bring about a world authority. It is another matter as to what the World Authority would do because, to solve the economic problems, to solve the differences in the economic disparities amongst the nations, I suppose, the world authority will have to contend with all these ideas—the communist idea on the one hand and the democratic socialist and welfare ideas on the other which would perhaps have a dialogue on the world authority and, finally, come to some kind of a consensus which would be the solution for the world's ills.

That is why I think that if we want peace in this world, if we want that nations should not go to war against each other, if we want that we should not fight for national frontiers and territorial adjustments and things like that, the prime idea is to give the people their economic well being that they need. I think this world authority will take up all these systems and come to some kind of a dialogue and then come to a consensus. That is why I think the only solution for the world of the future is the formation of a World Government and therefore, although the idea may be scoffed at today. I know many people will scoff at it by saying 'Oh, it is a utopian idea; you talk of the World Government. You cannot have adjustments within the States. Now you talk of the World Government'. But, I think, the solution to all problems within the

[Shri Godey Murahari]

States and within the regions is only through the World Government.

As long as you have the national frontiers, as long as you have regional imbalances and as long as you have regionalism, there is no solution to the problems of the world. That is why, the one and only solution is to create a world authority which can impartially go into the various problems which will not be inhibited by national chauvinism and which will not be inhibited by territorial boundaries and which can look at all the problems of the world and come to some kind of a lasting solution. That is why, Sir, I support Mr. Kamath's Bill and I thank you very much for having come and presided over here at my special request.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): Mr. Speaker, Sir, our esteemed colleague, the Law Minister, Shri Shanti Bhushan, will be replying to the debate. I just want to say a few words on this topic.

I feel so happy to associate myself in this debate because, for many years, it has been our life's dream if there could be a world without frontiers and if I could travel as a free man without all sorts of restrictions i.e. visas, etc. from one and of the world to the other. The concept of one world, as Mr. Kamath has said, is not new to us. *Vasudhaiva Kudumbakam*. The world is a family. That is the concept of ours given in the old scriptures right from the Vedic age. Various sages have pronounced it a number of times. I also agree with the hon. Deputy Speaker who decided to participate in this debate; that most of the problems of the world would not be solved if there is no world authority which would be really effective in solving some of the problems. That has been our view all along. We have seen the United Nations in the crawling stage; the UN as a body is trying to get up and start walking. Our effort, our idea is to strengthen this world body, to make this world body an effective organisation so that it would have some teeth to bite and it is indeed a happy thing to note that today the United Nations represents 149 nation states and 2,000 million people. Mr. Kamath had represented the Government of India in the last General Assembly session.

SHRI HARI VISHNU KAMATH (Hoshangabad): You were also there.

SHRI SAMARENDRA KUNDU: I was also there. I returned with the feeling that the body of the United Nations was gaining in strength day by day and year by year.

MR. SPEAKER: From a body of notions it has become a body of nations.

SHRI SAMARENDRA KUNDU: Our Speaker has said correctly. Our vision is taking some shape through it. There are various problems to in sorted out before we could agree to provide a shape to the concept of a federal government. There are many burning problems which divide the world today: the problem of colonialism and imperialism is still there. The problem of disarmament threatens our life. 400 million dollars are spent every year in mad armament race. More than one billion dollars is spent on armament race daily and at the same time the world is divided between the haves and the have-nots. There are regions in the world where people have 9000 dollars per capita income while in some regions they do not have even 60-70 dollars per capita income. Our country's per capita income is about 150 dollars. There are parts in Southern Africa where five per cent of the white people are ruling over 95 per cent of black people and all sorts of tortures are perpetrated on the black people. Mr. Kamath's noble idea of a federal Government is supported by every body in this side and most of the persons on the opposite side also; we

have tried to have the concept of one world realised and still trying for it. For that the appropriate course would be to create the necessary conditions. Are we really convinced that the concept of nationalism is not dominant now? Are we really convinced that the nation states are prepared to give up their national sovereignty? Therefore, let us create the necessary climate through our action so that the small countries, those that are every year emerging free, the nation states gradually shed their concept of national sovereignty so that we can move towards some sort of international brotherhood or international community or some sort of world federation as Mr. Kamath is thinking. Therefore what I feel is this, we must see how this Assembly of Nations can be transferred into a Parliament of man, representing the collective conscience and will of humanity. Having said that...

SHRI HARI VISHNU KAMATH: Your senior Minister had said so.

SHRI SAMARENDRA KUNDU: As my friend Mr. Kamath rightly said, we had taken this posture; we had taken this point of view in United Nations: and my Senior Minister had also said this in the United Nations while he participated in presenting the Government of India's point of view.

Now we should concentrate to see that we pave the way so that in our life time we can have a world without boundaries or some sort of a federal world, which Mr. Kamath is thinking. For that, the first thing we should do is, we must strive to have a new international economic order. If there are countries where the economic disparities are quite large, and people are discriminated on the basis of colour and creed, we cannot work effectively for an international community without frontiers or some sort of a federal Government where we would Surrender all the sovereign powers and authority to that world Federal Organisation.

Similarly, as I said, the next point is whether we can strike a harmonious balance between international interdependence and national sovereignty. It is very important. If we do not, through our actions and deeds, try to strike a harmonius balance between international interdependence and national sovereignty, then perhaps, the vision which Mr. Kamath is thinking of may not be achieved. Therefore, the Janata Government, as Mr. Kamath is very much aware, is taking all the steps if I am to say so far creating condition, for this one by one. The Janata Government has started to build up very close friendly relations with immediate neighbours and others. The Janata Government wants to strengthen the nonalignment movement. The Janata Government is also quite active in seeing that a new international economic order is achieved. We are also trying to see that world is not discriminated on the basis of colour, religion or creed. Therefore, we should take a very pragmatic approach to this problem. I sincerely thank Mr. Kamath for bringing this Bill; his vision and our vision are the same, his vision and the vision of the millions of people of India are the same. "Vasudavai Kudumbakam", which he said, that is what we have been thinking and saying for many many years. That is what he wants to achieve and we also want to achieve it. If that is the objective, I think, the time has come when we have to take a correct line of action and as I said, the Janata Government is taking a correct line of action. We should create such conditions so that we can really achieve our objective. I love his ideas and appreciate his ideas.

I thank him once again for having brought forward this Bill. With these words, I conclude my speech.

SHRI JAGANNATH RAO (Berhampur): Mr. Speaker, Sir, I welcome the Bill brought forward by my

[Shri Jagannath Rao]

friend, Mr. Kamath. It is not that Mr. Kamath hopes that the world Government will come into existence tomorrow or day after. But the concept is worth considering. We are living in a world which is threatened by nuclear armaments everyday and unless we think...

MR. SPEAKER: That itself may drive to a world Government.

SHRI JAGANNATH RAO: When the nuclear explosions take place, no Government will exist and the whole word will be annihilated. Therefore, the super powers talk of disarmament and limitation of strategic arms but still they are going on stockpiling nuclear weapons. The other day France exploded a neutron bomb in the Pacific. That is why the stand taken by our Prime Minister is very correct that unless you yourself restrict the manufacture of these nuclear weapons, you cannot ask others to sign the Treaty of Non-prolifiration. Therefore, we are living in a world where nuclear weapons are looming large and every country wants to build up its stockpile of nuclear weapons. Unless we think in terms of international peace, and internatioal living, the world cannot exist.

Sir, today the world is shrinking. We can cross the seven seas and the five continents in a day. We can reach any part of the world. Secondly, peace is indivisible. There cannot be peace in one part and war in another part. Any spark in any part of the world will engulf the whole world. So also prosperity. Prosperity cannot be confined to a few lucky nations and poverty to the rest of the world. Therefore, every country which is prosperous should think of prosperity of other weaker countries, poor countries, share their prosperity with them so that every country can live in peace and contentment. I will quote another instance. Now, industrialisation has taken place all over the country. There is advancement in science and technology. Can it be said that any country is able to produce any product by itself? No country is self-sufficient. One country may not have the raw material. Another country may have only the managerial skill. The third country may have the technological skill and the fourth country may have the marketing techniques. Therefore, Lester Brown in his book, "World without Borders" said that even production is internationalised. Take, for instance, Japan, It takes iron ore from India. It manufactures steel. The technology is from the United States. The managerial skill is from another country. Marketing techniques are from the fourth country. Selling and packing is from another country. The man-power is from a sixth country. Therefore, even production of any product is internationlised. No country can say it is self-sufficient. If it is self-sufficient in raw material, it has not got the other components to produce that product. Therefore, the world is now shrinking. Every country should think in terms of other countries in the world so that they are members of the same family. Another instance I would quote is the high seas. They are the common heritage of mankind. This doctrine was propounded by the delegate of Malta in the United Nations in 1967 that high seas are the common heritage of mankind. But every country wants to grab the seas. The super powers, irrespective of ideology, want to have control of the high seas and the wealth, the hidden treasure on the sea-bed. We do not want to give any share even to the land-locked countries. We say that land-locked countries have no right to the treasures. Therefore, if we have to consider all these aspects, if we want to live in peace, if we want to live in a world without war, we can settle our disputes or differences by mutual consultations and mutual agreements. We can hope to live in peace and it is our country, India, alone which is competent to move in that direction.

MR. SPEAKER: In addition to the high seas, we can have openskies.

SHRI JAGANNATH RAO: Yes, open skies also. Now, in international law of the sea conference they have come to a consensus. Though there is a difference of opinion about the constitution of the sea bed authority, on other aspects they have come more or less to an agreement that high seas are the common heritage of mankind. This doctrine was propounded by Mr. Pablo of Malta in 1967 in the United Nations. The other countries have practically accepted it except that there is a slight difference about the constitution of the international sea bed authority, as how to do it and who should have the control. Otherwise, they have accepted. So there is a growing awareness in the minds of other countries also that they should have to live in peace and they have to share their riches with the poor countries. Now, a discussion is going on between North and South, between the rich and the poor countries. But so far nothing has come out. These countries should build a new social order where every country is in a position to maintain itself. Unless we think in larger terms of the human family, the family of the human race as one, there is no future for the world. Therefore, this bill has focussed the attention, not only of our Parliament, our Government and our country, but of the whole world. They should think in terms of the world order, new world economic order, and the new world family, as it is. The United Nations is there; but in the UN, only discussions took place.

MR. SPEAKER: I understand 2 hours have been allotted to this bill. The time allotted will be over by 4.40 p.m. Is it the pleasure of the House that the time be extended?

SHRI HARI VISHNU KAMATH: by 2 hours.

MR. SPEAKER: It can be done only upto 6 o'clock to-day. It will not be possible to extend it by 2 hours. For the time being, it is extended till 6 p.m. There is a bill to be introduced. Today, it will be extended upto 5 minutes to 6 p.m.

SHRI JAGANNATH RAO: As a first step, I would suggest that the UN Charter be amended and the power of the veto given to the five nations be taken away. Every country should have equal status in the U.N. As long as the veto power remains with the 5 countries, there cannot be any hope for the UN. UN is the family of nations; but nothing comes out of it. I was myself a delegate to the UN. But who can it bring it about? Only India can do it. India has the moral strength and stature to bring about this and to highlight this concept to the nations of the world, and see that it is accepted by them. I think that after persuasion, other countries will come round, except those 5 countries. By and large, all the countries will realize the need and necessity to think in terms of a world family, a world order and a world government as such. It is a loose federation, where every country is sovereign. It may be democratic or otherwise. Disputes amongst the nations can be solved by mutual consultations; and the countries should share their joys and sorrows. They should share prosperity, knowledge, science and technology with other countries, so that the world can live in peace; and it will be a world of which we can be proud of.

श्री हुकम देव नारायण यादव: (मधुबनी) : अध्यक्ष महोदय, जो विधेयक माननीय श्री कामत के द्वारा सदन में विचार करने के लिए प्रस्तुत किया गया है, उस पर बहुत से विद्वान माननीय सदस्यों ने अपनी राय जाहिर की है। हमारे विद्वान साथी, डा० राम जी सिंह, ने इस विषय पर कई विद्वानों के विचार अपने भाषण में रखे हैं।

मैं एक प्रश्न यह उठाना चाहता हूं कि आज यह पग उठाना क्यों जरूरी है।

[श्री हुकम देव नारायण यादव]

इस की आवश्यकता तो बहुत पहले से महसूस की जा रही है । हमारे देश में " वसुधैव कुटुम्बकम्" की कल्पना की गई थी उससे भी बढ़ कर हिन्दू धर्मशास्त्रों में कहा गया कि सम्पूर्ण जगत ही ब्रह्म है—सब में ब्रह्म है । जब सब में ब्रह्म है, तो फिर इस ब्रह्म में ये अगल अलग विभेद कहां से चले आये—मानव मानव का विभेद, प्रान्त का विभेद, राष्ट्र का विभेद । आज ये सारे विभेद दुनिया में विजारमान हैं । कहने की बात तो चाहे जो कही हो लेकिन दुनिया के अन्दर यह भी तार्किक सत्य है कि कहा गया कुछ व्यवहार में रहा कुछ । चाहे वह दुनिया के कोई भी सिद्धांत रहे हों, जो कहने वाला रहा है, दर्शन देने वाला रहा है, जब वह दर्शन देने वाला विदा हो गया तो उस के मानने वाले स्वयं उस के दर्शन को कई टुकड़ों में बांट कर छोटे छोटे घरौंदे वाले बनते रहे हैं । वही चीज राष्ट्रवाद में भी रही है ।

मैं यह कहना चाहता हूं कि आज दुनिया में इस बात की आवश्यकता क्यों है ? केवल एक हथियार वाला सवाल नहीं है । बीसवीं शताब्दी के अन्त तक अगर हथियार बनाने वालों नें स्वेच्छा से इस हथियार को समाप्त नहीं किया तो बीसवीं शताब्दी के अन्त में हथियार प्रयोग से हथियार भी नष्ट होगा और हथियार बनाने वाले भी तमाम नष्ट हो जाएंगे । हथियार भी जाएंगे और हथियार बनाने वाले भी जाएंगे । बीसवीं शताब्दी के अन्त तक दुनिया की यह दुर्दशा होने वाली है इसलिए कि जो हथियार बनते चले जा रहे हैं आखिर कहीं न कहीं इन का प्रयोग होगा ही । ये कितने दिनों तक उन हथियारों को अपने खजाने में, अपने गोदामों में जमा कर के रखेंगे ? आखिर इस हथियार से उन में एक न एक दिन युद्ध की उन्मत्तता आएगी ही और उस युद्ध की उन्मत्तता में वे उस हथियार का प्रयोग करेंगे ही चाहे एक हिरोशिमा और नागासाकी के बदले सम्पूर्ण विश्व ही हिरोशिमा और नागासाकी क्यों न बन जाय। इसलिए आज लोग यह कल्पना कर रहे हैं कि अगर मानवता को बचाना है, हथियारों पर प्रतिबन्ध लगाना है और हथियारों की विषमता को रोकना है तो उस के लिए जरूरी है कि विश्व का कोई संगठन हो ।

आज दुनिया के अन्दर तकनीकी विषमता है । जो यूरोप वाले देश के हैं उन के अन्दर जो तकनीकी विशेषज्ञता है वह तकनीकी विशेषज्ञता पिछड़े हुए मुल्कों में नहीं है । आज अमेरिका एक मिनट में जो सामान तैयार करता है उसी सामान को पैदा करने में हिन्दुस्तान को बीस मिनट से भी ज्यादा लगता है । यह हिन्दुस्तान और अमेरिका के बीच में सामानों के उत्पादन में अन्तर है । आप चाहे आज हिन्दुस्तान को लें, चीन को लें, रूस को लें या दूसरे देशों को लें जो तकनीकी विशेषज्ञता है वह दुनिया में एक तरफ ज्यादा इकट्ठी होती जा रही है और दुनिया के पिछड़े हुए देशों में तकनीकी विशेषज्ञता का अभाव है इसलिए दौलत भी जहां तकनीकी विशेषज्ञता है वहां जमा होती जा रही है और जहां तकनीकी विशेषज्ञता नहीं है वहां गरीबी बढ़ती जा रही है । दुनिया के बाजार में उन का शोषण होता चला जा रहा है । इसलिए अगर इस को भी नियंत्रित करना है तो इस का भी उपाय होना चाहिए कि दुनिया के अन्दर सभी मानव को समान तकनीकी विशेषज्ञता मिले । कोई भी वैज्ञानिक दुनिया के किसी भी कोने में अपनी बुद्धि से कोई नया आविष्कार करता है तो उस आविष्कार पर केवल एक मानव का हक नहीं है, किसी एक देश का हक नहीं बल्कि सम्पूर्ण विश्व का उस पर समान अधिकार होना चाहिए और सभी को समान लाभ उस का मिलना चाहिए । कोई उस को गुप्त नहीं रख सकता है । इसलिए उस के लिए भी जरूरी है कि कोई ऐसा

विश्व संगठन हो जिस के अन्दर यह सबनीको ज्ञान निर्बलित हो ।

इतना ही नहीं दुनिया के अन्दर की आज रंग की विषमता है उस को समाप्त करने के लिए भी इस की आवश्यकता है । दुनिया के अन्दर जो अपने को सभ्य देश कहने वाले हैं चाहे वह अमेरिका हो या और दूसरे देश हों, अमेरिका में भी नीग्रो लोग जिस बदतर हालत में रखे गए हैं, शायद हिन्दुस्तान के अन्दर जो हरिजन हैं उस से भी अमेरिका के नीग्रो की हालत खराब है । चाहे वह इंग्लैंड वाले अपनी सभ्यता का रंग भरते हों अपनी सभ्यता और संस्कृति पर गर्व करते हों लेकिन वह भी अफ्रीका में काले लोग हैं उन को समान अधिकार नहीं दे पा रहे हैं । इसलिए यह जो चमड़ी की विषमता है रंग की विषमता है विश्व में उस के लिए भी एक विश्व संगठन होना चाहिए जहां इस रंग की विषमता का अन्त किया जाय ।

हम लोग इतना ही नहीं मानते डा० राम मनोहर लोहिया ने जो विश्व सरकार की कल्पना की थी उन की छत्रछाया में राजनीति करने वाले लोग हमेशा इस बात की मांग करते रहे हैं कि विश्व सरकारों का संघ नहीं हम तो चाहते हैं कि दुनिया में बालिग मताधिकार के आधार पर चुने हुए प्रतिनिधियों के द्वारा विश्व की सरकार बने.... (व्यवधान)

SHRI RAGAVALU MOHANARANGAM (Chengalpattu): Sir, on a point of clarification. While appreciating the speeches of our hon. Members in regard to Shri Kamath's Bill, I want to know, as a matter of curiosity, what would be the official language of the world. when there is only one Government.

MR. SPEAKER: That would be decided in due course.

श्री हुकम देव नारायण यादव : हम तो यह मानते हैं कि विश्व की सरकारों का संघ नहीं होना चाहिए । विश्व की सरकारों के संघ से विश्व के मानव का कल्याण नहीं होगा । दुनिया में सभी सरकारें मानव से एक हैं । सभी सरकारों के खिलाफ हर देश की जनता विद्रोह करती है और हर देश की सरकार का आपस में गठबन्धन रहता है । जनता और सरकार के बीच में दुनिया में सभी जगह टक्कर है इसलिये विश्व सरकार संघ की कल्पना करते हैं उसमें विश्व की सरकारों के प्रतिनिधि जहां बैठेंगे वे अपनी जड़ता के आधार पर उचित अधिकार देने वाले नहीं हैं । चाहे अमरीका की सरकार हो, चाहे इंग्लैंड की सरकार हो अगर हिन्दुस्तान की जनता पर शोषण हो रहा हो, तो मानव अधिकार के नाम पर भले ही आवाज उठायें लेकिन अमरीका के अन्दर और इंग्लैंड के अन्दर जो जनता का शोषण वहां की सरकार द्वारा होता है, उस के लिये वे आवाज नहीं उठा सकते हैं । इस लिये विश्व सरकार संघ नहीं, विश्व की सरकारों का संघ नहीं, बल्कि दुनिया के बालिग मताधिकार के आधार पर चुने हुए प्रतिनिधियों की विश्व सरकार हो । आज जब हम इस दर्शन को कहेंगे तो न तो अमरीका मानेगा, न रूस मानेगा । इस लिये नहीं मानेगा कि आज अगर चीन और हिन्दुस्तान को मिला दिया जाय, तो उस की आबादी दुनिया की आबादी के आधे से अधिक है और विश्व की सरकार में चीन और हिन्दुस्तान के चुने हुए प्रतिनिधियों का बहुमत होगा । इस लिये यदि बालिग मताधिकार के आधार पर आप विश्व सरकार की कल्पना करेंगे और बनाना चाहेंगे तो मैं कहना चाहता हूं—रूस और अमरीका कभी भी इस दर्शन को नहीं मानेंगे । चाहे साम्यवाद के नाम पर हो, चाहे पूंजीवाद के नाम पर हो, दुनिया में अपने खेमे बना कर दोनों ने दुनिया को लूटने का काम किया है । एक ने दुनिया की दौलत को साम्यवाद के नाम पर और दूसरे ने पूंजीवाद के नाम पर इकट्ठा किया है । हमारे साथ न तो रूस कोई रियायत करता

[श्री हुकम देव नारायण यादव]

चाहता है और न अमरीका कोई रियायत करना चाहता है । दोनों ही तकनीकी विशेषज्ञता और दौलत को इकट्ठा कर के दुनिया में शोषण करते हैं। इस लिये विश्व की सम्पत्ति विश्व की है। दुनिया की सम्पत्ति दुनिया की सम्पत्ति मानी जाय, चाहे वह अमरीका की सम्पति हो या रूस की सम्पत्ति हो। दुनिया की सारी सम्पत्ति का बटवारा दुनिया के मानव पर हो, तभी जो दुनिया में पिछड़े हुए देश है, उन को लाभ मिल सकेगा ।

इसी प्रकार से विश्व नागरिकता भी होनी चाहिये । आज जो हमारे ऊपर प्रतिबन्ध है कि यहां नहीं जा सकते, वहां नहीं जा सकते, उस के लिये पासपोर्ट लेना पड़ता है । उस पासपोर्ट की प्रथा को समाप्त करना चाहिये । डा० राम मनोहर लोहिया ने सही मायनों में विश्व सरकार की कल्पना की थी चाहे रसेल का सिद्धान्त हो या और किसी का सिद्धान्त हो, यदि सही मायने में आप विश्व के मानव का कल्याण चाहते है, सही मायने में पिछड़े देशों का कल्याण चाहते है और दुनिया की दौलत का बराबर बटवारा करना चाहते है तथा हथियारों का, रंगभेद का और अन्य विषमताओं का अंत करना चाहते है, अगर इस कल्पना को साकार करना चाहते है तो विश्व सरकार की स्थापना करनी होगी। इस दर्शन को मनवाने के लिये हमारी सरकार जितना अधिक से अधिक प्रयत्न कर सकती है, करे । अभी बीच में श्री कामत का जो मध्यम रास्ता है, उस को भी अगर दुनिया के लोग मान लें तो आगे वाली बड़ी बात को पाने के लिये इस छोटे रास्ते से ही शुभारम्भ किया जाये ।

PROF. P. G. MAVALANKAR (Gandhinagar): May I say at the outset that this is one more feather in Mr. Kamath's cap? He has already earned our congratulations and gratitude for having brought this Bill.

It is said that it is an utopian idea or idealism to talk about a World Government. but may I say in all humility that all legislations at some time or other had started with utopianism and idealism? It is only when public opinion accepted this idealism as some kind of reality that they have beome part and parcel of legislative enactments. Therefore, the Law Minister, Shanti Bhushanji, cannot say—I hope he will not say—that it is an uptopian ideal and we do not want it. If he puts forward that argument, may I say then that the entire chapter IV of our Constitution is utopian and nothing else? Acharya Kripalani and others have said that it is nothing but a combination of pious hopes and aspirations. So, if one more pious hope and aspiration can be added to this Chapter on Directive Principles of State Policy, I do not know why we should be chary about it.

16.54 hrs.

[SHRIMATI PARVATHI KRISHNAN *in the Chair.*]

While talking on this subject, I want to read out briefly what three eminent people of modern times have said about the necessity of world cooperation. I start with Victor Hugo. The House knows that Victor Hugo was a French poet and novelist, who had lived through several desperate French experiments tried by different parties with different forms of government. He said in 1885. :

> "I represent a party which does not yet exist:"

And what is that party? "civilization". "This party will make the twentieth century. There will issue from it the United States of Europe and then the United States of the World."

What a prophetic sentence he uttered in 1885! Then, what has Mahatma Gandhi said? He was particularly very sharp when he was very pithy.

> "I would not like to live in this world if it is not to be one world."

Gandhiji was once asked before Independence by a British journalist: "Why do you fight for India's independence?" He said: "The answer is simple. To make one world safe and a reality". We wanted India's freedom so that one world become a reality and one world become a safe world.

Then, again what the great Poet. Rabindrunath Tagore said:

> "We must know that as the realization of the unity of the material world gives us power. so the realisation of the great spiritual unity of man alone can give us peace."

If the idea of world cooperation is strengthened by the views of people like Victor Hugo, Mahatma Gandhi, Gurudev Rabindranath Tagore—one can quote many such outstanding literateurs and authors throughout he world—let us not say that it is only idealism and utopianism. We want that utopianism because recent Governments and good governments are governed by ethical principles in the conduct of government.

Mr. H. V. Kamath has very rightly mentioned in the aims and objects of his Bill:

> "The time is opportune, may ripe, for all good men and good governments of the world to get together".

He is one such good man and the Janata Government is one such good Government. If that combination can help. I would like the combination to come forward not as Article 51(a) but Article 51 (a) (b) (c) (d) and (e). I do not want to take time to read this Article but you will see that Mr. Kamath's suggestion under this Bill under (e) is merely a logical culmination of what preceds in A, b, c, and d of Article 51 of the Directive Principles of State Policy. So, it is a good thing to have this kind of a Bill coming as it does in 1978. I am sure, Mr. Kamath also knows that it was a British historian, Arnold Toynbee, who in his latest book, devoted a whole chapter on "World embracing patriotism". We are no longer having patriotism which is just bordering our own national frontiers. If John F. Kennedy. that youthful and ever vigilant US President talked of crossing the new frontiers, then we can say that we want to cross those frontiers, national borders, national securities and we want to have one world. If that is so, and while talking of good men and good governments, I am reminded of Edmund Burke's off-quoted dictum: "The good must unite, when the bad combine." When the bad are combined through armaments and through destructive weapons, the good must unite with ideas and ideas. When the good unite then they can only do so with such ideas as that of one world. Many of us have read Wendol Wilkie's book 'One World' published in 1941. We know what happened in 1945, before the birth of the United Nations in 1945, how various Charters beginning with the Atlantic Charter and many other declarations including the "Four Freedoms" ununiciated by Franklin D. Roosvelt brought the idea of one world and one community.

17 hrs.

I am never tired of quoting my teacher, my guru, Harold Laski. who said in his book "A Grammar of Politics"; "Either we create one world by a deliberate plan or we court disaster. It is a grim alternative". Therefore, if science and technology, education, communication and mass media have brought us all together, then, may I ask, how can we all afford now to linger on or limp? The one world community must take sape. After all the world has shrunk. We have reached the moon. can't we, therefore, reach all nations and all people together by creating constitution of the one world? If we can do that. I am quite sure that the United Nation's system is going to be such a one world's special mission and agency. There is going to be a special session of the U.N. General Assembly

[Prof. P. G. Mavalankar]

from 23rd May to 28th June, 1978 in New York. I do not want to take time in giving details of that special session on disarmament. It only shows how the State Governments, the national Governments and the whole world are trying through various forms, agencies and platforms to do what we are talking in terms of support to Mr. Kamath's Bill.

I would end by only saying that world opinion, world morality, world consciousness, a kind of world or global attitude, are needed to face this common problem and common challenges because, unless we face challenges in a common way, in an imaginative way, we will not be able to go ahead. When we want one world, we are not talking of an uniform world or a regimented world. If I again quote Kennedy, he wanted to make the world safe for diversity. And when we want diversity, it is in terms of unity or one world government.

So, I conclude by saying that one world will contribute to healthier growth and richer gains and, also, efforts are going afoot in the United States of America, in the United Kingdom, in the Soviet Union and in other countries and, in India if we do that, I am quite sure that by adopting this Bill, we shall have carried one good step in the right direction and, I hope, we will do it without any dissenting voice.

SHRI SHYAMAPRASANNA BHATTACHARYYA (Uluberia): Madam Chairman, I am very happy to support the Bill moved by Mr. Kamath, one of our founding father of the Constitution. I cannot go up to the heavenly heights of this Bill. But I support the basic spirit of the Bill underlying anti-imperialism, anti-war, ending exploitation of man by man and developing cultural science, not for destruction of humanity but for the good of man.

Einsten discovered the theory of relativity, of turning matter into energy. When America utilised this scientific development by dropping an atom bomb on Hiroshima, Einsten said, "If I were born as a mason, not as a scientist, perhaps, it would have been better." This is the feeling of the biggest scientist as to how these scientific discoveries are being misused by the imperialist powers.

A few days ago, President Carter came to India. Our country is a poor country and our Prime Minister is also a representative of the poor people. But he refused to sign the Non-proliferation treaty. He said boldly to Mr. Carter, "You must first destroy your atomic power and then ask us to sign the Non-proliferation treaty." This is a feeling which is growing throughout the world. The purpose of the Bill of Mr. Kamath will be achieved but still we are to develop much more in the movement of humanity. In France, America, England and in other countries, the forces of peace are growing and the war-mongers cannot face the people boldly. They prepare destructive weapons but the people are against it. It will create a spirit of broader movement against war and humanity will be freed from the danger of destruction in future.

MR. CHAIRMAN: The Minister.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHRANTI BHUSHAN): Mr. Chairman, I would like to congratulate the hon. mover of the Bill, Shri Kamath and all other eloquent Members who have let support to this Bill, including the hon. Deputy Speaker who was also provoked.

श्री यमुना प्रसाद शास्त्री (रीवा) : सभापति महोदया, मेरा एक व्यवस्था का प्रश्न है । अभी जब अध्यक्ष महोदय सदन में अध्यक्षता कर रहे थे तो उस समय इस विधेयक पर समय बढ़ाने की बात कही गयी थी ।

अब जब मंत्री जी जवाब दे रहे है तो हम लोगों को इस पर बोलने का कैसे समय मिल पायेगा।

MR. CHAIRMAN: Excuse me. Mr. Shastri, will you please resume your seat? There is time for Shri Kamath's reply. We have already consulted the Minister as to the amount of time he will require and Mr. Kamath as to the amount of time he will require. So, there is enough time for both of them to complete their speeches before we take up next Bill.

श्री यमुना प्रसाद शास्त्री : मेरा कहना यही तो है कि अगर यह माना जा रहा हैं कि मंत्री जी के बाद श्री कामथ बोलेंगे तो हम लोगों को बोलने का समय कैसे मिलगा। इसीलिये तो दो घंटे का समय इस बिल के लिए बढ़ाया गया था।

MR. CHAIRMAN: I am in the hands of the House, Mr. Shastri. The time has already been increased by the decision of the House and, therefore, I have to go by that decision.

AN HON. MEMBER: For the time being, it is upto 6.

MR. CHAIRMAN: 5-6. The Minister may continue.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Mr. Chairman, by 5.50 it should be over; everything will be over.

(*Interruptions*)

MR. CHAIRMAN: I have already stated about it. You need not take the time of the House. There is no need for you to take the time of the House. Mr. Shastri, will you resume our seat? The Minister will continue.

श्री यमुना प्रसाद शास्त्री : इस विषय पर हमको भी कहना है। इसीलिए यहां पर समय बढ़ाने की बात उठी थी और अध्यक्ष महोदय ने कहा था कि यह बिल 6 बजे तक चलेगा।

MR. CHAIRMAN: Mr. Shastri, will you please resume your seat? I think you did not follow what I said. The time has been extended till five minutes to six and with that thing in mind I enquired from the Minister and Mr. Kamath how long would they take and in accordance with that I called upon the Minister.

SHRI HARI VISHNU KAMATH (Hoshangabad): I have a submission to make.

MR. CHAIRMAN: At five minutes to six, that is what the Speaker told.

SHRI HARI VISHNU KAMATH: You check the records when the Speaker was in the Chair. He said and everybody heard and you were also there in the House; you would also have heard it.

MR. CHAIRMAN: I was in the House.

SHRI HARI VISHNU KAMATH: He said that the time, as we all asked for, was extended by 2 hours. He said: for today, it will be upto six.

MR. CHAIRMAN: Five to six.

SHRI HARI VISHNU KAMATH: No, no. upto six. Please see the records. If I am wrong, I will take the punishment.

(*Interruptions*)

MR. CHAIRMAN: Two Members should not talk at the same time.

SHRI HARI VISHNU KAMATH: Today, it is upto six. You see the records. Please have the records checked up, because Members are anxious to speak on this important Bill. Why do you stop them?

MR. CHAIRMAN: Well, you can give some of your time. Naturally, I have no objection.

(*Interruptions*)

SHRI KANWAR LAL GUPTA: This is the practice of the House. I had talked to the Speaker.

MR. CHAIRMAN: There are a large number of Private Members Bills before us and . . . . (*Interruptions*).

SHRI HARI VISHNU KAMATH: It is up to six o'clock today; it is not 5.55 at all.

MR. CHAIRMAN: Yes, initially he had said that, but later he made it clear....

SHRI HARI VISHNU KAMATH: Let us see the record. (*Interruptions*).

SHRI SHANTI BHUSHAN: Madam, you are perfectly right because the Hon. Speaker first said 'All right, it is Six for the time being' but, thereafter, later on he said that because the other Bill also has to be moved, it will be five minutes to six.

MR. CHAIRMAN: So, the Minister may continue.

SHRI SHANTI BHUSHAN: Madam, I was trying to congratulate....

MR. CHAIRMAN I think you have succeeded in congratulating.

SHRI SHANTI BHUSHAN: I have succeeded, but I wanted to add something. The Hon. mover and the other eloquent speakers have highlighted this very important problem which is facing not only India but the whole world. The gloomy prospect of the destruction of the whole world is also facing the entire man-kind and it is for that reason that I have, with utmost humility, chosen to congratulate the Honourable Mover of the Bill and the other eloquent speakers.

At first I had thought that perhaps it would be for the External Affairs Minister to reply to this debate, but I can quite appreciate the predicament of the External Affairs Minister that if the goal set out by the Hon. Mover is actually realised, what will happen to the External Affairs Minister because there would be no External Affairs so far as India is concerned. (*Interruptions*)

Now, Madam, at first, when I looked at the Bill and read the contents of the Bill, at that moment I omitted, to notice as to who the Mover was and I thought, after reading the Bill, that while the objective was very laudable, perhaps we were very distant from that dream,—from that golden dream—and that, perhaps, that objective possibly could not be realised, what to say of our own life-time, but for many more life-times, and so on. But , thereafter, I happened to look at the name of the Hon. Mover of the Bill and I started entertaining doubts about my own thinking because I remembered that it was the same Shri Kamath who had pointed out and who had highlighted the various inadequacies in our Constitution, when, during the Constituent Assembly debate, he had pointed out the deficiencies which existed in the provisions dealing with Emergency and various safeguards and so on. He had forecast that there were certain dangers implicit in the scheme of things which was being discussed before the Constituent Assembly and at that time people were sceptical—they perhaps scoffed—and they said that such a situation could never come to pass. It shows Mr. Kamath has a very uncanny foresight. He is able to see the future. I do not know whether he has taken some special schooling in that art for being able to see the future, or perhaps he has been born with this art or this science, whatever it is, whether it is an art or a science. But the fact remains that he somehow has the capacity to foresee the future. He was able to foresee it then and, then, at another time, he had also wanted that a certain entry relating to inter-planetary travel should also be introduced in the Constitution. That was another occasion when people said 'Mr. Kamath dreams of inter-planetary travel. How., possibly, can inter-planetary travel be a thing of reality? But in our own life-time we have also seen inter-planetary travel—well, something which perhaps would be realised soon by human-beings.

Man has already stepped on the moon and so on. Therefore, this is a kind of pointer to the fact that Shri Kamath is able to see the future.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): A decendent of H. G. Wells.

SHRI SHANTI BHUSHAN: Therefore, I started entertaining doubts about our own ideas and I thought, perhaps it might become a reality in our own life-time and certainly in the life time of Shri Kamath.

SHRI HARI VISHNU KAMATH: It should in your life-time.

SHRI SHANTI BHUSHAN: But when we say that, if we also look at the conditions which prevail in this world, what to say of this world even in our own country, we find the humanity, mankind even in our own country still continues to be divided in so many ways, on linguistic considerations, on caste considerations, on regional considerations, on the consideration of rich and the poor and on various other considerations. Still thirty years after independence society in this country it continues to be so divided. But, at the same time, one has got to concede that the objective, as set out here is the only escape for humanity in this world and it has got to be accepted by every human-being as the ultimate vision of the glorious future.

17.17 hrs.

[SHRI DHIRENDRA NATH BASU *in the chair*]

In this connection, Shri Kamath has referred to the ancient Indian philosophy which is वसुधैव कुटुम्बकम ।

and has also referred to the prophetical words of Mahatma Gandhi, Jawaharlal Nehru, Sri Aurobindo, Einstein and so on and he finally referred to the glorious speech made by our External Affairs Minister at the General Assembly of the United Nations very recently in that connection. Incidentally he also said that the External Affairs Minister had brought glory to Hindi because for the first time, he introduced Hindi at the General Assembly of the United Nations. I would like to mention and inform the hon. Members of the House that while it was left to the External Affairs Minister to introduce Hindi at the General Assembly of the United Nations, Hindi had been introduced at the United Nations by—and I would like to utilise this occasion to pay tribute to the memory of that brilliant officer of the Foreign Service—Saad Hashmi, a Muslim. It was left to a Muslim of this country to do that in a Committee of the United Nations a few months before that. When I was at the United Nations attending the Law of the Sea Conference, not in the General Assembly, but one of the Committees of the United Nations, he made the first speech in Hindi and it was simultaneously translated in all the languages of the world. It was, therefore, a pioneering effort, a glorious effort, on his part and I would like to pay my tribute to that brilliant officer for that pioneering effort. He was a very distinguished member of the Foreign Service. Unfortunately, he is no more. He was quite young, but shortly thereafter he came back to India, had a heart attack and died.

I would perhaps be failing in my duty, if I do not say this now. I do not want to be misunderstood. So far as this Bill is concerned, while I have already said that the objectives are very laudable, at present, as would be realised, we are living in a different atmosphere, in a different world today. The spirit of nationalism, national sovereignty etc. is yet very much of a reality. The people of every country still have a pride in their national sovereignty and so on. I would, therefore, like to invite the hon. mover's attention and the attention of the hon. Members of this House to perhaps what I might describe a technical aspect of the matter.

So far as the directive principles are concerned, the House is aware as to what the purpose of the directive

[Shri Shanti Bhusan]

principles, which is set out in Article 37 of the Constitution itself is; it provides:

"The provisions contained in this Part...."

And this Part deals with directive principles,

"....shall not be enforecable by any court, but the principles therein laid down are nevertheless fundamental in the goverance of the country and it shall be the duty of the State to apply these principles in making laws."

Now the principle which the hon. Mover wants to have added in Article 51, which is one of the Directive Principles, there are already four principles there. The four principles are slightly of a different qualitative effect I would invite the hon. Mover's attention to them. So far as the four principles contained in Article 51 are concerned they are quite consistent with the national sovereignty, because they say:

"51. The State shall endeavour to—

(a) promote international peace and security;

(b) maintain just and honourable relations between nations;

(c) foster respect for international law and treaty obligations in the dealings of organised peoples with one another; and

(d) encourage settlement of international disputes by arbitration.

Neither of them contemplate any surrender of any part of the sovereignty of India. But as soon as we introduce the concept of world federal Government however laudable that concept might be, howsoever of necessity that object might be, so far if we are trying to introduce that concept of Directive Principles in the present Constitution, when the glorious preamble which is still regarded as glorious, the accepted policy of the people of this country which is enshrined in the preamble of the Constitution, I am omitting the controversial side because even before the controversial 42nd Amendment, this preamble was—

WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN DEMOCRATIC REPUBLIC.

Of course the words SOCIALIST and SECULAR have been added by the 42nd Amendment, so it declares—solemnly resolved to constitute into a SOVEREIGN DEMOCRATIC REPUBLIC.

So, the concept of India being Sovereign Democratic Republic, is that India shall have sovereignty. No part of its sovereignty so long as this Constitution governs the people would be alienable or could be surrendered by the Government which has to function within the Constitution, which has to further the principles of the Constitution, which is pledged not to act against the established concepts of the Constitution and, therefore, the question might arise, the hon. member would, perhaps, think about it, that so long as this concept is there, so long as the conditions have not arisen, can India surrender and can they all surrender their national sovereignty? Would it be possible to introduce within this very Constitution, the concept of world Federal Government which clearly contemplates the surrender of part of the sovereignty of this country so that the text which I chose to describe has a technical aspect of the question, which I would be failing in my duty if I do not call attention to and that is why I have said—while the objectives are very laudable, while the glorious vision of the future which has been painted by this Artist, old acknowledged artist, is a very attractive picture to which all of us would like to subscribe, with all earnestness and sincerity at our command, the whole question is, this will have to be done. This concept of a world federal Government one world will have to be introduced by the sovereign peoples of the whole world. So far as India is concerned,

while the Indian people have constituted themselves into a sovereign entity, so long as the situation does not emerge, conditions are not created in which the people because the Government, of course, is not sovereign, Government can only function within the parameters established by the Constitution which has been given to the country by the people of the country—But so far as people are concerned, people are sovereign. Not only the people of this country are sovereign, the people of the whole world are sovereign. And, therefore, so far as the people of the country are concerned, this objective which has been spelt out by Shri Kamath will have to be translated into action by the people of India acting in unison, acting in co-operation with the people of the other countries of the world. So it is a very laudable objective. But I am afraid that there are certain difficulties and the reason being, that the concept of national sovereignty is still a very strong concept. But what are the conditions to-day? This concept of world Government can be, as I stated earlier, translated into action by the willing consent of the people of this world. There are countries with different kinds of polities and so on. It is not enough that if there is a world Government, because the world Government can be various kinds, but India would not like to subscribe merely to the concept of some kind of a world Government unless that world Government or world federal Government is established on terms of equality, on honourable terms, on just terms, on fair terms which gives a just deal to all the people of the entire world irrespective of their colour, caste, creed, etc. Until then the mere ideal of a world Government would not be enough.

17.25 hrs.

[SHRI RAM MURTI—*in the chair*]

The World Government has to be established. It is essential. In fact, it is inevitable and that is the only solution for preventing the catastrophe which is facing the entire humanity. While all that is there, that world Government will have to be established on honourable terms, on terms of equality for all the people of the world. Favourable conditions have to be created. Those conditions have to be created in which that world order can be established.

Sir, the world is also divided into different kinds of concepts. We know of the West and the East; we know of North and South. There is dialogue between the West and the East. There are also dialogues between the North and the South. There are developing countries; there are developed countries; there is the Group of 77 and so on and so forth. There are still so many different concepts so that still those relations between the different countries are emerging. Negotiations are taking place. Talks are going on. And the whole question is this. Whenever a very good thing has to be done, even then, its timing has also to be seen, and this is very important, if that good thing has to succeed in its very laudable objective.

May I here just give the illustration of two hard-boiled negotiators? I can give a crude example of a buyer and a seller. They are two stiff bargainers; they do not give out their mind, because they have their sight on the ultimate negotiations, in the ultimate conclusion of a most favourable deal. Neither of them would declare publicly upto what price he would go. The buyer does not want to declare prematurely that he is anxious to buy. The seller also does not want to declare prematurely that he is anxious to sell. The grim spectacle is this. The person who is in great need of selling away his house says, no, no. I am not anxious to sell away the house; if a proper price comes then I can think about the offer and not otherwise; I have another house and so on and so forth. So far as the buyer is concerned, although he is in absolute need of the house immediately, he says, no, no; I am quite comfortable; I am living somewhere else with a friend of mine, so that I am quite comfortable and I am not in great need of a house and so on and

[Shri Shanti Bhusan]

so forth. So, neither of them is prepared to declare prematurely their intention. Why? Because, each one of them has his sight on the ultimate terms on which the settlement is to be arrived at. Neither of them wants to give his ground so far as the ultimate objective is concerned.

Now, if the world Government or World Federal Government of a World Order has to be successfully established, it has to be established on honourable terms, terms which are just and fair to everybody. Then in that case it will have to be borne in mind that we are like those hard-boiled negotiators; we should know our interests; we should uphold our self-respect and our pride; we should not act in a manner so that we lead ourselves open to exploitation by other countries. This is an idea which has to emerge from different countries.

Now, the constitution of a country is the most solemn document to which that country subscribes. If a certain idea is prematurely introduced in this most solemn document to which a country subscribes to, namely, the world Government, I have a certain apprehension that perhaps that may amount to trying to work for the defeat of the objective. Because, the objective is not merely the establishment of a world government on any terms. No. That is not the objective. The objective is the establishment of a World Government on absolutely just, fair and honourable terms. So, we should not take any steps or any action which might even to the slightest extent defeat that very laudable objective, namely, establishment of a just and fair world Government. If, therefore, a premature commitment about the acceptance of a certain idea, even before some effort has been made by the other countries is made, obviously, the contract, the agreement on the World Government cannot be established by a unilateral action. It needs multi-lateral action. Therefore, for this multi-lateral action, there has to be a certain stage and as far as the people of this country—I am not saying Government because the Government, as I said earlier, has to function within the parameters established by the people in the Constitution itself and so, the Government cannot travel outside it—is concerned, 'yes, the people are sovereign'. And therefore the people can alter these parameters and people can rise above those parameters. Therefore, the people can establish and create conditions in which simultaneously there is some kind of an emergence of this from all the countries of the world. That is possible when the situation is ripe. Without that commitment, without that sort of commitment being made prematurely, there would, certainly, be a time when a method could be found by the people of the different countries to negotiate and arrive at an honourable and just solution. This is a very serious problem which is facing the whole world and this is something honourable, just and fair from it would emerge. I have not the slightest doubt about it.

Now, Sir, one of the hon. Members also referred to the progress which is taking place in the world in spite of various failings. The United Nations, is, to a very great extent, a deliberative body and not really that kind of body which can enforce even the collective will of the people of the world and so on. In various fields progress is undoubtedly taking place. so, it is not that we are living in a static world. The hon. Member referred to the problem of Law of the Sea. Now, I am happy to say that so far as the concept of a common heritage of mankind is concerned, it has been accepted by all the countries of the world at the Law of the Sea Conference, it has been accepted, universally accepted—that so far as very valuable reserves which are lying in the deep sea bed are concerned, minerals, copper, manganese etc., are the huge wealth existing in the sea-bed which cannot be imagined or calculated. It is a huge wealth. It is a very happy augury that all the countries of the world together have accepted the common heritage principle irrespective of the fact whether some

countries are land-locked or not. Even the landlocked countries which do not have any shore, which do not have any coastline, they have been regarded as the rightful partners to this common heritage of mankind.

It is another thing as to what regime should be established for the people of the world, what should be the common heritage and how they should be made to participate by getting an honourable and a fair treatment in all the benefits that are arising from out of these resources lying in the deep sea-bed. For that purpose, these conferences, talks and discussions are going on still and, some day, there could be some success in all these deliberations so that the world is undoubtedly moving towards the realisation on the part of every country that the future is bleak, not merely for small countries, not merely for the poor countries, not merely for the black countries but the future is also bleak for the entire mankind. The world is becoming increasingly interdependent and, therefore, that realisation is there. And it is a happy augury and I have not the slightest doubt particularly, since the mover of the Bill happens to be Shri Kamath. And, perhaps, in our own life-time, this idea will take concrete shape and the situation will emerge in which it will be honourable even for India to take a lead for the Indian people in that direction. But, a premature lead sometimes is a self-defeating step.

SHRI HARI VISHNU KAMATH: This is only a step now.

SHRI SHANTI BHUSHAN: The question is whether that step can be profitable or that step can be a constitutional one. So far as the Directive Principles in Article 51 are concerned, they are quite consistent. India being a sovireign nation.

But, so far as this new principle is concerned, so long as India subscribes to the principle and so long as its Constitution subscribes to the principle of the national sovereignty, would it be possible for the Government to work towards the surrender of any part of its soverignty? This is a technical aspect of the matter. I know that whenever there is progress, whenever revolution takes place, then there are some such inconsistencies and anomalies which must arise and which do arise. But, those are the anomalies which can be brushed away. Therefore, I would like—I would request— the hon. Mover also to ponder over this. I know he has already done a great service to highlight this very important aspect. It is important not merely for India but also for the whole world, for the entire humanity. He has highlighted it in his inimitable style already. He has rendered a great service. (*Interruptions*). I would request the hon. Mover to ponder over these aspects also because there are stages. First stage is to highlight the problems of the people of the country; the people will discuss and they will move in those directions. They will induce the people of the other countries also to move in that direction. Perhaps, then the time will come when a more concrete step would also be in order. It might be profitable and might not be self-defeating. It would not have the kind of risks of facing the tech[illegible]objections etc., etc. which this Bill must have today.

With these words, Sir, I appeal to the hon. Mover to very kindly not press his Bill at this time on this occasion.

SHRI HARI VISHNU KAMATH: Mr. Chairman, Sir, six weeks ago, on the 10th of March, to be precise, the Minister for Law, Justice and Company Affairs made a similar speech supporting almost *in toto* my Bill seeking to amend the Constitution with regard to Article 352, one of the emergency provisions of the Constitution. He then made a similar appeal saying that a Bill, a more comprehensive Bill would be brought. On the whole, it seems a long incubation period, a long gestation period.

SHRI SHANTI BHUSHAN: It is being done now.

SHRI HARI VISHNU KAMATH: That is perhaps coming. And, to-day also he has made a similar appeal, in all humility—he need not have used these words 'humility' and all that; we are good friends, he has appealed to me to withdraw the Bill having supported it almost *in toto*, I cannot follow, I cannot comprehend, with the meagre intelligence that God has endowed me with, the logic of his argument. When all our heritage points to one objective, one goal, from ancient times to the present-day of Mahatma Gandhi, Jawaharlal Nehru and Shri Aurobindo and even as late as in 1977, Shri Morarji Desai and Shri Atal Behari Vajpayee, shall we live or continue to live, with a lie in our soul and prove false to our heritage and go on saying that we don't want to lead the world now. I would only ask you to take a step. Last time also I said the same thing, namely, 'one step was enough for me', as Mahatma Gandhi used to pray:

> One step enough en me,
> The night is dar.
> I do not see the distant scene,
> One step enough for me".

I want the hon. Minister to have the courage, not merely stage a command performance here, and say 'yes, I do accept'. And if he does accept this Bill, let him not stand on false prestige that this is a Private Member's Bill and say this is the difficulty, that is the hurdle, and on some pretext, empty pretext, appears as counding brass and tinkling cymbal. I would not use the strong word 'hyprocrisy' but it borders on that. Don't say, we do accept the principle of this World Government, World Union and all that. But, these are the difficulties.

The only reason that is advanced against the Bill, is Sovereignity, that our sovereignity will be in danger. Are we living to-day in the 20th century with the 19th century ideas of sovereignty? For instance, when we signed the Law of the Sea, we accept the limitation of territorial waters. Suppose we were totally sovereign. We should have made it 100 to 200 miles. We had to accept limitations. It is a curtailment of your sovereignty. I do not want to waste the time of the House by citing a number of instances.

Mahatma Gandhi said that when the whole world was bloodshot with violence, we would stand for non-violence, Shri Morarji Desai, our Prime Minister, said recently 'let the whole world manufacture atomic or nuclear weapons, but we shall not go in for that.' That is the spirit which is needed to-day. That needs courage—not merely a petti-fogging, I will not say, lawyer's spirit. What is needed is statesmanship, visionary quality and courage and the will to lead. I do not want them to lead the world to-day; they should take a step forward. do not wish to take the time of the House. But, here is what Shri Morarji Desai said when he welcomed the British Prime Minister, the Honourable James Callaghan. This is the latest speech. Shri Atal Behari Vajpayee also made a speech on October 4, 1977. I was present. This is what the Prime Minister, welcoming the British Prime Minister, said on the 9th of January, in the Central Hall here. What did he say? I quote:

> "We took over from you the parliamentary structure with some necessary modifications, mostly due to the fact that we are multi-religious, multi-linguistic nation. In our case, Tennyson's dream of a Parliament of Man, a Federation of the World, became realised."

I suppose this ns the correct version of his speech. I would like to read one exerpt from what Mahatma Gandhi said in his speech delivered on 9th March 1936. Before that, I would quote what Jawaharlal Nehru said in his speech in the Constitutent Assembly—I was present on that occasion—on August 14, 1947, a great speech 'trust with destiny' speech. I quote: What did he say:

"And so we have to labour and work hard, to give reality to our dreams. Those dreams are for India but they are also for the world, for all the nations and people are too closely knit together today for anyone of them to imagine that it can live apart.

"Peace has been said to be indivisible; so is freedom, so is prosperity now, and so also is disaster in this One World that can no longer be split into isolated fragments."

In the printed debates it is put in capital letters, One World.

Earlier in Lahore, delivering the Presidential address from the Congress gaddi, in 1929, Pandit Nehru said:

"Having attained our freedom I have no doubt that India will welcome all attempts world cooperation and federation,

He said so, fifty years ago, in 1929 and we are here working to take one small step.

"....Having attained our freedom I have no doubt that India will welcome all attempts at world cooperation and federation and will even agree to give up part of her own independence to a larger group of which she is an equal member."

I ask the Law Minister to mark the words; he was perhaps at school in 1929.

SHRI C. M. STEPHEN (Idukki): Do not quote Nehru.

SHRI HARI VISHNU KAMATH: I quote whatever is good there is good in everybody; even in you. "I welcome all attempts at world cooperation and will agree even to give up part of our independence to a larger group of which our country is an equal member," that is what he said. He was prepared a surrender, voluntarily, a part of our sovereignty, it comes to that. What is my objective today. in this Bill? No surrender of sovereignty. At the moment, what do I want the Government to say and do? My hon. friend Shri Mavalankar rightly said that the articles comprised in the Chapter on Directive Principles are regarded as pious hopes, a long string of pious hopes and aspirations, if not latitudes, but let us say, hopes and aspirations. They are not binding. The hon. Minister rightly said that they are not enforceable in a court of law; they cannot be binding. on the Government. The State shall endeavour to....' That is how the article begins. If man does not endeavour, what is he for? Does he deserve to be regarded as man at all? If a man does not endeavour in some direction or other, good, bad or indifferent, some endeavour in the direction of making money, some in the direction of acquiring knowledge and some in the direction of acquiring power, but if he does not endeavour, he is dead; he is not alive; there will be stagnation if he does not endeovour. That is why I have asked the State i.e. the Government to endeavour to collaborate. The earlier portions of the article are:

"The State shall endeavour to

(a) promote international peace and security;

(b) maintain just and honourable relations between nations;.."

I will not read the other two also. The last one I want to add now by way of this Bill is:

"The State shall endeavour to collaborate with other nations for the early formation of a World Constituent Assembly to draft the Constitution for a World Federal Government."

That is the very humble objective of this Bill. So long as the State does not want to endeavour in this direction, what are all the empty promises, empty statements that have been made by the Minister just now viz., that he stands for it, it is good, it is a good idea. I do not want him to

[Shri Hari Vishnu Kamath]

give a lead, I want him to endeavour. He does not want to endeavour! He wants to sit quite sit pretty on that. That is perhaps what he wants to do in the coming years, at least as far as I can see.

SHRI SHANTI BHUSHAN: People would endeavour.

SHRI HARI VISHNU KAMTH: With you or without you? With you if possible and without you if necessary. People will endeavour in their own direction.

SHRI VAYALAR RAVI (Chirayinkil): How much time is given for the hon. Member? Do not make the other hon. Member lose his chance of moving his Bill. Of course, this Bill is very important. The whole world is watching it. But the other hon. Member should get his chance to move his Bill.

MR. CHAIRMAN: He has still got six minutes.

SHRI HARI VISHNU KAMATH: As we all know, the annual world expenditure on armies and armaments today has already reached a staggering figure of 400 billion dollars and about four hundred thousand scientists and engineers are engaged in research to find still more deadly weapons.

AN HON. MEMBER: Including neutron bombs.

SHRI HARI VISHNU KAMATH: Yes, I agree. That is why I want to find, we want to find a way out. (*Interruption*). You can suggest another way, I am prepared to accept it.

Therefore, I would suggest, I would request and I would appeal to the Minister and his colleagues, senior colleagues, all of us here, this side and that side, right, left and centre, yes, I said, I make no distinction, I appeal to all, all Members, let us train our sights, let us train our minds on to a higher plane and to a higher ideal, to a new international economic order, to which the Minister of State in the Ministry of External Affairs, Shri Samarendra Kundu, my good old friend and party colleague has referred already. But, Sir, a new international economic order is not possible, in my humble judgement, with a new international political and Constitutional order; they go together; they are interlinked, and one is not possible without the other. Therefore, we should think of the international political order also simultaneously with the international economic order. That is why, the External Affairs Minister in the United Nations, spoke of both; he did not say 'economic order' alone, but 'political order' also in his speech at the United Nations. Let us, therefore, strive to seek, to find, and not to yield. I have one sporting offer to make and that is if the Minister is responsive,—he is attentive I know,—but if he is responsive—I know the chords of his heart, of his inner being, but the is here to speak on behalf of Government. Pehraps personally, outside, he may hold a different view. I have, therefore, a sporting offer to make because under the rules it would have to be moved formally today. The Bill could be held in abeyance, or, informally, if the Chair permits me, a motion can be moved for circulation of the Bill for eliciting public opinion in the country. If that is acceptable to the Government, that would be an honourable solution for dealing with this Bill. And in the mean time, we could, on our own, send it to foreign countries also to get the opinions of those countries, of those governments, right from Peking to Moscow, to Paris, to London and to Washington. (*Interruptions*). To Africa and Asia. If this is not acceptable to the Government, I am sorry I cannot withdraw this Bill, as it will go against my conscience. I cannot live with a lie in my soul, and I am prepared to face the consequences of the decision I am taking, and it is one of the few great

issues in which I have lived and moved and had my being for the last 30 years or more.

MR. CHAIRMAN: Mr. Kamath, your time is over now.

SHRI HARI VISHNU KAMATH: My time is not over, Sir. It is now five minutes to six.

SHRI SHANTI BHUSHAN: I would again appeal to the hon. Member not to press this Bill. As the hon. Member himself has heard me, I have expressed the fullest agreement to each word that he has said. I have only expressed certain difficulties that perhaps today is not the right stage. The hon. Member could still be there so that I would again and again appeal to him with folded hands not to press it.

(Interruptions)

SHRI HARI VISHNU KAMATH: I appreciate his appeal, but I am sorry my inner voice does not permit me to withdraw the Bill.

SHRI SHANTI BHUSHAN: May I make one more suggestion with your permission? Let the Bill remain in abeyance with no further action so that it may remain as it is.

SHRI HARI VISHNU KAMATH: Does it mean that it will be in deep freeze, or what does it mean? In cold storage?

MR. CHAIRMAN: In that case the motion will have to be moved by some one.

SHRI C. K. CHANDRAPPAN (Cannanore): Mr. Chairman, I have one submission to make. Since the subject matter of the Bill is so very important that it needs greater consideration if the Minister agrees, why not we send this Bill for circulation?

(Interruptions)

SHRI HARI VISHNU KAMATH: He should not stand on false prestige.

SHRI KANWAR LAL GUPTA: May I request you to decide the fate of the Bill this way or that way, so that my Bill may be taken? Otherwise, the time will be over.

SHRI PABITRA MOHAN PRADHAN (Deogarh): This is a very important Bill. The Government's mood is known and the hon. Members's mood is known. As it has not been fully discussed, I appeal to both of them that the time should be extended so that other Members can express their opinion.

SHRI C. K. CHANDRAPPAN: Mr. Chairman, the mover of the motion will agree if I formally move that this bill be circulated.

MR. CHAIRMAN: There is no motion.

SHRI C. K. CHANDRAPPAN: I move it I am strictly within the rules of procedure to do it. I can more that the bill of Shri Kamath be circulated.

SHRI P. K. DEO: It can be moved that the bill be circulated to elicit public opinion, by the first day of the next session. *(Interruptions)*

MR. CHAIRMAN: There is no motion before the House.

SHRI C. K. CHANDRAPPAN: This is the motion.

MR. CHAIRMAN: If it is the will of the House, it is all right.

SHRI C. K. CHANDRAPPAN: I will give it to you, Sir.

SHRI PABITRA MOHAN PRADHAN: I move for more time being given to the bill, for us to have a fuller discussion on it, because it is an important bill.

MR. CHAIRMAN: Mr. Minister, what is your opinion?

SHRI SHANTI BHUSHAN: There is a motion for extension of the time for the debate. Let time be extended.

SHRI KANWAR LAL GUPTA: There is no question of extension of time. *(Interruptions)*

MR. CHAIRMAN: One by one, please.

SHRI SHANTI BHUSHAN: I am very sorry. With great respect to whatever has been said, I don't find myself in a position to agree to any motion for circulation.

SHRI C. K. CHANDRAPPAN: How can he say that he does not agree?

SHRI HARI VISHNU KAMATH: Let the House decide it. (*Interruptions*)

SHRI BIJU PATNAIK: May I submit that if the House agrees, this may be postponed to some other convenient date for a fuller discussion?

SHRI VAYALAR RAVI: On a point of order, Sir.

SHRI KANWAR LAL GUPTA: I may be allowed to introduce my bill.

MR. CHAIRMAN: You will be able to do it only when this bill is disposed of.

18.0 hrs.

SHRI BIJU PATNAIK: I am sure that the House will agree that the bill be taken up for further discussion on some other day. (*Interruptions*)

SHRI VAYALAR RAVI: My point of order is.....

MR. CHAIRMAN: The Member has replied. The time is over now. There is no question of that.

SHRI KANWAR LAL GUPTA: I move that the time be extended by another ten minutes.

SHRI VAYALAR RAVI: If you accept Mr. Chandrappan's motion.... (*Interruptions*)**

MR. CHAIRMAN: The time allotted is only upto 6 o' clock.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): The Speaker has said that the other business should be taken up at 6 p.m. Therefore, the House should proceed to take up the further business listed in the Order paper.

MR. CHAIRMAN: May I put the motion? to vote? (*Interruptions*)

SHRI K. GOPAL (Karur): I am on a point of order. The Speaker has specifically ruled that this discussion should be finished and a decision taken to-day itself. Why extension of time? Please decide whether the motion of Mr. Chandrappan is accepted by the House. Later on, Mr. Kamath's bill can be considered.

SHRI RAVINDRA VARMA: The Speaker had said that the other business should be taken up at 6 p.m. Discussion under rule 184 should be taken up now.

MR. CHAIRMAN: What has Mr. Kamath to say? May I put this to vote?

SHRI KANWAR LAL GUPTA: If you want to extend the time.... (*Interruptions*)

MR. CHAIRMAN: The time allotted is only upto 6 p.m. The time is over.

SHRI KANWAR LAL GUPTA: You allow me to introduce my bill. That is the practice, Sir. (*Interruptions*) I move that the rule be waived. I should be allowed to move my bill.

सभापति महोदय : अभी पहला बिल खत्म नहीं हुआ है । आप का बिल कैसे आ सकता है ?

श्री कंवर लाल गुप्त : रूल्ज को वेव कर के ऐसा हो सकता है । पहले भी ऐसी प्रैक्टिस रही है। आप मुझे एक मिनट के लिए बोलने दीजिए, ताकि यह बिल लेप्स न हो जाये । पहले भी ऐसा होता रहा है कि पहला बिल जारी रहता है, और दूसरे बिल को मूव करने दिया जाता है ।

सभापति महोदय : यह नहीं हो सकता है ।

SHRI C. K. CHANDRAPPAN: We have to dispose of Mr. Kamath's bill.

SHRI HARI VISHNU KAMATH: Unless and untill his bill disposed of, one way or the other, or postponed to the next day—along with Mr. Gupta's bill, of course by 15 days, the debate may be adjourned.—Because it is already 6 o'clock—you cannot take the vote now. The House has not decided earlier. The House should have decided, before 6 p.m., to sit beyond 6 p.m. I am not a stickler for rules; but if the Chairman and the Minister are sticklers for rules, I would suggest that the only way is to have a motion adopted by the House to the effect that the debate be adjourned to the next day—along with Mr. Gupta's bill. His bill will also come along with mine.

SHRI BIJU PATNAIK: There is a motion moved by the hon. Member.

SHRI VAYALAR RAVI: We have already taken more time. I requested the Chairman earlier, when 20 minutes were there, to go before it was 6 p.m., to look at the time and say how much time he was allowing. The Chairman said that at 5 minutes to 6 p.m., he will stop it. He knew that Mr. Kamath will go on speaking. It was the duty of the Chairman. It is such an important bill. There is a motion of Mr. Chandrappan. I say that the motion moved by Mr. Chandrappan should be put to vote.

SHRI C. K. CHANDRAPPAN: With your permission I move.... (*Interruptions*)

MR. CHAIRMAN: Now the Minister of Parliamentary Affairs. (*Interruptions*) I have called Mr. Ravindra Varma.

SHRI RAVINDRA VARMA: Mr. Chairman, the time allotted for Private Members' Business expires at 6 p.m. It has expired at 6 p.m. Now the suggestion is that since neither the discussion on the bill, nor the motion of Mr. Pabitra Mohan Pradhan has concluded, the time can be extended and the bill taken up on the next day allotted for the Private Members' Business. In the meanwhile, the question of my hon. friend, Shri Kanwar Lal Gupta's Bill arose. There have been precedents in the past of an hon. Member being allowed to move it, and then the discussion being taken up later. We have, therefore, no objection to this procedure.

SHRI KANWAR LAL GUPTA: Sir, with your permission,...

SHRI C. M. STEPHEN: We do not want it. You cannot set up dangerous precedents. How can it happen? When a Bill is pending..... (*Interruptions*)

SHRI P. K. DEO: A Bill is balloted for two days. This is the first day. So, it will come up again, and will not lapse.

सभापति महोदय : गुप्ता जी, टाइम हो गया इसलिए जब तक रूल सस्पेंड न किया जाय तब तक आप का मोशन नहीं लिया जा सकता ।

श्री कंवर लाल गुप्त : तो मैं यही मोशन कर रहा हूं कि रूल सस्पेंड कर के मुझे एक मिनट का मौका दिया जाय । वर्मा जी ने कहा है कि उन्हें कोई एतराज नहीं है । अभी दो बार इसी सेशन में ऐसा हुआ है । अगर उन को एतराज नहीं है तो आप मुझे मूव करने दीजिए ।

MR. CHAIRMAN: No, that cannot be done. We have to take up the other item on the agenda.

श्री कंवर लाल गुप्त : सभापति जी, पहले दो बार ऐसा हुआ है । दो प्रेसिडेंट हैं ऐसे ।

सभापति महोदय : डिप्टी स्पीकर इस फेवर में नहीं थे कि रूल सस्पेंड किया जाय

[सभापति महोदय]

और स्पीकर भी इस फेवर में नहीं थे। इसलिए मेरी मजबूरी है कि रूल सस्पेंड नहीं किया जा सकता।

Now Shri Tridib Kumar Chaudhuri will place on the Table the report of the Committee on Public Undertakings.

SHRI KANWAR LAL GUPTA: Sir, you put the motion to the House. Let the House decide it.

MR. CHAIRMAN: The Minister of Parliamentary Affairs has not moved any motion. So, the question does not arise. Now Shri Chaudhuri.

SHRI KANWAR LAL GUPTA: Sir, at 6 O'Clock we have a special business. There cannot be any other discussion, except the discussion on the law and order situation. Under the rules it cannot be done.

SHRI VAYALAR RAVI: No other business can be taken up between 6 and 8 p.m. You should have done it before.

MR. CHAIRMAN: I understand that the Speaker has already allowed it. He has given him permission.

COMMITTEE ON PUBLIC UNDERTAKINGS

Sixth Report and Minutes

SHRI TRIDIB CHAUDHURI (Berhampur): I beg to present the Sixth Report of the Committee on Public Undertakings on Galloping Rise in Foreign Tours and costs thereof undertaken by the officials of the Public Undertakings and minutes thereto.

18.10 hrs.

MOTION *RE*: LAW AND ORDER SITUATION IN THE COUNTRY

MR. CHAIRMAN: Mr. Stephen.

SHRI SHAMBU NATH CHATURVEDI (Agra): When an item is not concluded, it automatically goes to the next day, and Mr. Kanwarlal Gupta...

SHRI C. M. STEPHEN (Idukki): That item is over.

MR. CHAIRMAN: Let Mr. Stephen speak.

SHRI KANWAR LAL GUPTA (Delhi Sadar): You have done great injustice to me.

MR. CHAIRMAN: No, I have not done. Mr. Speaker was not in fovour of suspending the rules.

SHRI C. M. STEPHEN: I rise to move the motion standing in my name. I wish the motion was framed the way it was published in the Bulletin of April 17th. I am very clear in my mind, and I hope that this motion reflects a national concensus, irrespective of party differences. In the Bulletin dated 17th April the motion read like this:

> "That this House is deeply concerned and takes serious note of the fast deteriorating law and order situation throughout the country, resulting in large-scale loss of life and injuries to the citizens through lathicharges and police firings."

MR. CHAIRMAN: There are only two hours. How much time will you take?

SHRI VASANT SATHE (Akola): It should be extended by one hour.

SHRI C. M. STEPHEN: Maximum 20 minutes, if nobody interrupts me.

Against this motion you will find a galaxy of names. Besides myself....

SHRI RAM DHAN (Lalganj): On a point of order. He has read another motion.

SHRI C. M. STEPHEN: I have only moved the motion standing in my name. I have already said it. I am not moving any other motion.

SHRI RAM DHAN: I seek your ruling. The motion on the Order Paper reads like this:

"That this House do consider the law and order situation prevailing at presnt in different parts of the country which is causing concern."

But he has read another motion.

MR. CHAIRMAN: This is the motion which he has moved.

SHRI C. M. STEPHEN: I can read anything I choose, but I moved only the motion which is in my name.

SHRI B. P. MANDAL (Madhepura): But what is the harm if you read the motion?

SHRI C. M. STEPHEN: I beg to move:

"That this House do consider the law and order situation prevailing at present in different parts of the country which is causing concern."

What I was saying is that in the Bulletin there was another motion which was published, which I am not moving. Against that motion you will find a galaxy of names. What I am trying to say is that this law and order motion reflects a national concensus. The names you will find are: Mr. Chitta Basu, Mr. Kanwarlal Gupta, Mr. Chandrappan, Mrs. Parvathi Krishnan, Mr. M. N. Govindan Nair, Mr. Jyotirmoy Bosu, Mr. Yuvaraj, Mr. Ramanand Tiwary and Mr. O. V. Alagesan. Members belonging to all parties, different opposition parties and Government benches are there. That will show that a motion much more stronger than the one I have moved and which I read, has got the support of a large section of the parties represented here. My only purpose is to show that there is an intense feeling on this matter and that it is not with a spirit of accusation that I am moving it. That is why, it prompted the President, a few days back, to come out with an agonising tone. You have got what he has said. The President was distressed by the deteriorating law and order situation in the country. He said that he had been particularly distressed to read the morning newspapers and hear about firings in Amritsar and Pantnagar. He said:

"I would like to express my distress at the state of health of the country. Whether it is people being killed in Hyderabad, Amritsar or elsewhere, this is a concrete illness which is more than institutes like this can cure."

Therefore, on one thing, there will be complete agreement. There is something vitally wrong as far as the national health is concerned and there will be no dispute about it. This is what I am trying to emphasize. Now this feeling of the President as is shown by the names that I read out, reflects the agony of the nation. I would, in this connection, draw your attention to the President's Address to the Joint Sitting—paragraph 9. Summing up of what has been happening in the course of the last one year, he said:

"In some areas of national life, the suppressed feelings of the people have found expression in various forms of protests and agitations. The removal of restrictions has been utilised by some sections to indulge in acts of violence, intimidation.."

This is the picture he has stated. He has stated various forms of protests and agitations. He has stated that there are acts of violence, intimidation and sabotage. He has given his own reasons. He has spelt out the Government reasons. Apart from that the fact is that in the course of last year, what has happened has been emphasized and underlined. This is what exactly will be done, he has stated elsewhere.

I have got before me a long catalogue of events which have been taking place in the course of the last one year beginning with the firing in the coalfields in Bihar, a long catalogue of events have been mentioned. Many people have been killed. Accidents are taking place. We can analyse them into three or four categories. One is acts of violence and intimidation. This

[Shri C. M. Stephen]

can be further classified into two. One is criminal acts against common citizen by criminals which would mean murders, dacoities thefts which are happening. The facts are very very clear and the official reports themselves make out. I am instancing only at two places. One is, there was a write up on 1-1-1978 in the *Patriot* and the write-up said:

> "Never before have the lives and homes of the citizens of capital been so insecured as it was in 1977. The year was also marked by complete break-down of the law and order machinery arising both from public distrust in the Delhi Police as well as the severe demoralisation among the police force itself. The statistics speak for themselves."

The number of murders and all that is given. A large number is stated here and I do not want to give any comparative figures. 1976—120, 1977—175—Number of murders. Attempted murders 111 and 204. A large catalogue is given.

> "Coming to Agra District, the crime figures for 1977 as released at the end of the year press briefing were as follows:
>
> Cognizable offences—23,553. during the year. There were 669 dacoities.—robberies—929.
>
> This works out to 50 murders.."

There have been 60 dacoities and 70 robberies a month in these five districts. In Agra alone, 8,476 crimes were committed. This works out to an average of 23 serious offences per day.

These are cases of criminals attacking the common citizen. There is a sense of insecurity and anybody who is staying in the capital will concede that. I for one am receiving communications every day and I have a very huge file in my office which speaks of this sort of attack and no help forthcoming. This is the situation as far as this category is concerned.

The next category is the crimes taking place by clashes between classes and classes. We have had occasions to discuss this sort of crimes, the attacks on the Harijans and the depressed clazses. We have had many occasions to discuss it. Again, we had the incident in Sambhalpur, the disturbances that we had there. Recently, there was a clash between one class of people and another class of people in Amritsar. There is an allegation by one section of people that the police did not give them any help and a demand for a judicial inquiry has come. Here, we find one peculiarity. In the first class of cases, you find a peculiarity—the common citizen does not get a proper protection against criminals and those crimes are increasing. About the second class of cases, a particular class of people attack another class of people and, if the class of people who are attacked are the Harijans and the depressed classes, the police protection is not forthcoming and they are being suppressed. They are feeling complete helplessness. A large number of killings had taken place in the meanwhile.

As per the answer given in Rajya Sabha, a total number of 3,214 incidents of attacks on the members of the Scheduled Castes were reported from different parts of the country between March and September, 1977. This information was given in the Rajya Sabha. Then, 215 cases of murders of members of the Scheduled Castes had been reported by the State and Union territories since March, 1977. A break-up of figures is now before me. In Madhya Pradesh, the Chief Minister said that 105 Harijans within the course of 10 months were murdered in that area. Therefore, these attacks, murders and rapes against these people are taking place. The rape cases during the above period are 136 in which Harijans are involved as the victims.

What I am submitting is the second class of cases where the unarmed people, the depressed classes are attacked

and they are feeling helpless. No help is forthcoming. We have had a number of discussions on that. I do not want to go further about that.

Now, coming to the third class of cases, the President's Address mentions about protests and agitations. This is something which was conceded. We have got a large number of working people. It begins from the date 3-6-1977 where in Delhi Rajdhani mines the police opened fire. In another public sector unit in Bailadila which was discussed through a Calling Attention Notice the police opened brutal fire and many workers were killed. Very recently, on 13-4-1978, what has happened in Pantnagar, what has happened to the workers in the Agricultural University which is a governmental institution, a public sector unit, is a common knowledge. I do not want to go into the details of it. The brutality of the whole thing is so apparent.

Again, in the private sector where our working class people are coming forward, the police are coming up against them. The situation is taking place where the industrial unrest is fast spreading.

श्री एच० एल० पटवारी (मंगलदाई): कर्नाटक और आन्ध्र के भी बात कीजिए।

MR. CHAIRMAN: Please don't interrupt we have very little time. I am now classifying one by one. Come on to the state of students, the next class. Campus unrest is taking place. How this is to be dealt with is a different matter? But the fact is that as far as working people are concerned, unrest is moving up; as far as SC&ST are concerned, unrest is moving up. Andhra Pradesh is no exception. Karnataka is no exception. Janata party is no exception and so on I am only pointing out my figures....
(*Interruptions*)

श्री एच० एल० पटवारी : यह आप करवाते हैं। मैं प्रमाण देता हूं कि यह आप करवाते हैं। मैं प्रमाण दे सकता हूं।

श्री सौगत राय (बैरकपुर) : आपको क्या जनता पार्टी से भाषण देने का मौका नहीं मिलता है ?

MR. CHAIRMAN: You speak when your turn comes.

SHRI C. M. STEPHEN: From one end of the country to the other, as far as these people are concerned, the working people are concerned and the agriculturists are concerned, this unrest is taking place. As far as students are concerned, this unrest is taking place. Wherever unrest is taking place, police, in so many places, are either using tear-gas or opening fire and students are being killed. This is taking place one after another.

MR. CHAIRMAN: You have taken 17 minutes; three minutes are left.

SHRI C. M. STEPHEN: I started only at 6.10.

(*Interruptions*)

MR. CHAIRMAN: All right carry on.

SHRI C. M. STEPHEN: It is only 6.25. Now, as far as agricultural sector is concerned, you know what has happened in U.P. They are asking for a price protection. They came out in a big agitation. We had an occasion to discuss it here. And what happened in Lucknow we know. Now there also, this unrest is taking place. The point I am emphasising is this that unrest has become a regular feature. This is a matter about which not only the Opposition is saying something but it has been felt by everybody in this House, every section. What was underlined by the President of India, represents a consensus of the general feelings. Let us take note of it rather than pointing an accusing figure against each other. Then how to meet this is a question.

There I am pointing out that the Janata Party had a commitment before the people. The Janata party's

[Shri C. M. Stephen]

commitment is what. They said in their election manifesto as follows:—

> "If all else fails, the ultimate guarantee of democracy and the final safeguard against exploitation and abuse of power is Satyagrah or peaceful non-violent resistance."

They gave a charter which says:

> "To generate fearlessness and revive democracy. Janata Party will ensure a right of peaceful and non-violent protest."

Two things were promised by them. One is non-violent protest and the other is non-violent resistance. Non-violent resistance, lawful resistance—non-violent resistance and the protest. But the President of India in his last speech came out with a new projection. He said:

> "While any aggrieved section is welcome to seek redress of its legitimate grievances through constitutional channels open to it, the Government cannot obviously permit lawlessness and violence. Stringent deterrent action will be taken against those indulging in them."

I am reading out this for two purposes. One is that let not the Central Government say that this is a law and order matter and the State alone is concerned with it. He has stated, "Stringent action will be taken." Government of India says. With respect to whom? With respect to anybody who is a threat to India, because that way it has become a central matter; it has become a central concern. How is it that stringent deterrent action will be translated into action? Look at Pantnagar. What has happened there? Many reports have come. I do not want to go into detail. I can understand if an agitated mob is coming and the police is facing them. This is what has happened. Not only we but Mr. Dinesh Singh of the Janata Party came out with a statement underlying gruesome things of what had happened; the people who were shot dead, who are struggling with their hard life, they had their brains blown out; their abdomens were taken away. We saw this picture in a paper. A labourer was being dragged on his foot with 8-9 policemen around him. That appeared in the *Hindustan Times*. A dog's garter will be given a greater respect. We have lost all respect for human life; we have lost all respect for even the human dead bodies; we have degenerated to that extent. How is it that we have come to this degeneration? You started with a promise of right to democratic protest, you started with a promise of right to resistance, but at the slightest show of resistance, we know what is happening. Everybody has become trigger-happy. I am not blaming the police for this, because the police acts differently in different situations. The political authority is answerable for this sort of situation. The political authority has permitted it and they are acting accordingly. This is what I am pointing out. The brutalities which we are witnessing every day are beyond measure, beyond conception.

The President stated that the suppressed feeling of the people were to find expression. Is that the only reason? One year has gone by. Are the suppressed feeling of the people now coming out and with that will everything be over? Don't you realise that on the economic front, on the social front and on every front, the common man has got a great grievance and he is coming forward. Don't say again and again the political parties are engineering it. No political party is engineering all this. They are coming on and without any real show of real situation or provocation, the trigger-happy police are let loose and they are shooting the people. Where police protection is needed, it is not there; where Harijans are involved, no policeman is there; where the Harijan women are raped no police protection is there, but wherever about hundred students come up, immediately the police is there; where the workers come up, immediately the police is there. The

first step is that the trigger-happy guns are used. This is the situation which is coming up.

I am trying to emphasise two aspects. One is the unrest that is brewing. Do not cover up this by saying that this is because of the past. You cannot put things under the carpet for long. This is coming in a big way and the way you are going to deal with this is the question. The basic problems will have to be satisfied; the democratic protest that you permit, you must permit it in a proper manner. This has happened because there are four matters. One, there is erosion of faith in the efficiency of the administration and, therefore, this law and problem is coming up. There is an erosion of faith in the impartiality of the administration in the matter of clash between the exploiters and the exploited. Therefore, the exploited people come up. There is an erosion of faith in a positive policy of the Government in labour matters. I could say that if you had a positive policy against the labour, the labour will understand and the labour will take it in a particular position. If you have got a positive policy in their favour, the labour will cooperate even with a capitalist Government. But if you do not have a positive policy, the labour will act in a different manner, because they do not know what your line is. There is erosion of their faith in the policy of the Government in labour matters and there is an erosion of faith of the people in the capacity of the Government to solve the basic problems. Therefore, the persons who are suffering are becoming desperate. You meet them with your firing expedition, killing hundreds of people.

Then, again there is a strengthening of the faith of the exploiting class in the protection that they can get at the hands of the Government. On the one hand, there is erosion of faith in the protecting hands as far as the depressed is concerned, on the other hand, there is the strengthening of the faith in the exploiting class that they will get a protecting hand in the authority that be.

This is the picture and if this picture does not change, things will become much more difficult. In Amritsar the accusation is that the minority is being attacked; I have no opinion either way. They demand a judicial enquiry. In Pant Nagar, an enquiry under the Commission of Enquiry Act is asked for. The police has murdered people there without any provocation. For everything, there is a Commission of Enquiry, not merely a judicial enquiry. I am asking: Why don't you institute an enquiry under the Commission of Enquiry Act? Do you want to protect a policeman if he has behaved without your permission in a brutal manner? Do you want to protect a policeman who has killed your own brethern and has dealt with the dead bodies in a manner which will defy even the manner in which you will treat the dog which is dead. Are we not human being, the persons who are struggling? Are you to break their thumb and the brains to come out? The man with his wounds is struggling and you rip his abdomen and you take him to charcoal area burn him and suddenly the whole area is burnt up and you churn it up with a tractor. Are we human beings? Are we civilised beings? Are we to do that sort of thing? Is it not necessary to find out the culprit and the hands which are behind it?

I am only pointing it out, it is not as if the Central Government is not responsible for this. I have only to remind you that Mr. Charan Singh, the Home Minister, on a previous occasion owned up the responsibility for the whole thing. When the Lucknow incident came he made this announcement here:

> "But I may add that whatever the status of the individual concerned if he contravenes law legal proceedings will be taken against him whether he is a leader of the Congress Party or the Janata Party."

[Shri C. M. Stephen]

A good postulation, welcome. The question is if this is the State subject, how could you make this announcement? You could make this announcement because you are the directing hand behind it. You directed it. These things are happening. So long as you are here we are saying that the Harijan has received only 1 per cent of the share of the crime that is committed. Whereas its population is 15 per cent, if 14 per cent more is due, if that is the attitude, then that section will lose all faith in the protecting hands of this Government. That is what is taking place in this country.

The President has given expression to his feeling of agony—deep and frustrating, so that the leaders of the nation may contemplate. Let us take note of it.

I am concluding. (*Interruptions*)

With these words I move the motion for the acceptance of the House.

MR. CHAIRMAN: How can I hear two voices.

SHRI SAMAR GUHA (Contai): I am on a point of order. The hon. speaker —the leader of the Opposition has dragged the President of India in the course of his speech which is not the precedent of this House nor the convention, that the President should be dragged in any of the discussions here. Therefore, that aspect you should examine and if you find that it is wrong, that may be expunged. I am talking only of that part.

SHRI K. GOPAL (Karur): We start with the Motion of Thanks for the President. Why are you objecting? Why do you say that we bring in the name of the President?

MR. CHAIRMAN: You are wasting the time of the House.

SHRI SAMAR GUHA: Motion of thanks comes from the Members of Parliament in the Parliament itself. It is a different category. Whatever opinion he has expressed outside, we have not ascertained it. Only the newspaper has given it. He has not communicated anything—Prime Minister or the Home Minister. It is absolutely wrong.

(*Interruptions*)

श्री नाथू सिंह (दौसा) : मान्यवर, दो घंटे इस पर हमें मिले हैं और अभी करीब आधा घंटा माननीय स्टीफन बोले । इतना समय अगर आप एक व्यक्ति को देंगे तो कैसे सब लोग बोल पायेंगे ?

MR. CHAIRMAN: Motion moved:

"That this House do consider the law and order situation prevailing at present in different parts of the country which is causing concern."

सभापति महोदय : श्री बी० पी० मंडल ने नोटिस दिया है सब्स्टीट्यूट मोशन मूव करने के लिये । क्या आप मूव करेंगे ?

श्री बी० पी० मंडल (माधेपुरा) : जी हां । मैं प्रस्ताव करता हूं :

कि मूल प्रस्ताव के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाये, अर्थात :—

"कि यह सभा देश के विभिन्न भागों में विधि तथा व्यवस्था की वर्तमान स्थिति पर, जो चिन्ताजनक है, विचार करने के बाद सिफारिश करती है कि स्थिति को सुधारने के लिये समुचित उपाय किये जायें ।" (1)

MR. CHAIRMAN: Please see Rule 352—

"A member while speaking shall not—

(i) refer to any matter of fact on which a judicial decision is pending;

(vi) use the President's name for the purpose of influencing the debate;"

SHRI C. M. STEPHEN: It is only a statement by him.

SHRI SAMAR GUHA: What is the ruling?

MR. CHAIRMAN: The ruling is reserved. Please sit down. Now, Shri Vinayak Prasad Yadav.

श्री विनायक प्रसाद यादव (सहरसा): सभापति महोदय, मैं प्रस्ताव करता हूं :

कि मूल प्रस्ताव के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाये, अर्थात् :—

"कि यह सभा देश के विभिन्न भागों में विधि तथा व्यवस्था की वर्तमान स्थिति पर, जो चिन्ताजनक है, विचार करने के बाद केन्द्रीय सरकार को निदेश देती है कि वह अविलम्ब राज्यों के मुख्य मंत्रियों और पुलिस मंत्रियों का सम्मेलन बुलाकर उन्हें विधि तथा व्यवस्था की बिगड़ती हुई स्थिति को रोकने के लिये कारगर कदम उठाने की हिदायत दे।" (2)

श्री हुकम देव नारायण यादव (मधुबनी) : सभापति महोदय, मैं प्रस्ताव करता हूं :

कि मूल प्रस्ताव के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाये, अर्थात् :—

"कि यह सभा देश के विभिन्न भागों में विधि तथा व्यवस्था की वर्तमान स्थिति पर, जो चिन्ताजनक है, विचार करने के बाद सरकार से अनुरोध करती है कि देश के भीतर हिंसा, अराजकता और अव्यवस्था फैलाने वाली तानाशाही प्रवृत्ति की गुप्त योजना का पता लगा कर इस सम्बन्ध में सख्त कदम उठाये और राजनीति क आड़ में हिंसक तत्वों को संरक्षण देने वाली शक्तियों के विरुद्ध कठोर कार्यवाही करे।" (3)

SHRI PABITRA MOHAN PRADHAN (Diogarh): I beg to move:

That for the original motion, the following be substituted namely:

"This House, having considered the law and order situation prevailing at present in different parts of the country which is causing concern, urges upon both the States and Central Governments to take necessary steps to put an end to it." (4)

श्री राम विलास पासवान (हाजीपुर) : सभापति महोदय, मैं प्रस्ताव करता हूं कि मूल प्रस्ताव के स्थान पर निम्नलिखित प्रतिस्थापित किया जाये, अर्थात् :—

"कि यह सभा देश के विभिन्न भागों में विधि तथा व्यवस्था की वर्तमान स्थिति पर, जो चिन्ताजनक है, विचार करने के बाद सिफारिश करती है कि सरकार विधि तथा व्यवस्था की स्थिति में सुधार करने के लिये निम्नलिखित पग उठाये :

(1) पुलिस सेवा नियमों में सुधार;

(2) आर्थिक विषमता को दूर करना; और

(3) रोजगार के अधिकार को मूल अधिकारों में सम्मिलित करने के लिये संविधान में संशोधन करना।" (5)

श्री कंवर लाल गुप्त (दिल्ली सदर) : सभापति महोदय, मैं आशा करता था कि लीडर आफ़ दि आपोजीशन इस बहस का स्तर ऊंचा रखेंगे। लेकिन मुझे उनका आध घंटे का भाषण सुनने के बाद बहुत निराशा हुई। उन्होंने यह ज़ाहिर करने की कोशिश की कि जनता पार्टी के पावर में आने के बाद एक साल के दौरान ये सब अत्याचार बढ़े हैं। मैं उनसे पूछना चाहता हूं कि जिन राज्यों में जनता पार्टी का शासन है, क्या सिर्फ़ वहीं पर क्राइम्ज़ और फ़ायरिंग हुई हैं, या जिन राज्यों में दूसरी पार्टियों का शासन है, वहां भी ऐसी घटनायें हुई हैं? जो कुछ हुआ है, अगर माननीय सदस्य उसको पार्टी का सवाल बना देते हैं, तो उसका मतलब यह है कि वह तथ्यों की तरफ़ ध्यान नहीं देते हैं, बल्कि एक पोलिटिकली माटिवेटिड बात कहते हैं।

[श्री कंवर लाल गुप्त]

मैं हैदराबाद में था। वहां पर अठारह साल की एक मुस्लिम लड़की को पुलिस वालों ने जेल में डाल कर रेप किया, और उसके बाद जब उसका हसबैंड वहां पर गया, तो उसे भी कत्ल कर दिया। उसके बाद सारे शहर में आग लग गई, हड़ताल हो गई। क्या माननीय सदस्य इसको ठीक समझते हैं?

18.42 hrs.

[SHRI DHIRENDRANATH BASU *in the Chair*].

तामिलनाडु में क्या हुआ, आन्ध्र प्रदेश में क्या हुआ, मैं उसमें नहीं जाना चाहता हूं। आखिर ला एंड आर्डर मुख्यतः राज्यों का ही विषय है, वह केन्द्र का विषय नहीं है। लेकिन सवाल यह है कि जहां पर जनता पार्टी की सरकारें हैं, वहां पर ही ये क्राइम्ज़ वग़ैरह हुए हैं, या सारे देश में यह हालत है। चाहे हरिजनों और आदिवासियों पर अत्याचार हों, लेबर अनरेस्ट हो, यूनिवर्सिटी में झगड़ा हो, या आम क्राइम्ज़ बढ़ रहे हों, जहां जनता पार्टी की सरकार है, या कांग्रेस (आई) की सरकार हैं, या ए०आई०ए०डी०एम०के० की सरकार है, या कांग्रेस की सरकार है, सब जगह करीब करीब एक जैसा वातावरण है। मेरे पास समय नहीं है, वर्ना मैं महाराष्ट्र के चीफ़ मिनिस्टर साहब का बयान पढ़ कर सुनाता, जिसमें उन्होंने स्वयं कहा है कि लाखों मजदूर बेकार हैं, वहां पर हड़ताल है, लाठी-चार्ज हुआ, बड़बड़ हुई। माननीय सदस्य इन घटनाओं को पोलीटिसाइज करते हैं, और यही एक सब से बड़ा कारण है कि देश में लालैसनैस फैल रही है।

मैं मानता हूं कि जनता पार्टी से लोगों को बहुत आशायें थीं, और इसी वजह से—उन्होंने जनता पार्टी का पूरी तरह से समर्थन किया था। जितनी वे आशा करते थे, शायद एक साल में हम उतना नहीं कर पाये। हो सकता है कि इससे वे कुछ निराश हुए हों। लेकिन केवल वह कारण नहीं है। कारण यह है कि अठारह महीने तक सारा देश एक जेल रहा, उसके बाद जब हमने हर एक को स्वतंत्रता दी, राइट आफ़ डिसेंट दिया, तो लोगों को अपनी शिकायतों और तकलीफ़ों को वैन्टीलेट करने का मौका मिला।

आप कहेंगे कि इमर्जेंसी से पहले क्या बात थी। मैं कहना चाहता हूं कि इमर्जेंसी से पहले और अब में भी फ़र्क है—आज जैसी स्थिति पहले कभी नहीं थी। हम आपोज़ीशन पार्टी में थे, लेकिन हमने कभी भी वायलेंस को नहीं उभारा। हमने कहा कि अगर हम सरकार से लड़ाई करेंगे तो नान-वायलेंट मीन्ज से करेंगे, कांस्टीट्यूशनल मीन्ज से करेंगे। मैं इन्दिरा जी को क्वोट कर रहा हूं। मेरा कहना यह है कि आज एक साजिश है, कैलकुलेटेड प्रीप्लान्ड साजिश है जिसमें कांग्रेस (आइ) और उसकी नेता इंदिरा जी यह साबित करना चाहती हैं कि देश को चलाने का एक ही तरीका है—डिक्टेटरशिप और एमर्जेंसी, और जो कुछ उन्होंने किया था वह ठीक किया था। मैं इंदिरा जी को कोट करना चाहता हूं। मेरे पास तथ्य हैं और यह कहना भी गलत है कि केवल अभी यह ज्यादा हुआ है। मैंने एक सवाल चौधरी चरण सिंह से किया था कि एमर्जेंसी के दिनों में कितनी जगह फायरिंग हुई और कितने आदमी मरे, उसका लिखा हुआ जवाब मेरे पास आया है—एमर्जेंसी के दिनों में 313 बार फायरिंग हुई और 178 आदमी मारे गये जिसकी चर्चा अखबारों में नहीं हुई। आज तो प्रेस स्वतंत्र है, आज प्रेस कुछ भी लिख सकता है, अदालतें कुछ भी कह सकती हैं। इसलिए भी यह लगता है कि ज्यादा हो रहा है। स्टीफेन साहब को भी आश्चर्य लगा होगा यह जान कर कि 313 बार पुलिस फायरिंग करे 17 महीने में, यह आपको भी शायद विश्वास नहीं होगा और इधर वालों को भी नहीं होगा लेकिन यह रेकार्ड की चीज है और वैसे हुआ कितनी ही बार होगा, शायद बहुत सी जगह पर लिखा भी नहीं गया होगा। मैं इंदिरा जी को कोट कर रहा हूं। इंदिरा जी जब पकड़ी गईं और छूटीं तो वहां मिठाइयां बांटी, वह तो

ठीक है। बड़े खुश हुए, मिठाइयां बांटी गईं, बहुत अच्छा है लेकिन 5 अक्तूबर, 1977 को उन्होंने बम्बई में क्या कहा—

"Sweats were distributed among newsmen and Mrs. Gandhi's supporters. Earlier addressing a crowd on the lawns of his residence Mrs. Gandhi told them that in future if such things, viz., arrests happen do not come to me but launch a protest in your mohala."

मेरा मतलब यह है कि आज जो गलियों की राजनीति है वह रास्ता आप दिखा रहे हैं। आप एक बात कहते हैं कि चरणसिंह जी होम मिनिस्टर हैं इसलिए अत्याचार हो रहे हैं।

You want to make one person a scapegoat. What about your Chief Minister? What about Mrs. Gandhi? Can you deny when she was the Prime Minister there were no atrocities on Harijans?

यह एक अजीब कहानी है। हम लोग भी अपोजीशन में रहे तीस साल तक लेकिन आप एक फ्रस्ट्रेटेड पालिटिशियन की तरह से व्यवहार कर रहे हैं।

जनता ने आपको हटा दिया लेकिन आज आप कुर्सी के बगैर नहीं रह सकते। इंदिरा जी की कोशिश है कि देश के अन्दर अशान्ति फैलायी जाय और उस कोशिश का यह नतीजा है कि आज यह चीज बढ़ रही है, मजदूरों में भी बढ़ रही है, विद्यार्थियों में भी बढ़ी है और गली मुहल्लों में भी बढ़ रही है। संजय गांधी खड़े होकर कें अदालत में सरकारी वकील को स्काउंड्रेल कह सकते हैं। अदालत में जाने के बाद इंदिरा जी के साथ एक सेना की सेना जाती है, संजय गांधी के साथ एक फौज की फौज जाती है और नारे लगाती है कि चरण सिंह मुर्दाबाद, सुन्दर डाकू के रिश्तेदार और ऐसे ऐसे नारे जिनको कि कोई सभ्य आदमी सुन भी नहीं सकता। अगर इंदिरा जी के बारे में भी ऐसे नारे लगें तो मैं उसको भी प्रोटेस्ट करूंगा कि ऐसा नहीं होना चाहिए। लेकिन वहां इस तरह के गंदे और भद्दे नारे लगाए जाते हैं और फिर आप कहते हैं कि शान्ति होनी चाहिए। वह शान्ति कौन भंग कर रहा है?

मेरा कहना यह है कि यह देश का सवाल है। इसको पोलिटिकल सवाल मत बनाइये, इसको किसी पार्टी का सवाल मत बनाइए। अगर देश जिन्दा है तो यह पार्टी भी रह सकती है, वह पार्टी भी रह सकती है। अगर देश जिन्दा नहीं रहेगा तो कोई भी आदमी नहीं रहेगा। इसलिए एक नेशनल कांसेन्सस डेवलप होना चाहिए। उसमें हम यह तय करें कि कोई भी एजीटेशन हम करें उस में वायलेंस नहीं होना चाहिए। राइट आफ डिसेंट रहेगा। आप प्रोसेशन निकालिये, भाषण दीजिए, बयान दीजिए, जो चाहे कीजिए लेकिन यह चीज तय होनी चाहिए कि वायलेंस नहीं करेंगे। इस चीज के ऊपर एक कान्सेन्सस होना चाहिए और मैं मांग करूंगा होम मिनिस्टर से कि वह पोलिटिकल पार्टीज की एक मीटिंग बुलाकर इस तरह का कोई रास्ता निकालें। एक कोड आफ कान्डक्ट होना चाहिए स्टूडेंट्स के लिए, एक कोड आफ कान्डक्ट होना चाहिए लेबर के लिए एक कोड आफ कान्डक्ट होना चाहिए बाकी लोगों के लिए। अब लेबर में क्या हो रहा है। मैं यह जानना चाहता हूं कि कुछ जगहों पर उनकी मांगें जायज हो सकती है वे रोटी के लिए लड़ते है। मैं भी उनका समर्थन करता हूं। लेकिन किसी को पकड़ कर भट्टी के अन्दर डाल देना और उसको जला देना, क्या इसको आप डिफेंड करेंगे? कितनी भी मांग जायज हो, लेकिन वायलेंस को डिफेंड नहीं किया जा सकता। यह कान्सेन्सस आपको सारे देश में डेवलप करना पड़ेगा। हमारी कई साथी पार्टियां है जो हमारे कंधे पर बैठ कर देश मे वायलेंस कर रही है। उसके लिए भी मैं चेतावनी देना चाहता हूं कि सरकार को जागरूक रहना चाहिए। वे लोग जो हमारे

[श्री कंवर लाल गुप्त]

ही कंधे पर बैठ कर देश में अशान्ति पैदा करना चाहते है, हालांकि हम उनके साथ सहयोग चाहते है, उनके साथ रैपर्ट चाहते है, हम उनके साथ दोस्ती चाहते है लेकिन हम यह नहीं चाहेंगे कि किसी तरह की वायलेंस को बढ़ावा दिया जाये। इसलिए यह पालिसी भी साफ होनी चाहिए। मैं गृह मंत्री जी से कहूंगा कि आप चीफ मिनिस्टर्स को बुलायें, उनसे बातचीत करें और इस बात की डीप एनालिसिस की जानी चाहिए कि क्यों वायलेंस हो रहा है। उसकी एनालिसिस करके कोई रास्ता निकालना चाहिए।

एक सुझाव मैं और देना चाहता हूं। आपने पंतनगर में देखा, हैदराबाद में देखा, कहीं पर पी एसी थी तो उसने अंधाधुंध गोलियां चलाई और हैदराबाद में सी आर पी ने चलाई तो यह जो पैरा-मिलिट्री फोर्सेज है उनके काम करने के तरीके म और पुलिस के काम करने के तरीके में फर्क है। इन फोर्सेज की जनता के साथ कोई रैपर्ट नहीं है। इसलिए चाहे पी ए सी हो, सी आर पी हो या बार्डर सिक्योरिटि फोर्स हो उनके लिए आपको कोई न कोई कोड बनाना पड़ेगा कि वे किस तरह से फंक्शन करें किस तरह से जिम्मेवारी के साथ फंक्शन करें। उनको तो एक ही रास्ता आता है तो कोई जुलूस निकलता हो तो गोली चला दो। मैंने हैदराबाद में यही देखा .....

गृह मंत्री (श्री चरण सिंह) : मैं अपने दोस्त को और माननीय स्टीफेन साहब को बताना चाहता हूं कि चीफ मिनिस्टर, आंध्र ने मुझ से माना है कि सी आर पी की मदद से ही वहां हैदराबाद में शान्ति कायम हुई।

श्री कंवर लाल गुप्त : ठीक है, मैं यह नहीं कहता कि सी आर पी का रोल नहीं है। मेरा कहना यह भी नहीं है कि पी ए सी का रोल नहीं है लेकिन मेरा कहना यह है कि यह जो पैरा मिलिटरी फोर्सेज है उनका जनता के साथ सम्पर्क न हो नें की वजह से, उनको किस तरह से इस्तेमाल किया जाना चाहिए—इस बारे में कुछ सोचना चाहिए। जब तक इस बात को नहीं सोचा जाता तब तक इसकी संभावना ज्यादा बढ़ जाती है कि इसमें गड़बड़ी हो। मैं तो कहता हूं कि राइट आफ डिसेन्ट होना चाहिए और कम से कम फोर्स यूज होनी चाहिए।

अब एक दो बातें कह कर मैं अपनी बात समाप्त करूंगा।

SHRI K. LAKKAPPA (Tumkur): Sir, I rise on a point of order. The motion of Mr. Kanwar Lal Gupta is that the law and order situation prevailing in different parts of the country is causing concern but I find he is speaking against his motion.

श्री कंवर लाल गुप्त : मैं लकप्पा जी का बहुत धन्यवाद करता हूं कि इस टेंस वातावरण में उन्होंने हमेशा यह कह कर लोगों को कुछ हंसा दिया। मैंने कभी यह नहीं कहा कि हमारा कन्सर्न नहीं है, मेरा कहना कि इसम राजनीतिक दलगत बात नहीं आनी चाहिए। यह सारे देश का कन्सर्न है। यह किसी एक पार्टी का सवाल नहीं है।

मैं एक चीज की ओर आपका ध्यान दिलाना चाहता हूं। हर चीज को केवल पुलिस हल नहीं कर सकती है। जब तक देश की सोशियों एकोनामिक प्राब्लम्स हल नहीं होंगी और लोगों की आशायें पूरी नहीं होंगी तब तक आप पूरी तरह से इसको हल नहीं कर सकते हैं। इसलिए मैं सरकार से मांग करूंगा कि एक साल में शायद लोग हमसे ज्यादा अपेक्षा रखते थे जिसको हम पूरा नहीं कर पाये। खास तौर पर इकोनामिक लेबिल पर आज जो बेरोजगारी है उसको खत्म करना पड़ेगा और ज्यादा से ज्यादा लोगों को रोजगार देना होगा। ताकि जो इकनामिक कन्डीशन्ज है, डिस्पैरिटीज है,

जब तक ये खत्म नहीं होंगी, तब तक यह समस्या बनी रहेगी ।

हरिजनों के बारे में, मैं यह कहना चाहता हूं कि हरिजनों पर जो अत्याचार होता है जब तक सरकार के बड़े अफ़सरों के खिलाफ़ हम कार्यवाही नहीं करेंगे, तब तक जिस गांव में अत्याचार होता है, वहां पर कलैक्टिव-फाइन नहीं करेंगे और साथ-साथ लोगों को एजूकेट नहीं करेंगे कि अगर एक भी हरिजन देश में मरता है, चाहे उस राज्य में किसी भी पार्टी की सरकार हो, इससे सारे देश पर कलंक का टीका लगता है, यह भावना जब तक घर-घर में जागृत नहीं करेंगे, यह समस्या हल होने वाली नहीं है ।

एक प्रार्थना मैं श्रम मंत्री श्री वर्मा जी से करना चाहता हूं—क्या तमाम लेबर यूनियन्ज की मीटिंग बुला कर हम कोई ऐसा रास्ता नहीं निकाल सकते कि कोई कोड-आफ़-कण्डक्ट बनाया जाय । इसी तरह से यूनिवर्सिटीज के लोगों की मीटिंग बुलाकर, जिसमें सब पार्टीज शामिल हों कोई ऐसा रास्ता नहीं निकाल सकते, जिसमें उनकी दिक्कतों को हल करने के लिए कोई मशीनरी बनाई जाय । लेकिन इसके साथ ही वायलेंस न हो स्ट्राइक्स न हों, स्ट्राइक्स पर मारिटोरियम होना चाहिये । इस तरह का कोई रास्ता निकाला जाय, जिससे मजदूरों की दिक्कतें भी हल हों और वायलेंस और स्ट्राइक्स भी न हों । अगर हम इस तरह की कुछ व्यवस्था करें और इस सवाल को पोलिटिकल सवाल न बनायें, तब समस्या का समाधान हो सकता है ।

मैं इस अवसर पर खास तौर से अपने देश को चेतावनी देना चाहता हूं, अपनी पार्टी के लोगों को या जो दूसरी पार्टियां यहां मौजूद हैं, उन से कहना चाहता हूं कि यह पार्टी यह दिखाना चाहती है कि एमर्जेंसी से ही इस देश में राज हो सकता है, तानाशाही से ही राज हो सकता है । हम जनता पार्टी के लोगों को एक जुट होकर, एक आवाज के साथ मिल कर यह दिखाना है कि इस देश में डेमोक्रेटिक तरीके से भी प्रगति हो सकती है, देश की प्रगति के लिये एमर्जेंसी की जरूरत नहीं है ।

इन शब्दों के साथ मैं इस प्रस्ताव का समर्थन करता हूं ।

श्री मोहम्मद शफ़ी कुरेशी (अनन्तनाग) : चेयरमैन साहब, मैं आपकी वसातत से इस मसले पर तमाम मेम्बरान-हाउस से इलतजा करूंगा कि इस मसले पर बड़ी गम्भीरता से सोचना चाहिये । आजादी के बाद हिन्दुस्तान के करोड़ों लोग, जो दबे हुए थे, जो सदियों से समाजी हालत की वजह से, कास्ट और कम्यूनिटी की वजह से दबाये गये थे, उनको नई जबान मिल गई, एक नई आवाज मिल गई । हिन्दुतान में बड़े-बड़े कारखानों के बनने से हजारों लोगों ने देहातों को छोड़ कर शहरों में बसना शुरू किया, लेकिन शहरों में भी परेशानी की हालत में स्लम्ज में बसते रहे, उन की समस्यायें दिन-ब-दिन बढ़ती गई । हमारे नौजवान कालिजों से तालीम हासिल करके बाहर निकले तो उनको परेशानी और अंधेरे के सिवा कुछ नहीं दिखाई दिया, उन के मन परेशान हैं । आज इन तमाम बातों पर हमें गौर करना होगा ।

एक माननीय सदस्य : पिछले तीस सालों में गौर नहीं हुआ ।

श्री मोहम्मद शफी कुरेशी : इसमें कोई शक नहीं—अगर कांग्रेस के जमाने में भी ज्यादतियां हुई हैं, तो उन पर भी हमको गौर करना है और जो आज हो रही हैं उन पर भी गौर करना है । मैं तो उनकी वजह बतला रहा था । आज कीमतें बढ़ रही हैं । ला-कानूनियत की हालत खराब हो रही है जिसकी वजह से लोगों के दिलों में एक डर पैदा हो गया है । बदकिस्मती से आज गांधी जी के नाम पर सत्याग्रह करने वाले लोग जब

[श्री मुहम्मद शफ़ी कुरेशी]

सत्याग्रह में जाते हैं, तो नान-वायलेंस के उसूल पर कायम नहीं रह पाते हैं। बहुत से ऐसे जलूस निकले हैं जो गांधी जी के नाम पर नान-वायलेंस के नाम पर निकले हैं, लेकिन आखिर में वहां पर पुलिस को गोली चलानी पड़ी, क्योंकि माब वायलेंट हो गया। जो लोग जल्से और जलूसों को लीड कर रहे थे उनके हाथ से मामला निकल गया और जो एन्टी-सोशल एलीमेन्ट्स वहां पर थे, जो इस किस्म के मौकों के इन्तजार में थे उन्होंने मौके का फायदा उठाया और हालात काबू से बाहर हो गये।

19 hrs.

जहां तक पुलिस का ताल्लुक है, मैं पुलिस को ब्लेम नहीं करना चाहता हूं लेकिन पुलिस का यह फर्ज जरूर होता है कि आग लगने से पहले उन तमाम वजूहात को देखना चाहिये, जिनकी वजह से आग लग सकती है। हमने कई ऐसे वाकयात देखे हैं—जहां पर पुलिस ने वक्त-वक्त कार्यवाही की होती, तो शायद वे वाकयात पेश नहीं आते। इसलिये पुलिस के रोल में भी तबदीली करनी होगी। और पुलिस की जिम्मेदारी यह होनी चाहिये कि बजाए इसके कि जब आग लग चुके और वह फायर ब्रिगेड के तौर पर आग बुझाने के लिए वहां जाए, आग लगने से पहले ही उसको इस बात का ख्याल रखना चाहिए और जहां पर इस किस्म का कोई इशारा मिले या कोई इत्तिला मिले, उस पर अमल करके मामले को वहीं दबाना चाहिए। हमारे मुल्क में फ़सादात मुख्तलिफ़ किस्म के होते हैं जैसा कि स्टीफन साहब ने भी कहा है। यूनीवर्सिटी कैम्पस में भी झगड़े होते हैं फ़सादात होते हैं, खेलों में वे फ़सादात होते हैं और जो मुजरिम हैं, जिन पर जर्म साबित हुए हैं वे अपनी हरकतों से बाज नहीं आते हैं। क्या इसका मतलब यह है कि सारे हिन्दुस्तान के होम मिनिस्टर, जिनको इतना बड़ा ओहदा मिला है वे यह कहें कि यह स्टेट्स की जिम्मेदारी है और ऐसा कह कर वे अपनी जिम्मेदारी को खत्म करना चाहते हैं।

मैं यह अर्ज करूंगा कि इस किस्म की जिम्मेदारी जो इनके ऊपर आ पड़ी है, उस पूरी जिम्मेदारी को उनको अपने ऊपर लेना चाहिए। मैं नहीं समझता कि पिछली सरकार ने ला एण्ड आर्डर की सिचुएशन के लिए जो कुछ किया, वह सही था। उस जमाने में भी हालत किसी हद तक खराब थी लेकिन आज जो हालत है वह इतनी चिन्ताजनक है कि सोसाइटी का कोई भी सेक्टर ऐसा नहीं है जो उससे मुतासिर न हुआ हो। क्या वजह है कि लोग अपने घरों पर अपने को महफूज नहीं महसूस करते हैं, सड़कों पर अपने को महफूज महसूस नहीं करते हैं, कारखानों में अपने आपको महफूज महसूस नहीं करते हैं। इसकी सब से बड़ी वजह यह है कि साइकोलोजीकल असर पड़ चुका है और लोगों का ला एण्ड आर्डर मशीनरी पर से एतबार खत्म हो चुका है। जनता सरकार ज्यों ही हकूमत में आई थी, तब चौधरी साहब से मैंने अर्ज किया था, जब कांग्रेस की ताकत का सूरज 22 मार्च को डूब रहा था, कि आप ने अपने को नहीं देखा। आप ने अपने साये को देखा है जो बहुत लम्बा है। 23 मार्च को आपकी ताकत का सूरज चढ़ा। उस वक्त भी आप ने अपने आपको नहीं देखा और अपने साये को ही देखा। एक साल की बंगलिंग के बाद, एक साल की तबाही और बरबादी के बाद, आपका साया सिमट-सिमटा कर आपके कद के बराबर हो चुका है। इसलिए मेरी आप से दरख्वास्त है कि इस बारे में आपको सोचना चाहिए कि आप कुछ करना चाहते हैं या नहीं और इस मुल्क का होम मिनिस्टर होने की वजह से आपको गौर करना चाहिए। ये जो आंकड़े हैं, इनको देखकर फिक्र जरूर होती है, फिक्र ही नहीं, बल्कि परेशानी होती है कि इस मुल्क में हीनस क्राइम्स दिन-ब-दिन बढ़ रहे हैं और इतनी

तादाद में बढ़ रहे हैं कि हम सब को उस पर गौर करना चाहिए। जहां तक हीनस क्राइम्स का ताल्लुक है, 1977 में 261 परसेन्ट इनमें इजाफा हुआ है। हीनस क्राइम्स को हम जब सन् 1974 के साथ कम्पेयर करते हैं तो हम देखते हैं कि डेकायटी के केसेज जहां 1974 में और 1977 में जहां 8 हुए, वहां 1978 में 18 केस हुए हैं और वे जो 18 केस हुए हैं उनका आज तक कुछ पता नहीं लगा है। रायटिंग का जहां तक ताल्लुक है पिछले साल 16 केसेज हुए हैं जबकि सन् 1974 में 11 केस हुए हैं। राबरी और चैनस्नेचिंग के केसेज की तादाद सन् 1977 में जबकि 18 थी अब 1978 में बढ़ कर वह 176 हो गई है।

19.4 hrs.

[MR. SPEAKER *in the Chair*]

आज हिन्दुस्तान की औरतें अपने आपको महफूज नहीं समझती हैं और क्राइम्स आन वीमेन जो हैं, उनमें भी काफी इजाफा हुआ है। मेरे पास आपके मंत्रालय के फीगर्स हैं जोकि आपके राज्य मंत्री जी ने दिये हैं। 1976-77 में चेन स्नेचिंग के 317 केस सिर्फ दिल्ली में हुए हैं, किडनेपिंग के 487 केसेज सिर्फ दिल्ली में हुए हैं, मोलेस्टेशन के यानी औरतों को बेइज्जत करने के 71 केस सिर्फ दिल्ली में हुए हैं, रेप्स की तादाद जबकि 1976 में सिर्फ 58 थी, 1977 में उनकी तादाद 60 हो गई है। जब इस किस्म के वाकयात मुल्क में होते हैं, तब दस्तबरदार होकर आप यह नहीं कह सकते कि होम मिनिस्ट्री की जिम्मेदारी नहीं है कि गाजियाबाद में क्या हो रहा है। हिन्दुस्तान के किसी भी कोने में कोई जुल्म या ज्यादती होती है तो बहैसियत होम मिनिस्टर के आपका फर्ज है कि आप उसके बचाव के लिए आयें। आज हरिजनों पर जुल्म हो रहे हैं, माइनोरिटी कम्युनिटीज अपने आपको महफूज महसूस नहीं कर रही हैं। मैं आपको कहना चाहता हूं कि किसी भी जम्हूरियत का सब से बड़ा टेस्ट यह है कि उसमें रहने वाला अकिलयत और कमजोर तबका अपने आपको महफूज महसूस करे। अगर ये तबके अपने आप को महफूज नहीं समझते हैं तो मैं समझता हूं कि जम्हूरियत का यहां बोलबाला नहीं है। जिस मुल्क में यह बात नहीं होती है उस मुल्क को आप खतरनाक दिशा की तरफ ले जाते हैं।

आपने कहा था कि इस मुल्क में हर इंसान के साथ मसावात का सलूक होगा। लेकिन आपने इस मुल्क में पहली बुनियाद डाली है कि आपका कानून अमीर के लिए है, गरीब के लिए नहीं है आपने बड़ौदा डायनामाइट केसज में जो चंद मुजरिम थे उनके खिलाफ केस को वापस ले लिया। यह केस वापस लेकर आपने हिन्दुस्तान के लोगों के सकीन को हिला दिया है। आपने जो कहा था कि आप गरीब से गरीब और अमीर से अमीर इंसान के साथ एकसा सलूक करेंगे, आपने उसकी धज्जियां उड़ा दी हैं, आपने उस पुराने जमाने के कानून की धज्जियां उड़ा दी है, आपने अपने वायदे की धज्जियां उड़ा दी हैं। क्या यह जुल्म नहीं है, क्या यह बेइंसाफी नहीं है? जो लोग बेगुनाह हैं उनको तो आप जेलों में बंद किये हुए हैं और जिन लोगों के खिलाफ गुनाह साबित हो चुके हैं उनके खिलाफ आपने केस वापिस ले लिए हैं। मैं समझता हूं कि जनता पार्टी की हकूमत सब से पहले इसी चीज का शिकार हुई है।

आपके होते हुए इसी 13 अप्रैल को जलियांवाला बाग का दुबारा मंजर पेश किया जाता है। यह मंजर पंतनगर में पेश किया जाता है। क्या कभी ऐसा हुआ है कि अपने जो लोग मारे जायें उनकी लाशें भी लोगों को न मिलें। जनरल डायर ने कम से कम इतना तो किया था कि उसने हिन्दुस्तानियों की लाशें हिन्दुस्तानियों के सुपुर्द कर दी थीं ताकि इज्जत, अहतराम के साथ उनको जलाया जा सके। लेकिन चौधरी साहब, आपके दौर में यह हो रहा है कि लाशों को जला कर खेतों में बखेरा जा रहा है और फिर आप उत्तर प्रदेश सरकार को मजबूत करने के लिए लखनऊ का दौरा करते हैं। आप में पन्तनगर जाने की हिम्मत नहीं होती है। अगर आप में आज भी कंवीक्शन है तो आप को उसी तरह से यू०पी० गवर्नमेंट का इंतजाम भी अपने हाथ में ले लेना चाहिए जिस तरह से आपने अपने मुखालिफ

[श्री मोहम्मद शफी कुरेशी]

सूबों की हकूमत को खत्म कर डाला है। आपको वहां की पुलिस को बरखास्त कर देना चाहिए। लेकिन आप यह नहीं कर रहे हैं। आप लोगों के विश्वास को धीरे धीरे खत्म कर रहे हैं। आप लोगों के एतमाद को, अमन और कानून की सूरत को इस मुल्क में आहिस्ता आहिस्ता जंग लगा कर खत्म कर रहे हैं।

मेरे पास और भी आंकड़ हैं जिन से यह साबित होता है कि जर्म और ला एण्ड आर्डर की प्राब्लम दिन-ब-दिन बढ़ती जा रही है। मैं आपके दिये हुए जवाब से ही पढ़ कर सुनाता हूं कि कम्युनल फसादात की तादाद इस साल इस मुल्क में 152 है।

These figures were given in answer to the Lok Sabha Unstarred Question No. 472 dated 29-3-1978.

इसमें अगर आप देखने तो पायेंगे कि आपके सूबे उत्तर प्रदेश में हर महीने कम्यनल फसादात हो रहे हैं। वहां पर अप्रैल महीने में 5, मई में 4, जून में 2, जलाई में 11, अगस्त में 7, सितम्बर में 2, अक्टूबर में 2, नवम्बर में 4 और दिसम्बर में 2 बार फसादात हुए। अगर यह रफ्तार कम्यनल राइट्स की वहां पर रही तो क्या आप यह समझते हैं कि माइनोरिटी कम्यनिटीज अपने आप को महफूज समझेंगी, शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लोग अपने आप को महफूज महसूस करेंगे ? आप को याद रखना चाहिए कि आप को कमजोर तबके के लोगों को एतमाद देना है, उन्हें उनकी जानो-माल की हिफाजत देनी है। आप यह कहते हैं कि जानो-माल की हिफाजत आपका काम नहीं है। आप इस मुल्क के होम मिनिस्टर हैं, आप पूरी तरह स अपनी जिम्मदारी को निभाइये। मुझ अफसोस इस बात का है कि अभी श्री कंवर लाल गुप्त ने कहा कि मैं अपनी बहस को सियासत से बालातार रखना चाहता हूं लेकिन बावजूद इस के उन्होंने सियासी हमले किये। उन्होंने कोई वजह नहीं बतायी कोई तजवीज पेश नहीं की कि इस मामले का मुकाबला कैसे करना चाहिए। मैं समझता हूं कि जब तक आप समाज के तमाम लोगों में यकजहती, एतियाद पैदा नहीं करेंगे तब तक दंगे और फसाद होते रहेंगे। इस मामले में आप से एक स्टीरियोटाइप जवाब आ जाता है कि रात को आपकी पुलिस गश्त करती है, दिन को आप की पुलिस गश्त करती है, सुबह-शाम पुलिस गश्त करती है। फिर भी जुर्म होते हैं, फिर भी औरतों की इस्मतदरी होती हैं। क्या यह आप के सोचने की बात नहीं है कि आप इस बारे में तवज्ह दें कि पुलिस फोर्स बढ़ाने से काम होगा या नहीं होगा। खाली ऐसे बातें करने से और इस तरह से जवाब देने से अपने मुल्क की हालत नहीं सुधर सकती है। इंतहाई दुख के साथ मुझे कहना पड़ता है कि अभी तक कानून और अमन के मामले में मुल्क को आप तबाही की तरफ ले गए हैं, अच्छाई की तरफ नहीं। आपको मालूम होना चाहिये कि आजकल रात को पांच छः बजे के बाद लोग यहां दिल्ली में दरवाजा नही खोलते हैं क्योंकि टेलिफोन आपरेटर के बहाने या बिजली कनक्शन ठीक करने के बहाने कोई घर में आ सकता है और रिवाल्वर या बन्दूक दिखा कर उसको लूट सकता है। इस तरह की चीजें यहां आपकी आंख के नीचे दिल्ली में जो कैपिटल हैं हो रही हैं। सारे मुल्क में यह हवा फैल गई है, हवा नहीं बल्कि एक साइकोलोजिकल एटमसफीयर पैदा हो गया है कि हिन्दुस्तान में किसी शख्स की जान माल और इज्जत महफूज नहीं है। इन बातों पर आपको ध्यान देना चाहिये। आपको देखना चाहिये कि आप लोगों में कैसे विश्वास पैदा कर सकते हैं। कानून और अमन की जो व्यवस्था है उसको कैसे मजबूत कर सकते हैं।

ہے اور جو آج ہو رہی ہے اُن پر بھی غور کرنا ہے - میں تو ان کی وجہ بتلا رہا تھا - آج قیمتوں بڑھ رہی ہیں - لا - قانونیت کی حالت خراب ہو رہی ہے ، جس کی وجہ سے لوگوں کے دلوں میں ایک ڈر پیدا ہوگیا ہے جو بدقسمتی سے آج گاندھی جی کے نام پر ستیہ گرہ کرنے والے لوگ جب ستیہ گرہ میں جاتے ہیں ، لیکن نان وائلینس کے اصول پر قائم نہیں رہ پاتے ہیں - بہت سے ایسے اصول نکلے ہیں جو گاندھی جی کے نام پر ، نان وائلینس کے نام پر نکلے ہیں ، لیکن آخر میں وہاں پولیس کو گولی چلانی پڑی ، سب وائلینٹ ہو گیا - جو لوگ جلسے اور جلوسوں کو لیڈ کر رہے تھے ان کے ہاتھ سے معاملہ نکل گیا اور جو ایلیگی سوشل ایلیمنٹس وہاں پر تھے ، جو اس قسم کے موقعوں کے انتظار میں تھے ، انہوں نے موقع کا فائدہ اٹھایا اور حالت قابو سے باہر ہو گئے - جہاں تک پولیس کا تعلق ہے ، میں پولیس کو بلیم نہیں کرنا چاہتا ہوں لیکن پولیس کا یہ فرض ضرور ہوتا ہے کہ آگ لگنے سے پہلے ان تمام وجوہات کو دیکھنا چاہئے جن کی وجہ سے آگ لگ سکتی ہے - ہم نے کئی ایسے واقعات دیکھے ہیں - جہاں پر پولیس نے بر وقت کاروائی کی ہوتی تو شاید وہ واقعات پیش نہیں آتے -

شری محمد شفیع قریشی (اورنگ آباد) : چیئرمین صاحب ، میں آپ کی اجازت سے اس مسئلے پر تمام ممبران ہاوس سے التجا کرونگا کہ اس مسئلے پر بڑی گمبھیرتا سے سوچا جائے - آزادی کے بعد ہندوستان کے کروڑوں لوگ جو دیہ ہوئے تھے ، جو صدیوں سے سماجی حالت کی وجہ سے کاسٹ اور کمیونٹی کی وجہ سے دبائے گئے تھے ، اُن کو نئی زبان مل گئی ، ایک نئی آواز مل گئی - ہندوستان میں بڑے بڑے کارخانوں کے بلنے سے ہزاروں لوگوں نے دیہاتوں کو چھوڑ کر شہروں میں بسنا شروع کیا ، لیکن شہروں میں بھی پریشانی کی حالت میں سلم میں بستے رہے ، ان کی سمسیائیں دن بدن بڑھتی گئیں - ہمارے نوجوان کالجوں سے تعلیم حاصل کرکے باہر نکلے تو اُن کو پریشانی اور اندھیرے کے سوا کچھ دکھائی نہیں دیا - ان کے من پریشان ہیں - آج ان تمام باتوں پر ہمیں غور کرنا ہے -

ایک ماننیہ سدسیہ : پچھلے تیس سالوں میں غور نہیں ہوا -

شری محمد شفیع قریشی : اس میں کوئی شک نہیں - اور کانگریس کے زمانے میں بھی زیادتیاں ہوئی ہیں ، تو اُن پر بھی ہم کو غور کرنا

میں بھی حالت کسی حد تک خراب تھی لیکن آج جو حالت ہیں وہ اتنے چلتاجلک ہیں کہ سوسائٹی کا کوئی بھی سیکٹر ایسا نہیں ہے جو اس سے متاثر نہ ہوا ہو -

کیا وجہ ہے کہ لوگ اپنے گھروں پر اپنے کو محفوظ محسوس نہیں کرتے ہیں - کیا وجہ ہے کہ سڑکوں پر اپنے کو محفوظ محسوس نہیں کرتے ہیں - اس کی سب سے بڑی وجہ یہ ہے کہ سائیکلوجیکل اثر پڑ چکا ہے اور لوگوں کا لا اینڈ آرڈر مشینری سے اعتماد ختم ہو گیا ہے - جنتا حکومت جبوں ہی حکومت میں آئی تھی ؟ تب چودھری صاحب سے میں نے عرض کیا تھا تب کانگریس کی طاقت کا سورج ۲۲ مارچ کو ڈوب رہا تھا ؟ کہ آپ نے اپنے کو نہیں دیکھا - آپ نے اپنے سائے کو دیکھا ہے جو بہت لمبا ہے - ۲۳ مارچ کو آپ کی طاقت کا سورج چوٹھا - اس وقت بھی آپ نے اپنے آپ کو نہیں دیکھا اور اپنے سائے کو ہی دیکھا - ایک سال کی بنگلنگ کے بعد ایک سال کی تباہی اور بربادی کے بعد آپ کا سایہ سمیت کو آپ کے قد کے برابر ہو چکا ہے - اسلئے میری آپ سے درخواست ہے کہ اس بارے میں آپ کو سوچنا چاہئے کہ آپ کچھ کرنا چاہتے ہیں یا نہیں اور اس ملک کا ہوم منسٹر

[شری محمد شفیع قریشی]

اس لئے پولیس کے رول میں بھی تبدیلی کرنی ہوگی - اور پولیس کی ذمہ داری یہ ہونی چاہئے کہ بجھانے اس کے کہ جب آگ لگ چکے اور وہ فائر بریگیڈ کے طور پر آگ بجھانے کے لئے وہاں آئے ؟ آگ لگنے کے پہلے ہی اس کو اس بات کا خیال رکھنا چاہئے ؟ اور جہاں پر اس قسم کا اشارہ ملے ؟ اس پر عمل کر کے معاملے کو وہیں دبا دینا چاہئے - ہمارے ملک میں فسادات مختلف قسم کے ہوتے ہیں جیسا کہ سلیمن صاحب نے بھی کہا ہے - یونیورسٹی کیمپس میں جھگڑے ہوتے ہیں ؟ فسادات ہوتے ہیں ؟ کھیتوں میں فسادات ہوتے ہیں اور جو مجرم ہیں ؟ جن پر جرم ثابت ہوئے ہیں وہ بھی اپنی حرکتوں سے باز نہیں آتے ہیں - کیا اس کا مطلب یہ ہے کہ سارے ہندوستان کے ہوم منسٹر ؟ جن کو اتنا بڑا عہدہ ملا ہے ؟ وہ یہ کہیں کہ یہ سٹیٹس کی ذمہ داری ہے اور ایسا کہہ کر وہ اپنی ذمہ داری کو ختم کرنا چاہتے ہیں - میں یہ عرض کرونگا کہ اس قسم کی ذمہ داری جو ان کے اوپر بڑی ہے ؟ اس بوری ذمہ داری کو ان کو اپنے اوپر لینا چاہئے - میں نہیں سمجھتا کہ پچھلی سرکار نے لا اینڈ آرڈر کی سچویشن کے لئے جو کچھ کیا وہ صحیح تھا - اس زمانے

دلی میں ہوئے ہیں - کنٹونمنٹ کے ۴۸۷ کیسز صرف دلی میں ہوئے ہیں- مولسٹیشن کے ملکی رقموں کو بے حوت کرنے کے ۷۱ کیسز صرف دلی میں ہوئے ہیں - دیہی کی تعداد جب کہ ۱۹۷۶ میں صرف ۵۸ تھی، ۱۹۷۷ میں ان کی تعداد ۶۰ ہو گئی ہے - جب اس قسم کے واقعات ملک میں ہوتے ہیں تب دستبردار ہو کر آپ یہ نہیں کہہ سکتے کہ ہوم منسٹری کی ذمےداری نہیں ہے کہ غازیاباد میں کیا ہو رہا ہے یا ہندوستان کے کسی بھی کونے میں کوئی بھی ظلم یا زیادتی ہوتی ہے تو بحیثیت ہوم منسٹر کے آپ کا فرض ہے کہ آپ اس کے بچاو کے لئے آئیں - آج ہریجنوں پر ظلم ہو رہے ہیں مائنورٹیز کمیونیٹیز اپنے آپ کو محفوظ محسوس نہیں کر رہی ہیں - میں آپ کو کہنا چاہتا ہوں کہ کسی بھی جمہوریت کا سب سے بڑا ٹیسٹ یہ ہے کہ اس میں رہنے والا اقلیت اور کمزور طبقہ اپنے آپ کو محفوظ محسوس کرے - اگر یہ طبقے اپنے آپ کو محفوظ نہیں سمجھتے ہیں تو میں سمجھتا ہوں کہ جمہوریت کا یہاں بول بالا نہیں ہے - جس ملک میں یہ بات نہیں ہوتی ہے اس ملک کو آپ خطرناک دشا کی طرف لے جاتے ہیں۔

آپ نے کہا تھا کہ اس ملک میں ہر انسان کے ساتھ مساوات کا سلوک ہونے کی وجہ سے آپ کو فخر کرنا چاہئے - یہ جو آنکڑے ہیں، ان کو دیکھ کر فکر فخر ہوتی ہے، فکر ہی نہیں بلکہ پریشانی ہوتی ہے کہ اس ملک میں ہیلیس کرائمز دن بدن بڑھ رہے ہیں اور اننی تعداد میں بڑھ رہے ہیں کہ ہم سب کو اس پر غور کرنا چاہئے - جہاں تک ہیلیس کرائمز کا تعلق ہے، ۱۹۷۷ میں ۲۶۱ پرسینٹ ان میں اضافہ ہوا ہے - ہیلیس کرائمز کو ہم جب سنہ ۱۹۷۳ کے ساتھ کمپیر کرتے ہیں - تو ہم دیکھتے ہیں کہ ڈیکائیتی کے کیسز جہاں ۱۹۷۳ اور ۱۹۷۷ جہاں ۸ ہوئے ہیں، وہاں ۱۹۷۸ میں ۱۸ کیس ہوئے ہیں اور وہ جو ۱۸ کیس ہوئے ہیں ان کا اج تک کوئی پتہ نہیں لگا ہے - رائٹنگ کا جہاں تک تعلق ہے پچھلے سال ۱۶ کیسز ہوئے ہیں جب کہ ۱۹۷۳ میں ۱۱ کیسز ہوئے تھے - روبری اور چین پلنگ کی تعداد سنہ ۱۹۷۷ میں جب کہ ۱۸ تھی اب ۱۹۷۸ میں بڑھ کر وہ ۱۷۶ ہو گئی ہے - آج ہندوستان کی عورتیں اپنے آپ کو محفوظ نہیں سمجھتی ہیں اور کرائم آن ویمن جو ہیں ان میں بھی کافی اضافہ ہوا ہے میرے پاس آپ کے منسٹریلیہ کے فگرز ہیں- جو کہ آپ کے راجیہ منتری جی نے دئے ہیں - ۱۹۷۶-۱۹۷۷ میں جب چین سنیچنگ کے ۳۱۷ کیسز صرف

جنرل ڈائر نے کم سے کم اتنا تو کیا تھا کہ اس نے ہندوستانیوں کی لاشیں ہندوستانیوں کے سپرد کر دی تھیں - تاکہ عزت و احترام کے ساتھ ان کو جلایا جا سکے - لیکن چودھری صاحب آپ کے دور میں یہ ہو رہا ہے کہ لاشوں کو جلا کر کھیتوں میں بکھیرا جا رہا ہے - اور آپ انٹرنیشنل سرکار کو مضبوط کرنے کے لئے لکھنو کا دورہ کرتے ہیں - آپ میں پلنٹ نگر جانے کی ہمت نہیں ہوتی ہے - اگر آپ میں آج بھی کنونشن ہے تو آپ کو اس طرح سے پوسٹ گورنمنٹ کا انتظام بھی اپنے ہاتھ میں لے لینا چاہئے- جس میں آپ نے اپنے مخالف صوبوں کی حکومت کو ختم کر ڈالا ہے - آپ کو وہاں کی پولس کو برخاست کر دینا چاہئے - لیکن آپ یہ نہیں کر رہے ہیں - آپ لوگوں کے و شواس کو دھیرے دھیرے ختم کر رہے ہیں - آپ لوگوں کے اعتماد کو امن اور قانون کی صورت کو دھیرے دھیرے میں آہستہ آہستہ جلنگ لگا کر ختم کر رہے ہیں -

میرے پاس اور بھی آنکڑے ہیں جن سے یہ ثابت ہوتا ہے کہ ظلم اور لا اینڈ آرڈر کی پرابلم دن بدن بڑھتی جا رہی ہے - میں آپ کے دئے ہوئے جواب سے ہی پوچھ کر سکتا ہوں کہ کمیونل فسادات کی تعداد اس ملک میں ۱۵۲ ہے -

[شری محمد شفیع قریشی]

ہوگا لیکن آپ نے اس میں جو پہلی بنیاد ڈالی ہے کہ آپ کا قانون امیر کے لئے ہے غریب کے لئے نہیں ہے - آپ نے بروڈہ ڈائنامائٹ کیس میں جو چند مجرم تھے ان کے خلاف کیس کو واپس لے لیا - اس کیس کو واپس لے کر آپ نے ہندوستان کے لوگوں کو یقین دلا دیا ہے کہ آپ نے جو کہا تھا کہ آپ غریب سے غریب اور امیر سے امیر انسان کے ساتھ ایک سا سلوک کریں گے - آپ نے اس کی دھجیاں اڑا دی ہیں - آپ نے کہا اس پرانے زمانے کے قانون کی دھجیاں اڑا دی ہیں - آپ نے اپنے وعدہ کی دھجیاں اڑا دی ہیں - کیا یہ ظلم نہیں ہے - کیا یہ بے انصافی نہیں ہے- جو لوگ بے گناہ ہیں ان کو تو آپ جیلوں میں بند کئے ہوئے ہیں - جن لوگوں کے خلاف گناہ ثابت ہو چکے ہیں ان کے خلاف آپ نے کیس واپس لے لئے ہیں - میں سمجھتا ہوں کہ جنتا پارٹی کی حکومت سب سے پہلے اس چیز کا شکار ہوئی ہے -

آپ کے ہوتے ہوئے اس ۱۳ اپریل کو جلیان والا باغ کا دوبارہ منظر پیش کیا جاتا ہے - یہ منظر پلنٹ نگر میں پیش کیا جاتا ہے - کیا کبھی ایسا ہوا ہے کہ اپنے جو لوگ مارے جائیں ان کی لاشیں بھی لوگوں کو نہ ملیں-

These figures were given in answer to the Lok Sabha Unstarred Question No. 472 dated 29-3-1978.

جاهئے - میں سمجھتا ہوں کہ جب تک آپ سماج کے لوگوں میں یقین اعتماد پیدا نہیں - کریںگے تب تک دنگے اور فساد ہوتے رہینگے - اس معاملے میں آپ سے ایک یہ سٹیٹیو ٹائپ جواب آ جاتا ہے کہ رات کو آپ کی پولیس گشت کرتی ہے - دن کو آپ کی پولیس گشت کرتی ہے - صبح شام آپ کی پولیس گشت کرتی ہے - پھر بھی ظلم ہوتے ہیں - پھر عورتوں کی عصمت دری ہوتی ہے - کیا یہ آپ کے سوچنے کی بات نہیں ہے کہ آپ اس بارے میں توجہ دیں کہ پولیس فورس بڑھانے سے کام ہوگا یا نہیں ہوگا - خالی ایسی باتیں کرنے سے اور اس طرح سے جواب دینے سے اپنے ملک کی حالت نہیں سدھر سکتی ہے - انتہائی ادب کے ساتھ مجھے کہنا پڑتا ہے کہ ابھی تک قانون اور امن کے معاملے میں ملک کو آپ تباہی کی طرف لے گئے ہیں - اچھائی کی طرف نہیں، آپ کو معلوم ہونا چاہئے کہ آج کل رات کو ۵-۶ بجے کے بعد دلی میں لوگ دروازہ نہیں کھولتے ہیں کیونکہ ٹیلیفون آپریٹر کے بہانے یا بجلی کنیکشن ٹھیک کرنے کے بہانے کوئی گھر میں آ جاتا ہے اور دیوالور یا بندوق دکھا کر اس کو لوٹ سکتا ہے - اس طرح کی چیزیں یہاں آپ کی آنکھ کے نیچے دلی میں جو کچھ حال ہو رہی ہیں - سارے میں

اس میں اگر آپ دیکھیں گے تو پائینگے کہ آپ کے صوبے اتر پردیش میں ہر مہینے کمیونل فسادات ہو رہے ہیں وہاں پر اپریل مہینے میں ۵ مئی میں ۴ جون میں ۱ جولائی میں ۱۱ اگست میں ستمبر میں ۲ اکتوبر میں ۲ نومبر میں ۴ اور دسمبر میں ۲ فسادات ہوئے - اگر یہ رفتار کمیونل وائلینس کی وہاں پر رہی تو کیا آپ یہ سمجھتے ہیں کہ مائنورٹی کمیونٹی اپنے آپ کو محفوظ سمجھے گی - شڈولڈ کاسٹ اور شڈول ٹرائبز کے لوگ اپنے آپ کو محفوظ سمجھیں گے - آپ کو یہ یاد رکھنا چاہئے کہ آپ کو کمزور طبقے کے لوگوں کو اعتماد دینا ہے انہیں ان کی جان و مال کی حفاظت دینی ہے - آپ یہ کہتے ہیں کہ جان و مال کی حفاظت آپ کا کام نہیں ہے - آپ اس ملک کے ہوم منسٹر ہیں آپ پوری طرح سے اپنی ذمہ داری کو نبھائیے - مجھے افسوس اس بات کا ہے کہ ابھی شری کدور لال گپتا نے کہا کہ میں اپنی بحث کو سیاست سے بالاتر رکھنا چاہتا ہوں لیکن باوجود اس کے انہوں نے سیاسی جملے کسے - انہوں نے کوئی وجہ نہیں بتلائی - کوئی تجویز پیش نہیں کی کہ اس معاملے کا مقابلہ کیسے کرنا

[شری محمد شفیع قریشی]

یہ ہوا پھیل گئی کہ ہوا نہیں بلکہ ایک سائیکلوجیکل ایٹموسفیر یا اٹمو سفیئر پیدا ہو گیا ہے کہ ہندوستان میں کسی بھی شخص کی جان و مال اور عزت محفوظ نہیں ہے ان باتوں پر آپ کو دھیان دینا چاہئے - آپ کو دیکھنا چاہئے کہ آپ لوگوں میں کیسے وشواس پیدا کر سکتے ہیں- قانون اور امن کی جو بھوستھا ہے اس کو کیسے مضبوط کر سکتے ہیں -]

श्रीमती मृणाल गोरे (बम्बई उत्तर) : जहां तक इस प्रस्ताव का सम्बन्ध है मुझे यह अर्ज करना है कि हमें बहुत गम्भीरतापूर्वक इस चीज पर विचार करना चाहिये । यह बिल्कुल सही बात है कि इस प्रकार की परिस्थिति पैदा हो रही है । समाज के सभी के, अलग अलग पक्षों के लोगों को एक तरफ आन्दोलन जो हो रहे हैं वे दिखाई पड़ रहे हैं और दूसरी तरफ सभी पक्षों के लोगों पर कहीं गोलीबार हो रहा है, कहीं लूट मार हो रही है, किसी न किसी प्रकार का अत्याचार चालू है यह दिखाई पड़ रहा है । यह चित्र आज हमारे सामने है । जो बातें पहले कही जा चुकी है उन को मैं दोहराना नहीं चाहती हूं । लेकिन इतना जरूर कहना चाहती हूं कि पूरे सदन को और देश की अलग अलग पार्टियों को, हम सब लोक प्रतिनिधि जो यहां इकट्ठे बैठे हैं उनको इसके बारे में सोचना चाहिये कि ऐसी परिस्थिति क्यों पैदा हुई है । मुझे मालूम है कि जो परिस्थिति आज हैं उससे भी गम्भीर परिस्थिति है इस प्रकार की अखबारों की रिपोर्टस जब हम पढ़ते हैं तब उससे हमें लगता है । खास कर क्रिमिनल्स के जरिये ।।आज जो क्राइम्स हो रहे है उन से मुझे लग रहा है कि जान बूझ कर इस प्रकार की एक हवा पैदा करने की कोशिश की जा रही है कि दिल्ली में क्राइम्स बहुत बढ़ गए हैं, महिलाओं की चेनें खींचने के प्रकार बढ़ गए हैं, चोरी के प्रकार बढ़ गए हैं, डकैतियां बढ़ गई हैं । मुझे लग रहा है कि जानबूझ कर इस प्रकार की हवा बनाने की कोशिश चल रही है । दूसरी तरफ मैं यह भी कहना चाहती हूं कि एक बार हम लोग यह समझ लें कि 1977 में आपात स्थिति के बाद जब चुनाव हुआ और देश की जनता ने बहुत बड़ी संख्या में और बड़े प्रेम से जनता पार्टी को चुन कर भेजा तब जनता पार्टी से काफी अपेक्षायें जनता को थीं और इस एक साल में हमारे सवाल कुछ हल होंगें ऐसी अपेक्षा लोगों को थी जोकि पूरी नहीं हुई हैं । इस चीज को हमें मानना पड़ेगा । इसलिए कुछ एक प्रकार की निराशा उसे जरूर है । इस निराशा का पूरा फायदा अगर आज विरोधी दल वाले उठाते हैं तो इस में कोई अनुचित बात नहीं है, वे जरूर उठाएंगे । हम लोगों को यह जरूर देखना चाहिये कि ऐसी परिस्थिति में लोगों की जो तक्लीफें हैं उनको रखने की वे कोशिश करते हैं तब उनके साथ पुलिस का बर्ताव कैसा रहे । मैं समझती हूं कि इसका विचार हमारी सरकार को करना चाहिये ।

आज हम लोग सत्ता पर हैं । पहले विरोधी दल में थे। लोगों के सवालों को ले कर रास्ते में लोगों को ला कर प्रोटैस्ट करना यह लोगों का अधिकार है इसको हम मानते थे, आज भी मानते हैं । शन्तातामय रूप से प्रोटैस्ट करना यह एक तरीका है और लोकतंत्र के स्वस्थ विकास के लिए यह आवश्यक भी है । अगर यह नहीं रहेगा तो किसी भी देश में लोकतंत्र जिन्दा नहीं रह सकता है । सवाल इतना ही है कि इस प्रकार से शान्तातामय प्रोटैस्ट करने के बजाय अगर कोई झगड़ा करने पर उतारू हो जाता है, जानबूझ कर झगड़ा खड़ा करने की कोशिश करता है, इस प्रोटैस्ट को हिंसक रूप देने की

कोशिश करता है तो हम क्या करें ? इस प्रकार से अगर कोशिश हो रही है तो मैं समझती हूं हम लोगों को यह सोचना चाहिये कि ऐसी हालत में भी पुलिस का अत्याचार न हो जाय यह देखना हमारा फर्ज है । किस प्रकार से पुलिस को बर्ताव करना चाहिये, अगर विद्यार्थी हैं और अपनी मांगों के लिये आगे आते हैं तो उनके साथ कैसा बरताव हो, अगर पन्त नगर के कृषि विश्वविद्यालय के खेतिहर मजदूर हैं, उनकी मांगें हैं और अपनी मांगों को ले कर वह आते हैं तो क्या जानवर जैसे गोली से मार देना ऐसा बरताव करना आवश्यक है ? उनकी मांग क्या है, किस प्रकार से हम दे सकते हैं और अगर भीड़ में वह लोग आते हैं तो किस प्रकार से उनको डिसपर्स कर सकते हैं, इन सब के लिये अलग अलग तरीके हैं ।

कल अखबार में हमने पढ़ा कि गृह मंत्रालय इस आधार पर कुछ विचार भी कर रहा है । लेकिन क्या कभी हम लोग यह सोचेंगे कि नहीं कि किसी भी आदमी को जान से मार देना, यह हमें अधिकार नहीं है । ऐसा हम नहीं कर सकते हैं । और जब तक लोगों की तरफ से हिंसा न हो तब तक हमें पुलिस को इस प्रकार से गोली चलाने का अधिकार नहीं देना चाहिये । इस दृष्टि से सरकार को विचार करना चाहिये । आज एक तरफ मैं फिर दोहराती हूं कि मुझे आज मालूम है कि जानबूझकर इस प्रकार की हवा बनाने की कोशिश हो रही है कि यहां लोकतंत्र नहीं हो सकता है । इस देश के लिये लोकतंत्र कोई काम का नहीं है, यहां आखिर में तानाशाही ही लानी पड़ेगी । आखिर इस देश में लोकतंत्र से लोगों के सवाल हल नहीं होंगे । इस प्रकार की हवा इसके पहले भी बनाने की कोशिश हो रही थी । और आपात स्थिति में तानाशाही के विरोध में आम जनता का मानस जो बन गया उसको एक बार बदलने की कोशिश इस प्रकार की कुछ हिंसक प्रोटेस्ट कर के हो रही है । लेकिन मेरा कहना है कि यह भी हमको चैलेंज स्वीकार करना चाहिये कि ऐसी परिस्थिति में भी लोगों की हिंसा न हो जाय यह देखने का काम हमें करना चाहिये । और अगर हमारी जहां सरकार है इस प्रकार से कोशिश हम करते हैं तो हो सकता है कि जरूर यह लोग जो कोशिश कर रहे हैं हिंसा फैलाने की उनको रोकने का काम भी हम कर पायें ।

हरिजनों पर अत्याचार की बातें कही गई । मैं पूछना चाहती हूं उस दिन जवाब दिया गया था कि पुलिस अधिकारी को, डी० एस० पी० को या कलेक्टर को जिले में कोई भी ऐसी घटना हो जाती है तो उसको जिम्मेदार ठहराया जायेगा । और फिर कहा गया कि जिम्मेदार पकड़ा जायेगा । लेकिन एकाएक ऐसी घटना होती है तो इसके लिये पुलिस को कैसे जिम्मेदार ठहराया जा सकता है ? सबसे ज्यादा महाराष्ट्र में हरिजन लोगों के ऊपर बहिष्कार के जगह जगह पर केसेज हो रहे हैं । एक आध किसी हरिजन ने स्पृश्य लोगों के न्याय के मुताबिक कोई गलती की तो उसके लिये गांव के पूरे समाज द्वारा बहिष्कार का दंड दिया जा रहा है । एक तरह से सोशल बायकाट किया जाता है, न काम मिलेगा, न नाई उनके बाल काटेगा, न किसी दुकान से उनको सामान मिलेगा । इस प्रकार के बहिष्कार के केसेज महाराष्ट्र में काफी होते हैं । मैं पूछना चाहती हूं कि एका एक कोई गुस्से में आ कर मार दे यह अलग बात है । बहिष्कार एकाएक नहीं होता । पूरा गांव एकत्रित होता है और बहिष्कार का निर्णय लेता है । अस्पृश्यों का बहिष्कार होगा, इन लोगों को काम नहीं दिया जायगा, दुकान से वस्तु नहीं मिलेगी । उस वक्त महाराष्ट्र सरकार की पुलिस क्या करती है ? क्या इसके लिये हम किसी को जिम्मेदार नहीं ठहरा सकते हैं ? क्या इसका कोई इलाज नहीं हो सकता है ? लेकिन आज तक एक भी उदाहरण मैंने ऐसा नहीं देखा कि सामाजिक

[श्रीमती मृणाल गोरे]

बहिष्कार हुआ वहां के पुलिस अफसर को उसके लिये जिम्मेदार ठहराया हो महाराष्ट्र की सरकार ने। महाराष्ट्र में ऐसा कभी नहीं हुआ। मैं केन्द्रीय सरकार से कहना चाहती हूं कि क्या इसके बारे में आप कुछ नहीं कर सकते हैं ? क्या यह नहीं कह सकते कि जहां सामाजिक बहिष्कार रहेगा यह पुलिस के ऊपर जिम्मेदारी रहेगी ?

जहां तक मजदूरी का सम्बन्ध है, मैंने श्रम मंत्रालय की मांगों पर बोलते हुए कहा था, और मैं फिर कहना चाहती हूं, कि बम्बई में हम देख रहे हैं कि कांगी के ट्रेड यूनियनिस्टों की कोई ट्रेड यूनियन मूवमेंट नहीं है, बल्कि उन के द्वारा मजदूरों पर खूनी हमले, स्टैबिंग और सीखों से मारने के काम हो रहे है। महाराष्ट्र सरकार इस बारे में कुछ नहीं कर रही है। जगह जगह इस तरह से ट्रेड यूनियन मूवमेंट का मखौल बन रहा है। अगर राज्य सरकार इस बारे में कुछ नहीं करती है, तो क्या केन्द्रीय सरकार भी कुछ नहीं कर सकती है ? पूरा वातावरण बिगड़ रहा है, और अगर एक बार वातावरण बिगड़ जाता है, तो फिर मोर्चे वगैरह को बहुत जल्दी हिंसक रूप मिल जाताहै।

आज सब राज्यों की पुलिस को इस बारे में नये तरीके सिखाने की जरूरत है कि गोली चलाये बिना भीड़ को किस तरह कंट्रोल करना चाहिए।

जो शक्तियां इस प्रकार के हिंसक आंदोलन जगह जगह पर फैलाने में कामयाब हो रहीं है, या जो शक्तियां इन घटनाओं के पीछे है, उन शक्तियों का पूरा बन्दोबस्त करना जरूरी है। यह काम बेचारे कामगरों या विद्यार्थियों का नही है, यह काम हम लोगों को करना चाहिए। ऐसा करने पर ही हम देश की परिस्थिति को बदल पायेंगे। मैं चाहती हूं कि केन्द्रीय सरकार सभी राज्यों से आग्रह करे कि वे इस दिशा में आवश्यक पग उठायें।

श्री बाबूनाथ सिंह (जौनपुर) : अध्यक्ष महोदय, मैं बड़े ध्यानपूर्वक और बहुत धैर्य से अपने मित्र, स्टीफन साहब, का भाषण सुन रहा था। एक आदर्शवाद की भूमिका के बाद वह स्वर्ग से उतर कर त्रिशंकु बन कर लटक गये, और उन्होंने एक व्यक्ति पर ही आक्रमण शुरू कर दिया। इस पर मुझे आश्चर्य हुआ। मैं उम्मीद करता था कि देश में जो वायलेंस हो रही है, वह उसके कारण बतायेंगे और उस की रोकथाम का रास्ता बतायेंगे। मगर उन्होंने माननीय चौधरी साहब पर व्यक्तिगत आक्षेप कर डाला और वायलेंस के बारे में एक शब्द भी नहीं कहा।

उन्होंने बड़े जोर से कहा कि जनता पार्टी ने राइट आफ पीसफुल प्रोटेस्ट गारंटी किया है, लेकिन वह उस के मुताबिक अमल नहीं कर रही है। मैं उन्हें याद दिला दूं कि प्रधान मंत्री के घर के सामने अभी डिमांस्ट्रेशन हुआ और अखबारों में उस का यह चित्र भी आया कि लाठी ले कर एक डिमांस्ट्रेटर पुलिस पर हमला कर रहा है। यह किस का लाठी-चार्ज था ? कांगी का या जनता पार्टी की पुलिस का ? अभी जब भूतपूर्व प्रधान मंत्री तीस हजारी कोर्ट गई, तो क्या तमाशा हुआ ? लेकिन उस पर हमारे मित्र बिल्कुल मौन हैं, आंध्र की घटनाओं के बारे में बिल्कुल मौन हैं।

अभी मैं इस विषय के आंकड़ों के चक्कर में नहीं जाऊंगा। यह सब कुछ क्यों होता है और इस की रोकथाम के लिए क्या प्रशासनिक सुधार होना चाहिए, यह मैं गृह मंत्री के सम्मुख रखूंगा। जब वह उत्तर प्रदेश के मुख्य मंत्री थे, तब उन्होंने यही सुधार किया था।

आखिर ये सारी घटनायें शुरू कहां से होती है ? छोटे छोटे इन्सिडेंट्स होते हैं और फिर उन से एक टेन्शन बिल्ड अप होता है। जब टेन्शन बिल्ड अप होता है। तब लोकल इन्टेलिजेंस का फेल्युर होता है।

जब टेन्शन क्रिएट अप होने के बाद वह वर्स्ट हो जाता है, तब पैनिकी स्टेप्स शुरू हो जाते हैं, और तब पुलिस और पी० ए० सी० वगैरह की ब्रूटेलिटी होना स्वाभाविक है। ये पैनिकी स्टेप्स क्यों होते है ? इसलिए होते हैं कि यह दुर्भाग्य की बात है कि इन लोगों के तीस वर्ष के शासन-काल ने—मैं आरोप नहीं लगाना चाहता, लेकिन मेरे मित्र, स्टीफन साहब, के प्रवचन के कारण मैं स्पष्ट बात कहना चाहता हूं—अफसरों को भयंकर कैरियारिस्ट बना डाला है । जो टेलीफोन के ऊपर बस्तियां उजाड़ डालते हैं, ये कैरियरिस्ट आफिसर्स केवल "पावर दैट बी" को प्रसन्न करने में लगे रहते हैं और प्रशासन की ओर इन का ध्यान नहीं होता । ये इसलिए उनको प्रसन्न करने में लगे रहते हैं कि प्रोमोशन चाहते हैं, तरक्की चाहते हैं और इसके कारण भयानक घटनाएं हो जाती हैं । बनारस का जो रायट हुआ उसकी सारी जिम्मेदारी दस वर्ष से स्थापित वहां के सब-इन्स्पेक्टर और वहां के कलेक्टर और कमिश्नर के ऊपर पड़ी । यह उन का फेल्योर था कि बनारस में रायट हो गया । चीजें सामने आ रही है, क्यों नहीं उन को रोका ? सम्भल का रायट भी वहां के प्रशासन के फेल्योर के कारण हुआ । प्रशासन में जो आते है वे चाटुकारिता में, अपने प्रोमोशन में लग जाते है ···· (व्यवधान) ····

SHRI VAYALAR RAVI (Chirayinkil): Why can't you suspend them? Please take action against them.

SHRI YADVENDRA DUTT: This is not the Brezhnev Hall where you have signed a treaty.

मैं यह कह रहा था कि एक नियम होना चाहिए कि जिलाधिकारी हो या पुलिस का कप्तान हो, 8 वर्ष से कम की सर्विस का नहीं होना चाहिए क्योंकि अनुभवहीन प्रशासक गम्भीर स्थिति को और भी बिगाड़ डालता है और मैं उदाहरण दे देता हूं—जब बनारस में कमिश्नर वहां से भेजा गया तो तीन दिन के अन्दर सारा रायट समाप्त हो गया । सम्भल में क्यों जुलूस निकलने दिया गया । जब टेंशन मौजूद था ? यह अयोग्य और अनुभवहीन प्रशासकों का कार्य था ।

हमारे मित्र ने आंकड़े बड़े जोरों से दिए तो मैं उन का ध्यान थोड़े आंकड़ों की तरफ दिला देता हूं । उन्होंने ऐसा आंकड़ों का जाल खड़ा किया कि जनता पार्टी की सरकार आते ही जैसे पन्डोरा का डिब्बा खुल गया और सब तरफ यह चीज शुरू हो गई । 70 में जब वह प्रधान मंत्री थीं तो परसेंटेज आफ वायलेंस 48 परसेंट था··· (व्यवधान)·· स्टीफन साहब चाहते हैं कि नाम लेकर कहा जाये तब वह खुश होंगे ? वह समझने की कोशिश करें । उस समय इंसीडेंट आफ क्राइम 48 परसेंट था । 1971 में 32 परसेंट, 72 में 42 परसेंट और 76 में जब कि इन्होंने एमजैन्सी लगा कर सारा हंगामा कर रखा था उस समय 43·5 परसेंट क्राइम हुआ है और आज जब जनता पार्टी की सरकार आई है 77 में 15 परसेंट और 78 में अब तक 16·5 परसेंट है । कहां 43 और कहां 15 और 16? लकिन मैं क्या करूं ? ये लोग सत्यता की ओर देखने के आदी ही नहीं हैं । देश में वायलेंस कई प्रकार का हो रहा है एक स्टूडेंट वायलेंस है । आप स्टूडेंट वायलेंस भी देखिए । अगर आप मुझे आंकड़े देने दें तो मैं बता सकता हू··· (व्यवधान) ।

SHRI VAYALAR RAVI: Whose figures he is quoting I would like to know.

MR. SPEAKER: I have not aksed others as to from where they are quoting.

SHRI YADVENDRA DUTT: I can give them the facts and figures. I cannot give them the brain to understand them.

SHRI VAYALAR RAVI: Within one month, 300 people have been shot dead.

श्री यादवेन्द्र दत्त : अब मैं थोड़ा सा दिल्ली के ऊपर आता हूं । दिल्ली देश का कैपिटल है ।

[श्री य.दवेन्द्र दत्त]

यह एक इंटरनेशनल सिटी है, कास्मोपालिटन सिटी है। यहां की पापुलेशन भी बढ़ रही है, क्रिमिनल्स भी, बड़े स्पेशलाइज्ड क्रिमिनल्स यहां आ गए हैं और इसलिए आ गए हैं, मैं उन को याद दिला दूं कि उन की बड़ी नेता ने हरिद्वार में भाषण में कहा है कि :—

"If we have to use muscle power, we will use it on the streets of India."

Is it not an incitement to crime in the streets of India in the name of politics?

SHRI C. M. STEPHEN: That has been categorically denied.

SHRI VASANT SATHE: I was present there. He cannot speak falsehood again and again. She never said that.

SHRI YADVENDRA DUTT: That was in every newspaper, it was never repudiated.

SHRI VASANT SATHE: It was immediately contradicted, she repudiated it hundred times.

श्री यादवेन्द्र दत्त : अध्यक्ष महोदय, मैं क्या कहूं, इन को कब चोट पड़ती है तो चीं बोल जाते हैं। यह वही हिटलैरियन टेकनीक है। It was a Hitlerian technique

दिल्ली में पुलिस कमिश्नर की योजना आनी चाहिए। कैपिटल सिटी होने के कारण यहां क्राइम की प्राब्लम अबिन प्राब्लम है। इस प्राब्लम को डील कर ने के लिए देश के हर कोने से—बम्बई से, कलकत्ता से, मद्रास से—जो स्पेशलाइज्ड पुलिस आफिसर्स है उनको यहां लेना चाहिए। मैं समझता हूं कि जितनी जल्दी यह सारी व्यवस्था लागू की जायेगी, उतनी ही जल्दी हम क्राइम्स को रोके सकेंगे। पुलिस कांस्टेबल्स में शिक्षित लोगों को अधिक प्राथमिकता दी जानी चाहिए।

जहां तक सोशियो एकोनामिक प्राब्लम्स का प्रश्न है वह तो है इस देश में और मैं चाहता हूं सोशियो एकोनामिक प्राब्लम को हल करने के लिए जनता पार्टी जितनी जल्दी से जल्दी और तेजी से चीजों को ला सके लाये तो अच्छा होगा क्योंकि आज देश के लोगों की अपेक्षायें बढ़ गई हैं। दुर्भाग्य है कि सोशियो एकोनामिक प्राब्लम को सही रूप में न रख कर गलत रूप से उसका प्रचार किया जाता है।

जहां तक हरिजनों का प्रश्न है, बैकवर्ड्स का प्रश्न है, मैं स्पष्ट रूप से कहना चाहता हूं और इस सदन में कहना चाहता हूं कि जिसका जो हक है वह उसको मिलना चाहिए और उसके हक को रोकने का किसी को अधिकार नहीं है। मैं माननीय गृह मंत्री जी से आग्रह करूंगा कि इस प्रकार से हरिजन, बैकवर्ड और माइनारिटीज पर जो अत्याचार होते हैं उसके लिए स्थानीय प्रशासकों को पूर्ण जिम्मेदारी दें और उसके साथ साथ जो एलेक्टिव अंग हैं जैसे गांव सभा का प्रधान है और सरपंच है उसके ऊपर भी जिम्मेदारी डाली जानी चाहिए। स्थानीय रूप से जो चिनगारी उठती हैं उसको पहले ही रोकना चाहिए। इस के लिए डी-सेन्ट्रलाइजेशन आफ पावर की आवश्यक है। जब डी-सेंन्ट्रलइजेशन आ फ पावर होगा, उनकी जिम्मेदारी होगी; उनकी रेस्पांसिबिलिटी होगी तो मैं समझता हूं यह सारे अत्याचार रोके जा सकेंगे।

अध्यक्ष महोदय, आपने घंटी बजा दी। मैं एक चीज और कहना चाहूंगा कि हमारे देश में एक बड़ी खराब आदत है—मुझे दुख होता है कहने में—कि हर चीज के लिए हम सरकार का मुंह देखते हैं। सरकार का जहां कर्तव्य है वहां समाज की भी कुछ ड्यूटी है। आज में पूछना चाहता हूं कि कितने लोग गवाही देने के लिए तैयार हो सकते हैं उस मोहल्ले में जहां गुण्डा रहता है। यहां पर हम बड़े-बड़े भाषण देते हैं—मुझे क्षमा करेंगे स्टीफन साहब—लेकिन किन गुण्डों को हायर करके काशी में बाबू जगजीवन राम का अपमान करने के लिए लाया गया, वे कौन लोग थ ? म से नाम

न कहलवावें । मेरी इस प्रकार की आदत नहीं है । मैं सिर्फ इशारा कर देता हूं । कहावत है अच्छे घोड़े के लिए एक एड़ और बुद्धिमान के लिए एक बात काफी होती है । हां, बुद्धि को तिलांजलि दे दी हो तो मुझे कुछ नहीं कहना है ।

अध्यक्ष महोदय, मैं सूचना मंत्री जी से भी आग्रह करूंगा कि रेडियो के माध्यम से नागरिकों के कर्तव्य क्या हैं उसका प्रसारण होना चाहिए । अधिकार तो हम बहुत कुछ जान गये हैं लेकिन सिटीजनशिप के क्या कर्तव्य हैं उनका रेडियो से प्रसारण होना चाहिए ।

अन्त में एक बात और कहना चाहूंगा । मेरा स्पष्ट आरोप है कि आज पूंजीपति वर्ग जो अखबार चलाता है उस वर्ग के कुछ लोग जो इनके साथ मिले हुए हैं वे इस समय इस प्रकार के झूठे प्रचार करवा रहे हैं जैसे मानों देश में अराजकता हो गई है । उदाहरण के लिए खेतड़ी की झूठी खबर आपके सामने मौजूद है । इसलिए ऐसा झूठ बोलने वाले अखबारों और रयूमर मांगरिंग करने वालों के खिलाफ कड़े से कड़े कदम गृह मंत्री को उठाने चाहिए ।

इन शब्दों के साथ मैं इस रेजोल्यूशन का समर्थन नहीं करता और गृह मंत्री जी की बात का समर्थन करता हूं

SHRI DINEN BHATTACHARYA (Serampore): Mr. Speaker, Sir, at the outset, I would like to state that I do not agree that a matter which concerns particularly a State or States should be discussed in this House.... (*Interruptions*). I want that the States should be given more powers and on that issue, I have submitted my views many times in this House. That apart, the situation that is developing in the country is quite dangerous and that should be noted by the ruling party, otherwise it will burst one day. You take any issue. Much has been said by both the sides, the ruling party members as well as the opposition members. They have narrated certain facts, but may I ask, what are the reasons behind this law and order situation having deteriorated to this extent?

The accusation is made that the opposition is taking advantage of this situation. I also make the same accusation that the opposition is taking not only the advantage, but they are trying to foment the situation in many places. But this is because of the actions and activities of the ruling party. That must be noted by the ruling party. Why is there so much of torture and repression of the Harijans and other backward classes You will find that everyday there are reports in the newspapers about the serious torturing of Harijans and backward people in Bihar, UP, Rajasthan, Madhya Pradesh and specially the places which are under the governance of the Janata Party. I do not want to suggest that there is no such thing in States like Andhra Pradesh or Maharashtra. What I want is that there must be heart-searching by the Janata Party and specially the Home Department, incharge of this matter. They must think over this matter.

Many other issues have been discussed here and a mention has been made by so many hon. Members of the various incidents. What about Bailadila? There, it was a carnage; people were shot like cats and dogs. What is the reason? What happened at Rajarah Mines? What happened at Kanpur Swadeshi Cotton Mills etc.? These workers were agitating because they were not getting their wages. For this agitation, the police was called in and the trigger-happy police fired at the workers. I know that goondas were also hired. Why were the two persons belonging to the management killed? After all, the Government realised that they had to take over the management of the Swadeshi Cotton Mills. In this way, I may narrate so many other examples. What is taking place in Faridabad? Any of us can visit Faridabad any day and he will see that

[Shri Dinen Bhattacharya]

the workers are agitated so much. For what? I am astonished to know that Rs. 150/- is their minimum wage and if they ask for more wage. It is their fault and then police will be posted there. On the other hand, no steps will be taken to redress their grievances. Very recently, we know what happened in Pant Nagar? I had an occasion to visit that place. I went round the whole campus and I was astonished that such heinous and shocking things can happen! People were killed. Injured persons taking shelter in the quarters of the employees of the University were dragged out and burnt to death. The figure of the killed persons is not yet known. Who is responsible for this?

I have heard and I protest strongly against the U.P. Chief Minister. He has accused that CPIM party was there to instigate. Nowhere there is any political party to instigate, far to talk of CPIM.

That area is the most backward area. The workers were all coming from Gorakhpur and other places of U.P. and Bihar. If these things continue, the people will get agitated more and more. So, I agree that this should be an item for discussion in the House so as to warn the Government. I belong to the friendly party of the Janata Government. I, as a friend, may warn the Government. The enemies are striking.

I will urge upon the Janata Government to see the genesis of the situation and that is the policy of the Janata Government. Even the Prime Minister has shown a rigid, adamant and arrogant attitude. I cannot dream of it. Thumba workers went on strike. The workers came to give representation to the Prime Minister. The Prime Minister told that he would not talk to them and they might go back. Is that the fair policy? Did you not assure the whole working class of India that justice would be done to them? These things happened several times—if the workers were agitated on certain genuine issues and they asked the Government for redressal, instead of talking to them Government let loose repression and oppression. This was caused either by the police or P.A.C. or some others.

I must make it a point to warn through you, which I have already done, that it is time for retrospection for them, otherwise it will be too late You must see the writing on the wall. It is a fact that Shrimati Indira Gandhi sitting on the same bench had to face the aggrieved people and she had to get down from that place. The same thing will happen to the Janata Government if they don't change their policy.

Do not take wrong steps. Please see that the people are not killed.

In Panthnagar no warning was given to the people. Nothing of that sort was done. Still the Government says, they were violent. They were carrying lathies. So, on very flimsy ground the workers are attacked. Without police you cannot manage the affairs. That is what it comes to.

MR. SPEAKER: You have mentioned that already. Please conclude.

SHRI DINEN BHATTACHARYA: The Minister is taking it jokingly. Mr. Biju Patnaik, I know, what you said in regard to the case in Bailadilla. When we were talking about retrenchment of people, he said, why you speak of 10,000 people; I will retrench one lakh. That is what he said. This is the attitude of the Janata Government. What do you expect from us in this situation?

Through you, Sir, I firmly state that it is not a question of simple 'law and order'. It is a matter of the policy of the ruling Janata party which led to most heinous and ghastly murders and killings of the downtrodden workers and persons belonging to the harijan communities and the backward classes. Advantege is taken by our friends of the Congress (I) party of this situation.

MR. SPEAKER: Please conclude. You have taken lot of time.

SHRI DINEN BHATTACHARYA: Sir, I am concluding. The friends of Congress (I) are very much appreciating my speeches. But I know what they did. Sir, you have read in the newspapers what they did in the Writers' Building Headquarters in Calcutta. The leaders of Congress (I) went there with lathis in their hands. Flowerpots were thrown; glass panes were broken. The Chief Minister, Mr. Jyoti Bosu had to come out even at the risk of his life but even in that case Mr. Jyoti Bosu did not ask for the police to fire upon the Congress goondas. He only advised police to guard the Writers' building and to take precautions and to go only upto the extent of teargassing. What I am saying to them is that please do not equate West Bengal Government with the other Governments. That is what I am saying.

MR. SPEAKER: Please conclude.

SHRI DINEN BHATTACHARYA: I conclude by saying that with all the happenings that are taking place, they must now be very cautious, they should read the writing on the wall and they should redress the grievances of the people and take lessons from various events which are happening in the country.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): The Janata Government, due to adverse world conditions, had to retrench 100,000/ persons but in West Bengal, already more than one million retrenched and unemployed persons are moving about.

SHRI DINEN BHATTACHARYA: This is not correct. We protest.

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Sir, there are only ten minutes left. What is your decision?

MR. SPEAKER: I am told, it started at 6.11. We have got the record of it. We can continue upto 8-15 unless the house wants to extend it. It is upto the House to extend the time or not. If the House does not agree for extension of time, I will straightway call Shri Govindan Nair to speak for 5 minutes. It is for the House to decide whether the time is to be extended or not.

श्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री चारंग साय) : दो घंटे की चर्चा थी । काफी माननीय सदस्यों द्वारा इस समस्या पर प्रकाश डाला जा चुका है । हम नहीं मानते हैं कि और आगे सदन बढ़ाया जाये । आप सदन की राय ले लें ।

SHRI VAYALAR RAVI: Sir, in the Business Advisory Committee we all agreed to extend the time of the House from 6 p.m. to 7 p.m. to discuss the Demands. So, we accommodated the request of the Government for finishing the Government business. We showed them so much courtesy whereas they are not prepared to show us any courtesy. So, the only course open for us is to protest.

SHRI C. M. STEPHEN: Sir, we have got different sections—may be groups and parties—in the House and they represent a particular political view in this country. When a matter of this nature is discussed then every group must have some times to express its views. This is a fit case and extension must be granted. If the Government feels it cannot be done today then some other day may be allotted.

MR. SPEAKER: I am prepared to sit upto 10 O'clock but I have no power to extend. So, I am putting it to the House.

SHRI CHARAN SINGH: Mr. Speaker, only two hours had been allotted for consideration of this Motion. The debate started at 6.15 p.m. According to the allotted time it should finish at 8.15 p.m. But in as much as my friends sitting opposite want more time for this debate, I am willing that the time may be extended till 8.45 p.m. I hope it will satisfy the Opposiiton. I will begin my reply at 8.15 pm

SHRI B. P. MANDAL: Sir, I want to rise on a point of order under Rule 345. Sir, a member is required to give notice of amendment one day in advance. My point is why should not we do away with this provision of giving notice for amendments one day in advance if the Members are not to be given the opportunity to speak.

MR. SPEAKER: Mr. Mandal, in order to get a right to speak 500 Members can give notices of amendments. There is an earlier ruling by the Speaker that so far as amendments are concerned, it is not necessary that those who have given the notices be given opportunity to speak. Otherwise it will become impractical. Three to four hundred members can give notices of amendments in that case.

SHRI B. P. MANDAL: Sir, never such a large number of Members have given notices of amendments.

MR. SPEAKER: Already there is a ruling on it. Now, I call Mr. Chaturvedi.

श्री शम्भूनाथ चतुर्वेदी (आगरा) : अध्यक्ष महोदय, जो ला ऐंड आर्डर की स्थिति है उसके लिए कारण तो बहुत से हो सकते हैं, और वह आज पैदा नहीं हुए, बल्कि काफी समय से हैं। हमारी आबादी बढ़ गई है, बेकारी भी बढ़ रही है जिसकी वजह से लोगों में बेचैनी है। यह तो मूल कारण है, लेकिन इमरजेंसी में जिस तरह की बातें हुई हैं उससे हमारा एडमिनिस्ट्रेशन डीमोरेलाइज हो गया और लोगों में जो आतंक छाया हुआ था वह जब हटा तो बहुत से लोगों के दिमाग से भय निकला, तो असामाजिक तत्वों के दिमाग से सब से पहले निकल गया। और सर्विसेज इसलिये डीमोरेलाइज हो गई कि चारों तरफ से हर चीज को पोलिटिसाइज किया जा रहा है। चाहे विद्यार्थियों के डीवांसेज हों, चाहे इन्डस्ट्रियल अनरेस्ट हो, या मामला अदालत में जाने का हो और श्रीमती इन्दिरा गांधी अभी तशरीफ ले गईं वहीं हर बात में प्रदर्शन होता है। शांतिपूर्ण तरीके से कोई चीज नहीं हो पाती है, हर बात को तूल दिया जाता है। आज कोई भी अनसोशल एलीमेंट किसी भी पोलिटिकल पार्टी के साथ सम्बन्ध जोड़ कर उसका आश्रय लेता है, जिस से कार्य में बाधा पड़ती है। तो मेरा कहना है कि यह जो हिंसा अक्सर होती है वह क्यों होती है ? बहुत कुछ हिंसा तो इसलिये होती है निर्णय विलम्ब से होते हैं, कहा जाता है कि पुलिस को यह करना चाहिये, वह करना चाहिये। लेकिन अगर वाइस चांसलर और स्टूडेंट्स के डिफरेन्सेज हैं, या इंडस्ट्रियल मैगनेट्स और मजदूरों के डिफरेन्सेज हैं तो पुलिस वहां केवल रक्षा के लिए पहुंचती है। उसके जो मतभेद हैं उससे कोई मतलब नहीं अगर वह कुछ करती है तो यह कहा जाता है कि उसने ज्यादती की। और अगर कुछ नहीं करती है तो कानपुर की स्वदेशी मिल में जो कुछ हुआ उसमें यही रिपोर्ट दी गई कि पुलिस ने पहले से अगर यही ऐक्शन लिया होता तो तीन आदमियों की जान नहीं गई होती। तो पुलिस की बड़ी अजीब स्थिति है, कोई भी काम करे उसको किसी न किसी तरह से लांछन का भागी होना पड़ता है। और यही बात यहां भी पार्लियामेंट में या असेम्बली में है जब कभी कोई डिस्कशन होता है उसमें सिवाय पुलिस पर लांछन लगाने के और कोई बात नहीं होती। जितने भी प्रदर्शन होते हैं शक्ति प्रदर्शन द्वारा लोगों को डराने के लिए होते हैं, वहां कोई शांतिपूर्ण वातावरण नहीं रहता है। और जब शान्ति व्यवस्था के लिए अगर पुलिस को ऐक्शन लेना पड़ता है तो कहा जाता है कि पुलिस ने ज्यादती की। मैं पुलिस का डिफेंस नहीं कर रहा हूं। मैं बता रहा हूं कि पुलिस अपने आपको एक अजीब स्थिति में पाती है। कभी उस पर यह आरोप लगाया जाता है कि गड़बड़ होने पर भी वह तटस्थ रही और कभी कहा जाता

है कि उसने ज्यादती की। इस्यूज से पुलिस को कोई मतलब नहीं होता पर आज कौन सा इस्यू ऐसा है, जो ला ऐंड आर्डर का इस्यू नहीं बन जाता है ?

20 hrs.

अगर वास्तव में देश में ला ऐंड आर्डर को रखना है, तो कम से कम सरकार इन डिमांस्ट्रेशन्ज को जरूर बैन कर दे। ऐसा करने से किसी पोलीटिकल राइट का हनन नहीं होता है। लोग शान्तिपूर्ण मीटिंग करें, अपने प्रपोजल रखें और बातचीत करें। लेकिन डिमांस्ट्रेशन्ज करने से हिंसा जरूर होगी, क्योंकि हिंसा डिमांस्ट्रेशन्ज के साथ जुड़ी हुई रहती है।

ला ऐंड आर्डर कैसे कायम रह सकता है, जब हर एक बात को लेकर, चाहे वह न्याय संगत हो या न हो, पार्लियामेंट में रोज एक पक्षीय क्रिटिसिज्म होता है और हर बात को पोलिटिसाइज किया जाता है ? इस बारे में सब से ज्यादा दोषी पार्लिटीशन्ज हैं। इस वक्त देश में एक ऐसा वातावरण बना हुआ है, जिसकी वजह से लालैसनेस फैली हुई है। अगर हम न्याय और नीति का अनुसरण करें, तो देश में कहीं ज्यादा शान्ति और व्यवस्था रह सकती है।

MR. SPEAKER: Shri Govindan Nair. Five minutes.

SHRI M. N. GOVINDAN NAIR (Trivandrum): Only five minutes.

MR. SPEAKER: That is all. What can be done? There is no time.

SHRI M. N. GOVINDAN NAIR: I believe there are no two opinions in this House that the law and order situation in the whole country has deteriorated. In the normal course I would not like to have a discussion on a matter which is a state subject but the situation that has developed is forcing us to discuss this question. I want to point out what is happening in U.P. During the last 9 months, 35 times they had to fire against the people. I remember an occasion some twenty years ago, when there was one firing in Kerala and Dr. Ram Manohar Lohia asked immediately Patton Thanu Pillai to step down. I find Members of his party sitting there. Killings are taking place in various parts of the country. In one state alone 35 killings within 9 months. In that state all the universities are closed down. This is a matter of serious concern for us. Not only that. Here I heard that Indira Gandhi was behind so many things. I warn you; do not give publicity to her.

I had been to Sambhal. The Janata Party should be proud of that constituency because the maximum number of votes the Janata secured were in that constituency. Shanti Devi is the Member elected-Even as early as 1937 the Muslim League contested that seat; it was the Congress that won that seat. In that area what has happened? For the simple reason that a Muslim represented to the police that some action should be taken against some students, a number of Muslim shops were looted and burnt just in front of the police station. I asked the police officers: why did you not act? They said that they had no resources. Just in front of the police station this happened.

SHRI OM PRAKASH TYAGI (Bahraich): You are totally wrong.

SHRI M. N. GOVINDAN NAIR: I am not wrong; I know what has happened. I had gone there, talked to the people and understood the situation. Today both the Muslim and the Hindus say: "This place can never become what it was before." Is it not a matter of concern? I had been to Pantnagar. On a silent procession, people were shot....

SHRI CHARAN SINGH: Silent procession?

SHRI M. N. GOVINDAN NAIR: Mr. Charan Singh, you may have a different picture. But go there. Why did you not go there. You said that you would go there. But later on

[Shri M. N. Govindan Nair]

you changed your mind because if you had gone there, there would have been further firing. You knew that. your wisdom dawned on you and you came back. We had been there; we had talked to the people. After the discussions with the professors, students and the ladies in the houses, I am hundred per cent convinced that it was a silent procession; they were not only shot, even when they tried to escape, they were chased up, killed and put in the sugarcane field and burnt there.

SHRI PURNANARAYAN SINHA (Tezpur): There is a judicial enquiry on the matter and you cannot refer to it.

SHRI M. N. GOVINDAN NAIR: This is what happened there. Shri Jagjivan Ram is not here. What is happening there to the Harijans? The attrocities on Harijans have reached a new stage. The Constitution is challenged and the code of Manu is being introduced there. Now, somebody was saying that the *Manusmriti* has been burnt there. What is happening in Varanasi? What happened when Shri Jagjivan Ram went and unveiled the statue?

MR. SPEAKER: We have already discussed this matter at length.

SHRI M. N. GOVINDAN NAIR: I am not discussing it. Behind all these, there is one man. You go to any part of UP, you will hear the name of one man, i.e., Charan Singh, who is the villain of the piece. If he has any sense of honour, he should resign and get out of the Ministry. That alone will help the people.

SHRI RAGHAVALU MOHANARANGAM (Chengalpattu): Mr. Speaker, Sir, I am really glad for the opportunity you have given me to express some of my feelings on the law and order situation in the country today. In fact I wanted to speak something about the law and order situation prevailing in the country today; but unexpectedly, Mr. Kanwar Lal Gupta, while he was talking about the law and order situation, has referred to Tamil Nadu. Usually speaking the law and order situation is not to be controlled by the Central Government, but by the State Government. It is a State subject. There are only two occasions when the Centre can intervene in the State administration. They are, when the States is under the control of the President or when there is Emergency. Tamil Nadu is now neither under the control of the President nor there is Emergency. Since the topic has been taken and discussed on the floor of the House by Mr. Kanwar Lal Gupta, I want to stress certain points here.

In the name of agriculturists, some violent and anti-social elements indulged in unlawful activities just a month ago, just to create anarchy in the State. It is a well known fact that our Chief Minister MGR is rendering great service for the past forty years to the down-trodden and poor community. When that is the case, I do not understand why they are branding the Chief Minister and other Ministers stating that the Tamil Nadu Government is responsible for creating anarchy in the State. To be frank with you, Mr. Speaker, Sir, our State is ruled by All-India Anna DMK headed by its General Secretary and Chief Minister, Mr. M. G. Ramachandran, popularly known as MGR, who has been rendering great service to the people and who spends all his time and property only for the uplift of the downtrodden people. It was a political conspiracy. Our Government has sought the cooperation of the agriculturists, the general public and all the political parties which have faith in good Government.

Of course, police firing was there. But what was the reason? Fifteen small bridges and three long bringes have been damaged in the violence. We have taken Rs. 33 crores for the flood relief. Tamil Nadu has been completely damaged due to cyclone. We had constructed hundreds of bridges out of which nearly 30 small

bridges had been completely damaged by the anti-social elements and 5 buses had been completely burnt down and three police pickets damaged. 50 officers of the Revenue and Police Department had been seriously injured. Roads were damaged and walls were constructed across the roads, and the ornaments deposited in the banks were plundered. These are the main reasons why there was firing and nearly half a dozen persons were shot dead for the simple reason that our State Government wanted to protect public property. That was the main reason of firing. But there is a talk. Since the agriculturists were not given proper benefits in Madras, in Tamil Nadu State, there was an agitation by the agriculurists. To be frank with you, Mr. Speaker, a high level committee for agriculture has been set up in Madras. Electricity charges have been reduced from 16 paise to 14 paise per unit. Paddy procurement price was increased to Rs. 95 per quintal though the Centre did not want any increase. The State is also pressing the Centre to enhance the procurement price to Rs. 110 per quintal, the rate on par with that of wheat. The recovery of cooperative agricultural loans has been postponed for another two months. Such benefits have already been given to the agriculturists in Tamil Nadu. When such things are going on, I do not understand why some of our hon. Members have created some doubts in the minds of hon. Members of Parliament as well as the Ministers that the Tamil Nadu Government was responsible for creating all sorts of complications and anarchy in the State. The Tamil Nadu Government is not responsible. Just to protect the public property and just to protect the four-and-a-half crores of people of Tamil Nadu, there was firing. The Government had to take that much of responsibility and our Government had done it. If at all there is any doubt in the minds of people, please erase it. Our Government is a very responsible Government and it takes all the steps to give proper aid to the people and there is no doubt about their prosperity.

गृह मंत्री (श्री चरण सिंह) : अध्यक्ष महोदय, यह देख कर मुझे बहुत खुशी हुई है कि आम तौर पर जो वाद विवाद हुआ है वह शांतिपूर्ण हुआ है और रचनात्मक हुआ है। लेकिन पेश्तर इसके कि मैं अपना जवाब दूं, एक बात मैं मि० भट्टाचार्य जी को बता देना चाहता हूं कि जब उनकी गवर्नमेंट बंगाल में बरसरे एक्तिदार थी उस समय सारे देश में 950 फायरिंग हुई थीं जिसमें 648 वेस्ट बंगाल में हुई थीं। (व्यवधान)

SHRI DINEN BHATTACHARYA: I want to challenge the statement....

(*Interruptions*)

MR. SPEAKER: Mr. Bhattacharya, please sit down. Don't record.

(*Interruptions*)**

श्री चरण सिंह: अध्यक्ष जी, मैं समझता हूं भले आदमियों को इतना गुस्सा नहीं करना चाहिए जितना मेरे दोस्त कर रहे हैं ..... (*Interruptions*).

MR. SPEAKER: Don't record.

(*Interruptions*)**

श्री चरण सिंह: इसमें नाराज होने की क्या बात है ?..... (*Interruptions*).

MR. SPEAKER: There is no question of interrupting, in between the speeches. When you spoke, he did not interfere.

(*Interruptions*)

MR. SPEAKER: Don't record.

(*Interruptions*)**

श्री चरण सिंह : अध्यक्ष महोदय, हो सकता है कि मुझसे कोई गलती हो गई हो, लेकिन इतना परेशान होने की क्या जरूरत

**Not recorded.

[श्री चरण सिंह]

है, इतना गुस्सा करने की क्या जरूरत है .....

श्री दिनेन भट्टाचार्य : आप सच बात बतलाइये । ..... (**व्यवधान**)

MR. SPEAKER: Everybody attacked him. Every criticism is bitter—whether made by you, or by him.

श्री चरण सिंह : मेरा ख्याल था कि 1970 में सीपी (एम) की गवर्नमेंट वहां पर थी । ..... (**व्यवधान**)

श्रीमती अहिल्या पी० रांगनेकर (बम्बई उत्तर-मध्य) : नहीं थी ।

SHRI DINEN BHATTACHARYA: I want to know what the Minister wants to establish.

जब आप उत्तर प्रदेश में चीफ मिनिस्टर थे, तब क्या हुआ था ?

Did he mention anything about the period when he was the Chief Minister of Uttar Pradesh?

श्री चरण सिंह : अध्यक्ष महोदय, मेरी समझ में नहीं आता कि इस तरह से वाद-विवाद कैसे चलेगा । मेरा ऐसा ख्याल था, जो मैंने कहा है । अगर वह गलत है तो मैं वापस लिये लेता हूं ।

एक माननीय सदस्य : जो सवाल आया है, उसका जवाब दीजिये ।

श्री चरण सिंह : आपने कहा था, इसलिए मैं जवाब दे रहा था । अगर वहां कांग्रेस की गवर्नमेंट थी तो वह दोष मेरे इन दोस्तों पर पड़ता है । .... (**व्यवधान**) ... 648 बार वहां गोली चली, अगर आपने नहीं चलायी, तो इन दोस्तों ने चलाई होगी ।

SHRI K. LAKKAPPA: Twisting is not allowed.

MR. SPEAKER: If your idea is not to have a debate.....

(*Interruptions*)

श्री चरण सिंह : इस तरह से बहस नहीं हो सकती है—हर बात में गुस्सा । अध्यक्ष महोदय, हमने अब तक यह सुना था कि जब आदमी का केस कमजोर होता है तो बहुत गुस्सा आता है ।

SHRI C. K. CHANDRAPPAN (Cannanore): You have proved that.

श्री चरण सिंह : इस बात को छोड़िये । मैं आपके जरिये माननीय दोस्तों को बतलाना चाहता हूं—इतना गुस्सा करेंगे तो आप लोगों की तन्दुरुस्ती खराब हो जायगी । मेरी समझ में नहीं आ रहा है कि इतना गुस्सा क्यों पैदा हो रहा है ।

श्री गोविन्दन नायर साहब ने एक बात कही कि चरणसिंह "डेविल आफ दि पीस" है । सब जगह इसका नाम है .....

SHRI BIJU PATNAIK: It was 'villain of the piece'.

श्री चरण सिंह : "विलेन आफ दि पीस' कहा होगा । पता नहीं विलेन बड़ा होता है या डेविल, लेकिन उन्होंने एक फिकरे में कहा था—यह उनका शिष्टाचार है—डेविल कहा हो या विलेन—मैं समझता हूं इससे ज्यादा बुरे मायने नहीं होंगे, लेकिन अगर बुरे मायने भी है ....

SHRI M. N. GOVINDAN NAIR: I never said that.....(*Interruptions*)

श्री चरण सिंह : अभी तो आप हंस रहे थे, अब क्या हो गया ।

SHRI SAUGATA ROY: There is the language difficulty. Mr. Charan Singh is misinterpreting it. Though some people may call him so, it does not mean that he is a villain.

श्री चरण सिंह : मेरे मित्र ने यह कहा कि जनता गवर्नमेंट से जब तक ये चरण सिंह निकल नहीं जायेंगे, तब तक हमारे देश में शांति नहीं होगी लेकिन हमारे उत्तर भारत में एक कहावत है "कौवे के कोसने से मवेशी मरता नही है" ।

SHRI K. LAKKAPPA: Sir, is the comparison with a crow parliamentary?

MR. SPEAKER: Let us not crow here. ....

SHRI K. LAKKAPPA: Sir, it is unparliamentary. He cannot accuse people.... (*Interruptions*)

श्री चरण सिंह : विलेन कहना अनपार्लियामेंटरी नहीं है लेकिन कौवा कहना अनपार्लियाटेटरी है । खैर इसको छोड़िये ।

SHRI M. N. GOVINDAN NAIR: I did not say that.

श्री चरण सिंह : आज देश में शान्ति व्यवस्था अच्छी नहीं है, मैं इसको तसलीम करता हूं लेकिन इतनी चिन्ताजनक भी नहीं है जितनी कि चित्रित की गई है । इधर महीने भर से बेशक कई घटनाएं हो गई ई जैसे कि पंजाब में, हैदराबाद में, तमिलनाडु में और कलकत्ता में रायटर्स बिलिडंग में आक्रमण हुआ है और पंत नगर की घटना हुई है और बिहार में भी घटनाएं हुई हैं ।

श्री सौगत राय : और बेलाडिला में भी ।

श्री चरण सिंह : मैं अपने दोस्तों से कहता हूं कि गलती करने का मुझे भी हक है, मेरी गलती को बरदाश्त कीजिए । मैं थोड़े में जवाब देना चाहता हूं और आपका ज्यादा समय नहीं लूंगा ।

मैं यह अर्ज कर रहा था कि बिहार में हुआ, गुजरात में हुआ होगा, मुझे मालूम नहीं लेकिन मैंने जो पांच, छः प्रदेश बतलाए हैं, उनमें महीने भर के अन्दर कुछ गम्भीर घटनाएं हो गई हैं, जिससे सारा देश यह नतीजा निकाल रहा है कि बहुत एलार्मिंग सिचुएशन हो गई है । नहीं, ऐसी बात नहीं हैं । यह हो सकता है कि जैसे व्यक्ति एक लिविंग आर्गेनिज्म है, यह देश, यह सोसाइटी है हमारी कौम की एक लिविंग आर्गेनिज्म है और यह जो मेन्टल एबेरेशन है, यह थोड़ी देर के लिए है कि इतने क्राइम बढ़ गये हैं और यह चीज बहुत दिनों तक एन्डयोर की जायेगी ऐसी बात नहीं है । मैं इस सिलसिले में निराशावादी नहीं हूं । अब इन्होंने जो बतलाया है, उसके लिए मैं कुछ आंकड़े दूंगा । देहली की बाबत मैंने पहले ही तसलीम कर लिया था कि देहली में कुछ ज्यादा ही क्राइम्स बढ़े हैं । मैंने देहली की बाबत आंकड़े दिये थे, 1977 में पहले सालों की अपेक्षा में । मैंने 1974 से कम्पेयर किया था उसके मुकाबले में जुर्म कम हुए हैं । ये आंकड़े पुराने आंकड़े हैं लेकिन इधर जनवरी से यहां पर कुछ जुर्म बढ़ने शुरू हुए हैं । मैं दिल्ली की बाबत यह बतला रहा हूं और इसका एक विशेष कारण है और विशेष कारण यह है कि देहली का पुलिस केडर बहुत छोटा है । हम इनका कहीं और ट्रान्सफर नहीं कर सकते हैं । पिछले कुछ दिनों में 59 इंस्पेक्टर्स और सब-इन्सपेक्टर्स का सस्पेंशन हो चुका है लेकिन करप्शन पर जो असर पड़ना चाहिए था, और एफीशियेन्सी पर जो असर पड़ना चाहिए था, वह नहीं पड़ा । जब एक आदमी को 300 मील दूर भेज दिया जाता है या 250 मील दूर भेज दिया जाता है और वह अपने आपको नये हालात में पाता है, तो वह कुछ चेसन हो जाता है । और कुछ उसकी कमियां और खराबियां दूर होने की उम्मीद होती । लेकिन पुलिस वालों की करप्शन का एक तो सबसे बड़ा कारण यह होता है कि उनकी करप्शन का पता लगाना मुश्किल होता है । क्योंकि कोई डाकुमेंटरी चीज नहीं होती है । पोस्ट एण्ड टैलिग्राफ है, ट्रेड है, इंडस्ट्री है और जितने

[श्री चरण सिंह]

महकमे हैं उनके बारे में कागजात से डाकुमेंट्स चिट्ठी-पत्री से साबित हो जाता है कि उन्होंने करप्शन किया है लेकिन पुलिस वालों का करप्शन डाकुमेंटरी नहीं होता है जबानी होता है उसको साबित करना मुश्किल होता है। इसका सब से बड़ा इलाज यही है कि इंस्पेक्टर को सब इंस्पेक्टर को उसकी सराऊंडिंग से दूर कहीं भेज दिया जाए लेकिन दिल्ली में यह मुमकिन नहीं है। यहां पर अगर ट्रांसफर किया जाता है तो दिल्ली से दिल्ली में ही किया जा सकता है, अब हम चाहते हैं कि दिल्ली और हरयाणा का केडर एक हो जाए या दिल्ली और यू० पी० का एक हो जाए। लेकिन इस में कई कानूनी मुश्किलात हैं जिनको अभी तक हम हल नहीं कर पाये हैं। पहले तो केडर आफ अथारिटी एक होना चाहिए। हम ने अगर किसी इंस्पेक्टर या सब इंस्पेक्टर को हरयाणा में अम्बाला भेजना है तो पहले तो उस से पूछना होगा जिसको गवर्नमेंट अपोइंट करे। अगर हम किसी गलत आदमी को यहां से भेज रहे हैं तो बदले में भी व हम को गलत आदमी ही देंगे। फिर इसके आलावा पोलिटिकल अथारिटी भी एक होनी चाहिए। इस तरह से यह मसला हल नहीं हो पा रहा है। इसके बारे में मैं पहले भी कई दफा चर्चा कर चुका हूं। आज फिर मैंने कहा अब हमारे जो दिल्ली के लेफ्टीमेंट गवर्नर हैं उनका दो सफे का एक परसनल लेटर मेरे पास आया है। उस में उन्होंने फिर जोर दिया है कि इसका हमें कोई हल निकालना है। हम इस पर फिर विचार करेंगे। अगर हमारे माननीय मित्र भी इस बारे में कोई सुझाव दे सकें तो मुझे खुशी होगी।

दूसरी बात पुलिस कमिश्नर की है। इस के बारे में शायद मैंने पहले भी अर्ज किया था। हमारे देश में आठ बड़े-बड़े नगर हैं जिनको मेट्रोपोलिटन सिटीज कहते हैं और जिनकी एक-एक मीलियन से ज्यादा आबादी है। इन में से केवल दो शहर ऐसे रह गये हैं जहां पर कि पुलिस कमिश्नर नहीं है, बोम्बे, मद्रास, कलकत्ता, में बहुत दिनों से अंग्रेजों के जमाने से ही हैं। उस के बाद पूना, अहमदाबाद, नागपुर, बैंगलोर और हैदराबाद में पुलिस कमिश्नर हुए। हमारे यहां कानपुर में पुलिस कमिश्नर नहीं है। दूसरी बात यह है कि जहां पुलिस कमिश्नर अब हैं, वहां केडर का सवाल नहीं है। बोम्बे शहर का केडर महाराष्ट्र का केडर है, नागपुर का केडर भी महाराष्ट्र स्टेट का केडर है। दिल्ली में क्राइम्स को कंट्रोल करने में जो सब से बड़ी प्रोब्लम सामने आ रही है वही यही आ रही है कि दिल्ली का छोटा-सा केडर है। दिल्ली के लिए अभी तक हम पुलिस कमिश्नर तक का इंतजाम नहीं कर पाये हैं। मुझ को यह इम्प्रेशन दिया गया था कि रूल्स वगैरह : बदलने के बाद दूसरे अक्टूबर से दिल्ली में पुलिस कमिश्नर का सिस्टम नाफिस किया जा सकता है, लिहाजा उस वक्त मैंने इस का एलान कर दिया। बाद में ला डिपार्टमेंट ने बताया कि आपको पूरा कानून बनाना पड़ेगा और एक लम्बा कानून बनाना पड़ेगा। अब रूल्स के मुताबिक इस बिल को राय के लिए दिल्ली मेट्रोपोलिटन काउंसिल के पास भी भेजना था। हालांकि हम उस की राय से बाउंड नहीं है, पाबन्द नहीं हैं लेकिन फिर भी उस के पास भेजना जरूरी है। पांच महीने हो चुके है, कई रिमाइण्डर्स के बाद भी उन्होंने अपनी राय हमारे पास नहीं भेजी हैं।

तीसरी बात इस सिलसिले में मैं यह अर्ज करना चाहता हूं कि दिल्ली में जो क्राइम्स होते हैं उनकी मुझे भी उतनी ही चिंता है जितनी कि मेरे माननीय मित्रों को है। लेकिन अभी तक इसका कोई इलाज निकल नहीं पा रहा है। इस सिलसिले में मैं यह भी बतलाना चाहता हूं कि दुनिया में जितने बड़े-बड़े शहर हैं, उनमें जितने क्राइम्स होते हैं उनकी अपेक्षा दिल्ली में क्राइम कम हैं, अगरचे हिन्दुस्तान

के सब शहरों से दिल्ली में ज्यादा हैं अब अगर मैं कम और ज्यादा बतलाता हूं तो आप समझते हैं कि मुझे इस बात से तसल्ली है। (व्यवधान)

SHRI K. P. UNNIKRISHNAN (Badagara): Our allegation is that crime has gone up since you became Home Minister. Reply to that charge. Now you are talking about New York and London.

श्री चरण सिंह : आपका चार्ज गलत है। मैं ईमानदारी से आपको बतला रहा हूं। यह बात सही है कि दिल्ली में क्राइम्स 1974 के मुकाबले में 1977 में कम हुए हैं। बावजूद इस बात के मैं यह महसूस करता हूं कि स्थिति अच्छी होनी चाहिए। मैंने जो लेटेस्ट फिगर्स आपको दी हैं उनसे मुझे लगता है कि क्राइम बड़ा है। इसके कारण मैंने आपको बताये हैं। ये कारण आपकी गवर्नमेंट के पैदा किये हुए हैं। (व्यवधान)

SHRI K. P. UNNIKRISHNAN: Go and ask the people in the streets.

श्री चरण सिंह : देखिये, मैं चाहता हूं कि आप मेरी बात शांति से चुपचाप सुने। क्या मैं अपने दोस्तों से यह दरख्वास्त कर सकता हूं कि मुझे भी अपनी बात कहने का हक है और आप पर उसको सुनने की जिम्मेदारी है? गुस्सा न करें और बीच में दखल न दें। आप बोले तो मैंने बीच में दखल नहीं दिया। अगली दफा और मौका मिलेगा फिर और जनता पार्टी को गाली दे सकेंगे। जो आपने कहा है उसका मैं जवाब दे रहा हूं। बीज आपने बो दिए हैं, उसको काटने में देर लगेगी। आप जरा इन फिगर्ज को सुनें।

1970 में जितने वायोलेंस के केसिस हुए उनमें स्टुडेंट्स के 48 परसेंट थे। उसके बाद 32 परसेंट। उसके बाद फिर 40 परसेंट। उसके बाद 30 परसेंट। उसके बाद 20 परसेंट। उसके बाद 19 परसेंट और 1976 में 43.5 परसेंट और 1977 में 15 परसेंट। यह स्टुडेंट्स का हुआ। (व्यवधान) साठे साहब से मैं कहना चाहता हूं कि सच्ची बात कड़वी लगती है। लेकिन फिर भी शान्ति से सुनें।

श्री बसंत साठे : मैं खुश हो रहा हूं पंद्रह परसेंट की बात को सुन कर। (व्यवधान)

श्री चरण सिंह : इस तरह से बहस नहीं हो सकती है।

मैन डेज लास्टस ट्राइक्स के कारण किसी साल में कितने हुए अब आप ये आंकड़े लें। इससे मालूम हो जाएगा कि इंडस्ट्रियल स्ट्राइक्स सन् 1977 में ज्यादा हुई है या पहले साल में ज्यादा हुई हैं। ये उन्हीं ऐजेंसीज के भेजे हुए आंकड़े हैं जो आपके जमाने में कायम थी। 1970 में 20.56 मिलियन, 1971 में 16 मिलियन, 1972 में 20.5 मिलियन, 1973 में 20.63 मिलियन, 1974 में 40.26 मिलियन, 1975 के फर्स्ट हाफ में 17.09 मिलियन, सैकिंड हाफ में 4.81 मिलियन, जिसका मतलब हुआ 21 मिलियन और 1976 में 12.75 मिलियन, जब कि सारा साल आपकी एमरजेंसी रही और स्ट्राइक कर ही नहीं सकते थे। तब भी बारह लाख मैनडेज हुए। 1977 में 21 लाख। यह कहना कि चारों तरफ बदअमनी है चारों तरफ स्ट्राइक्स हो रही हैं, कहां तक जायज है। (व्यवधान)

श्री सौगत राय : स्ट्राइक और लाक आउट में फर्क करें। अलग अलग करके बताएं।

श्री चरण सिंह : मैं अपने मित्र को कहना चाहता हूं कि मैं उनके घर आ जाऊंगा तब वह मेरी मदद करें। अब गुस्सा न करें, शान्ति से सुनें।

एक्चुअली हड़तालों की तादाद को आप लें। 1974 में 1105, 1975 में 2291 जबकि 1976 में लेबर का गला घोंट रखा था तब 244, 1977 में 823। 1974 में 1105 और 1977 में 823। ये स्ट्राइक्स हैं

[श्री चरण सिंह]

(व्यवधान) अच्छा कम्युनल वायलेंस को लीजिये, शायद मोहम्मद शफ़ी कुरेशी साहब ने जिक्र किया था कि हिन्दू मुसलमानों के दंगे बहुत बढ़ रहे हैं। अब यह दंगे ऐसी चीज है कि जब आदमी का मर्डर होता है, जायदाद नष्ट होती है तो न छिपाया जा सकता है और न बढ़ाया जा सकता है। 1974 में नम्बर आफ़ कम्युनल इन्सीडेंस..

(व्यवधान)

आप बैठिये, आप से तो मैं तहजीब की उम्मीद करता हूं। आप जब बोल रहे थे तो मैं नहीं बोला। मेरा साइज गिनवा रहे थे, अब मेरी बारी आयी है दिल पर हाथ रख कर सुनो न बात को। 1974 में नम्बर आफ़ कम्युनल इंसीडेंटस 248। 1975 में 206, जबकि हर आदमी के गले पर आपका हाथ रखा हुआ था। 1977 में 188, मरने वालों की तादाद 1974 में 87 और 1977 में 36, जब कि आबादी बढ़ गई थी।

श्री मोहम्मद शफ़ी कुरेशी : यह कहां के आंकड़े हैं ?

श्री चरण सिंह : जी, आंकड़े मैंने अपने घर में बनाये हैं।

तो अध्यक्ष महोदय, मैं फिर दोहराना चाहता हूं, मैं अपने दोस्तो से हाथ जोड़ कर दर्खास्त करता हूं कि मेरी बात ध्यान से सुनें, और अगर मैंने थोड़ा सा विनोद कर लिया तो बुरा नहीं मानना चाहिये। मैं मानता हूं, मेरे साथी मानते हैं कि आज महीने भर से जो यह पोलीशन डेवलप हुई है यह अच्छी नहीं है। यह हमारे लिये चिन्ता का विषय है। लेकिन इससे कोई यह नतीजा निकाल लेना और जनरलाइज कर देना कि देश भर में आग लग गई है और आग बढ़ती जायगी, ऐसा मेरा ख्याल नहीं है। जैसा मैंने कहा कि यह मेंटल ऐबरेशन है टेम्पोरेरी।

.....(व्यवधान)

आप इसमें शैतान वाला नतीजा निकाल लीजिये, मैं देवता वाला निकाल रहा हूं। अब यह जो फाइन हुए हैं अब तक तो यह था कि अगर बिहार में फाइन हो गया तो मैं सीधा जिम्मेदार क्योंकि जनता पार्टी की रूल्ड स्टेट में हो गया। यू० पी० में हो जाये तो और कहीं पर हो गया तो भी मैं जिम्मेदार, डेविल आफ़ दी पीस, विलेन आफ़ ती पीस ...

(व्यवधान)

श्री सौगत राय : आपके चीफ़ मिनिस्टर्स वहां हैं।

श्री चरण सिंह : मेरे चीफ़ मिनिस्टर तो डा० चेन्ना रेड्डी भी हैं, एम० जी० आर० भी हैं और ज्योतिर्मय बसु भी हैं। सारे हैं। ज्योतिर्मय बसु नहीं, बल्कि ज्योति बसु।

श्री सौगत राय : बुढ़ापे में नाम भी भूल जाते हैं।

श्री चरण सिंह : लेकिन जवानों से मेरी याददाश्त बहुत अच्छी है।

पंजाब, आन्ध्र प्रदेश, तामिलनाडु, वेस्ट बंगाल, यू० पी०, बिहार शायद कर्नाटक में भी अभी कुछ हुआ। उसका भी मैं जिम्मेदार।

....(व्यवधान)

अध्यक्ष महोदय : रात को खाना नहीं मिलता है।

श्री चरण सिंह : अध्यक्ष महोदय, जो हिन्दुस्तान के होम मिनिस्टर की जिम्मेदारी उसकी पार्टी द्वारा शासित प्रदेशों में है, वही दूसरी पार्टियों से शासित प्रदेशों में भी है। उसमें कोई अन्तर नहीं पड़ता। मैं जो बार-बार कहता था मेरी जिम्मेदारी नहीं है तो उसका मतलब यह था कि मेरी डायरेक्ट जिम्मेदारी नहीं है। और मौरल जिम्मेदारी सेन्ट्रल गवर्नमेंट, गवर्नमेंट का एक मेम्बर होने के नाते आप मेरी मौरल जिम्मेदारी कुछ करार दे सकते हैं। बाकी हैदराबाद में जो हुआ, या तमिलनाडु में जो हुआ, और मैं समझता हूं कि आप सब जी झऊर हो ...

एक माननीय सदस्य : नहीं है, नहीं है।

श्री चरण सिंह : कोई कह सकता है मेरी जिम्मेदारी है ? मेरा इस्तीफा लिया जाय ? नहीं । लेकिन फिर भी मैं तमाम दोस्तों को तसल्ली हो जाये और मैं अपनी कांशियेंस के लिये भी कहता हूं कि मेरी और मेरे साथियों की, केन्द्रीय सरकार जिन आदमियों के हाथ में हैं, उनकी जिम्मेदारी बनिस्बत मेरे उन दोस्तों के ज्यादा है, यह मैं मानता हूं । सवाल यह उठता है कि इस मसले को कैसे हल किया जाये । मैं कोशिश करूंगा कि मैं शांति से बात करूं—कोई गर्मी की बात नहीं है, लेकिन मैं चाहूंगा कि माननीय सदस्य इस बारे में विचार करें, और अगर वह कोई सालूशन, कोई समाधान, बता सकें, तो मुझे खुशी होगी ।

डेमोक्रेसी तो रूल आफ़ ला है । वह कानून पर आश्रित है, किसी के पर्सनल व्हिम या एक आदमी की डिजायर पर नहीं । वह कानून से बाधित है । कानून से ही डेमोक्रेसी चलती है । कानून का आबजर्वेन्स, उस पर अमल, जरूरी है । और वह हमारे देश के लिए और भी जरूरी है—वैसे वह सभी देशों के लिए करीब करीब बराबर जरूरी है—, क्योंकि अगर देश का विकास करना है, कोई इकानोमिक डेवेलपमेंट करना है, तो देयर शुड बि पीस थ्रूआउट दि कन्ट्री—सारे देश में अमन होना चाहिए । अमन के लिए जरूरी है कि कानून पर अमल हो । अब ला पर अमल होगा, तब आर्डर कायम होगा । यह बड़ा अच्छा शब्द है : ला एंड आर्डर । वे दोनों एक दूसरे पर आश्रित हैं । ला पर अमल नहीं हो सकता है, अगर शान्ति नहीं होगी, आर्डर कायम नहीं होगा । दोनों एक दूसरे पर आश्रित हैं । लिहाजा जो भी हम ने कानून बनाया है, उस की हम को रेसपेक्ट करनी चाहिए ।

स्वर्गीय लीडर, सरदार पटेल, की बाबत एक छोटी सी बायोग्राफ़ी—या शायद आटोबायोग्राफी—लिखी गई है । काफ़ी बड़ी उम्र में वह बैरिस्टरी का इम्तहान पास करने के लिए लन्दन, या इंगलैंड के किसी और शहर में गये । उन्होंने यहां आ कर लिखा कि मुझे लिंडेन की जो बात सब से अच्छी लगी, वह यह कि हर एक आदमी यह समझता है कि जैसे कानून मुजस्सम होकर, एक दीवार बन कर, उस के लिए खड़ा हो । हर एक आदमी अपनी लाइफ़ में हर वक्त कानून की प्रेजेन्स को महसूस करता है । कोई आदमी कानून तोड़ने की बात नहीं सोचता है । हमारे यहां बराबर कानून तोड़ने के लिए प्रीच एनजायन, किया जाता है ।

SHRI K. P. UNNIKRISHNAN: What did you say in U.P. Assembly in 1974?

श्री चरण सिंह : मैंने अपने आप को एक्सेप्शन नहीं किया था । मैंने कहा है कि हमारे यहां सब पालीटिकल पार्टियां उस के लिए बराबर दोषी हैं । हमारी पार्टी, बी० के० डी०, के इलैक्शन मैनिफ़ेस्टो में क्या लिखा है, उस को छोड़ दीजिए ।

हमारे यहां लगभग सभी पोलीटिकल पार्टीज ने अतिशयोक्ति, एग्जेजेरेशन, से काम लिया है केवल वोट को दृष्टि में रखकर, और वे बातें कहीं हैं, जिन पर अगर वे बरसरे-इक्तदार हो जायें, वे अमल न कर सकें । रूलिंग पार्टी की नुक्ता-चीनी करना राइट है आपोजीशन का । लेकिन उस के साथ-साथ रेसपांसीबिलिटी और आबलिगेशन भी है हर आपोजीशन लीडर की कि वह उतनी ही बात कहे, कि अगर अगले साल, या अगले रोज उसके साथ में पावर आ जाये, जितनी वह पूरी कर सकता हो ।

हमारी नुक्ता-चीनी, वर्बल और रिटन क्रिटिसिज्म और हमारे एक्शन्ज ऐसे रहे हैं, हमने वे काम किये हैं कि एक डिसरेस्पेक्ट फ़ार ला एंड एथारिटी का एटमास्फ़ियर—कानून के प्रति अनादर और अवास्था का वातावरण कायम हो गया ।

[श्री चरण सिंह]

अगर माननीय सदस्य बुरा न मानें— मुझे आस्टिन साहब और स्टीफन साहब से डर है—, तो जो भूतपूर्व प्रधान मंत्री हैं, वह शाह कमीशन के मुताल्लिक क्या बातें कहती हैं, या कचहरी में जब उन के साहबजादे जाते हैं, तो वहां क्या हवा पैदा होती है ? अभी परसों शाम को मैं लखनऊ से वापस आया एक साहब ने फ़ौरन आ कर मुझे ख़बर दी कि जब कचहरी में फ़लां साहब गये थे, तो सैकड़ों लोग हुल्लड़, शाउटिंग, करने वाले वहां मौजूद थे, कचहरी को अपना काम बन्द करना पड़ा। वे पढ़े-लिखे और ज़िम्मेदार लोग थे, जो कल तक बरसरे-इक्तदार थे, और कल बरसरे-इक्तदार होने का जिन का स्वप्न है। जिस तरीके से शाह कमीशन के सामने जाते हैं संजय साहब, या इन्दिरा जी जाती हैं— मुझे नाम लेना पड़ रहा है— और जो शब्द, और जो तरीका, और जो अवहेलना उन की होती है, ... (व्यवधान)

SHRI VASANT SATHE:**

MR. SPEAKER: You cannot say that. I am not allowing that. Expunge it.

SHRI VASANT SATHE: Dr. Raj Narain has said that.... (*Interruptions*).@@

MR. SPEAKER: Whoever might have done it in the past, I am not going to allow it.

Do not record anything.

(*Interruptions*)@@

SHRI VASANT SATHE: What is judicial about it? This has been said before.

SHRI RAJ NARAIN *rose*

MR. SPEAKER: I have not allowed him, I am not going to allow you. Do not record anything.

(*Interruptions*)@@

SHRI SAMAR GUHA: On a point of order. The observation that has been made....

MR. SPEAKER: I have expunged it.

SHRI SAMAR GUHA: You have entered into a dialogue with him. It is not a question of expunction only. Everybody in this House has heard what he has observed. That is not only a denial or not only repudiation of the whole moral basis of judiciary.... (*Interruptions*)

MR. SPEAKER: I have expunged it; what more do you want? Do not record this.

(*Interruptions*)@@

SHRI SAMAR GUHA: He should apologise to the House; he cannot get away like this. You have entered into a dialogue with him.... (*Interruptions*) Everybody in this House has heard what he observed. He has challenged the integrity and honesty of the judge who has been appointed by the Government and with the approval of this Parliament. He cannot get away with this observation. Everybody in this House has heard what he observed. This is a very serious thing. Just expunction will not do; you have to take notice of it and take proper measures. In your cooler moments, kindly consider this matter and see what the provision is there and then you have to take the decision against the member who is indulging not only in vitiating, but violating all the norms. This cannot be tolerated. We are not going to tolerate. Either the Parliamentary democracy will remain.... (*Interruptions*)

I beseech you; you nave heard and the whole House has heard what he

**Expunged as ordered by the Chair.

@@Not recorded.

observed. Mere expunction will not do. You have to take concrete steps for this.

MR. SPEAKER: I have expunged it; I am not going to do anything more.

SHRI SAMAR GUHA: On a point of order.... (*Interruptions*)

MR. SPEAKER: What is the rule that is broken?

SHRI SAMAR GUHA: I submit that if you had kept silent and the whole House did not hear....

MR. SPEAKER: You have mentioned this; I have heard you.

SHRI SAMAR GUHA: This is not a simple thing. If you allow this, there will be doom; the fate of this Parliament will be sealed. One or two aberrations in the use of a word, you can expunge. The man goes on repeating a thing. The whole House hears it. You entered into dialogue with him.

MR. SPEAKER: I have not entered into dialogue with him.

SHRI SAMAR GUHA: Even then he repeated.

MR. SPEAKER: I have heard you a number of times. You cannot monopolise the floor of the House.

SHRI SAMAR GUHA: You have to take proper measures. I do not say what measures.

MR. SPEAKER: I am not going to be dictated by anybody.

SHRI SAMAR GUHA: I want to draw your attention.

MR. SPEAKER: You have done that.

(*Interruptions*)

SHRI SAMAR GUHA: I want to tell all and to you also what he has uttered. You pass off in a way (*Interruptions*)....just for expunging the word. That would be a dangerous thing and it will set the process of chain reaction.

MR. SPEAKER: You stop recording.

(*Interruptions*)**

SHRI RAM DHAN: I am on a point of order.

MR. SPEAKER: What is your point of order?

श्री रामधन : अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है। जिस तरह से श्रीमती इन्दिरा गांधी बाहर बिहेव कर रही हैं उसी तरह से साठे साहब यहां पर अन्दर बिहेव कर रहे हैं। आप केवल एक्सपंज कर दें..

MR. SPEAKER: Home Minister is replying to that.

श्री रामधन : उससे कुछ बनने वाला नहीं है। अगर साठे साहब ने कोई डेरोगेटरी लैंग्वेज इस्तेमाल की है तो उन्हें हाउस से माफी मांगनी चाहिए क्योंकि वह हाउस की प्रापर्टी हो जाती है।

श्री चरण सिंह : अध्यक्ष महोदय, मुझे अफसोस है....

श्री हीरा लाल पटवारी : नहीं साहब, नहीं। वह तो हाउस की प्रापर्टी है। (व्यवधान)

MR. SPEAKER: Mr. Patwari, please sit down. The Home Minister is on his legs.

श्री हीरा लाल पटवारी : नहीं साहब, नहीं।

(*Interruptions*)

MR. SPEAKER: The House has its own method. I know you are short. You need not jump up every time. Please hear me.

**Not recorded.

[Mr. Speaker]

The House has its own powers. But I am not going to use any power to send out any man. I would get out of the House rather than send out a Member, I want to make that thing certain.

SHRI SAMAR GUHA: I have not suggested that you send him out.

(*Interruptions*)

SHRI SAMAR GUHA: I have only made a submission to you.

MR. SPEAKER: Mr. Guha for how many times are you getting up? There is no end to this.

(*Interruptions*)

SHRI SAMAR GUHA: I have never uttered a word that you should name him. What I have said—you have to examine the gravity of the parliamentary offence that has been committed by my friend and take cognisance, if necessary.... (*Interruptions*)

MR. SPEAKER: I have heard you.

SHRI SAMAR GUHA: The matter is not so simple.

MR. SPEAKER: You have got up three times, (*Interruptions*) I have heard you. There should definitely be an end to every talk. I am not going to hear you any more.

SHRI SAMAR GUHA: The matter is not so simple. (*Interruptions*)

Next day, he will get away with all this thing—all this kind of accusations and abuses. Will you allow this?

(*Interruptions*)

SHRI SAMAR GUHA: Today Justice Shah is not here. He has guts and courage to say this. Tomorrow he will say it against any Minister, the Government and other friends. Will you allow him?

MR. SPEAKER: I never allowed it. I expunged it. Please hear me.

SHRI SAMAR GUHA: Expunction is the most simple thing.

MR. SPEAKER: I have also a right to speak. You have got your methods. You move it if you want. Why do you put the responsibility on me?

SHRI SAMAR GUHA: Have I no right to submit to you?

MR. SPEAKER: There must be a limit for submission.

(*Interruptions*)

MR. SPEAKER: You may have a motion. Why do you put the responsibility on the Speaker? If you have got the courage, you move the motion.

SHRI SAMAR GUHA: Sir, I did not expect this from you. I have not challenged your authority. This Rule Book gives us the right. I was only making a submission to you because you are the custodian of the right, the privilege, the dignity and honour of the House. What I am trying to submit to you is, if this kind of a thing is allowed to continue, in future, a situation may arise when it will be impossible for you to function in the House, impossible for you to continue in the House. That is my submission to you.

(*Interruptions*)

MR. SPEAKER: Mr. Home Minister, please go on.

श्री चरण सिंह : अध्यक्ष महोदय, मैं यह कह रहा था कि जहां समाज में या किसी देश विशेष में बड़े-बड़े लोग इस तरह से अमल करें, जिससे कि जनता की आस्था अदालतों के प्रति कम होती हो, कमजोर होती हो, तो वहां डेमोक्रेसी या जनतन्त्र कामयाब नहीं होगा ।

अध्यक्ष महोदय: मैं इस बात को मानता हूं कि किसी राष्ट्रीय उद्देश्य की पूर्ति के लिये आप कभी किसी कानून को तोड़ना जरूरी समझें तो उस की कीमत देने के लिये भी तैयार होना चाहिये । महात्मा जी ने सिखलाया था—राष्ट्र के हित को दृष्टि में रख कर कभी किसी कानून को मौरल-ग्राउण्ड्स पर

तोड़ने की आवश्यकता हो सकती है। सत्याग्रह का मतलब यही था, लेकिन साथ ही उस के लिये सजा भुगतने को भी तैयार रहते थे। लेकिन यहां हमारे राष्ट्रीय उद्देश्य नहीं है, अपनी पार्टी का उद्देश्य है या बहुत से लोगों के सामने केवल अपनी पर्सनल पापुलैरिटी का उद्देश्य है। मैं जानना चाहता हूं—माननीय साठे, जो इतने नाराज रहते है और नाराजगी से ही दूसरी तरफ देखना चाहते है—आप की माननीया लीडर हैदराबाद न जा कर पंतनगर क्यों गई? क्या उस का मतलब यही था कि जो कोयला सुलग रहा था और ठण्डा होने जा रहा था, उस को फिर से सुलगाने गई थीं? उन को नहीं जाना चाहिये।.....

श्री बसंत साठे : दुखी जनता को देखने के लिये गई थीं।... (व्यवधान)

श्री चरण सिंह : अध्यक्ष महोदय, यह एलीगेशन कहां तक सही है कि एक आदमी को इतना पीटा गया कि बाहर आ कर मर गया। एक देवी को इतना पीटा गया कि वहीं मर गई। ऐसा अखबारों में पढ़ा है, हो सकता है कि गलत हो। मैं बड़े अदब से अर्ज करूंगा—इधर के दोस्तों से और उधर के दोस्तों से—कि ला-एण्ड-आर्डर को पार्टी-जन ईशू न बनाया जाय, वरना हमारे यहां हिंसा भड़केगी। जब पुलिस सख्ती करती है तो बराबर यह क्रिटिसिज्म होता है कि अन्याय हो गया और अगर पोलिटिकल पार्टीज के लीडरों के खौफ की वजह से थोड़ा सा शान्ति से काम लेते है और अगर मौके पर अमल नहीं किया तो नाकाबिल कहलाते है, अगर जरूरत से ज्यादा फोर्स इस्तेमाल हो गई तब भी गिलटी है, अगर कम हो गई तब भी गिलटी है। उस वक्त मौके के एसटीमेट करने का सवाल होता है...

AN HON. MEMBER: Is it infallible?

श्री चरण सिंह : मैं मानता हूं—फालिबिल है, जो पुलिस आफिसर्ज है, उन के साथ जो स्टेटस के होम मिनिस्टर्ज है—वे फालिबिल आदमी है। सिचुएशन को पुरी तरह से असेस कर लेना और उतनी ही फोर्स इस्तेमाल करना जितनी आवश्यक है—यह हमेशा हो नहीं पाता है।

SHRI C. K. CHANDRAPPAN: Who is responsible? You are responsible for this. You created a situation like that. That will not help us. Don't do that....

श्री चरण सिंह : आप मेरी बात सुनिये। इस में चिल्लाने की क्या बात है। मैंने दरख्वास्त की है कि मेरी बात शान्ति से सुनिये, बीच में नहीं बोलिये। मैं किसी के बीच में नहीं बोला था..... (व्यवधान)

MR. SPEAKER: Don't record anything. Nothing will go on record.

*(Interruptions)***

MR. SPEAKER: ....Don't record anything excepting the Home Minister.

*(Interruptions)***

श्री चरण सिंह : अध्यक्ष महोदय, मैं किसी के बीच में नहीं बोला था जब भाषण हो रहे थे चाहे कितनी गलत ही बातें कही गई हों। इसलिए मैंने दरख्वास्त की थी.. (व्यवधान)....लेकिन मैं आप के जरिये एक बात कहना चाहता हूं कि आप लोग जो इतने नाराज हो कर बातें करते है, उन का कोई फायदा नहीं होता है क्योंकि जो कुछ आप ने कहा है, वह मैंने सुना नहीं। जब सुना नहीं तो फायदा क्या?

....(व्यवधान)....

**Not recorded.

MR. SPEAKER: ..... Don't record.

(*Interruptions*)**

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Sir, the time allotted by the House was upto 8.45 P.M. It is already 9 P.M. The time is over.

(*Interruptions*)

MR. SPEAKER: The Motion is talked out. The House stands adjourned.... (*Interruptions*) till 11.00 A.M. on Monday.

21.10 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, April 24, 1978/Vaisakha 4, 1900 (Saka).

**Not recorded.

GMGIPND—Job III—650 LS—23-6-78—880.